

2017

BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, NEW DELHI

ORIGINAL APPLICATION NO. 392/2022

IN THE MATTER OF: -

PRASOON PANT & ANR.

...APPLICANTS

VS.

UNION OF INDIA & ORS.

... RESPONDENTS

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2019

For Trident Infracones Private Limited

*[Signature]*  
Authorised Signatory  
**RESPONDENT NO. 11**

FILED THROUGH

*[Signature]*

**D&V LEGAL  
ADVOCATES & SOLICITORS**  
[DHRUV KAPUR/ VIJAYENDER KUMAR]  
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Place: New Delhi  
Dated: 28.03.2024

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW  
BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, NEW DELHI

ORIGINAL APPLICATION NO. 392/2022

IN THE MATTER OF: -

PRASOON PANT & ANR.

...APPLICANTS

VS.

UNION OF INDIA & ORS.

... RESPONDENTS

SHORT PRELIMINARY REPLY ON BEHALF OF  
RESPONDENT NO. 11 I.E. TRIDENT EMBASSY

1. The instant reply has been signed, verified and filed by Mr. Gaurav Kumar, who has been duly authorized by Respondent No. 11 i.e., Answering Respondent *vide* its authority letter dated 10.01.2024. The Authorised Representative is also aware of the facts and circumstances of the present case on the basis of information, derived from the records of the Answering Respondent, maintained during its normal course of business. Copy of authority letter dated 10.01.2024 is annexed herewith as ANNEXURE-R/1 (*Page No. 15 of the instant reply*).
2. It is most respectfully stated that all claims and averments, made in the subject application are false, frivolous and meritless. The Answering Respondent expressly and specifically denies each and every allegation made in the subject application. None of the contents of the subject application are deemed to be admitted for lack of specific denial herein unless specifically admitted. Furthermore, it is humbly submitted that the instant reply is restricted to the fact that no cause of action survives against the Answering Respondent and the Answering Respondent seeks leave to file a detailed reply on merits at a later stage, if required.

3. The captioned application has been preferred by the Applicant *qua* the alleged illegal extraction of groundwater in Bisrakh block of Greater Noida, Uttar Pradesh. As per the contention of the Applicant, the statutory authorities have failed to prevent the alleged illegal extraction of groundwater resulting in depletion of groundwater level in the area identified as 'overexploited' as per the assessment of CGWA. The prayers sought by the Applicant pertain to stoppage of all illegal groundwater extraction being done by the project proponents, imposition of fine on the defaulting project proponents, holding the authorities accountable for the alleged illegal extraction. The relevant prayers *qua* the Answering Respondent are reproduced hereinbelow for ready reference:

*"(i) Direct the respondent authorities to take action including stoppage of all illegal groundwater extraction being done by the private developers at construction stage, post completion, as well as sealing of all illegal borewells of high-rise societies, commercial projects and other projects.*

*(ii) Direct the CGWA, CPCB, Chief Secretary of Uttar Pradesh, UP Ground Water Department, the UPPCB to impose a fine on private developers extracting groundwater for profiteering motive"*

4. That *vide* order dated 05.07.2022, this Hon'ble Tribunal took note of the fact that the grievance in the subject application pertains to illegal extraction of ground water by the project proponents operating in Noida which have been impleaded as respondent Nos. 09-48, and this Hon'ble Authority was pleased to constitute a joint committee of Central Pollution Control Board, State pollution Control Board and District Magistrate, NOIDA to verify facts and furnish an action taken report in this regard. It is relevant to mention that *vide* order date 05.07.2022, this Hon'ble Tribunal was pleased to direct that any project proponent was to be put to notice only in the eventuality that the report of the joint committee

finds any violation committed by it, which is evident from paragraph 3 of the said order dated 05.07.2022 wherein this Hon'ble Tribunal was pleased to state that:

*"3. In view of above, we consider it appropriate to require a joint Committee of CPCB, State PCB and District Magistrate, NOIDA to verify facts and furnish an action taken report in the matter within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If any adverse material is found by the Committee, the affected parties may be put to notice of these proceedings and a copy of report be furnished to the said parties for their response, if any, before the next date."*

Copy of the said order dated 05.07.2022, passed by this Hon'ble Tribunal is annexed herewith and marked as **ANNEXURE – R/2** (Page No. 6 to 17 of the instant reply).

5. In compliance of the said order dated 05.07.2022, a joint committee was constituted and initially, a total of 33 group housing projects out of 63 were inspected by the committee. Pursuant to the field verification of the said 33 projects by the officers of the committee, the joint committee filed its report dated 07.10.2022. It is brought to the notice of this Hon'ble Tribunal that in table no. 1 of the said report dated 07.10.2022, row no. 4 records the findings of the committee *qua* the Answering Respondent. The findings clearly show that the Answering Respondent has **'not installed'** any borewell. The report further observes that out of the total 63 housing Projects, 33 nos. of project sites have been inspected and 25 nos. of projects have installed borewell. It is clarified that the Answering Respondent's project is not part of the 25 defaulting projects. It is further important to note that in stipulation no. 5 bearing the heading "*Proposed Action and Recommendations of the Joint Committee*", the joint committee has proposed payment of environment compensation by the defaulting project proponents, which does not include the

Answering Respondent. Copy of the compliance report dated 07.10.2022 is annexed herewith and marked as ANNEXURE – R/3 (Page No. 18 to 80 of the instant reply, also at Page Nos. 55 to 118 of the court record)

- This Hon'ble Tribunal took cognizance of the said report dated 07.10.2022 *vide* order dated 15.11.2022 and observed that 25 housing projects out of the 33 were found drawing water illegally. It is reiterated that the Answering Respondent was not part of the said 25 defaulters. This Hon'ble Tribunal was pleased to observe:

*"4. Vide order dated 05.07.2022, the Tribunal constituted a joint Committee of CPCB, State PCB and District Magistrate, NOIDA to verify facts and furnish an action taken report in the matter. It was directed that if any adverse material is found by the Committee, the affected parties may be put to notice of these proceedings and a copy of report be furnished to the said parties for their response, if any, before the next date.*

*5. Accordingly, the joint Committee has filed its report dated 07.10.2022 after field verification. Field verification was undertaken for 33 group housing projects. 25 out of 33 were found drawing water illegally. ..."*

It is submitted that *vide* order dated 15.11.2022, this Hon'ble Tribunal had reiterated the fact that any project proponent was to be put to notice only in the eventuality that the report of the joint committee finds any violation committed by it and this Hon'ble Tribunal was further pleased to direct that the joint committee may continue the work of inspection of the remaining projects and cover the action taken in the next report. A copy of the order dated 15.11.2022 passed by this Hon'ble Tribunal is annexed herewith and marked as ANNEXURE – R/4 (Page No. 81 to 98 of the instant reply).

6. In compliance of the abovementioned direction, report dated 15.05.2023 and supplementary report dated 30.06.2023 were filed by the committee. It is noteworthy that even in these reports, no illegality is attributed to the Answering Respondent. Furthermore, these reports also do not propose any penal/ adverse action against the Answering Respondent, further cementing the fact that the Answering Respondent has not made any violations as alleged by the Applicant. It is worth pointing out that both the supplementary reports dated 15.05.2023 and 30.06.2023 have tables showing the defaulting project proponents and the final calculation of the compensation to be paid by the defaulting project proponents. It is worth highlighting that the said tables do not include the Answering Respondent. Hence, it is clear that the Answering Respondent does not come under the purview of the defaulters against whom compensation has been suggested by the authority. Copy of the compliance report dated 15.05.2023 and the supplementary report dated 30.06.2023 is annexed herewith and marked as ANNEXURE – R/5 (Colly.) (*Page No. 99 to 191 of the instant reply, also at Page Nos. 225 to 317 of the court record*).
7. Subsequently, this Hon'ble Tribunal took note of the reports dated 15.05.2023 and 30.06.2023 *vide* order dated 08.12.2023 and recorded that this Hon'ble Tribunal had constituted a committee to submit a factual report which committee had submitted its report in which it has made field inspection of 63 group housing projects and found violations in 33 group housing projects. It is reiterated that the Answering Respondent is not part of the said 33 group housing projects which were in violation of the law. Copy of the order dated 08.12.2023 passed by this Hon'ble Tribunal is annexed

herewith and marked as ANNEXURE – R/6 (Page No. 192 to 194).

8. It is noteworthy that while the Applicant has chosen to respond to the Compliance Report dated 15.05.2023 and Supplementary Compliance Report dated 30.06.2023, it has chosen to not challenge the joint committee report dated 07.10.2022 in any manner whatsoever and has virtually agreed with the findings of the said joint committee report dated 07.10.2022. It is further brought to the notice of this Hon'ble Tribunal that even while objecting to the Compliance Report filed by the UPPCB dated 15.05.2023 and Supplementary Compliance Report dated 30.06.2023, the Applicant has restricted himself to observations *qua* limited project proponents, which do not include the Answering Respondent. A copy of the objections filed by the Applicant to the Compliance Report filed by the UPPCB dated 15.05.2023 and Supplementary Compliance Report dated 30.06.2023 is annexed herewith and marked as ANNEXURE – R/7 (Page Nos. 195 to 207 of the present reply, also at Page Nos. 393 to 405 of the court record).
9. In view of the above, it is humbly submitted that in light of the report of the Joint Committee dated 07.10.2022 (*in compliance of the order dated 05.07.2022 passed by this Hon'ble Tribunal in the captioned matter*), which, pursuant to investigation, has absolved the Answering Respondent of any illegality, no cause of action survives against the Answering Respondent, and hence, the Answering Respondent deserves to be dropped from the array of parties. It is reiterated that the instant reply is restricted to the fact that the cause of action *qua* the Answering Respondent does not survive, and the Answering Respondent seeks leave to reserve the right to file a detailed reply on merits at a later stage, if required.

10. It is relevant to mention that the Answering Respondent has always kept development at the core and sustainability at the heart of everything. The policy of the Answering Respondent is to create to give back more to nature and pave the way for a better tomorrow. The Answering Respondent has embraced and invested in sustainability to tackle climate change. By upholding its commitment to utmost transparency and ethical practices, the Answering Respondent focuses on caring for the environment with mindful efforts that reduce carbon footprints. The policies of the Answering Respondent align with its objective of creating sustainable habitats with advanced technologies. The Answering Respondent's efforts are streamlined towards making operations sustainable, reducing the pressure on the environment and building a nation that flourishes on sustainable practices. The Answering Respondent also takes pride in being India Green Building Council (IGBC) certified, which substantiates its effort toward creating green surroundings and maintaining the well-being of the community.
11. Furthermore, the project in question i.e., Trident Embassy is one of Noida's best residential developments, from the Answering Respondent for nurturing aspirations. With excellent connectivity through FNG expressway, Central Noida and Pari chowk, Trident Embassy offers well-planned and well-crafted premium residential apartments, with access to ample dreams. Spread over 7.5 acres, Trident Embassy allows the residents to live with like-minded community in tranquillity while being close to key city attractions. Loaded with amenities, every moment spent here is a stride towards healthy and premium lifestyle. Trident Embassy is a premium residential development brings together rich experience of on-time delivery commitment & contemporary construction

technique of the Answering Respondent. It is submitted that Trident Embassy has well-designed green & open landscapes offering pollution-free environment, provides inhabitants of Trident Embassy with an ideal solution to their hectic lifestyle.

**12.** It is further pertinent to mention that the Respondent has received the following clearances/ sanctions /permissions/ NoCs qua the project in question i.e., Trident Embassy:

- i.** Occupancy Certificate dated 18.12.2017 issued by Greater Noida Industrial Development Authority.
- ii.** Environment clearance dated 26.02.2018
- iii.** Occupancy Certificate dated 15.7.2019 issued by Greater Noida Industrial Development Authority.
- iv.** Consent to establish dated 03.12.2020 issued by Uttar Pradesh Pollution Control Board.
- v.** Consent under Section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) dated 01.02.2021 issued by Uttar Pradesh Pollution Control Board.
- vi.** Consent under Section 25/26 of the Water (Prevention and control of Pollution) Act, 1974 dated 26.01.2021 issued by Uttar Pradesh Pollution Control Board.

**13.** It is humbly brought to the notice of this Hon'ble Tribunal that initially the Answering Respondent utilised STP water purchased from authorised water sellers for the purposes of construction but a while after receiving the occupancy certificate for the first phase of construction, the Answering Respondent moved on to utilising water from the STP installed by the project proponent for further construction. Invoices and statements for purchase of STP water by the Answering Respondent from authorised seller are annexed

herewith and marked as ANNEXURE – R/8 (Colly.) (*Page Nos. 206 to 217 of the instant reply*). The compliance reports *qua* the quality of STP water submitted by the Answering Respondent before the regional officer, UPPCB are annexed herewith and marked as ANNEXURE – R/9 (Colly.) (*Page No. 218 to 249 of the instant reply*).

14. It is also brought to the notice of this Hon'ble Tribunal that the Answering Respondent has given possession of 90% of the units in Trident Embassy and the residents are now using water from GNIDA for their needs. It is pertinent to bring to the notice of this Hon'ble Tribunal that the Answering Respondent has duly installed the flow meter, as recorded in the joint committee report dated 07.10.2022, and a detailed record of the meter readings and daily consumption of water in the form of a log book is being maintained by the Answering Respondent. Copies of water bills issued by GNIDA are annexed herewith and marked as ANNEXURE – R/10 (Colly.) (*Page Nos. 250 to 252 of the instant reply*).
15. Hence, in view of the aforesaid it is humbly submitted that the Answering Respondent has purchased STP water and utilised water from its own STP plant for the construction of the group housing project and has never extracted any groundwater illegally. Also, the Answering Respondent has also never extracted any groundwater illegally to meet the water demand for the residents of the group housing project but the same was being purchased from concerned authority/ seller.
16. It is vehemently submitted that the Answering Respondent has never contravened any provisions of the Uttar Pradesh Ground Water (Management & Regulation) Act, 2019 or any of the scheduled acts under the National Green Tribunal Act, 2010.

Furthermore, the Answering Respondent has never illegally extracted any groundwater and the Answering Respondent stands firm in its resolve to ensure compliance of all statutes, rules, regulations and policies to ensure sustainable development.

17. In view of the abovementioned facts and circumstances, it is crystal clear that joint committee report dated 07.10.2022 has absolved the Answering Respondent of any illegality and the same has been agreed by the Applicants herein. Hence, no cause of action subsists against the Answering Respondent.
18. Further, it is humbly submitted that no show cause notice has been issued against the Answering Respondent nor any allegation of any type of illegal water extraction has ever been levelled against the Respondent Company under the present proceedings.
19. To summarise, it is humbly submitted that the reports filed by the committees pursuant to detailed field verification clearly show that the Answering Respondent has never extracted any ground water, the Applicant has not challenged the observations *qua* the Answering Respondent, the flow meter has been installed and the water used by the Answering Respondent has been STP water during construction phase and now water from GNIDA for the residents is being used. Hence, it is apparent that no cause of action survives against the Answering Respondent.
20. Since, it is apparent that no cause of action exists against the Answering Respondent, hence, the Answering Respondent is neither a necessary nor a proper party in the present matter. Therefore, in the interest of justice, it is humbly prayed that the Answering Respondent be removed from the array of parties, in the present matter.

21. Attention of this Hon'ble Tribunal is drawn to the observations made by this Hon'ble Tribunal in *Shantanu Sharma v. Union of India, 2018 SCC OnLine NGT 1810*, wherein, on the basis of the status report absolving the Respondents of the illegality, this Hon'ble Tribunal was pleased to delete them from the array of parties. The relevant paragraphs are reproduced hereinbelow for ready reference:

"26. Accordingly, status report has been filed before this Tribunal on 07.09.2018 by the MoEF&CC stating that no fly ash is generated in 15 States/UTs namely Goa, Himachal Pradesh, Jammu & Kashmir, Kerala, Manipur, Mizoram, Nagaland, Sikkim, Tripura, Andaman and Nicobar, Chandigarh, Daman & Diu, Dadra & Nagar Haveli, Lakshadweep and Pondicherry. Accordingly, the said States and Union Territories and their authorities be deleted from the array of parties.

27. Twenty States have given their action plans. Only State of Arunachal Pradesh has not furnished any action plan. Since there is nothing to show that there is any fly ash generation in the said State, the said State or its authorities are also deleted from array of parties. We do not understand why deletion of unnecessary parties was never sought."

(Emphasis Supplied)

22. It is reiterated that the present is a limited reply and the Answering Respondent seeks liberty to file a detailed reply on merits as and when required or directed by this Hon'ble Tribunal.

### PRAYER

In view of the above, it is humbly prayed before this Hon'ble Tribunal, that this Hon'ble Tribunal may be pleased to:-

- (a) Dismiss the subject application against the answering respondent i.e., Respondent No. 11 Trident Embassy and/ or delete the Answering Respondent from the array of parties; and/or

(b) Pass any further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.

For Tribunal [Name] Private Limited

Signature Signatory

**RESPONDENT NO.11**

FILED THROUGH

*Dhruv Kapur*

**D&V LEGAL  
ADVOCATES & SOLICITORS**  
[DHRUV KAPUR/ VIJAYENDER KUMAR]  
COUNSELS FOR THE RESPONDENT NO. 11  
D - 360, GROUND FLOOR  
DEFENCE COLONY, NEW DELHI 110 024  
EMAIL: - dhruv.kapurlawyer31@gmail.com  
MOBILE: - 9818950925

Place: New Delhi  
Dated: 28.03.2024

BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, NEW DELHI

ORIGINAL APPLICATION NO. 392/2022

IN THE MATTER OF: -

PRASOON PANT & ANR.

...APPLICANTS

VS.

UNION OF INDIA & ORS.

... RESPONDENTS

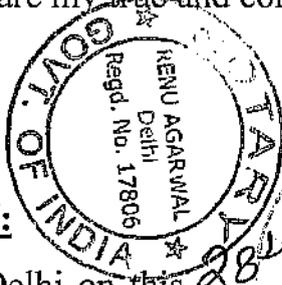
AFFIDAVIT

I, Gaurav Kumar, S/o Sh. Jaiveer Singh, aged about 30 years, AR of the Respondent No. 11, having office at 310, Prakashdeep Building, 7 Tolstoy Marg, New Delhi – 110001, do hereby solemnly affirm and declare as under:

1. That I am the Authorized Representative of the Answering Respondent and fully competent to swear and affirm the present affidavit.
2. That the accompanying reply, on behalf of the Respondent, has been drafted under my instructions and the contents of the same are true upon my knowledge, received and based upon the records, maintained by the Respondent Company during the normal course of its business. That nothing material has been concealed therefrom. That the legal averments contained therein are true upon advice received, and believed to be true.



3. That above are my true and correct statements for Trident Infrahomes Private Limited



*[Signature]*

Authorized Signatory

DEPONENT

**VERIFICATION:**

Verified at New Delhi on this 28<sup>th</sup> day of MARCH,

2024, that the contents of the above affidavit are true upon my knowledge and nothing material been concealed therefrom.

*Dheer Kaur*  
Identified the deponent who  
has signed in my presence

30 MAR 2024  
ATTESTED  
NOTARY PUBLIC  
(INDIA)

For Trident Infrahomes Private Limited

*[Signature]*

Authorized Signatory

DEPONENT



# TRIDENT REALTY

BUILDING THE NATION

TO WHOMSOEVER IT MAY CONCERN

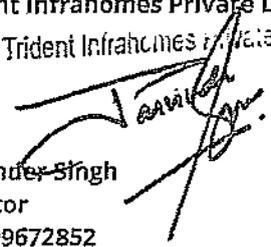
This is to inform that the I Parvinder Singh, Director of Trident Infrahomes Private Limited (referred as "Company"), do hereby further delegate the authorisation and appoint below mentioned persons to represent the Company in connection with the below mentioned matter before competent Authorities/Courts/Tribunal/ Appellate Authorities/ Courts/ Tribunals and for and on behalf of the Company and to do all necessary acts, deeds, and things incidental thereto.

I authorise Mr. Gaurav Kumar and Ms. Divya Lamba, severally as true and lawful authorized representative of the Company to appear before Competent Authorities/Courts/Tribunal/ Appellate Authorities; to sign/issue/execute and submit replies, applications, plaints, complaints, criminal complaints, affidavits, petitions, written statements, counter claims and any other forms/papers/documents/deeds and undertakings as may be required to be filed before Competent Authorities/Courts/Tribunal/ Appellate Authorities for and on behalf of the company and/ or to appoint advocates & sign and execute their vakalatnamas to represent the Company in all the legal matters/proceedings before any authority(ies), Courts and Tribunals and to do all such other acts which are incidental and expedient in the best interest of the company in connection with the following matter:

Original Application No. 392/2022 titled as "Prasoon Pant & Anr. Vs. Union of India & Ors." before the National Green Tribunal, Principal Bench, New Delhi."

All the acts, deeds and things done by the above stated authorized employees/persons shall be binding upon the company until the authorization is withdraw by the company in this behalf or upon there cessation as employee of the company, whichever is earlier.

For & on behalf of  
Trident Infrahomes Private Limited  
For Trident Infrahomes Private Limited

  
Parvinder Singh  
Director  
DIN: 09672852  
Add.: 46, Block G, Third Floor,  
Jangpura Extension, Delhi 110014

Date: 10.01.2024  
Place: New Delhi

  
TRUE COPY

TRIDENT INFRAHOMES PRIVATE LIMITED

Corporate Office: H-58, Ground Floor, Sector - 63, Noida, Gautam Buddha Nagar - 201306, Uttar Pradesh (India)

Registered Office: 310, Prakashdeep Building, 7 Tolstoy Marg, New Delhi - 110001 (India)

+91 120 410 0093 | www.tridentrealty.co.in | info@tridentrealty.co.in

GSTIN: 09AADCT6111F3Z1 | Promoter RERA No.: UPRERAPRM1568 | Project RERA No.: UPRERAPRJ785019 | CIN: U74110DL2010PTC209005

2035

ANNEXURE - R/2

16

Item No. 02

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 392/2022

Prasoon Pant & Anr.

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

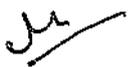
Date of hearing: 05.07.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Ruchin Mehra, Advocate

**ORDER**

1. Grievance in this application is against illegal extraction of ground water by the builders operating in Noida, impleaded as respondent Nos. 09 to 48 - Gaursons Or Gaur Builder, ACE GROUP, Trident Embassy, Eros Sampooranam, Coco County, ATS Rhapsody, Aastha Greens, Mahagun Builders, ATS Infrastructure Ltd., Nirala Estate, Gulshan Bellina, Paramount Emotions, Capital Athena, Apex Golf Avenue, La Residentia, Arihant Arden, Stellar Jeevan, Divyansh Flora, Galaxy Group, Lucky Palm Valley, Sikka Kaamya Greens, Bulland Elevates, Supertech, Ajnara Group, Cherry County, Mangalya Ophira, Aims Green Avenue, VVIP Meridian, Vihaan Villas, Sindhuja Greens, Patel Neotown, Novel Valley, JNC The Park, Emenox La Solara, JM Florence, Amaatra Homes, Panchsheel Hynish, Samridhi Grand Avenue, Ratan Pearls and Rajhans Residency at NOIDA.

  
TRUE COPY

2. According to the applicants, the statutory authorities have failed to prevent illegal extraction of ground water for commercial purposes resulting in depletion of ground water level in the area identified as 'over-exploited' as per assessment of the CGWA.

3. In view of above, we consider it appropriate to require a joint Committee of CPCB, State PCB and District Magistrate, NOIDA to verify facts and furnish an action taken report in the matter within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If any adverse material is found by the Committee, the affected parties may be put to notice of these proceedings and a copy of report be furnished to the said parties for their response, if any, before the next date

List for further consideration on 11.10.2022

A copy of this order be forwarded to the CPCB, State PCB and District Magistrate, NOIDA by email for compliance.

The Applicant may serve a set of papers on the CPCB, State PCB and District Magistrate, NOIDA and file affidavit of service within one week.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

July 05, 2022  
Original Application No. 392/2022  
AB



क्षेत्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स- 0120-4259329

सन्दर्भ संख्या: 888/NGT-54/2022

दिनांक 07/10/22

To,  
The Registrar,  
The National Green Tribunal,  
Principal Bench,  
New Delhi  
E-mail- judicial-ngt@gov.in

Sub: Report of The Joint Committee in compliance of the order dated-05.07.2022 passed by Hon'ble National Green Tribunal, New Delhi in Original Application No. 392 of 2022 Prasoan Pant &Anr. Versus Union of India &Ors.

Sir,  
That in compliance of the order dated 05.07.2022 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 392 of 2022 Prasoan Pant &Anr. Versus Union of India & Ors., report of The Joint Committee is annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal.

Yours Sincerely

Enclosure- As above

  
(Bhuvan Prakash Yadav)  
Regional Officer

Copy to:

1. Shri Pradeep Misra, Advocate on Record, Hon'ble Supreme Court/ NGT, New Delhi for persual and necessary action please.
2. Chief Environmental Officer, C-1 , U.P. Pollution Control Board, Lucknow for information please.
3. Law Officer-1, U.P. Pollution Control Board, Lucknow for information and necessary action please.

Regional Officer

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**Compliance Report**

**In**

**Original Application No. 392/2022**

**Prasoon Pant & Anr.**

*Versus*

**Union of India & Ors.**

**Order Date – 05.07.2022**

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Report in compliance to direction issued by Hon'ble NGT on dated 05.07.2022 in matter of OA No. 392/2022, Prasoon Pant & Anr. Vs. Union of India & Ors.

**1. Introduction/Background**

Hon'ble NGT on dated 05.07.2022 in matter of OA No. 392/2022, Prasoon Pant & Anr. Vs. Union of India & Ors. has passed following order: -

"...1. Grievance in this application is against illegal extraction of ground water by the builders operating in Noida, impleaded as respondent Nos. 09 to 48 - Gaursons Or Gaur Builder, ACE GROUP, Trident Embassy, Eros Sampoonam, Coco County, ATS Rhapsody, Aastha Greens, Mahagun Builders, ATS Infrastructure Ltd., Nirala Estate, Gulshan Bellina, Paramount Emotions, Capital Athena, Apex Golf Avenue, La Residentia, Arihant Arden, Stellar Jeevan, Divyansh Flora, Galaxy Group, Lucky Palm Valley, Sikka Kaamya Greens, Bulland Elevates, Supertech, Ajnara Group, Cherry County, Mangalya Ophira, Aims Green Avenue, VVIP Meridian, Vihaan Villas, Sindhuja Greens, Patel Neotown, Novel Valley, JNC The Park, Emenox La Solera, JM Florence, Amaatra Homes, Panchsheel Hynish, Samridhi Grand Avenue, Ratan Pearls and Rajhans Residency at NOIDA.

2. According to the applicants, the statutory authorities have failed to prevent illegal extraction of ground water for commercial purposes resulting in depletion of ground water level in the area identified as 'overexploited' as per assessment of the CGWA.

3. In view of above, we consider it appropriate to require a joint Committee of CPCB, State PCB and District Magistrate, NOIDA to verify facts and furnish an action taken report in the matter within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of image PDF. If any adverse material is found by the Committee, the affected parties may be put to notice of these proceedings and a copy of report be furnished to the said parties for their response, if any, before the next date

List for further consideration on 11.10.2022."

**2. Verification of facts/field Inspection**

In compliance to the order passed on dated 05.07.2022 by Hon'ble Tribunal's, District

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Magistrate Gautam Buddha Nagar vide letter dated 18.07.2022 constituted a joint committee comprising following officials:

- a. Chief Development Officer, Gautam Buddha Nagar
- b. Representative of Central Pollution Control Board, New Delhi.
- c. Representative of, Greater Noida Industrial Development Authority.
- d. Assistant Engineer of Minor Irrigation, Gautam Buddha Nagar.
- e. Nodal Officer of U.P. Ground Water Department, Gautam Buddha Nagar.
- f. Regional Officer, UP Pollution Control Board, Greater Noida.

Copy of letter dated 18.07.2022 is annexed as Annexure-1.

All above concerning departments have nominated their representative for compliance of Hon'ble Tribunal's order dated 05.07.2022.

A meeting of the Joint Committee was held on dated 24.08.2022 to ascertain the facts of the case and to discuss the course of action to be taken for ensuring compliance of said order, Minutes of Meeting is annexed as Annexure-2.

As discussed in the meeting, site inspection of group housing projects in question was carried out by the Joint Committee comprising of following officials:

- a. Smt. Suniti Parashar, Scientist-C, Central Pollution Control Board, New Delhi.
- b. Shri Kapil Singh, Sr. Manager(Jai), Greater Noida Industrial Development Authority.
- c. Shri Himanshu Gautam, Assistant Engineer, Minor Irrigation, Gautam Buddha Nagar.
- d. Smt. Ankita Rai, Hydrologist, U.P. Ground Water Department, Gautam Buddha Nagar.
- e. Shri Ranjeet Singh, Assistant Environment Engineer, U.P. Pollution Control Board, Greater Noida.

A total of 33 group housing projects out of 63 were inspected by the joint committee. Summary of inspected Group housing Projects are presented in Table-1.

Table-1

Sr. No.	Name and Address of Project	Date of inspection	Constructed /Under Construction	Bore well Installed/ Not Installed	Main observations found during Visit

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1.	Gaur City Mall (Promoters-M/s Gaursons Promoters (P) Ltd), Gaur City-1, Sector-4, Greater Noida West, G.B. Nagar.	13.09.2022	Under Construction	Installed (17 HPX2Nos)	a. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP. b. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department.
2.	M/s. Stellar Jeevan (Promoters-M/s Stellar constellation projects Pvt. Ltd), GH-03, Sector- 01, Greater Noida West, G.B. Nagar	15.09.2022	Completed/ occupied	Not Installed	Project has installed flow meter on water source provided by GNIDA, but during inspection no record is being maintained for water consumption.
3.	Paramount Group A Companies., Paramount Emotions, GH- 05A, Sector-01, Greater Noida.	14.09.2022	Completed	Not Installed	Project has installed flow meter on water source provided by GNIDA, but during inspection flow meter was not working and no record is being maintained for water consumption.  Project has installed flow meter on water source provided by GNIDA, but



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					during inspection no record is being maintained for water consumption.
4.	M/s Trident Infrahomes Ltd., Trident Embassy GH-01, Sector- 01, Greater Noida West.	14.09.2022	Completed	Not Installed	Project has installed flow meter on water source provided by GNIDA, but during inspection no record is being maintained for water consumption.
5.	ACE City, city Developers Pvt. Ltd., GH-01, Sector-01, Greater Noida .	14.09.2022	Completed	Installed 1 Nos (5HP)	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained. b. Unit has not installed flow meter on source water from GNIDA and no record is being maintained regarding consumption.
6.	Capital Athena, Capital Athena, GH-12A-2, Sector-01, Gr. Noida	16.09.2022	Under Construction	Installed 2 Nos (3 HP+1.5 HP)	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained. b. Project has not

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					maintained records regarding water consumption in construction i.e. water tanker procured from STP
7.	Lucky Plam Velly, Khasra No. 784, Vill-Bisrakh near Stellar jeevan, Sector-1, Gr. Noida west	16.09.2022	Completed	Installed 17 Nos. (1.5 HP each)	Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
8.	M/s ATS Infrastructure Ltd., ATS Destinaire phase-1&2, GH- 14A, Sector-1, Gr. Noida	16.09.2022	Under construction	1 Nos (10 HP)	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained. b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP
9.	ATS Infrastructure Ltd., ATS Rhapsody, GH- 12/1, Sector-1, Gr. Noida	16.09.2022	Completed	Installed 1 Nos	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.

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					b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP
10.	Supertech Ltd., Ecovillage-1, Plot No.-8, sector-1, Gr. Noida	17.09.2022	Under Construction	Not Installed	Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP
11.	Rajhans Residency, Rajhans Infrateh (p) Ltd., GH-06B, Sector-01, Gr. Noida west.	17.09.2022	Under Construction	Installed 2 Nos (7.5 HP each)	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained. b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP
12.	M/s Arihant Infrastructure, Arihant arden, GH-07A, sector-1, Gr. Noida	19.09.2022	Completed	Not Installed	Project has installed flow meter on water source provided by GNIDA, but during inspection no record is being maintained for water consumption.
13.	M/s Panchsheel Hynish, GH-08A, Sector-1, Gr.	19.09.2022	Completed	Installed 2 No. (20 HP)	Ground water abstraction is being done by project proponent without obtaining

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	Noida west.				statutory permission from U.P. Ground Water Department and no record is being maintained.
14.	M/s ACE Infra city developers (P) Ltd., ACE Aspire, GH-05B, Sector-1, Gr. Noida west	19.09.2022	Completed	Installed 2 Nos (10HP each)	Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
15.	M/s Apex developers Ltd., Apex Golf Avenue, GH-01, Sector-1, Gr. Noida west,	19.09.2022	Completed	Installed 2 Nos(5+3H P)	Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
16.	Gaur City-2, Gaursons Promoters Pvt. Ltd., Gaur city-2, plot no- GH-01, sector-16C, Gr. Noida	13.09.2022	Completed	Installed 25 Nos	Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
17.	Gaur Saundayam, Gaursons Realty Pvt. Ltd., Gaur	13.09.2022	Completed	Installed 9 Nos	Ground water abstraction is being done by project proponent without obtaining statutory permission from



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	Saundayam, Plot No- GH-05C, Techzone-IV, Gr. Noida				U.P. Ground Water Department and no record is being maintained.
18.	Gaur City Mall, Gaursons Hi-Tech Infrastructure Pvt. Ltd., Plot No. C-1B/GH-01, sector-4, Gr. Noida	13.09.2022	Completed	Installed 01 Nos	Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
19.	Gaur City-1, Gaursons Hi-Tech Infrastructure Pvt. Ltd., GH-01, Gaur City-1, Sector-4, Gr. Noida	13.09.2022	Completed	Installed 18 Nos	Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
20.	M/s Shirja Real Estate 80th Coco county GH-03C, sector-10, Gr. Noida	21.09.2022	Under Construction	Installed 1 (7.5HP)	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained. b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP

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21.	M/s Sikka Infratech (p) ltd. Sikka Kammya Green GH-02B, sector- 10, Gr. Noida	21.09.2022	Under Construction	Installed 2Nos(2HP each)	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained. b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP
22.	Mahagun Maantra-2 GH-01/A, sector- 10, Gr. Noida	21.09.2022	Under Construction	Installed 1Nos (5HP)	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained. b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP
23.	M/s Mahagun (India) Pvt. Ltd. Mahagun Maantra-1 GH-01/B, sector- 10, Gr. Noida.	21.09.2022	Completed	Installed 1 Nos (7.5HP)	Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.



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24.	M/s Mahagun (India) Pvt. Ltd. Mahagun mywood (Phase- 1, Phase-2, Phase-3) GH-04, sector-16, Gr. Noida	22.09.2022	Under Construction	Installed 5Nos (7.5HPX2 +10HPX3)	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained. b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP
25.	M/s Divyansh Infra hight (P) Ltd. Divyansh Infra GH-03H, sector- 16c, Gr. Noida	22.09.2022	Completed	1Nos (5HP)	Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
26.	Cherry County M/s ABA group- county Infrastructure (P) Ltd. GH-05B, Techzone-IV, Gr. Noida west.	23.09.2022	Completed	Not Installed	Project has installed flow meter on water source provided by GNIDA, but during inspection no record is being maintained for water consumption.
27.	ATS Home Craft (Happy Trails) Shrdhara Infratech (P) Ltd.	21.09.2022	Completed	Installed 5HPX2No s	Ground water abstraction is being done by project proponent without obtaining statutory permission from

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	GH-02A, sector-10, Gr. Noida				U.P. Ground Water Department and no record is being maintained.
28.	Nirala Infratech (P) Ltd. Nirala Estate GH-04, sector-Techzone-4, Gr. Noida	24.09.2022	Under Construction	Not Installed	Project has installed flow meter on water source provided by GNIDA, but during inspection no record is being maintained for water consumption.
29.	La Residentia La Residentia GH-06A, sector-Techzone-4, Gr. Noida	24.09.2022	Under Construction	Installed 2 Nos(1.5 HP+18HP )	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained. b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP
30.	M/s Galaxy Vega M/s Galaxy Infrastructure (P) Ltd. GH-08C, Sector-Techzone-IV, Gr. Noida west.	24.09.2022	Under Construction	Installed 1Nos (10HP)	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained. b. Project has not maintained records regarding water



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					consumption in construction i.e. water tanker procured from STP
31.	M/s Eros Samporanm (M/s Samporanm management Pvt. Ltd.), GH-01, Sector-2, Gr. Noida west.	27.09.2022	Under Construction	Not Installed	a. Project has installed flow meter on water source provided by GNIDA, but during inspection no record is being maintained for water consumption. b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP
32.	M/s JM Florence, Plot No. DV-GH-09C, Sector-Techzone-4, Gr. Noida west.	27.09.2022	Completed	Installed 2 Nos (7.5HP each)	Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
33.	M/s NewTown (M/s Patel Infrastructure Pvt. Ltd.) Plot No.GH-01, Sector-Techzone-4, Gr. Noida west.	27.09.2022	Under Construction	Installed 1Nos (7.5HP)	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained. b. Project has not maintained records regarding water consumption in construction i.e. water

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						tanker procured from STP
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### 3. Observation of the Joint Committee

- i. It is mentioned in complaint that Housing Projects/Builders are abstracting ground water illegally without obtaining Permission/ NOC from U.P. Ground Water department. Out of total 63 Housing Projects 33 nos of projects site inspected and 25 nos of projects have installed Bore well and inspection of rest projects is under progress
- ii. It has been observed that Ground water is being used by the said projects despite the availability of water supply provided by GNIDA.
- iii. During inspection it was found that no record being maintained by projects regarding source and quantity of water consumption
- iv. During inspection of many projects, the project representatives mislead the inspection team about the water source existing in the premises, as they have own water source (Borewell) in the premises and water supply facility from GNIDA.

### 4. Action Taken Report

- ❖ A letter dated 07.09.2022 was issued to 63 projects to produce required information in a format regarding source of water, quantity of water requirement NOC from CGWB/SGWD etc. Copy of same is annexed as **Annexure-3**.
- ❖ Notices have been sent by UPPCB to concerned 25 no. of projects out of total inspected 33 no. of projects, where adverse material was found during verification of joint committee in compliance of order dated 05.07.2022 of Hon'ble NGT in the matter. Copy of same is annexed as **Annexure-4**.
- ❖ No reply has been produced by any of the concerned projects w.r.t. to notices issued for the compliance required.
- ❖ However only 7 of the projects have produced their information in the format. Copy of same is annexed as **Annexure-5**.



**5. Proposed Action and Recommendations of the Joint Committee:**

- Housing Projects/Builders at serial no. 1,5,6,7,8,9,11,13,14,15,16,17,18,19,20,21, 22,23,24,25,27,29,30,32,33 of Table-1 should be directed to permanently dismantle all bore wells unless permission obtained from competent authority.
- Environmental Compensation should be calculated for illegal withdrawal (after considering the necessary rebate due to pandemic) as per Notification No. S.O.3289(E), dated 24.09.2020 of MINISTRY OF JAL SHAKTI (Department Of Water Resources, River Development and Ganga Rejuvenation) (CENTRAL GROUND WATER AUTHORITY), Government of India.
- Environmental Compensation should be imposed by District Ground Water Council on recommendation of U.P. Ground water department against defaulter Housing Projects/Builders for illegal abstraction of ground water.
- GNIDA should continue uninterrupted supply of water to Group housing Projects/Builders.
- Housing Projects/Builders should be directed to maintain proper logbook regarding source and quantity of water consumption.
- Projects may be directed to give undertaking regarding water consumptions only from GNIDA supply.
- Under Construction Projects/Builders should be directed to use only STP treated water in construction and ground water should not be used in any circumstances.
- It is submitted that in the matter of O.A. no. 438/2018 Arti Vs. CGWA & Ors, related to Hotel, Resort etc. Regional Director, CGWB, Lucknow vide letter dated 09.09.2022 has asked to Nodal Officer of UPGWD to take the following remedial action against projects which are abstracting ground water without valid NOC :-
  1. Tubewell/Borewell may be sealed if Project Proponent does not hold a valid NOC.
  2. Environmental Compensation may be calculated for illegal withdrawal (after considering the necessary rebate due to the pandemic), with necessary coordination for its recovery, as per CGWA guidelines notified on dated 24.09.2020 at Sl. No.15.
  3. Operation of Tubewell/Borewell only be allowed to operate after obtaining proper NOC.

The letter is annexed as Annexure-6

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Submitted for peruse and further necessary directions

*[Signature]*  
Ajay Singh  
Assistant Engineer  
Pollution Control Board  
Gautam Buddha Nagar

*[Signature]*  
Anita Kaur  
Hydrologist  
Ground Water Department  
Gautam Buddha Nagar

*[Signature]*  
Himanshu Gautam  
Assistant Engineer  
Municipal Corporation  
Gautam Buddha Nagar

*[Signature]*  
Ajay Singh  
Sr. Manager (Jr.)  
Greater Noida Industrial  
Development Authority

*[Signature]*  
Sunil Parashar  
Scientist-C  
Central Pollution Control Board  
New Delhi

*[Signature]*  
Chief Development Officer  
Gautam Buddha Nagar  
10/10/2022

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## कार्यालय आदेश

मा० एनओजीओटीओ, नई दिल्ली में दायित्व OA No-392/2022 Prason Pant & Anr Versus Union Of India & Ors में पारित आदेश दिनांक 05.07.2022, का मुख्य अंश निम्नवत है:-

".....1. Grievance in this application is against illegal extraction of ground water by the builders operating in Noida, impleaded as respondent Nos. 09 to 48 - Gaursons Or Gaur Builder, ACE GROUP, Trident Embassy, Bros Sampooman, Coco County, ATS Rhapsody, Aastha Greens, Mahagun Builders, ATS Infrastructure Ltd., Nirala Estate, Gulshan Bellina, Paramount Emotions, Capital Athens, Apex Golf Avenue, La Residential, Arihant Arden, Stellar Jeevan, Divyansh Flora, Galaxy Group, Lucky Palm Valley, Sikka Kamya Greens, Bulland Elevates, Supartech, Ajnata Group, Cherry County, Mangalya Ophira, Aims Green Avenue, VVIP Meridian, Vihsan Villas, Sindhuja Greens, Patel Newtown, Novel Valley, JNC The Park, Emenox La Solara, JM Florence, Amastra Homes, Panchsheel Hynish, Samridhi Grand Avenue, Ratan Pearls and Rajhans Residency at NOIDA. According to the applicants, the statutory authorities have failed to prevent illegal extraction of ground water for commercial purposes resulting in depletion of ground water level in the area identified as 'overexploited' as per assessment of the CGWA.

In view of above, we consider it appropriate to require a joint Committee of CPCB, State PCB and District Magistrate, NOIDA to verify facts and furnish an action taken report in the matter within two months by e-mail at judicial-ndt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of image PDF. If any adverse material is found by the Committee, the affected parties may be put to notice of these proceedings and a copy of report be furnished to the said parties for their response, if any, before the next date."

List for further consideration on 11.10.2022

प्रकरण भूगर्भ जल निष्कर्षण से सम्बन्धित है। उपरोक्त Original Application में उल्लिखित बिल्डिंग परियोजनाओं की जाँच हेतु निम्न अधिकारियों की संयुक्त समिति गठित की जाती है:-

क्र.सं.	अधिकारी का नाम/पद	स्थिति
1.	मुख्य विकास अधिकारी, गौतमबुद्धनगर।	अध्यक्ष
2.	मुख्य कार्यपालक अधिकारी, ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा नामित अधिकारी जो विशेष कार्यधिकारी स्तर से निम्न न हो।	सदस्य
3.	नोडल अधिकारी उओप्रओ भूगर्भ जल विभाग, गौतमबुद्धनगर।	सदस्य
4.	सहायक अभियन्ता, लघु सिंचाई विभाग, गौतमबुद्धनगर।	सदस्य
5.	क्षेत्रीय अधिकारी उओप्रओ प्रदूषण नियंत्रण बोर्ड ग्रेटर नोएडा।	सदस्य-सचिव

उपरोक्त मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा दिनांक 05.07.2022 को पारित आदेश के अनुपालन में Original Application में उल्लिखित बिल्डिंग परियोजनाओं का संयुक्त समिति द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा नामित अधिकारी के साथ स्थलीय निरीक्षण जरूरी निधमानुसार कार्यवाही करते हुए आख्या अधोहस्ताक्षरी एवं मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में नियमानुसार दाखिल किया जाना सुनिश्चित किया जाए, जिससे कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों का सख्त अनुपालन सुनिश्चित हो सके।

(सुहास एसओआईओ)  
जिलाधिकारी  
गौतमबुद्धनगर

प्रतिलिपि: निम्नलिखित को अनुपालनार्थ एवं आवश्यक कार्यवाही हेतु।

1. मुख्य कार्यपालक अधिकारी, ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण को इस अनुरोध के साथ कि संयुक्त निरीक्षण हेतु अधिकारी नामित करने का कष्ट करें।
2. मुख्य विकास अधिकारी, गौतमबुद्धनगर।
3. सदस्य सचिव केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली।
4. मुख्य पर्यावरण अधिकारी (वृत्त-1), उओप्रओ प्रदूषण नियंत्रण बोर्ड, लखनऊ।
5. नोडल अधिकारी उओप्रओ भूगर्भ जल विभाग, गौतमबुद्धनगर।
6. सहायक अभियन्ता, लघु सिंचाई विभाग, गौतमबुद्धनगर।
7. क्षेत्रीय अधिकारी, उओप्रओ प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा।

जिलाधिकारी  
गौतमबुद्धनगर

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मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 392/2022 प्रसून पंत एवं अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में दिनांक 24.08.2022 को मुख्य विकास अधिकारी कार्यालय, गौतमबुद्धनगर के सभागार में मुख्य विकास अधिकारी, गौतमबुद्धनगर की अध्यक्षता में बैठक आयोजित की गयी। बैठक में उपस्थित अधिकारियों का विवरण निम्नवत है:-

1. मुख्य विकास अधिकारी, गौतमबुद्धनगर।
2. श्रीमती सुनीती पराशर, साइटिस्ट-सी, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली।
3. श्रीमती अंकिता राय, हार्डडिप्लोमिस्ट, उ०प्र० भू-गर्भ जल विभाग, गौतमबुद्धनगर।
4. श्री कपिल सिंह, वरिष्ठ प्रबंधक, ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण।
5. श्री रंजीत सिंह, सहायक पर्यावरण अभियंता, उ०प्र० प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा।
6. श्री हिमांशु गौतम, सहायक अभियंता, लघु सिंचाई विभाग, गौतमबुद्धनगर।
7. डॉ० सुश्री पूजा त्रिपाठी, आर०ए०, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली।
8. श्री विवेक कुमार, अवर अभियंता, उ०प्र० प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा।

सर्व प्रथम उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 392/2022 प्रसून पंत एवं अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी गौतमबुद्धनगर के पत्रांक 462/एन०जी०टी०-54/22/ओ०ए० नं०-392/2022 दिनांक 18.07.2022 द्वारा संयुक्त समिति का गठन किया गया है एवं उक्त वाद से सम्बन्धित तथ्यों के विषय में अध्यक्ष महोदय को अवगत कराया गया। तत्कम में अध्यक्ष महोदय द्वारा संयुक्त समिति द्वारा सम्बन्धित परियोजनाओं का स्थलीय निरीक्षण कर आख्या तैयार किये जाने हेतु निर्देशित किया गया।

(कार्यवाही- केन्द्रीय प्रदूषण नियंत्रण बोर्ड/ भू-गर्भ जल विभाग/ ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण/ उ०प्र० प्रदूषण नियंत्रण बोर्ड/ लघु सिंचाई विभाग)

वाद में उल्लेखित बिल्डरों द्वारा भू-गर्भ जल निष्कर्षण हेतु उ०प्र० भू-गर्भ जल विभाग से एन०ओ०सी० प्राप्त किया है अथवा नहीं, की सूचना एकत्रित की जाये। तत्कम में भू-गर्भ जल विभाग द्वारा अवगत कराया गया कि पूर्व में सी०जी०डब्ल्यू०ए० द्वारा एन०ओ०सी० प्रदान की जाती थी। अध्यक्ष महोदय द्वारा उ०प्र० भू-गर्भ जल विभाग को निर्देशित किया गया कि वाद में उल्लेखित परियोजनाओं को यदि पूर्व में सी०जी०डब्ल्यू०ए० द्वारा एन०ओ०सी० निर्गत की गयी है तो उसकी सूचना भू-गर्भ जल विभाग प्राप्त करें।

(कार्यवाही- उ०प्र० भू-गर्भ जल विभाग, गौतमबुद्धनगर)

वाद में उल्लेखित परियोजनाओं की सूची तैयार कर समिति के सदस्यों को प्राप्त कराया जाये एवं परियोजनाओं के निरीक्षण के दौरान एकत्र की जाने वाली सूचना का एक फॉर्मेट तैयार कर लिया जाये। उक्त फॉर्मेट को समिति के सभी सदस्यों को प्राप्त करा दिया जाये।

(कार्यवाही- उ०प्र० प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा)



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वाद में उल्लेखित बिल्डिंग/हाउसिंग ग्रुप की ग्रेटर नोएडा में आच्छादित परियोजनाओं में पाधिकरण द्वारा जिन परियोजनाओं को जलापूर्ति की जा रही है उसकी सूचना एकत्र कर निरीक्षण हेतु समिति द्वारा तैयार फॉर्मेट में भर लिया जाये।

(कार्यवाही-- ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण)

ओओएओ संख्या 392/2022 में माओ एनओजीओटीओ द्वारा दिये गये निर्देशों के सतत अनुपालन हेतु उप समितियां गठित कर इस प्रकार निरीक्षण किये जाये कि समयान्तर्गत परियोजनाओं का निरीक्षण सुनिश्चित हो सके।

(कार्यवाही-- केंद्रीय प्रदूषण नियंत्रण बोर्ड/ भू-गर्भ जल विभाग/ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण/ उओप्रओ प्रदूषण नियंत्रण बोर्ड/ लघु सिंचाई विभाग)

अन्त में सभी का धन्यवाद व्यक्त करते हुए बैठक का समापन किया गया।

(तेज प्रताप मिश्र)  
मुख्य विकास अधिकारी  
गौतमबुद्धनगर।

दिनांक 27/8/22

पत्रांक 605/146T-54/22

प्रतिलिपि:

1. जिलाधिकारी महोदय, गौतमबुद्धनगर को सादर अवलोकनार्थ प्रेषित।
2. सम्बन्धित विभाग/अधिकारियों को अनुपालनार्थ प्रेषित।

मुख्य विकास अधिकारी  
गौतमबुद्धनगर।

दिनांक 27/8/2022

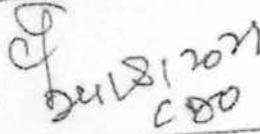
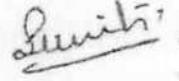
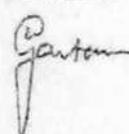
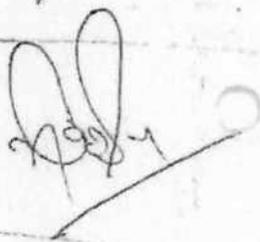
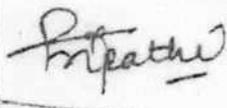
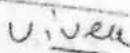
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मा० एन० जी० सी० में योजित बाद OA NO-302/2022 में  
 प्राप्ति आदेश दि० 05/08/2022 के अनुपालन में कुल विकास 38  
 अधिकारी, गौतम बुद्ध नगर की अद्यतन में वेडक दि० 24/08/22 की  
 उपस्थिति का विवरण।

SN.	Name of officer	Mobile NO	Signature
1	CDO Sir	9720388080	 24/8/2022 CDO
2	SUNITI PARASHAR, Sec 'C', CPCB	9868818711	
3	Ankita Rai, Hydrologist G.W.D - G.B. Nagar	7398300742	
4	Ranjit Singh, AEE UPPB, G. Noida	9958246515	
5	Kimanshu Gantam Assistant Engineer Muneh Regulation, G. Noida	9582060979	
6	Kapil Singh Senior Manager GNIDA	9717597709	
7	Dr. Pooja Tripathi RA, CPCB	7007424312	
8	Vivek Kumar, UPPB JE	9628662200	



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क्षेत्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्सियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : [rogreaternoida@uppcb.in](mailto:rogreaternoida@uppcb.in), फोन/फैक्स- 0120-4259329

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सन्दर्भ संख्या : 895/सामान्य-26/2022

दिनांक : 07.09.2022

माओ एनओजीओटीओ प्रकरण

सूची संलग्न (39 परियोजनाओं के 64 साइट)

विषय: माओ राष्ट्रीय हरित अधिकरण (एनओजीओटीओ) में योजित ओओएओ संख्या 392/2022 प्रसून पंत व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन के संबंध में।

कृपया उपरोक्त विषय का संदर्भ ग्रहण करें। तत्कम में अवगत हो कि माओ राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा वेस्ट क्षेत्र में उक्त स्थापित/संचालित बिल्डिंग परियोजना में हो रहे भू-जल दोहन के संबंध में एक एप्लीकेशन दायर की गयी है, जो कि वर्तमान में विचाराधीन है। योजित ओओएओ संख्या 392/2022 प्रसून पंत व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी महोदय द्वारा गठित संयुक्त समिति की आहूत बैठक दिनांक 24.08.2022 के क्रम में आपकी परियोजना से भू-जल दोहन आदि के संबंध में वांछित सूचनाओं के एकत्रण हेतु एक फॉर्मेट तैयार किया गया है।

उक्त फॉर्मेट की प्रति संलग्न कर इस निर्देश के साथ प्रेषित किया जा रहा है कि पत्र प्राप्ति के 03 दिवस में ग्रेटर नोएडा क्षेत्रान्तर्गत उक्त परियोजना से संबंधित अनिलेख/सूचनाएं इस कार्यालय के ई-मेल [rogreaternoida@uppcb.in](mailto:rogreaternoida@uppcb.in) पर प्रेषित करना सुनिश्चित करें।  
संलग्नक: उपरोक्तानुसार।

*P. K. Yadav*

(मुगन प्रकाश यादव)  
क्षेत्रीय अधिकारी

*Ok*

मुख्यालय- टीओसी-12 की, विभूति खण्ड, गांगोत्री नगर, लखनऊ



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S. No.	Name of Housing Group	Name of Project Site	Address of Project
1	Gaursons Promoters Pvt Ltd	Gaur City- 1	GH-01, Gaur City 1, Sector 4, Noida, Uttar Pradesh
2		Gaur City-2	Sector 16C, West, Greater Noida, Uttar Pradesh
3		Gaur Saundaryam	GH-05 C, Techzone 4, Greater Noida, Uttar Pradesh
4		Gaur City Mall	Gaur City 1, Sector 4, Greater Noida, Uttar Pradesh
5	Ace Infracity Developers Private Limited	Ace City	GH-01, sector-01 Greater Noida (West) Greater Noida, Uttar Pradesh
6		Ace Divino	Plot No. GH-02A, TechZone-4, Greater Noida West, Uttar Pradesh
7		Ace Aspire	GH-05B, Sector-1, Greater Noida (West) Uttar Pradesh
8	Trident Infrahomes Pvt Ltd	Trident Embassy	Plot No. GH - 01, Sector 2, Greater Noida, Uttar Pradesh
9	EROS Group/Eros Sumpoonam Greater Noida	Eros Sumpoonam 2	Plot No. GH - 01, Sector 2, Greater Noida, Uttar Pradesh
10	SHIRJA REAL ESTATE SOLUTIONS PVT. LTD.	Coco County	GH-03C, Greater Noida W Rd, Sector 10, Greater Noida, Uttar Pradesh
11	Aestha Greens	Aestha Greens	Plot No-03, GH-04 Sector-04, Greater Noida, Uttar Pradesh
12	MAHAGUN (INDIA) PRIVATE LIMITED	Mywoods Phase 1	GH 04, Sector 16C, Gaur City 2, Greater Noida, Uttar Pradesh
13		Mywoods Phase 2	Plot No-GH-04, Sector-16 C, Greater Noida, Uttar Pradesh
14		Mahagun Mantra 1	Sector 10, Kheri Rd, Vaidpura, Greater Noida West, Uttar Pradesh
15		Mahagun Mantra 2	Plot No. GH -01/A, Sector 10, Greater Noida West, Uttar Pradesh
16	ATS Infrastructure Limited	ATS Rhapsody	PLOT NO. GH-12/1 Sector 01, Greater Noida, Uttar Pradesh
17		ATS Destinaire Phase 1 & 2	GH-14A, Bisrakh, Sector 1, Greater Noida, Uttar Pradesh
18		ATS Kabana High	Plot No-C-01, SECTOR -04, Haibatpur, Greater Noida, Uttar Pradesh
19		ATS Handcraft Happy Trails	Asant Business Center, 1st floor, Cabin 7, H-38, Sector 63, Noida, Uttar Pradesh
20		ATS Handcraft Nobility	H Colony, Sector 4, Greater Noida, Uttar Pradesh
21		ATS Dolce Phase 2	Zeta 1, Greater Noida, Uttar Pradesh
22	Nirala Infratech Pvt Ltd	Nirala Estate	GH-04, Tech Zone IV, Noida Extension, Patwari, Greater Noida, Uttar Pradesh
23	Gulshan Homz Pvt Ltd	Gulshan Bellina	Plot No GH-02/A, Sector 16, Vaidpura, Greater Noida, Uttar Pradesh
24	Paramount Groups of Companies	Paramount Emotions	Plot No. GH06A, Sector 1, Greater Noida, Uttar Pradesh
25	Capital Athena	Capital Athena	Plot No. G.H. 12A-2, Sector 1, G. Noida (West), Uttar Pradesh
26	Apex developers Pvt Ltd	Apex Golf Avenue	Plot No. GH 11, Sector 1, Greater Noida West, Uttar Pradesh
27	La Residentia	La Residentia	Plot No. GH-06A, Sector Tech Zone 4, Greater Noida, Uttar Pradesh
28	Arhant Infrahomes Pvt. Ltd.	Arhant Arden	Plot No-GH-07 A, Sector 1, Greater Noida, Uttar Pradesh
29	STELLAR INFRASTRUCTURE PROJECTS PRIVATE LIMITED	Stellar Jeevan	Plot No. GH -05, Sector 1, Greater Noida, Uttar Pradesh
30	Divyansh Flora	Divyansh Flora	Plot No. 3H, Sector 16C, Gaur City 2, Greater Noida, Uttar Pradesh
31	Galaxy Infrastructure Private Limited	Galaxy Royale	Gaur City 2, Greater Noida, Uttar Pradesh
32		North Avenue	Plot No-GC-3, Sector 4, Greater Noida, Uttar Pradesh
33		North Avenue-II	Plot No. GH-02/A, Gautam Budhdha Road, Greater Noida, Uttar Pradesh
34		Galaxy Vega	GH-08C, Tech Zone IV in Greater Noida, Uttar Pradesh
35		Galaxy Plaza	
36		Galaxy Diamond Plaza	C-1A, Sector 4, Haibatpur, Greater Noida, Uttar Pradesh
37		Galaxy Shoppe	Sector 16C, Gaur City 2, Greater Noida, Uttar Pradesh
38		Galaxy Blue Sapphire	Plot No. C-03, Greater Noida W Rd, Sector 4, Greater Noida, Uttar Pradesh
39		Lucky Palm Valley	Lucky Palm Valley
40	Sikka Infratech Pvt. Ltd	Sikka Kaumya Greens	GH-02B, Sector 10, Greater Noida West, Uttar Pradesh
41	BULLAND BUILDTECH PVT LTD.	Bulland Elevates	Plot No GH-3A, Greater Noida, Uttar Pradesh



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42	Supertech Limited	Ecovillage-I	Plot No. 8, Sector-1, Bisakh, Greater Noida
43		Ecovillage II	Plot No. C2, Sector - 95, Greater Noida, Uttar Pradesh
44		Ecovillage III	Plot No. GH 06, Sector 16B, Greater Noida, Uttar Pradesh
45		Sports Village	Plot no. SC-01C, Sector 27, Greater Noida West, Uttar Pradesh
46	Sikka Kaanya Greens	Sikka Kaanya Greens	GH-02B, Sector 10, Greater Noida West, Uttar Pradesh
47	Ajnara India Ltd	Ajnara Sports City	Plot No. SC-02C, Sport City Sec-27 Greater West, Uttar Pradesh
48		Ajnara Homes	GH-03, Sector-16B, Greater Noida West, Uttar Pradesh
49		Ajnara Le Garden	Plot No GH 2, Greater Noida W Rd, Sector 16B, Ghazipur, Uttar Pradesh
50	Cherry County	Cherry County	Plot no GH 5B, Greater Noida West, Tech Zone-4, Greater Noida, Uttar Pradesh
51	Mangalya Buldtech Pvt. Ltd.	Mangalya Ophim	Plot no-HC3W+P&P, Unnamed Road, Aminabad, Greater Noida, Uttar Pradesh
52	AIM INFRASTRUCTURE PRIVATE LIMITED	Aims Great Avenue	Plot No. GH-04, Sector-4, Greater Noida West, Uttar Pradesh
53	Vibhor Vaibhav Infra Private Limited	VVIP Meridian	Plot No-GC -2, Sector 16, Greater Noida, Uttar Pradesh
54	Vihaan Villas	Vihaan Villas	Sector-1, Noida Phase-2, Bisakh Jalaipur, Greater Noida, Uttar Pradesh
55	Sindhuja Greens	Sindhuja Greens	Plot No-HPOM+4VW, Sector 10, Vaidpara, Greater Noida, Uttar Pradesh
56	Patel Newtown	Patel Newtown	Plot no- HCQR-3C2, Techzone, Uttar Pradesh
57	Novel Valley	Novel Valley	Sector 16B Noida Extension, Greater Noida, Uttar Pradesh
58	JNC The Park	JNC The Park	Sector 16C Greater Noida West, Uttar Pradesh
59	Emanox La Solara	Emanox La Solara	Plot No. GH-04 B, Sector 16, Greater Noida, Uttar Pradesh
60	JM Florence	JM Florence	Techzone 4 Greater Noida West, Uttar Pradesh
61	Amastra Homes	Amastra Homes	Plot No. GH-02C, Sector-10 Greater Noida, Noida, Uttar Pradesh
62	Saradhi Grand Avenue	Panchsheel Hynish	Plot No. GH -08, Sector-1, Greater Noida, Uttar Pradesh
63	Ratan Pearls	Ratan Pearls	Plot No-GH-01D, Sector 16, Greater Noida, Uttar Pradesh
64	Rajhans Residency	Rajhans Residency	Plot No GH-06B, Sector 1, Greater Noida West, Bisakh, Uttar Pradesh

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**Format for Information on Source of Water and its use by project  
proponent**

1.	Name of the project	:	
2.	Name of Builder/Name of Housing Group	:	
3.	Address of the project	:	
4.	Name of the Contact Person Contact details (Mob. E-mail)	:	
5.	Spatial co-ordinates (Latitude & Longitude in Decimal Degrees)	:	
6.	Status of project (Completed & occupied/under construction & occupied/under construction)#	:	
7.	Total area under the project (m <sup>2</sup> )	:	
8.	Constructed/under construction area of project (m <sup>2</sup> )	:	
9.	Project approved from Authority/RERA (Yes/No)	:	
10.	Number of flats/shops constructed/to be constructed	:	
11.	Number of inhabitants	:	
12.	Completion certificate obtained from GNIDA (Yes/No)*	:	
13.	Occupancy certificate obtained from GNIDA (Yes/No)*	:	
14.	Name of Groundwater Block	:	
15.	Type of Block (Safe, Semi- Critical, Critical, Over-Exploited)	:	
16.	Sources of water (Groundwater/Surface water/ Recycle water)	:	
17.	Quantity of water requirement		
	Ground water (in KL)	:	
	Surface Water (in KL)	:	
	Recycled Water (in KL)	:	
	Water supply from GNIDA	:	
18.	NOC from CGWB for ground water abstraction	:	
	a) NOC obtained (Yes/ No)*		
	b) Applied (Yes/ No)*		



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19.	Permissible Groundwater withdrawal quantity (KL)	:	1. No. of Borewell: a) Commercial = b) Domestic = 2. Withdrawal of groundwater permitted: a) Commercial (KLD)= b) Domestic (KLD) = c) Others (KLD) =
	Flow meter available at borewell (Yes/No)#	:	
	Logbooks maintained or not (copy of logbook for 3-months to be attached)	:	
20.	<b>Use of Recycled Water</b>		
	Source of Recycled Water	:	
	Mode of receiving recycled water (Pipeline/Tankers/others)	:	
	Agreement with recycled water provider (Yes/No)*	:	
	No. of Tankers recycled water received#	:	
	Quantity of recycled water received (KL)	:	
	Receipt/Logbook maintained for recycled water (Yes/No)*	:	
	Availability of Bills /Invoice for purchase of recycled water, if any (Yes/No)*	:	

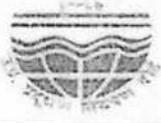
\*Relevant documents to be provided with duly filled format

# Photographs to be attached

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# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमिशियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स. 0120-232102

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संख्या : 77/1467.54/2

दिनांक : 26/9/22

पंजीकृत नोटिस

मेसर्स गौर सिटी-1 (प्रमोटर्स-मेसर्स गौरसंस प्रमोटर्स प्रा0लि0).  
जी0एच-01, सेक्टर-4, ग्रेटर नोएडा रोड,  
गौतमबुद्धनगर।

**विषय:** मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Prasoon Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

**संदर्भ:** जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आशापक प्राविधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत हों कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा रोड क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 दायर की गयी है, जो वर्तमान में विचाराधीन है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी महोदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 13.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 16 बोरवेल स्थापित पाये गये। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति उपलब्ध नहीं करायी गयी।

आपकी परियोजनाओं को बोर्ड द्वारा सशर्त सहमति जल निर्गत है। सहमति आदेशों के विशिष्ट शर्तों के अनुसार परियोजना को भूजल निष्कर्षण हेतु उ0प्र0 भूगर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संघर्ष में उ0प्र0 भूगर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित करें।

भवदीय

*PK*

(मुकुन्द प्रकाश यादव)  
क्षेत्रीय अधिकारी

प्रतिलिपि

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. सीनियर हाइड्रोलॉजिस्ट, उ0प्र0 भूगर्भ जल विभाग, गौतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा0 अधिकरण के आदेश के अनुपालन में नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

*PK*

क्षेत्रीय अधिकारी



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# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा 45

ए-1, प्रथम तल, कॉमर्सियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : roggreaternoida@uppcb.in, फोन/फैक्स 0120-232102

सन्दर्भ संख्या : 770 /1461-54/22

दिनांक : 26/9/22

पंजीकृत मोटिल

नेसर्स गौर सिटी-2 (प्रमोटर्स-नेसर्स गौरसंस प्रमोटर्स प्रा0लि0),  
सेक्टर-16सी, ग्रेटर नोएडा वेस्ट,  
गौतमबुद्धनगर।

**विषय:** मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Praseon Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

**संदर्भ:** जल (प्रदूषण नियंत्रण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण नियंत्रण तथा नियंत्रण) अधिनियम, 1981 के अज्ञापक प्राविधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अद्यतन हों कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा वेस्ट क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 दायर की गयी है, जो वर्तमान में विचारार्थीन है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी महोदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 13.09.2022 को किया गया। निरीक्षण के समस्त परियोजना में जल आपूर्ति हेतु 25 बोरवेल स्थापित पाये गये। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु 30प्र0 भू-गर्म जल विभाग की अनुमति उपलब्ध नहीं करायी गयी।

आपकी परियोजनाओं को बोर्ड द्वारा सशर्त सहमति जल निर्गत है। सहमति आदेशों के विशिष्ट सर्त सं0-01 एवं 04 के अनुसार परियोजना को भूजल निष्कर्षण हेतु 30प्र0 भूगर्म जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संबंध में 30प्र0 भूगर्म जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित करें।

भवदीय

*(Signature)*

(भुवन प्रकाश यादव)  
क्षेत्रीय अधिकारी

*(Signature)*

प्रतिलिपि

1. मुख्य पर्यावरण अधिकारी (द्वि-1), 30प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ का सूचनाई एवं आवश्यक कार्यवाही हेतु साधर प्रेषित।
2. सी.सि.पर हाइड्रोलॉजिस्ट, 30प्र0 भूगर्म जल विभाग, गौतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा0 अधिकरण के आदेश के अनुपालन में नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

*(Signature)*

क्षेत्रीय अधिकारी

*(Signature)*

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# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्सियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गीतमबुद्धनगर  
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स: 0120-232102

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संदर्भ संख्या

769 /NGT-54/22

दिनांक

26/1/22

पंजीकृत नोटिस

मेसर्स गौर सौन्दर्यम (प्रमोटर्स-मेसर्स गौरसस, प्रमोटर्स प्रा०लि०),  
प्लॉट नं०-जीएच-05सी, सेक्टर-टेकजोन-4,  
ग्रेटर नोएडा रोड, गीतमबुद्धनगर।

**विषय:** मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Praseon Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

संदर्भ: जल (प्रदूषण नियंत्रण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण नियंत्रण तथा नियंत्रण) अधिनियम, 1981 के आशापक प्रावधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत हो कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गीतमबुद्धनगर के ग्रेटर नोएडा वेस्ट क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 वायर की गयी है, जो वर्तमान में विवादाधीन है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी महोदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 13.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 09 बोरवेल स्थापित पाये गये। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु 30प्र० भू-गर्भ जल विभाग की अनुमति उपलब्ध नहीं करायी गयी।

आपकी परियोजना को बोर्ड के संदर्भ सं० 145633/UPPCB/GreaterNoida(UPPCBRD)/CTD/both/GREATER NOIDA/2021 Date: 12/03/2022 द्वारा सशर्त सहमति जल निर्गत है। सहमति आदेश विशिष्ट शर्त सं०-1 के अनुसार परियोजना को भूजल निष्कर्षण हेतु 30प्र० भूगर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संबंध में 30प्र० भूगर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित करें।

भवदीय

*Signature*

(भुवन प्रकाश यादव)  
क्षेत्रीय अधिकारी

*Signature*

प्रतिलिपि

1. मुख्य पर्यावरण अधिकारी (प्लॉट-1), 30प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. सीनियर हाइड्रोलॉजिस्ट, 30प्र० भूगर्भ जल विभाग, गीतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा० अधिकरण के आदेश के अनुपालन में नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

*Signature*

क्षेत्रीय अधिकारी

*Signature*



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# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा 47

ए-1, प्रथम तल, कॉमिशियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स : 0120-232192

संदर्भ संख्या : 750/NGT-54/22

दिनांक : 26/11/22

पंजीकृत नोटिस

मेसर्स गौर सिटी मॉल (प्रमोटर-मेसर्स गौरसंस प्रमोटर्स प्रा0लि0 )

गौर सिटी-1, जीएच-1, सेक्टर-4,

ग्रेटर नोएडा, गौतमबुद्धनगर।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Prasoan Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

संदर्भ: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत हो कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा वेस्ट क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 वायर की गयी है। जो वर्तमान में विचाराधीन है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी महोदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 13.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु दो बोरवेल (क्षमता 17.5 एचपी प्रत्येक) स्थापित पाये गये। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति उपलब्ध नहीं करायी गयी।

आपकी परियोजना को बोर्ड के संदर्भ सं0 159981/UPPCB/ GreaterNoida (UPPCBRO)/ CTO/both/GREATER NOIDA/2022 Date: 20/07/2022 द्वारा सराई सहमति जल निर्गत है। सहमति आदेश विशिष्ट शर्त सं0 4 के अनुसार परियोजना को भूजल निष्कर्षण हेतु उ0प्र0 भूगर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के साधन में उ0प्र0 भूगर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित करें।

भवदीय

Pfinder

(भुवन प्रकाश रायचंद)  
क्षेत्रीय अधिकारी

प्रतिलिपि:

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. सीनियर हाइड्रोलॉजिस्ट, उ0प्र0 भूगर्भ जल विभाग, गौतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा0 अधिकरण के आदेश के अनुपालन में नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

Pfinder

क्षेत्रीय अधिकारी

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## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स: 0120-232102

संदर्भ संख्या :

856 /MGT-54/22

दिनांक :

01/10/22

पंजीकृत नोटिस

नेसर्स वी0वी0आई0पी0 होम्स, (नेसर्स सॉलिटेयर इन्फ्राहोम प्रा0लि0)  
प्लॉट नं0-जी0सी0-03के/जीएच-03, सेक्टर-16सी,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Prasoan Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

संदर्भ: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा वेस्ट क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 दायर की गयी है, जो वर्तमान में विचारार्थ है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी महोदय द्वारा संपुक्त समिति गठित की गयी है। संपुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 27.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 2 बोरवेल (क्षमता 7.5 एचपी, 10 एचपी) स्थापित पाये गये। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु उ0प्र0 भू-गर्म जल विभाग की अनुमति उपलब्ध नहीं करायी गयी।

कार्यालय अभिलेखों के अनुसार परियोजना को राज्य बोर्ड से संचालनार्थ सहमति जल एवं वायु प्राप्त है। राज्य बोर्ड से निर्गत सहमति जल एवं वायु के विशिष्ट शर्तों में परियोजना को भूजल निष्कर्षण हेतु उ0प्र0 भूगर्म जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संबंध में उ0प्र0 भूगर्म जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र प्राप्त कर एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित क

भवदीय

(भुवन प्रकाश यादव)  
क्षेत्रीय अधिकारी

प्रतिलिपि:

1. मुख्य पर्यावरण अधिकारी (पूत-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. सॉलिटर हाइड्रोलॉजिस्ट, उ0प्र0 भूगर्म जल विभाग, गौतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा0 अधिकरण के आदेश के अनुपालन में नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

क्षेत्रीय अधिकारी



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# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा 49

ए-1, प्रथम तल, कॉर्पोरेट कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स: 0120-232102

संदर्भ संख्या

704/146754/22

दिनांक

26/9/22

पंजीकृत नोटिस

मेसर्स पंचशील हाईनेस, (प्रमोटर्स-मेसर्स पंचशील विल्डटेक प्रा0लि0),  
प्लॉट नं0-जीएच-08ए, सेक्टर-01,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

**विषय:** मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित *Prasoon Pant & Anr vs. Union of India & Ors (OA No. 392/2022)* में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

संदर्भ: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आक्षेपक प्राविधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अद्यतन हैं कि मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा वेस्ट क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 वायर जी गयी है जो वर्तमान में विचारधीन है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी महोदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 19.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 2 बोरवेल (क्षमता 20 एचपी प्रत्येक) स्थापित पाये गये। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति उपलब्ध नहीं करायी गयी।

कार्यालय अभिलेखों के अनुसार परियोजना को राज्य बोर्ड से संचालनाथ सहमति जल एवं वायु प्राप्त है। राज्य बोर्ड से निर्गत सहमति जल एवं वायु के विशिष्ट शर्तों में परियोजना को भूजल निष्कर्षण हेतु उ0प्र0 भूगर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संबंध में उ0प्र0 भूगर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र प्राप्त कर एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित क

भवदीय

*P. Pandey*

(भुवन प्रकाश यादव)  
क्षेत्रीय अधिकारी

प्रतिलिपि:

- मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
- सीनियर हाइड्रोलॉजिस्ट, उ0प्र0 भूगर्भ जल विभाग, गौतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा0 अधिकरण के आदेश के अनुपालन में नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

*P. Pandey*

क्षेत्रीय अधिकारी



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# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स, 0120-232102

50

संदर्भ संख्या :

785 / 146754/22

दिनांक :

26/8/22

पंजीकृत नोटिस

मेसर्स राजहंस रेजिडेंसी, (ग्रोटर-मेसर्स राजहंस इफाटेक प्रॉपर्टी),  
प्लॉट नं०-जीएच-06बी, सेक्टर-01,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

**विषय:** मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Prasoon Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

संदर्भ: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा वेस्ट क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 दायर की गयी है, जो वर्तमान में विवादाधीन है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी महोदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 17.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 2 बोरवेल (क्षमता 7.5 एचपी प्रत्येक) स्थापित पाये गये। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु 30प्र० भू-गर्भ जल विभाग की अनुमति उपलब्ध नहीं करायी गयी।

कार्यालय अभिलेखों के अनुसार परियोजना को राज्य बोर्ड से संचालनार्थ सहमति जल एवं वायु प्राप्त है। राज्य बोर्ड से निर्गत सहमति जल एवं वायु के विशिष्ट शर्तों में परियोजना को भूजल निष्कर्षण हेतु 30प्र० भूगर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्दिष्ट किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संबंध में 30प्र० भूगर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र प्राप्त कर एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित क

भवदीय

*Signature*

(मुदन प्रकाश यादव)  
क्षेत्रीय अधिकारी

प्रतिलिपि:

- मुख्य पर्यावरण अधिकारी (दस्तावेज-1), 30प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
- सीनियर हाइड्रोलॉजिस्ट, 30प्र० भूगर्भ जल विभाग, गौतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा० अधिकरण के आदेश के अनुपालन में नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

*Signature*

क्षेत्रीय अधिकारी



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क्षेत्रीय कार्यालय

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा 51

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गीतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स : 0120-232102

संदर्भ संख्या :

786 /1467-54/22

दिनांक : 26/9/22

पंजीकृत नोटिस

मेसर्स गैलेक्सी वेजा (प्रमोटर-मेसर्स गैलेक्सी इन्फ्रास्ट्रक्चर प्रा० लि०)  
प्लॉट नं०-जीएच-08सी, सेक्टर-टेकजॉन-4,  
ग्रेटर नोएडा वेस्ट, गीतमबुद्धनगर।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में चर्चित Prasoan Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

संदर्भ: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अज्ञापक प्राविधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में जल एवं वायु (प्रदूषण निवारण तथा नियंत्रण) के ग्रेटर नोएडा वेस्ट क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 दायर की गयी है, जो वर्तमान में विचारधीन है, जो संदर्भ ग्राहण करने या कष्ट करें। उक्त चर्चित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी महोदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 24.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 1 बोरेवेल (क्षमता 10 एचपी) स्थापित पाया गया। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु उ०प्र० भू-गर्भ जल विभाग की अनुमति उपलब्ध नहीं करायी गयी।

कार्यालय अभिलेखों के अनुसार परियोजना को राज्य बोर्ड से संचालनार्थ सहमति जल एवं वायु प्राप्त नहीं है। आप अवगत हैं कि परियोजना को भूजल निष्कर्षण हेतु उ०प्र० भूगर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संव्रध में उ०प्र० भूगर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र एवं राज्य बोर्ड से सहमति जल एवं वायु प्राप्त कर एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित करें।

भवदीय

(मुवन प्रकाश यादव)  
क्षेत्रीय अधिकारी

प्रतिलिपि:

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. सीनियर हाइड्रोलॉजिस्ट, उ०प्र० भूगर्भ जल विभाग, गीतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा० अधिकरण के आदेश के अनुपालन में नियमानुसार आवश्यक कार्यवाही करने या कष्ट करें।

क्षेत्रीय अधिकारी

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# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स. 0120-232102

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संदर्भ संख्या : 707/146T-54/22

दिनांक : 26/5/22

पंजीकृत नोटिस

मेसर्स ला रेजिडेंसिया, (प्रमोटर-मेसर्स ला रेजिडेंसिया डेवलोपर्स प्रा0लिव),  
प्लॉट नं0-जीएच-06ए, सेक्टर-टैकजौन-4,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Prasoon Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

संदर्भ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आजापक प्राविधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत हों कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा वेस्ट क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 रायर की गयी है, जो वर्तमान में विचाराधीन है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी महोदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 24.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 2 बोअरवेल (क्षमता 18 एचपी एवं 1.5 एचपी) स्थापित पाये गये। निरीक्षण के समय उपरिष्ठत प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति उपलब्ध नहीं करायी गयी।

कार्यालय अभिलेखों के अनुसार परियोजना का राज्य बोर्ड से संचालनार्थ सहमति जल एवं वायु प्राप्त नहीं है। आम अवगत है कि परियोजना को भूजल निष्कर्षण हेतु उ0प्र0 भूगर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्दिष्ट किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संबंध में उ0प्र0 भूगर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र एवं राज्य बोर्ड से सहमति जल एवं वायु प्राप्त कर एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित करें।

भवदीय

*Pt. Andar*

(भुवन प्रकाश यादव)  
क्षेत्रीय अधिकारी

प्रतिलिपि:

1. मुख्य पर्यावरण अधिकारी (पूत-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. सीनियर हाइड्रोलॉजिस्ट, उ0प्र0 भूगर्भ जल विभाग, गौतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा0 अधिकरण के आदेश के अनुपालन में निदमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

*Pt. Andar*

क्षेत्रीय अधिकारी



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# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा 53

ए-1, प्रथम तल, कॉमिश्नरियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogresternoida@uppcb.in, फोन/फैक्स 0120-232102

सन्दर्भ संख्या :

700 /NGT-54/22

दिनांक : 26/9/22

पंजीकृत नोटिस

मेसर्स हैप्पी ट्रेल, (प्रमोटर-मेसर्स एटीएस होमक्राफ्ट/मेसर्स श्रीधारा इंफास्ट्रक्चर प्रा0लि0),  
प्लॉट नं0-जीएच-02ए, सेक्टर-10,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Prasoon Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

संदर्भ: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत हो कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा वेस्ट क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 बाधक की गयी है, जो वर्तमान में विचाराधीन है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 न पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी महोदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 21.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 2 बोरवेल (क्षमता 05 एचपी प्रत्येक) स्थापित पाये गये। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति उपलब्ध नहीं करायी गयी।

कार्यालय अभिलेखों के अनुसार परियोजना को राज्य बोर्ड से संचालनाथ सहमति जल एवं वायु प्राप्त है। राज्य बोर्ड से निर्गत सहमति जल एवं वायु के विशिष्ट शर्तों में परियोजना को भूजल निष्कर्षण हेतु उ0प्र0 भूगर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संबंध में उ0प्र0 भूगर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र प्राप्त कर एक सप्ताह के भीतर इन कार्यालय में प्रेषित किया जाना सुनिश्चित करें।

भवदीय

*P. K. Singh*

(मुख्य प्रकाश वाचक)  
क्षेत्रीय अधिकारी

प्रतिलिपि

1. मुख्य पर्यावरण अधिकारी (द्वारा-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनाार्थ एवं आवश्यक कौर्दवाही हेतु सादर प्रेषित।
2. सीनियर हाइड्रोलॉजिस्ट, उ0प्र0 भूगर्भ जल विभाग, गौतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा0 अधिकरण के आदेश के अनुपालन में नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

*P. K. Singh*

क्षेत्रीय अधिकारी

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# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogreaternoida@uppcb.in. फोन/फैक्स 0120-232102

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संदर्भ संख्या :

दिनांक :

पंजीकृत नोटिस

मेसर्स सिक्का काम्पा प्रीन्स, (प्रमोटर-मेसर्स सिक्का इफाटेक प्रा0लि0),  
प्लॉट नं0-जीएच-02बी, सेक्टर-10,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Prasoob Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

संदर्भ: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत हों कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा वेस्ट क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 दायर की गयी है, जो वर्तमान में विचारार्थीन है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी गहादय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 16.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 2 बोरवेल (क्षमता 02 एचपी प्रत्येक) स्थापित पाये गये। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु उ0प्र0 नू-गर्म जल विभाग की अनुमति उपलब्ध नहीं करायी गयी।

कार्यालय अभिलेखों के अनुसार परियोजना को राज्य बोर्ड से स्थापनाार्थ अनापत्ति प्रमाण पत्र प्राप्त है। राज्य बोर्ड से निर्गत अनापत्ति प्रमाण पत्र के विशिष्ट शर्तों में परियोजना को भूजल निष्कर्षण हेतु उ0प्र0 भूगर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संबंध में उ0प्र0 भूगर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र प्राप्त कर एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित करें।

भवदीय

*P. K. Yadav*

(मुधन प्रकाश यादव)  
क्षेत्रीय अधिकारी

प्रतिलिपि:

- मुख्य पर्यावरण अधिकारी (दस्ता-1) उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्रवाई हेतु सादर प्रेषित।
- सोनियर हाइड्रोलॉजिस्ट, उ0प्र0 भूगर्भ जल विभाग, गौतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा0 अधिकरण के आदेश के अनुपालन में गिथनानुसार आवश्यक कार्रवाई करने का कष्ट करें।

*P. K. Yadav*

क्षेत्रीय अधिकारी



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# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा 55

ए-1, प्रथम तल, कॉन्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogreaternoida@uppcb.in. फोन/फैक्स. 0120-232102

सन्दर्भ संख्या :

781 / 147-54/22

दिनांक : 26/9/22

पंजीकृत नोटिस

मेसर्स लक्ष्मी पीएम वैली,

खसरा नं०-784, ग्राम-बिसरख, सेक्टर-1, स्टेतर जीवन के पीछे,

ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

**विषय:** मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Prasoon Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

संदर्भ: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा वेस्ट क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 दायर की गयी है, जो वर्तमान में विद्यमान है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी महोदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 16.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 17 बोरवेल (क्षमता 1.5 एचपी प्रत्येक) स्थापित पाये गये। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु 30प्र० भू-गर्भ जल विभाग की अनुमति उपलब्ध नहीं करायी गयी।

कार्यालय अभिलेखों के अनुसार परियोजना को राज्य बोर्ड से संचालनार्थ सहमति जल एवं वायु प्राप्त नहीं है। आप अवगत हैं कि परियोजना को भूजल निष्कर्षण हेतु 30प्र० भू-गर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संबंध में 30प्र० भू-गर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र, परियोजना के संचालनार्थ सहमति जल एवं वायु प्राप्त कर एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित करें।

भवदीय

*P. K. Yadav*

(मुवन प्रकाश यादव)  
क्षेत्रीय अधिकारी

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प्रतिलिपि.

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), 30प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. सीनियर हाइड्रोलॉजिस्ट, 30प्र० भू-गर्भ जल विभाग, गौतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा० अधिकरण के आदेश के अनुपालन में नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

*P. K. Yadav*

क्षेत्रीय अधिकारी

*le*

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# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉन्सिलियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
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सन्दर्भ संख्या : 700/1447-54/22

दिनांक : 26/8/22

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पंजीकृत नोटिस

मेसर्स दिव्यास पलोरा (प्रमोटर-मेसर्स अपैक्स डेवलपर्स प्रा0लि0),  
प्लॉट नं0-जीएच-11, सेक्टर-1,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Prasoan Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

संदर्भ: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा वेस्ट क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 दायर की गयी है, जो वर्तमान में विचाराधीन है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी महोदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 19.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 01 बोरवेल (क्षमता 5 एचपी) स्थापित पाये गये। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु 30प्र0 भू-गर्भ जल विभाग की अनुमति उपलब्ध नहीं करायी गयी।

कार्यालय अभिलेखों के अनुसार परियोजना को बोर्ड द्वारा सशर्त सहमति जल निर्गत है। सहमति आदेश विशिष्ट शर्त के अनुसार परियोजना को भूजल निष्कर्षण हेतु 30प्र0 भूगर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संबंध में 30प्र0 भूगर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र प्राप्त कर एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित करें।

भवदीय

*P.K. Yadav*

(मुवन प्रकाश यादव)  
क्षेत्रीय अधिकारी

9

प्रतिलिपि

1. मुख्य पर्यावरण अधिकारी (पूता-1), 30प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. प्रीनियर हाइड्रोलॉजिस्ट, 30प्र0 भूगर्भ जल विभाग, गौतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा0 अधिकरण के आदेश को अनुपालन में नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

*P.K. Yadav*

क्षेत्रीय अधिकारी

6  
22



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# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स: 0120-232102

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सन्धि संख्या : 779 / (NCT-54) 2

दिनांक : 26/8/22

पंजीकृत नोटिस

मेसर्स अपैक्स गोलक अवेन्यू (प्रमाटर-मेसर्स अपैक्स डेवलपर्स प्रा० लि०),  
प्लॉट नं०-जीएच-11, सेक्टर-1,  
ग्रेटर नोएडा रोड, गौतमबुद्धनगर।

**विषय:** मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Prasoan Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

संदर्भ: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्रावधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत हो कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा रोड क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 रावर की गयी है, जो वर्तमान में विधाराधीन है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी महोदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 19.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 02 बोरवेल (क्षमता 3 एचपी एवं 5 एचपी) स्थापित पाये गये। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु उ०प्र० भू-गर्भ जल विभाग की अनुमति उपलब्ध नहीं करायी गयी।

कार्यालय अभिलेखों के अनुसार परियोजना को राज्य बोर्ड से संचालनार्थ सहमति जल एवं वायु प्राप्त नहीं है। आप अवगत हैं कि परियोजना को भूजल निष्कर्षण हेतु उ०प्र० भू-गर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संबंध में उ०प्र० भू-गर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र, परियोजना के संचालनार्थ सहमति जल एवं वायु प्राप्त कर एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित करें।

नवदीप

*P. K. Datta*

(भुवन प्रकाश यादव)  
क्षेत्रीय अधिकारी

प्रतिलिपि

- मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
- सीनियर हाइड्रोलॉजिस्ट, उ०प्र० भू-गर्भ जल विभाग, गौतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा० अधिकरण के आदेश को अनुपालन में नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

*P. K. Datta*

क्षेत्रीय अधिकारी

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# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्सियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स 0120-232102

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संदर्भ संख्या

722/MGT/54/22

दिनांक

26/9/22

पंजीकृत नोटिस

मेसर्स एस सिटी (प्रमाटर-मेसर्स एस इन्फ्रास्ट्रिक्चर डेवलपर्स प्राउलिड)  
प्लॉट नं०- जीएच-01, सेक्टर-1,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

**विषय:** मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Prasoon Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

**संदर्भ:** जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आशापक प्रावधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत हो कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा वेस्ट क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 दायर की गयी है, जो वर्तमान में विद्यमान है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी महोदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 14.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 01 बोरवेल (क्षमता 5 एचपी) स्थापित पाया गया। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु उ०प्र० भू-गर्भ जल विभाग की अनुमति उपलब्ध नहीं करायी गयी।

कार्यालय अभिलेखों के अनुसार परियोजना को बोर्ड के संदर्भ सं० 38607/UPPCB/GreaterNoida (UPPCBRO)/CTO/w ater/GREATER NOIDA/2018 Dated : 18/08/2019 द्वारा सशर्त सहमति जल निर्गत है। सहमति आदेश विशिष्ट शर्त सं०-1 के अनुसार परियोजना को भूजल निष्कर्षण हेतु उ०प्र० भू-गर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संबंध में उ०प्र० भू-गर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित करें।

भवदीय

*Pfunder*

(सुवन प्रकाश पादव)  
क्षेत्रीय अधिकारी

*P*

प्रतिलिपि

- मुख्य धर्यावरण अधिकारी (पुस्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
- सीनियर हाइड्रोलॉजिस्ट, उ०प्र० भू-गर्भ जल विभाग, गौतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा० अधिकरण के आदेश के अनुपालन में नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

*Pfunder*

क्षेत्रीय अधिकारी

*P*  
*R*



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PY



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, वीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoeda@uppcb.in, फोन/फैक्स: 0120-232102

सन्दर्भ संख्या :

720/N4754/22

दिनांक :

26/1/22

पंजीकृत नोटिस

मेसर्स कैपिटल अथेना (प्रमोटर-मेसर्स कैपिटल इन्फ्रास्ट्रक्चर प्रा0लि0),  
प्लॉट नं0-जीएच-12ए-2, सेक्टर-1,  
ग्रेटर नोएडा रोड, गौतमबुद्धनगर।

**विषय:** मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Praseon Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

**संदर्भ:** जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा रोड क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 दायर की गयी है, जो वर्तमान में विचाराधीन है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी गढ़ोदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 16.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 02 बोरवेल (क्षमता 3 एचपी एवं 1.5 एचपी) स्थापित पाये गये। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति उपलब्ध नहीं करायी गयी।

कार्यालय अभिलेखों के अनुसार परियोजना को स्थापनार्थ अनापत्ति प्रमाण पत्र प्राप्त है। आप अवगत हैं कि परियोजना को भूजल निष्कर्षण हेतु उ0प्र0 भूगर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संबंध में उ0प्र0 भूगर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र प्राप्त कर एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित करें।

भवदीय

PfKade

(भुवन प्रकाश यादव)  
क्षेत्रीय अधिकारी

प्रतिलिपि:

- मुख्य पर्यावरण अधिकारी (पुस्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
- सीनियर हाइड्रोलॉजिस्ट, उ0प्र0 भूगर्भ जल विभाग, गौतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा0 अधिकरण के आदेश के अनुपालन में नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

PfKade

क्षेत्रीय अधिकारी

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमिशियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
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संख्या

732 / 14754/22

दिनांक

26/9/22

पंजीकृत नोटिस

मेसर्स एटीएस डेस्टीनायर (प्रमांटर-मेसर्स एटीएस इन्फ्रास्ट्रक्चर लि0)  
प्लॉट नं0-जीएच-14ए, सेक्टर-1,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Prasoan Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

संदर्भ: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अज्ञापक प्राविधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत हों कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा वेस्ट क्षेत्र में हो रहे भूजल चौहन के सम्बन्ध में OA No. 392/2022 दायर की गयी है, जो वर्तमान में विवादाधीन है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी महोदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 16.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 01 बोरवेल (क्षमता 10 एचपी) स्थापित पाया गया। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति उपलब्ध नहीं करायी गयी।

कार्यालय अभिलेखों के अनुसार परियोजना को स्थापनार्थ अनापत्ति प्रमाण पत्र प्राप्त नहीं है। आप अवगत हैं कि परियोजना को भूजल निष्कर्षण हेतु उ0प्र0 भू-गर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संबंध में उ0प्र0 भू-गर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र, परियोजना के स्थापनार्थ अनापत्ति प्रमाण पत्र प्राप्त कर एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित करें।

नयदीय

*P. K. Yadav*

(भुवन प्रकाश पादव)  
क्षेत्रीय अधिकारी

प्रतिलिपि:

1. मुख्य पर्यावरण अधिकारी (द्वैत-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. सीनियर हाइड्रोलॉजिस्ट, उ0प्र0 भू-गर्भ जल विभाग, गौतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा0 अधिकरण के आदेश के अनुपालन में नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

*P. K. Yadav*

क्षेत्रीय अधिकारी



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# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा 61

ए-1, प्रथम तल, कॉमिशियल कामप्लेक्स, बीटा-2, ग्रेटर नोएडा, गीतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in. फोन/फैक्स: 0120-232102

सन्दर्भ संख्या : 776 / 1467-54/2

दिनांक : 26/8/22

पंजीकृत नोटिस

नेसर्स महागुन नं०-1 (प्रमोटर-नेसर्स महागुन इण्डिया प्रा०लि०)  
प्लॉट नं०-जीएच-01/बी, सेक्टर-10,  
ग्रेटर नोएडा वेस्ट, गीतमबुद्धनगर।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Prasoan Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में धारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

संदर्भ: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गीतमबुद्धनगर के ग्रेटर नोएडा वेस्ट क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 बांध्य की गयी है जो वर्तमान में विचाराधीन है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में धारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी सहोदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 21.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 01 बोरवेल (क्षमता 7.5 एचपी) स्थापित पाया गया। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु उ०प्र० भू-गर्भ जल विभाग की अनुमति उपलब्ध नहीं करायी गयी।

कार्यालय अभिलेखों के अनुसार परियोजना को राज्य बोर्ड से संचालनार्थ सहमति जल एवं वायु प्राप्त नहीं है। आप अवगत हैं कि परियोजना का भूजल निष्कर्षण हेतु उ०प्र० भूगर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संबंध में उ०प्र० भूगर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र, परियोजना के संचालनार्थ सहमति जल एवं वायु प्राप्त कर एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित करें।

भवदीय

*P. K. Yadav*

(भुवन प्रकाश यादव)  
क्षेत्रीय अधिकारी

प्रतिलिपि

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. सीनियर हाइड्रोलॉजिस्ट, उ०प्र० भूगर्भ जल विभाग, गीतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा० अधिकरण के आदेश के अनुपालन में नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

*P. K. Yadav*

क्षेत्रीय अधिकारी

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogreaternoeda@uppcb.in, फोन/फैक्स: 0120-232102

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संदर्भ संख्या: 775/MGT-54/22

दिनांक: 26/8/22

पंजीकृत नोटिस

सेसर्स महागुन माईबुड-फेज-1 व 2 (प्रमोटर-सेसर्स महागुन इण्डिया प्रा0लि0)  
प्लॉट नं0-जीएच-04, सेक्टर-16सी,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

**विषय:** मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Prasoon Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

संदर्भ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा वेस्ट क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 दायर की गयी है, जो वर्तमान में विचाराधीन है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी महीदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 22.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 06 बोरवेल (क्षमता 10 एचपी के तीन एवं 7.5 एचपी के दो) स्थापित पाये गये। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति उपलब्ध नहीं करायी गयी।

कार्यालय अभिलेखों के अनुसार परियोजना को राज्य बोर्ड से संचालनार्थ सहमति जल एवं वायु प्राप्त नहीं है। आप अवगत है कि परियोजना को भूजल निष्कर्षण हेतु उ0प्र0 भूगर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संबंध में उ0प्र0 भूगर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र, परियोजना के संचालनार्थ सहमति जल एवं वायु प्राप्त कर एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित करें।

भवदीय

*P. K. Yadav*

(मुयन प्रकाश यादव)  
क्षेत्रीय अधिकारी

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प्रतिलिपि

1. मुख्य पर्यावरण अधिकारी (वृत्त-1); उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सावर प्रेषित।
2. सीनियर हाइड्रोलॉजिस्ट, उ0प्र0 भूगर्भ जल विभाग, गौतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा0 अधिकरण के आदेश के अनुपालन में किमानानुसार आवश्यक कार्यवाही करने का कष्ट करें।

*P. K. Yadav*

क्षेत्रीय अधिकारी

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## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्सियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स. 0120-232102

संदर्भ संख्या :

774 / MGT-54/22

दिनांक : 26/8/22

पंजीकृत नोटिस

नेसर्स कोको काउन्टी (प्रमोटर-नेसर्स शिरजा रियल स्टेट सल्यूशन्स प्रा0सि0)

प्लॉट नं0-जीएच-03सी, सेक्टर-10,

ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

**विषय:** मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Praseon Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

संदर्भ: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज़ापक प्राविधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा वेस्ट क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 दायर की गयी है, जो वर्तमान में विवादाधीन है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी महोदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 21.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 01 बोरवेल (क्षमता 7.5 एचपी) स्थापित पाया गया। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति उपलब्ध नहीं करायी गयी। आप अवगत हैं कि परियोजना का संचालन बोर्ड से सहमति जल एवं वायु प्राप्त करने के उपरान्त ही किया जाना अनिवार्य है।

कार्यालय अभिलेखों के अनुसार परियोजना को राज्य बोर्ड से संचालनार्थ सहमति जल एवं वायु प्राप्त नहीं है। आप अवगत हैं कि परियोजना को भूजल निष्कर्षण हेतु उ0प्र0 भू-गर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संबंध में उ0प्र0 भू-गर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र, परियोजना के संचालनार्थ सहमति जल एवं वायु प्राप्त कर एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित करें।

भवदीय

*P. K. Das*

(मुबन प्रकाश यादव)  
क्षेत्रीय अधिकारी

*62*

प्रतिलिपि:

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. सीनियर इंजीनियर/ऑफिसिस्ट, उ0प्र0 भू-गर्भ जल विभाग, गौतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा0 अधिकरण के आदेश के अनुपालन में नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

*P. K. Das*

क्षेत्रीय अधिकारी

*62*

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉर्पोरेट कम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स : 0120-232102

सन्देश संख्या :

047/147-54/n

दिनांक :

28/9/22

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पंजीकृत नोटिस

मेसर्स निघो टाउन, (प्रमोटर-मेसर्स पटेल इंफ्रास्ट्रक्चर प्रा0लि0).  
प्लॉट नं0-जीएच-01, सेक्टर-टेकजॉन-4,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Prasad Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

संदर्भ: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्रावधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत हो कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा वेस्ट क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 दायर की गयी है, जो वर्तमान में विचारार्थीन है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी महोदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 27.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 01 बोरेवेल (क्षमता 7.5 एचपी) स्थापित पाया गया। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु 30प्र0 भू-गर्भ जल विभाग वही अनुमति उपलब्ध नहीं करायी गयी।

कार्यालय अभिलेखों के अनुसार परियोजना को राज्य बोर्ड से संचालनार्थ सहमति जल एवं वायु प्राप्त नहीं है। आप अवगत हैं कि परियोजना में भूजल निष्कर्षण हेतु 30प्र0 भूगर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संबंध में 30प्र0 भूगर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र एवं संचालनार्थ सहमति जल एवं वायु प्राप्त कर एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित करें।

भवदीय

*P. K. Yadav*

(मुवन प्रकाश यादव)  
क्षेत्रीय अधिकारी

*P. K. Yadav*

प्रतिलिपि:

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), 30प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. सीनियर हाइड्रोलॉजिस्ट, 30प्र0 भूगर्भ जल विभाग, गौतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा0 अधिकरण के आदेश के अनुपालन में नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

*P. K. Yadav*

क्षेत्रीय अधिकारी



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*P. K. Yadav*



क्षेत्रीय कार्यालय

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स: 0120-232102

संदर्भ संख्या :

040 / NGT-54/22

दिनांक :

26/9/22

पंजीकृत नोटिस

मेसर्स जेओएमओ फ्लोरेन्स,  
प्लॉट नं०-डी०बी०-जोएच-०९सी, सेक्टर-टेकजोन-4,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

**विषय:** मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित *Prasoon Pant & Anr vs. Union of India & Ors (OA No. 392/2022)* में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

संदर्भ: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा वेस्ट क्षेत्र में ही रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 बायब की गयी है, जो वर्तमान में विचाराधीन है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिसाधिपारी महोदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 27.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 2 बोरवेल (क्षमता 7.5 एचपी प्रत्येक) स्थापित पाये गये। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु उ०प्र० भू-गर्भ जल विभाग की अनुमति उपलब्ध नहीं करायी गयी।

कार्यालय अभिलेखों के अनुसार परियोजना को राज्य बोर्ड से संचालनार्थ सहमति जल एवं वायु प्राप्त है। राज्य बोर्ड से निर्गत सहमति जल एवं वायु के विशिष्ट शर्तों में परियोजना को भूजल निष्कर्षण हेतु उ०प्र० भूगर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संबंध में उ०प्र० भूगर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र प्राप्त कर एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित क

भवदीय

(मुवन प्रकाश यादव)  
क्षेत्रीय अधिकारी

प्रतिलिपि:

1. मुख्य पर्यावरण अधिकारी (बुल-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. सीनियर हाइड्रोलॉजिस्ट, उ०प्र० भूगर्भ जल विभाग, गौतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा० अधिकरण के आदेश के अनुपालन में नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

क्षेत्रीय अधिकारी

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स: 0120-232102

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संख्या : 773 /MGT-54/22

दिनांक : 26/9/22

पंजीकृत नोटिस

मेसर्स एस स्लैबार्क (प्रमोटर-मेसर्स एस इन्फ्रास्ट्रक्चर डेवलपर्स प्रा0लि0)  
प्लॉट न0-जीएच-05बी, सेक्टर-1,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

**विषय:** मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Praseon Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

**संदर्भ:** जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा वेस्ट क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 दायर की गयी है, जो वर्तमान में विचाराधीन है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी महोदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 19.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 02 बोरवेल (क्षमता 10 एचपी प्रत्येक) स्थापित पाये गये। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति उपलब्ध नहीं करायी गयी।

कार्यालय अनिलेखों के अनुसार परियोजना को राज्य बोर्ड से संचालनार्थ सहमति जल एवं वायु प्राप्त नहीं है। आप अवगत हैं कि परियोजना को भूजल निष्कर्षण हेतु उ0प्र0 भूगर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संबंध में उ0प्र0 भूगर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र, परियोजना के संचालनार्थ सहमति जल एवं वायु प्राप्त कर एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित करें।

भवदीय

*P. K. Das*

(मुवन प्रकाश यादव)  
क्षेत्रीय अधिकारी

प्रतिलिपि

1. मुख्य पर्यावरण अधिकारी (श्रृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. सीनियर हाइड्रोलॉजिस्ट, उ0प्र0 भूगर्भ जल विभाग, गौतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा0 अधिकरण के आदेश के अनुपालन में नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

*P. K. Das*

क्षेत्रीय अधिकारी

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Format for Information on Source of Water and its use by project proponent

1.	Name of the project	:	Gaur City - 1
2.	Name of Builder/Name of Housing Group	:	Gaursons Hi-Tech Infrastructure Pvt. Ltd.
3.	Address of the project	:	GH-01, Gaur City-1, Sector-4, Greater Noida, U.P.
4.	Name of the Contact Person Contact details (Mob, E-mail)	:	Mr. Divyendra Khanna (095-82277254)
5.	Spatial co-ordinates (Latitude & Longitude in Decimal Degrees)	:	Lat: 28.612510 Long: 77.421770
6.	Status of project (Completed & occupied/under construction & occupied/under construction)*	:	Completed
7.	Total area under the project (m <sup>2</sup> )	:	5,03,216 Sqm.
8.	Constructed/under construction area of project (m <sup>2</sup> )	:	8,535.24 Sqm.
9.	Project approved from Authority/RERA (Yes/No)	:	Yes
10.	Number of flats/shops constructed/to be constructed	:	7678
11.	Number of inhabitants	:	34,500
12.	Completion certificate obtained from GNIDA (Yes/No)*	:	Yes
13.	Occupancy certificate obtained from GNIDA (Yes/No)*	:	
14.	Name of Groundwater Block	:	Bisrakh
15.	Type of Block (Safe, Semi- Critical, Critical, Over-Exploited)	:	
16.	Sources of water (Groundwater/Surface water/ Recycle water)	:	Groundwater
17.	Quantity of water requirement		
	Ground water (In KL)	:	2675.00
	Surface Water (in KL)	:	00.00
	Recycled Water (In KL)	:	925.00
	Water supply from GNIDA		Insufficient water from GNIDA
18.	NOC from CGWB for ground water abstraction	:	NO
	a) NOC obtained (Yes/ No)* b) Applied (Yes/ No)*		YES

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19.	Permissible Groundwater withdrawal quantity (KL)	:	1. No. of Borewell: 18 a) Commercial = b) Domestic = 18 2. Withdrawal of groundwater permitted: a) Commercial (KLD) = b) Domestic (KLD) = c) Others (KLD) =
	Flow meter available at borewell (Yes/No)#	:	Yes
	Logbooks maintained or not (copy of logbook for 3-months to be attached)	:	Logbook Maintained
20.	<b>In case of use of Surface water</b>		
	Permission from Surface Water taken from irrigation department (Yes/No)	:	
	Source of surface water intake (Name of river/canal etc.)	:	
	Quantity of surface water intake (KL)	:	
	Flow meter available at Intake point (Yes/No)#	:	
	Logbooks maintained or not (copy of logbook for 3-months to be attached)	:	
21.	<b>Use of Recycled Water</b>		
	Source of Recycled Water	:	STP Water (Treated)
	Mode of receiving recycled water (Pipeline/Tankers/others)	:	Pipeline
	Agreement with recycled water provider (Yes/No)*	:	
	No. of Tankers recycled water received#	:	
	Quantity of recycled water received (KL)	:	925 KL
	Receipt/Logbook maintained for recycled water (Yes/No)*	:	Yes
	Availability of Bills /invoice for purchase of recycled water, if any (Yes/No)*	:	Yes

\*Relevant documents to be provided with duly filled format

# Photographs to be attached



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Format for Information on Source of Water and its use by project proponent

1.	Name of the project	:	Gand City-2
2.	Name of Builder/Name of Housing Group	:	Gand City Promoters Pvt. Ltd.
3.	Address of the project	:	Gand City-2, Plot No- 64-03, Sector-16C, Greater Noida
4.	Name of the Contact Person Contact details (Mob. E-mail)	:	M. Beverella Bhargava 10522279254
5.	Spatial co-ordinates (Latitude & Longitude In Decimal Degrees)	:	Lat: 28.618000 Long: 77.417900
6.	Status of project (Completed & occupied/under construction & occupied/under construction)#	:	Completed
7.	Total area under the project (m <sup>2</sup> )	:	4,13,261.12 Sqm
8.	Constructed/under construction area of project (m <sup>2</sup> )	:	1,03,315.28 Sqm
9.	Project approved from Authority/RERA (Yes/No)	:	Yes
10.	Number of flats/shops constructed/to be constructed	:	10,659
11.	Number of inhabitants	:	47,900
12.	Completion certificate obtained from GNIDA (Yes/No)*	:	Yes
13.	Occupancy certificate obtained from GNIDA (Yes/No)*	:	
14.	Name of Groundwater Block	:	B-2 Block
15.	Type of Block (Safe, Semi- Critical, Critical, Over-Exploited)	:	
16.	Sources of water (Groundwater/Surface water/ Recycle water)	:	Ground water
17.	Quantity of water requirement	:	
	Ground water (In KL)	:	3521
	Surface Water (In KL)	:	00.00
	Recycled Water (In KL)	:	123400
	Water supply from GNIDA	:	Insufficient water from GNIDA
18.	NOC from CGWB for ground water abstraction	:	
	a) NOC obtained (Yes/ No)* b) Applied (Yes/ No)*	:	No Yes

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19.	Permissible Groundwater withdrawal quantity (KL)	:	1. No. of Borewell: 25 a) Commercial = b) Domestic = 25 2. Withdrawal of groundwater permitted: a) Commercial (KLD) = b) Domestic (KLD) = c) Others (KLD) =
	Flow meter available at borewell (Yes/No)#	:	Yes
	Logbooks maintained or not (copy of logbook for 3-months to be attached)	:	Logbook Maintained
20.	<b>In case of use of Surface water</b>		
	Permission from Surface Water taken from Irrigation department (Yes/No)	:	
	Source of surface water intake (Name of river/canal etc.)	:	
	Quantity of surface water intake (KL)	:	
	Flow meter available at intake point (Yes/No)#	:	
	Logbooks maintained or not (copy of logbook for 3-months to be attached)	:	
21.	<b>Use of Recycled Water</b>		
	Source of Recycled Water	:	STP Water (Treated)
	Mode of receiving recycled water (Pipeline/Tankers/others)	:	Pipeline
	Agreement with recycled water provider (Yes/No)*	:	
	No. of Tankers recycled water received#	:	
	Quantity of recycled water received (KL)	:	1234 KL
	Receipt/Logbook maintained for recycled water (Yes/No)*	:	Yes
	Availability of Bills /Invoice for purchase of recycled water, if any (Yes/No)*	:	Yes

\*Relevant documents to be provided with duly filled format

# Photographs to be attached



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Format for Information on Source of Water and its use by project proponent

1.	Name of the project	:	Gand City Mall
2.	Name of Builder/Name of Housing Group	:	Gandsons Hi-Tech Infrastructure Pvt. Ltd.
3.	Address of the project	:	Plot No. C-1K/6H-01, Sector-4 Gurgaon, Haryana
4.	Name of the Contact Person Contact details (Mob. E-mail)	:	M. Arun Kumar Shandala (9822227924)
5.	Spatial co-ordinates (Latitude & Longitude In Decimal Degrees)	:	Lat: 28.612310 Long: 77.421990
6.	Status of project (Completed & occupied/under construction & occupied/under construction)#	:	Completed
7.	Total area under the project (m <sup>2</sup> )	:	5,03,216 Sqm.
8.	Constructed/under construction area of project (m <sup>2</sup> )	:	8,1534.24 Sqm.
9.	Project approved from Authority/RERA (Yes/No)	:	Yes
10.	Number of flats/shops constructed/to be constructed	:	1780
11.	Number of inhabitants	:	
12.	Completion certificate obtained from GNIDA (Yes/No)*	:	Yes
13.	Occupancy certificate obtained from GNIDA (Yes/No)*	:	
14.	Name of Groundwater Block	:	Ris Ranch
15.	Type of Block (Safe, Semi- Critical, Critical, Over-Exploited)	:	
16.	Sources of water (Groundwater/Surface water/ Recycle water)	:	Ground water
17.	Quantity of water requirement		
	Ground water (In KL)	:	2645.00
	Surface Water (In KL)	:	00.00
	Recycled Water (In KL)	:	925.00
	Water supply from GNIDA	:	Insufficient water from GNIDA
18.	NOC from CGWB for ground water abstraction a) NOC obtained (Yes/ No)* b) Applied (Yes/ No)*	:	NO Yes

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19.	Permissible Groundwater withdrawal quantity (KL)	:	1. No. of Borewell: 01 a) Commercial = 01 b) Domestic = 2. Withdrawal of groundwater permitted: a) Commercial (KLD) = b) Domestic (KLD) = c) Others (KLD) =
	Flow meter available at borewell (Yes/No) #	:	Yes
	Logbooks maintained or not (copy of logbook for 3-months to be attached)	:	Logbook maintained
20.	<b>In case of use of Surface water</b>		
	Permission from Surface Water taken from irrigation department (Yes/No)	:	
	Source of surface water intake (Name of river/canal etc.)	:	
	Quantity of surface water intake (KL)	:	
	Flow meter available at intake point (Yes/No) #	:	
	Logbooks maintained or not (copy of logbook for 3-months to be attached)	:	
21.	<b>Use of Recycled Water</b>		
	Source of Recycled Water	:	STP Water (Treated)
	Mode of receiving recycled water (Pipeline/Tankers/others)	:	Pipeline
	Agreement with recycled water provider (Yes/No)*	:	
	No. of Tankers recycled water received #	:	
	Quantity of recycled water received (KL)	:	925KL
	Receipt/Logbook maintained for recycled water (Yes/No)*	:	Yes
	Availability of Bills /Invoice for purchase of recycled water, if any (Yes/No)*	:	Yes

\*Relevant documents to be provided with duly filled format

# Photographs to be attached



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Format for Information on Source of Water and its use by project proponent

1.	Name of the project	:	Gaus Saurdalayam
2.	Name of Builder/Name of Housing Group	:	Gausme Realty Pvt Ltd.
3.	Address of the project	:	Gaus Saurdalayam, Plot No. - GN-05C, Tashzenc - IV, G.T. Road, GNIDA
4.	Name of the Contact Person Contact details (Mob. E-mail)	:	Ms. Bwendia Bhandari (095822279254)
5.	Spatial co-ordinates (Latitude & Longitude in Decimal Degrees)	:	Lat: 28.606200 Long: 77.433000
6.	Status of project (Completed & occupied/under construction & occupied/under construction)#	:	Completed
7.	Total area under the project (m <sup>2</sup> )	:	74100.00
8.	Constructed/under construction area of project (m <sup>2</sup> )	:	17,975.00
9.	Project approved from Authority/RERA (Yes/No)	:	Yes
10.	Number of flats/shops constructed/to be constructed	:	2068
11.	Number of inhabitants	:	9306
12.	Completion certificate obtained from GNIDA (Yes/No)*	:	Yes
13.	Occupancy certificate obtained from GNIDA (Yes/No)*	:	
14.	Name of Groundwater Block	:	Bishakh
15.	Type of Block (Safe, Semi- Critical, Critical, Over-Exploited)	:	
16.	Sources of water (Groundwater/Surface water/ Recycle water)	:	Ground Water
17.	Quantity of water requirement		
	Ground water (In KL)	:	1262.00
	Surface Water (In KL)	:	
	Recycled Water (In KL)	:	715.00
	Water supply from GNIDA	:	In sufficient water from GNIDA
18.	NOC from CGWB for ground water abstraction	:	
	a) NOC obtained (Yes/ No)* b) Applied (Yes/ No)*	:	No Yes

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19.	Permissible Groundwater withdrawal quantity (KL)	:	1. No. of Borewell: 9 a) Commercial = b) Domestic = 9 2. Withdrawal of groundwater permitted: a) Commercial (KLD) = b) Domestic (KLD) = c) Others (KLD) =
	Flow meter available at borewell (Yes/No)#	:	Yes
	Logbooks maintained or not (copy of logbook for 3-months to be attached)	:	Logbook Maintained
20.	<b>In case of use of Surface water</b>		
	Permission from Surface Water taken from irrigation department (Yes/No)	:	
	Source of surface water intake (Name of river/canal etc.)	:	
	Quantity of surface water intake (KL)	:	
	Flow meter available at intake point (Yes/No)#	:	
	Logbooks maintained or not (copy of logbook for 3-months to be attached)	:	
21.	<b>Use of Recycled Water</b>		
	Source of Recycled Water	:	STP water (Treated)
	Mode of receiving recycled water (Pipeline/Tankers/others)	:	Pipeline
	Agreement with recycled water provider (Yes/No)*	:	
	No. of Tankers recycled water received#	:	
	Quantity of recycled water received (KL)	:	715.00 KL
	Receipt/Logbook maintained for recycled water (Yes/No)*	:	Yes
	Availability of Bills /invoice for purchase of recycled water, if any (Yes/No)*	:	Yes

\*Relevant documents to be provided with duly filled format

# Photographs to be attached



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## Format for Information on source of water and its use by project proponent

S. No	Condition	Reply
1.	Name of the project	GROUP HOUSING PROJECT
2.	Name of Builder/Name of Housing Group	JM FLORENCE
3.	Address of the Project	Plot No. DV-GH-09C, Tech Zone-4, Noida, Gautam Budh Nagar, Uttar Pradesh
4.	Name of the Contact person contact detail (Mobile, Email)	Mr. Narayan Gupa Mobile no. 9717341952 narayangupta87@gmail.com
5.	Spatial co-ordinates (Latitude and Longitude in decimal degree)	28°35'33.63"N 77°27'11.12"E
6.	Status of project (Completed & occupied/under construction)	Full project is completed, and some towers is cc pending from GNIDA
7.	Total area under the project (M2)	33,537
8.	Constructed/under construction area of project (M2)	Full project is completed
9.	Project approved from Authority /RERA (Yes/No)	Yes
10.	Number of flats shops constructed /to be constructed	1400
11.	Number of Inhabitants	750
12.	Completion certificate obtained from GNIDA (Yes/No)	Obtained
13.	Occupancy certificate obtained from GNIDA (Yes/No)	Obtained
14.	Name of Ground Water Block)	Tech zone-04
15.	Type of Block (Safe, Semi-critical, critical, over exploited)	Over Exploited
16.	Source of water (Ground water/surface water/recycled water)	Municipal Supply
17.	Quantity of water requirement	662 KLD
	Ground Water (In KL)	Fresh Water 445 KLD
	Surface water (In KL)	0
	Recycled Water (In KL)	Treated water 182 KLD
	Water supply from DNIDA	Required
18.	NOC from CGWB for ground water abstraction A) NOC obtained (Yes/No) B) Applied (Yes/No)	No (Block is over Exploited)

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B) Applied (Yes/No)		
19.	Permissible Ground Water withdrawal quantity (KL)	No. of Bore well: 2 Nos (7.5 HP each) Commercial= 0 Domestic=0 Withdrawal of ground water permitted: 0 Commercial (KLD)=0 Domestic (KLD)=0 Others (KLD)= 0
	Flow meter available at bore well (yes/No)	yes
	Logbook maintained or not (Copy of log book for 3- Months to be attached)	No
1.	<b>In case of use of surface water</b>	
	Permission from Surface Water taken from irrigation department (Yes/No)	No
	Source of surface water intake( Name of river/canal etc.	No
	Quantity of surface water intake (KL)	Nil
	Flow meter available at intake point (yes/No)	No
	Logbook maintained or not (copy of logbook for 3- months to be attached )	Not Applicable
2.	<b>Use of Recycles water</b>	
	Source Recycles Water	Tanker Supply (Bharadwaj Buildteck) Receipt is attached as annexure-01
	Mode of receiving recycled water (Pipeline/Tankers/Other)	Tanker Supply Bharadwaj Buildteck)
	Agreement with recycles water provider (yes No)	No
	No. of tanker recycled water received	Nil
	Quantity of recycled water(KL)	224 KL (1/07/2022 to 31/07/2022
	Receipt /Logbook maintained for recycled water (Yes/No)	Yes
	Availability of Bills/Invoice for purchase of recycled water, If any (yes/No)	No



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15/9/22

## Information on Source of Water and its use by project proponent

1.	Name of the project	:	Stellar Jeevan
2.	Name of Builder/Name of Housing Group	:	Stellar Constellation projects Pvt. Ltd.
3.	Address of the project	:	GH-03, Sector-1, Greater Noida West
4.	Name of the Contact Person Contact details (Mob. E-mail)	:	Mr. K.K. Saraswat 9910156833, facilitymanagerjeevan@hfmpl.in
5.	Spatial co-ordinates (Latitude & Longitude in Decimal Degrees)	:	Latitude : 28.56615 Longitude : 77.44823
6.	Status of project (Completed & occupied/under construction & occupied/under construction)#	:	Completed & Occupied (Building photo attached Annexure-2)
7.	Total area under the project (m <sup>2</sup> )	:	72642.0
8.	Constructed/under construction area of project (m <sup>2</sup> )	:	301261.95
9.	Project approved from Authority/RERA (Yes/No)	:	Yes
10.	Number of flats/shops constructed/to be constructed	:	1973 Flats and 50 Shops 90% occupancy
11.	Number of inhabitants	:	8878
12.	Completion certificate obtained from GNIDA (Yes/No)*	:	Yes ( Attached Annexure-3)
13.	Occupancy certificate obtained from GNIDA (Yes/No)*	:	Yes
14.	Name of Groundwater Block	:	Bisrakh
15.	Type of Block (Safe, Semi- Critical, Critical, Over Exploited)	:	Over-Exploited
16.	Sources of water (Groundwater/Surface water/ Recycle water)	:	Municipal water ( Greater Noida Authority)
17.	Quantity of water requirement	:	1300 KL
	Ground water (In KL)	:	Nil
	Surface Water (In KL)	:	Nil
	Recycled Water (In KL)	:	200 KL
	Water supply from GNIDA	:	1200 KL
18.	NOC from CGWB for ground water abstraction a) NOC obtained (Yes/ No)* b) Applied (Yes/ No)*	:	NO NO

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19	Permissible Groundwater withdrawal quantity (KL)	:	1. No. of Borewell:-Nil a) Commercial = b) Domestic = 2. Withdrawal of Groundwater permitted: a. Commercial KLD = b. Domestic KLD = c. Others (KLD) =
	Flow meter available at borewell (Yes/No)#	:	NA
	Logbooks maintained or not (copy of logbook for 3-months to be Attached)	:	Authority water supply Log book maintained
20	<b>In case of use of Surface water</b>		<b>NO</b>
	Permission from Surface Water taken from irrigation department (Yes/No)	:	NA
	Source of surface water intake (Name of river/canal etc.)	:	NA
	Quantity of surface water intake (KL)	:	NA
	Flow meter available at intake point (Yes/No)#	:	NA
	Logbooks maintained or not (copy of logbook for 3-months to be attached)	:	NA
21	<b>Use of Recycled Water</b>		<b>For Irrigation and surface cleaning</b>
	Source of Recycled Water	:	Own STP
	Mode of receiving recycled water (Pipeline/Tankers/others)	:	NA
	Agreement with recycled water provider (Yes/No)*	:	NA
	No. of Tankers recycled water received#	:	NA
	Quantity of recycled water received (KL)	:	NA
	Receipt/Logbook maintained for recycled water (Yes/No)*	:	Yes (Annexure-4)
	Availability of Bills /invoice for purchase of recycled water, if any (Yes/No)*	:	NA

\*Relevant documents to be provided with duly filled format

#Photographs to be attached



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11/9/22

Format for Information on Source of Water and its use by project proponent

1.	Name of the project	ACE CITY
2.	Name of Builder/Name of Housing Group	ACE Infrastructure Developers Pvt. Ltd.
3.	Address of the project	611-02, Sub. D1, Indira Nagar
4.	Name of the Contact Person Contact details (Mob, E-mail)	Sukhwindra Singh / 9519001287 sukhwindra@gmail.com
5.	Spatial co-ordinates (Latitude & Longitude In Decimal Degrees)	Lat 28.50272 Long 77.45155
6.	Status of project (Completed & occupied/under construction & occupied/under construction)#	Completed & Occupied
7.	Total area under the project (m <sup>2</sup> )	58153 Sq.mtr
8.	Constructed/under construction area of project (m <sup>2</sup> )	Constructed/ 283289.13 sq.mtr (awild area)
9.	Project approved from Authority/RERA (Yes/No)	YES
10.	Number of flats/shops constructed/to be constructed	2532/58 = 102m - 1 Flat - 3500
11.	Number of Inhabitants	1500 x 3 = 4500
12.	Completion certificate obtained from GNIDA (Yes/No)*	YES
13.	Occupancy certificate obtained from GNIDA (Yes/No)*	YES
14.	Name of Groundwater Block	Bisrakh
15.	Type of Block (Safe, Semi-Critical, Critical, Over-Exploited)	Over-Exploited
16.	Sources of water (Groundwater/Surface water/ Recycle water)	Surface/Recycle
17.	Quantity of water requirement	
	Ground water (In KL)	N/A
	Surface Water (In KL)	700 KL (as per govt meter)
	Recycled Water (In KL)	1200 KL
	Water supply from GNIDA	GNIDA
18.	NOC from CGWB for ground water abstraction	
	a) NOC obtained (Yes/ No)* b) Applied (Yes/ No)*	

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19.	Permissible Groundwater withdrawal quantity (KL)	:	1. No. of Borewell: a) Commercial = 5HP b) Domestic =
	Flow meter available at borewell (Yes/No)#	:	2. Withdrawal of groundwater permitted: a) Commercial (KLD) = b) Domestic (KLD) = c) Others (KLD) =
	Logbooks maintained or not (copy of logbook for 3-months to be attached)	:	
20.	<b>In case of use of Surface water</b>		
	Permission from Surface Water taken from irrigation department (Yes/No)	:	/
	Source of surface water intake (Name of river/canal etc.)	:	
	Quantity of surface water intake (KL)	:	
	Flow meter available at intake point (Yes/No)#	:	
	Logbooks maintained or not (copy of logbook for 3-months to be attached)	:	
21.	<b>Use of Recycled Water</b>		
	Source of Recycled Water	:	
	Mode of receiving recycled water (Pipeline/Tankers/others)	:	
	Agreement with recycled water provider (Yes/No)*	:	
	No. of Tankers recycled water received#	:	
	Quantity of recycled water received (KL)	:	
	Receipt/Logbook maintained for recycled water (Yes/No)*	:	
	Availability of Bills /invoice for purchase of recycled water, if any (Yes/No)*	:	

\*Relevant documents to be provided with duly filled format

# Photographs to be attached



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ANNEXURE - R/4

B1

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 392/2022

Prasoon Pant & Anr.

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 15.11.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Ruchin Mehra, Advocate

Respondent(s): Mr. Pradeep Misra & Mr. Daleep Dhyani, Advocates for UPPCB  
Mr. Atif Suhrawardy, Advocate for CPCB  
Mr. Deepak Dahiya & Mr. Mohit Yadav, Advocates for Gaursons Hi-Tech  
Infrastructure Pvt. Ltd.

**ORDER**

1. Issue for consideration is the compliance of judgement of the Hon'ble Supreme Court in MC Mehta v. UOI, (1997) 11 SCC 312 for regulation of indiscriminate boring and withdrawal of ground water for sustainable water resource management. Regulatory measures expected in terms of the said judgement are water conservation, rainwater harvesting, recycling and reuse of water, afforestation, protection of water bodies, awareness and education. This includes mapping/survey, regulated extraction ensuring replenishment. While a specialised regulatory agency - CGWA has been created with powers of Central Government under section 5 of Environment Protection Act, 1986, other statutory regulators, including

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the District Magistrates and the Pollution Control Boards have to play their respective roles.

2. Grievance raised by the applicants is that there is illegal extraction of ground water by the builders operating in Noida, particularly forty named in the array of parties as respondent Nos. 09 to 48 - Gaursons Or Gaur Builder, ACE GROUP, Trident Embassy, Eros Sampooram, Coco County, ATS Rhapsody, Aastha Greens, Mahagun Builders, ATS Infrastructure Ltd., Nirala Estate, Gulshan Bellina, Paramount Emotions, Capital Athena, Apex Golf Avenue, La Residentia, Arihant Arden, Stellar Jeevan, Divyansh Flora, Galaxy Group, Lucky Palm Valley, Sikka Kaamya Greens, Bulland Elevates, Supertech, Ajnara Group, Cherry County, Mangalya Ophira, Aims Green Avenue, VVIP Meridian, Vihaan Villas, Sindhuja Greens, Patel Neotown, Novel Valley, JNC The Park, Emenox La Solara, JM Florence, Amaatra Homes, Panchsheel Hynish, Samridhi Grand Avenue, Ratan Pearls and Rajhans Residency at NOIDA, (to be called the project proponents – PPs)

3. According to the applicants, the statutory authorities have failed to prevent illegal extraction of ground water for commercial purposes resulting in depletion of ground water level in the area identified as 'over-exploited' as per assessment of the CGWA.

4. Vide order dated 05.07.2022, the Tribunal constituted a joint Committee of CPCB, State PCB and District Magistrate, NOIDA to verify facts and furnish an action taken report in the matter. It was directed that if any adverse material is found by the Committee, the affected parties may be put to notice of these proceedings and a copy of report be furnished to the said parties for their response, if any, before the next date.

5. Accordingly, the joint Committee has filed its report dated 07.10.2022 after field verification. Field verification was undertaken for 33 group housing projects. 25 out of 33 were found drawing water illegally. It has recommended dismantling of borewells set up without permission, levy of compensation for illegal withdrawal of ground water in accordance with Notification dated 24.09.2020 of Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation, Central Ground Water Authority, Government of India. The PP should maintain proper log book regarding the source and quantity of water consumption. Further recommendation is that the under construction projects should use only STP treated water. The report also refers to earlier order of the Tribunal dated 09.09.2022 in O.A. No. 438/2018, *Arti v. CGWA & Ors.*, dealing with illegal extraction of groundwater by the Hotels. Finding large scale violations, the Tribunal directed following action :-

*“1. Tubewell/borewell may be sealed if project proponent does not hold a valid NOC.*

*2. Environmental Clearance may be calculated for illegal withdrawal (after considering the necessary rebate due to the pandemic), with necessary coordination for its recovery, as per CGWA guidelines notified on dated 24.09.2022 at Sl. No. 15.*

*3. Operation of Tubewell/Borewell only be allowed to operate after obtaining proper NOC.”*

6. The Committee served notice on the PPs but they have not chosen to respond except M/s Gaursons (through Gaursons Hi-Tech Infrastructure Private Limited).

7. We have heard learned counsel appearing for the parties and considered the report of the joint Committee as well as stand of the appearing PP and documents filed by it.

8. At the outset, we may notice that unregulated withdrawal of ground water is detrimental to the environment and violates directions of the Hon'ble Supreme Court in M.C. Mehta v. UOI, supra. The regulation is necessary for water conservation which implies assessment of ground water level and impact of withdrawal ensuring adequate replenishment so that water level is not depleted and water balance is maintained. The report shows that 25 out of the 33 PPs have installed borewells and have not shown any permission for the purpose. Further, it is not shown whether extent of extraction of ground water is within the permitted limit as per piezometers and record and whether condition of replenishment followed.

9. The appearing PP has filed copies of 3 permissions granted by the Ground Water Department of UP dated 04.1.2022 for the period from February/March, 2020 to February/March, 2025 only for one borewell each, as against 52 tubewells found to be have been dug by the three units. Adverse inference is to be drawn against those who have chosen not to put in appearance. However, by way precaution, they will be given opportunity to show permissions, extent of drawal of water and extent of replenishment. In case of appearing PP, permissions are granted in January, 2022 only though the same mention period prior to the grant of permission and even prior to the UP Act under which permission has been granted. The permissions do not ensure the compliance of judgment of the Hon'ble Supreme Court in M.C. Mehta v. UOI & Ors., supra in terms of study of availability and ensuring replenishment. Applications for permissions have been filed in September, 2021 only.

10. In our recent order dated 17.10.2022 in O.A. No. 438/2018, supra, in the context of illegal extraction of ground water by hotels in the State of UP, 70% of the establishments were found to be extracting ground water

illegally. Same appears to be the position in the context of the builders covered by the present proceedings. The Tribunal observed:-

"1 to 12...xxx.....xxx.....xxx

13. From the above table compiled by the CGWA with the assistance of District Magistrates, it is patent that more than 70% of establishments have been found to be extracting ground water illegally. Verified compliance status is said to be only for 55 units out of 1903, which is less than 3%. Thus, situation is alarming as shown by rampant violations, defeating the directions of the Hon'ble Supreme Court in *M.C. Mehta v. Union of India & Ors.* (1997) 11 SCC 312 requiring control and regulation of groundwater extractions. While a specialized body has been constituted in the form of CGWA, it is difficult to say that it is effective as expected. **Observations of the Hon'ble Supreme Court that management of water resources is to achieve overall aspirational goal of sustainable development on principles of inter and intra generational equity, the precautionary principle, conservation of natural resources and environmental protection appear to have been completely ignored.**

14. The Authority directed to be constituted by the Hon'ble Supreme Court was for the following mandate:-

"7. ... The mandate of the authority needs to include the following:

- \* To deploy river basins as the basis for regional planning for sustainable water resource management (along with commensurate land use).
- \* To prepare medium and long-term national land use plans inter alia including agricultural practices, human settlement patterns and industrial typology in consultation with Ministries/Departments concerned **based on the regional water supportive capacity.**
- \* To assess the present irrigation practices and cropping patterns, with respect to high water consuming crops and lay down National Agricultural Water Use Policy to **encourage judicious use of water resources.**
- \* To keep under review groundwater levels and quality, and surface water quantity and quality to devise and implement pragmatic strategies at plan and programme levels.
- \* To ensure maintenance of minimum flows in the rivers so as to fulfil the riparian rights, to protect the flood plains, to as also to protect the vital ecological functions of the rivers.
- \* To ensure techno-economic feasibility and to implement programmes on **reuse of appropriately treated sewage for agriculture, reuse of industrial wastewaters as**

**industrial process water, use of treated sewage in social forestry and public parks in municipal areas and reuse of treated wastewater in new housing complexes for non-consumptive usages.**

- \* **To protect, conserve and augment traditional water retaining structures.**
- \* **To protect, conserve and augment natural and manmade wetlands in the country.**
- \* **To promote rain water harvesting in human settlement practices, particularly in cities with more than 10 lakh population in arid/semi-arid regions.**
- \* **To promote and implement modern and traditional water harvesting technologies to ensure minimal expenditure in groundwater harnessing.**
- \* **To design and implement programmes to arrest alarming rates of decline in snowline in the country.**
- \* **To ensure catchment area treatment, including construction of check dams, contour bunding, control of river bank erosion and plantation of endemic fast-growing tree species to arrest soil and water loss in all river basins.**
- \* **To ensure implementation of afforestation programmes for achieving a minimum of 33% forest cover as per the National Forest Policy, 1988.**
- \* **To prepare and implement guidelines on water rate structure for various water usages commensurate with the production and scarcity value of the resource.**
- \* **To ensure community participation with a view to harnessing traditional knowledge at all stages in the holistic approach to water resource management."**

15. **With evidence of large-scale illegal extraction of ground water and data of depleting ground water levels, stringent measures are required for sustainable water management. We have no other option but to hold that there is all round failure of the statutory authorities in complying with the mandate of judgement of the Hon'ble Supreme Court.**

16. **This Tribunal has been dealing with the issue since 2012. In spite of monitoring for ten years, the rampant non-compliance is continuing. There is unwillingness or neglect by the Authorities in performing their statutory functions which has also been recorded in earlier orders referred to above. There is consequential adverse effect on flow of river and streams which is obviously leading to disruption of aquatic ecosystems and food security. Salinization of soil is another well-known adverse consequences.**

17. **It remains patent that CGWA is ill-equipped to handle the problem. Statutory framework is required to be revamped to give effect to the directions of the Hon'ble Supreme Court. The appraisal process, essential component of regulatory powers,**

*stands delegated to the District Magistrates or other authorities, without such authorities being equipped or mandated to conduct necessary appraisal. The result is that either groundwater extraction is taking place without any permission and with no adverse consequences or such approvals are being granted mechanically as a matter of course unconditionally or with conditions which are not monitored. Alternatives to ground water extraction in the form of re-use of treated water for secondary purposes are not being adequately considered. This is resulting in shortage of potable water for drinking purposes.*

18. *Vide order dated 20.07.2020 in Original Application No. 176/2015, Shailesh Singh v. Hotel Holiday Regency, Moradabad & Ors., the situation was reviewed exhaustively. The Tribunal expressed disappointment with the approach of the Authorities contrary to the mandate as per judgement of the Hon'ble Supreme Court. Some of the observations in the said order are:-*

*"27. In terms of the Tribunal's previous orders (dated 03.01.2019, Paras 29 and 31<sup>1</sup>, and dated 11.09.2019, Para 24<sup>2</sup>), the core issues that are required to be considered are:*

- a. *Has a robust institutional monitoring mechanism been evolved*
  - i. *To define 'assessment unit' - wise carrying capacity and accordingly set (a) target replenishment levels and (b) plan for permissible levels of extraction, of ground water levels in OCS areas;*
  - ii. *to assign individual target replenishment levels as a condition for granting extraction permits, and to audit such replenishment by those who are extracting groundwater; as well as to audit and measure actual carrying capacity periodically;*
  - iii. *to monitor real-time implementation of conditions for permitting extraction of ground water;*
  - iv. *to withdraw permits for extraction of ground water failing target replenishment levels; as well as*
  - v. *to sustain the flow of rivers in terms of e-flows and sustain other water bodies?*
- b. *Is there a provision for an impact study in light of projected data for the next 50 years (in phased manner with action plan decade-wise)?*
- c. *Has an effective and measurable plan been prepared for preventing depletion and unauthorized extraction of ground water backed by requisite mechanism in the form of manning and effective functioning of CGWA so as to ensure sustainable ground water management in terms of the Hon'ble Supreme Court mandate by which CGWA was created?*

<sup>1</sup> Quoted supra, Para 20

<sup>2</sup> Quoted supra Para 23

**d. Is the compensation regime against violators adequately deterrent?**

28. *The answer is 'no'. If implemented, the current report would nullify the mandate of the Hon'ble Supreme Court by seeking to deregulate ground water extraction, ignoring its impact on the e-flow of rivers, water bodies and overall sustainable management of scarce natural resources with emphasis on industrial development, without balancing development and environment. Irreversible damage cannot be allowed by extracting water beyond safe levels, without impact assessment.*

29. *We, thus, hold that as per mandate of sustainable development under Section 20 of NGT Act, 2010, which has been held to be part of right to life under Article 21 of the Constitution, the regulatory authority must direct its policy towards preventing further depletion of and upgrading the groundwater levels based on impact assessment. Extraction can neither be unregulated or allowed across the board without individual consideration. For this purpose, there is need to compile data by **mapping all the assessment units individually in terms of current and estimated water level, drawal and replenishment and preparing a management plan for all such units.** The CGWA being a statutory regulator for the country has to exercise overriding power in the form of statutory regulatory orders. It may have its own network and, to the extent found viable, utilize the network of existing Authorities like District Magistrates, Environment Departments, Departments of Irrigation and Public Health etc. The ground water assessment has to be done annually and placed on the respective websites of the Districts or States. Any extraction of groundwater has to be permitted keeping in mind availability of groundwater ensuring that there is no further depletion and ground water level remains at safe level.*

30. *At this stage, we may notice that the regulatory mechanism of the CGWA has not been adequate, as the report also notes. CGWA does not appear to have requisite strength nor enforcement mechanism nor strategies. This may be one of the reasons for failure in effective monitoring, defeating the object of law. This has led to large number of petitions before this Tribunal pointing out that illegal groundwater extraction was rampant. The plans for **rain water harvesting and many other steps to a great extent remain largely only on paper.** Remedial measures need to be taken in view serious challenges in protection of groundwater level, to save rivers and water bodies and the entire chain of environment."*

Paras 31 to 35...xxx.....xxx.....xxx

**Review of pertinent case law re. Sustainable Development**

36. *The principle of sustainable development is well established. We may refer to certain well-known decisions. In (1996) 3 SCC 212, Indian Council for Enviro-Legal Action and Ors. v. Union of India & Ors., the Hon'ble Supreme Court considered and explained the principle and laid down that compensation has to cover cost of*

remediation.<sup>3</sup> The report in the present case is not compliant with this principle as observed above. The principle of sustainable development, as a balancing concept, has been further discussed and explained in (1996) 5 SCC 647, *Vellore Citizen's Welfare Forum v. Union of India & Ors.*<sup>4</sup> The Public Trust Doctrine has been discussed and explained in (1997) 1 SCC 388, *M.C. Mehta v. Kamal Nath & Ors.*<sup>5</sup> **There can be no exemption to industries against sustainable development principle** as held in (2001) 2 SCC 62, *A.P. Pollution Control Board II v. Prof. M.V. Nayudu (Retd.) & Ors.*<sup>6</sup> In (2004) 10 SCC 201, *State of W.B. v. Kesoram Industries Ltd. & Ors.*, there are observations to the effect that **deep underground water belongs to the State and is governed by the Public Trust Doctrine** (Para 387). Use of water for irrigation purpose may be permissible but it cannot affect reuse of water by others. Reference was made to the judgement of the Kerala High Court in (2004) 1 KLT 731 restraining *Hindustan Coca Cola Beverage* from using groundwater for its plant. It was observed that the State was under duty to protect ground water against excessive exploitation (para 389). The issue involved therein was justifiability of levy of cess on minor minerals by the Central Govt which was upheld by majority. These observations are in the minority judgement but on this issue, there is no contra view in majority judgement. In (2006) 3 SCC 549, *Intellectual Forum, Trupathi v. State of A.P. & Ors.*, the said principles have been reiterated.<sup>7</sup> We may refer to the need for impact assessment to give effect to sustainable development and precautionary principle. In recent judgement in (2019) 15 SCC 401, *Hanuman Laxman Aroskar v. Union of India*<sup>8</sup>, the environmental rule of law has been discussed as follows:

"35. The Constitution (Forty-second Amendment) Act, 1976, which came into force with effect from 3-1-1977, inserted Article 48-A to the Constitution which mandates that the State shall endeavour to protect and improve the environment and safeguard the forests and wildlife of the country. Article 51-A(g) of the Constitution places a corresponding duty on every citizen to protect and improve the natural environment including forests, lakes, rivers and wildlife and to have compassion for living creatures. Following the decisions taken at the United Nations Conference on the Human Environment held at Stockholm (the Stockholm Conference) in June 1972 in which India participated, Parliament enacted the Environment (Protection) Act, 1986 to protect and improve the environment and prevent hazards to human beings, other living creatures, plants and property.

144. **The environmental rule of law provides an essential platform underpinning the four pillars of sustainable development — economic, social, environmental and peace [United Nations Environment Programme, First Environmental Rule of Law Report... The environmental rule of law becomes a priority particularly when we acknowledge that the benefits of environmental rule of law extend far beyond the**

<sup>3</sup> ¶ 67, 68 & 70

<sup>4</sup> ¶ 11 to 15

<sup>5</sup> ¶ 25 & 34

<sup>6</sup> ¶ 44

<sup>7</sup> ¶ 68 to 82

<sup>8</sup> ¶ 35, 42, 144, 149 & 150

**environmental sector.** While the most direct effects are on protection of the environment, it also strengthens rule of law more broadly, **supports sustainable economic and social development, protects public health,** contributes to peace and security by avoiding and defusing conflict, and protects human and constitutional rights.... Similarly, the rule of law in environmental matters is **indispensable “for equity in terms of the advancement of the Sustainable Development Goals (SDGs),** the provision of fair access by assuring a rights-based approach, and the promotion and protection of environmental and other socioeconomic rights ....

149. In 2015, the International Community adopted the 2030 Agenda for Sustainable Development and its 17 SDGs. These 17 goals are:

- (i) Eradication of poverty;
- (ii) Eradication of hunger;
- (iii) Good health and well-being;
- (iv) Quality education;
- (v) Gender equality;
- (vi) **Clean water and sanitation;**
- (vii) Affordable and clean energy;
- (viii) Decent work and economic growth;
- (ix) Industry, innovation and infrastructure;
- (x) Reduced inequalities;
- (xi) Sustainable cities and communities;
- (xii) Sustainable consumption and production;
- (xiii) Climate action;
- (xiv) Protecting life below water;
- (xv) Life on land;
- (xvi) Peace, justice and strong institutions; and
- (xvii) Partnerships to achieve the goals.

150. Each of these goals has a vital connection to the others. Together, they provide an agenda for human development: development in a manner which accords adequate protection to the environment. UNEP recognises that the natural environment—forests, soils and wetlands—contributes to the management and **regulation of water availability and water quality,** strengthening the resilience of watersheds and complements investments in physical infrastructure and institutional and regulatory arrangements for water access and disaster preparedness.”

37. In a recent judgement, Madras High Court<sup>9</sup> considered the issue of regulation of the groundwater<sup>10</sup>. It was also observed that drawal of groundwater without authority will be criminal offence of theft and mischief under Section 379 and 425 IPC. Such extraction must be scientifically monitored District wise with punitive consequences against violations. Following order was passed:

<sup>9</sup> Dated 03.10.2018, M/S. Sarooja Agro Foods v. The Chief Engineer

<sup>10</sup> ¶ 69 to 82

- (1) The impugned order of regulation issued by the 1st respondent in G.O.Ms.No.142, dated 23.07.2014 is confirmed.
- (2) The respondents are directed not to grant licence, No Objection Certificate (NOC) or permission for the commercial establishments / person to extract ground water for commercial usage in the absence of fixation of water Flow Meter on the Board outlet, which is to be inspected.
- (3) The respondents are directed to inspect the functional quality and other established standards of the Flow Meters fixed by the persons, who all are applying for permissions / No Objection Certificate (NOC) and at the time of granting permission / No objection Certificate (NOC), the Flow Meter should be sealed properly by the respondents / Public Works Department (PWD) officials.
- (4) The Flow Meter must be sealed in such a way to prevent any tampering by any person. Quantum of Water to be extracted by individuals, are to be fixed periodically as per the assessment to be made by the P.W.D. Authorities as per the Regulations.
- (5) The respondents are directed to measure the quantum of water extracted by the establishments / persons by taking meter reading every Month and accordingly, the same is to be regulated.
- (6) The respondents are directed to follow all other terms and conditions fixed for grant of licence / permission for Extraction of Ground Water for commercial usage as per the guidelines issued in G.O.Ms.No.142, Public Works Department dated 23.07.2014.
- (7) **The respondents are directed to register the Police complaint in the event of identifying any excess Extraction of Ground Water by tampering the Flow Meters sealed or by any other means by any person. The case must be registered Under Section 379 of Indian Penal Code (IPC). In addition, if the water is wasted for causing wrongful loss, then Section 425 of the Indian Penal Code (IPC) will also attract.**
- (8) The respondents are directed to suspend the licenses by issuing show cause notices and by providing an opportunity to the persons, who have involved in the offence of theft or violation of all other conditions stipulated in the Government Regulations, or if a criminal case is registered. If any person is convicted, then he shall be permanently debarred from getting licence for Extraction of Ground Water.
- (9) The District Collectors of all the Districts in the State of Tamil Nadu are directed to issue suitable directions / orders to the Revenue Divisional Officer, Tahsildars and all other officials concerned to inspect and monitor the Extraction of Ground Water by the persons for commercial usage.
- (10) The District Collectors of all the Districts are directed to constitute monitoring committees to monitor the

*Extraction of Ground Water by the individuals for commercial purposes.*

(11) *Each Monitoring Committee appointed by the District Collector concerned, shall consists minimum of five persons and the Committee is empowered to monitor the Extraction of Ground Water for commercial purposes by the individual persons and commercial establishments.*

(12) **The Monitoring Committee shall consist of the following persons:**

(i) **The District Environmental Engineer from Pollution Control Board of the State of Tamil Nadu.**

(ii) **One qualified Public Works Department (PWD) Engineer from Water Resources Department.**

(iii) **The Assistant Director of Zoology and Mining of the State Government.**

(iv) **The Revenue Divisional Officer of the concerned locality.**

(v) **One nominee from the office of the Chief Engineer, Central Ground Water Board of the Government of India.**

(13) *The Monitoring Committee is entitled to collect proofs and documents in respect of the Extraction of Ground Water illegally and excessively by any person and submit a complaint / report to the District Collector concerned, who in turn, after verifying the same, shall register a complaint with the Jurisdictional Police for registering a criminal case under the provisions of Indian Penal Code (IPC).*

(14) *It is needless to State that, only in the event of compliance of the regulations and conditions imposed in this order, the persons / establishments shall be allowed to extract the Ground water for commercial usage or for commercial purposes.*

(15) *The 1st respondent / Secretary, Public Works Department is directed to issue consolidated instructions in this regard based on the order passed in the present writ petitions to all the District Collectors, enabling them to implement the Court orders promptly."*

19. *Directions issued by the Tribunal in the said order are:-*

“

39. *In the light of the above discussion, we direct as follows:*

a. *MoJS may ensure requisite manning and effective functioning of CGWA so as to ensure **sustainable ground water management** in terms of the Hon'ble Supreme Court mandate by which CGWA was created.*

b. *Let CGWA and MoJS comply with the directions of this Tribunal in orders dated 3.1.2019, 7.5.2019 and 11.9.2019, to*

have a meaningful regulatory regime and institutional mechanisms for ensuring prevention of depletion and unauthorized extraction of ground water and sustainable management of groundwater in OCS areas. **Regard must be had to water availability and safe levels to which its drawal can be allowed, especially for commercial purposes, based on available and assessed data in each "Assessment unit"**. Procedures for assessment of individual applications and institutional mechanism may be clearly laid down.

c. As per orders dated 3.1.2019, undertaking an impact study in light of projected data for the next 50 years (in phased manner with action plan decade-wise).

d. **There must be no general permission for withdrawal of ground water, particularly to any commercial entity, without environment impact assessment of such activity on individual Assessment units in cumulative terms covering carrying capacity aspects by an expert committee.** Such permission should as per Water Management Plans to be prepared in terms of this order based on mapping of individual assessment units. Any permission should be for specified times and for specified quantity of water and not in perpetuity, and be necessarily subject to digital flow meters which cannot be accessed by proponents, with mandatory annual calibration by authorized agency at proponents' cost. **An annual review by independent and expert evaluation must audit and record ground water levels as well as compliance with the conditions of the permission.** Such audits must be published online for transparency and to track compliance and year-on-year change in ground water levels, and swift action taken against those who fail audit, including withdrawal of permission, blacklisting, initiation of prosecution and recovery of deterrent compensation as per CPCB regime. Records must be maintained online and for a sufficient and reasonable time.

e. As observed in para 0(a) and 29(a) above, **all OCS assessment units must undergo water mapping. Water Management Plans need to be prepared for all OCS assessment units in the country based on the mapping data, starting with Over-exploited blocks. The Water Management Plans, data on water availability or scarcity and policy of CGWA must be uploaded on its website for transparency and public involvement. Such exercise may be done expeditiously, preferably within next three months."**

20. The Tribunal further considered the matter vide order dated 25.02.2022 as noted earlier. Earlier directions were reiterated and compensation levied in some matters but in the present matter, notice to the affected establishments was issued so that principles of natural justice are followed.

21. In the light of rampant violations as found above, further question is what further course of action is to be adopted. As already observed, extent of compliance is only to the extent of 3 % and established non-compliance is more than 70%. There is a grey area of about 25% for want of information being furnished or collected.

22. Under the circumstances, case appears to be made out for directing sealing of all establishments operating without mandatory consents to operate as per Water Act, till compliance and registering criminal cases for theft of groundwater against owners of the establishments. We have already referred to, in para 18 above, the law on the point that ground water vests in the State and extraction is not permissible without consent of the State. Further, such extraction can only be on payment of laid down charges. There is also need to recover compensation for illegal drawal of groundwater equal to the cost of such water with deterrent element with reference to the turnover of such establishment and also equal to the cost of restoring the environment. We leave this course to be adopted as per law by concerned statutory authorities.

23. However, we find it necessary to direct deposit of interim compensation atleast at the floor level. We called upon learned Counsel to assist as about the quantum of interim compensation.

24. Learned Counsel for UP Jal Nigam suggests that interim compensation may be as per guidelines dated 24.09.2020 (though found to be inadequate by the Tribunal in earlier judgement dated 25.2.2022 in OA2015). According to him, such interim compensation should be for atleast five years prior to filing of this application as per section 15 of the NGT Act but in any case from 1.10.2017 to 30.9.2022. It works out to Rs. 50 lakhs per establishment having more than 100 rooms, Rs. 25 lakhs per establishment having 50-100 rooms and Rs. 10 lakhs per establishment having upto 50 rooms. This is calculated at the rate of Rs. 80 per KL/cubic metre, taking consumption to be 350 KL per room per day, which comes to be Rs. 10,000 per room per year. For 100 rooms, it will be Rs. 10 lakhs per year and for five years Rs. 50 lakhs. Same basis applies to other calculations. No other basis is suggested by any learned Counsel. We find the suggestion to be acceptable.

25. After hearing learned Counsel for the appearing establishments, we direct interim compensation at above rate be deposited by all the establishments identified as extracting groundwater without permission as well those not having consents to operate under the Water Act. Any earlier deposit will be adjusted in the interim compensation, subject to verification by the District Magistrate. This will be without prejudice to further action by statutory regulators as per law. Deposit may be made within one month with the respective District Magistrates, failing which theft cases be registered against the concerned establishments and borewells sealed. The compensation deposited will be kept in separate accounts by the District Magistrates for utilisation in accordance with the respective District Environment Plans within six months for

*improving water quantity and quality, restoring water bodies and taking other relevant measures in their respective Districts. This task may be given specifically to an officer of level of ADM, who may report to the District Environment Committee already constituted as per directions of this Tribunal dated 26.09.2019 in OA No. 360/2018, Shree Nath Singh vs. Union of India & Ors.*

*26. We also direct the joint Committee constituted by CGWA, mentioned in para 11 above, to assess final compensation as per above guidelines, after giving opportunity to the concerned establishments, within three months. Any party aggrieved by such orders can take their statutory or other remedies as per law. This order may be served by the Committee by email on all the identified violators individually within one week.*

*27. We further direct the Committee constituted by CGWA as mentioned above in para 11 may verify the compliance status in respect of establishments for whom such status has not been so far verified either on account of such establishments being closed or having not furnished the information. This may be done within one month. On such verification, above course of action may be followed for them.*

*28. Action may also be taken for the establishments having not taken requisite consents under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.*

*29. We further direct that while granting consents, requirement of installing digital water metres connected to central servers may be laid down. Concerned establishment may be required to furnish an 'Appraisal report' with regard to the quantity of ground water available for extraction in the area and replenishment measures proposed by the concerned establishment such as rain water harvesting, sewage treatment, use of treated sewage. Such Appraisal report may be duly verified by the State PCB by an appropriate mechanism. Such project proponents may also undertake measures to compensate environment, particularly augmenting water quantity and improve water quality by afforestation, education and other measures which may be mentioned in the consent conditions and NOCs for extraction of ground water. Further, in respect of establishments having water supply from the local bodies and also extracting ground water, there should be separate digital metres in respect of both sources.*

*30. We also direct the concerned statutory regulators to look into and regulate use of potable water for non-contact purposes for which non potable water can be used to augment availability of potable water for drinking. If consents/NOCs are not applied for within one month, the establishments may be closed by the State PCB. If filed, such applications may be examined within next one month. Consent mechanism may also cover conditions in terms of order of this Tribunal dated 23.07.2020 in O.A. No. 400/2017, Westend Green Farms Society vs. Union of India & Ors. applicable to such establishments.*

**31. The States other than Uttar Pradesh may also study above directions and take further action by issuing necessary SOP through their Water Resources Departments and State PCBs within one month from today.**

**32. Though opportunity of hearing was available to all the affected parties as they have been issued notices by PCB/DMs about present proceedings and will also have opportunity to present their respective cases before the joint Committee, any party aggrieved by the above order, who claims that opportunity of being heard was not given by the Tribunal, is free to avail such opportunity by moving an application in the present matter, apart from statutory remedies against assessment/recovery of compensation.**

**33. Report of status of compliance as on 30.04.2023 may be filed by the UP State PCB, after compiling the relevant data from the concerned District Magistrates by 15.05.2023 by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."**

11. Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate.

12. The joint Committee may also consider the data and view point of the PPs, if any, filed. We also direct that while granting consents,

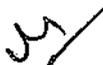
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requirement of installing digital water metres connected to central servers may be laid down. Concerned establishment may be required to furnish an 'Appraisal report' with regard to the quantity of ground water available for extraction in the area and replenishment measures proposed by the concerned establishment such as rain water harvesting, sewage treatment, use of treated sewage. Such Appraisal report may be duly verified by the State PCB by an appropriate mechanism. Such project proponents may also undertake measures to compensate environment, particularly augmenting water quantity and improve water quality by afforestation, education and other measures which may be mentioned in the consent conditions and NOCs for extraction of ground water. Further, in respect of establishments having water supply from the local bodies and also extracting ground water, there should be separate digital metres in respect of both sources.

13. We also direct the concerned statutory regulators to look into and regulate use of potable water for non-contact purposes for which non potable water can be used to augment availability of potable water for drinking. If consents/NOCs are not applied for within one month, the establishments may be closed by the State PCB. If filed, such applications may be examined within next one month.

14. The States other than Uttar Pradesh may also take necessary action on the subject by issuing necessary SOP through their Water Resources Departments and State PCBs within one month from today. The activities which need to replace use of potable water may be listed and mentioned in consents.

15. Report of status of compliance as on 30.04.2023 may be filed by the UP State PCB, after compiling the relevant data from the concerned District



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Magistrates by 15.05.2023 by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

16. Other directions in the order dated 17.10.2022 in O.A. No.438/2018 to the extent applicable to present context may also be filed. The joint Committee may continue the work of inspection of the remaining projects and adopt the same course of action as in the present matter and cover the action taken in the next report.

Any person aggrieved by this order will be free to move this Tribunal, if not satisfied with the approach of the Committee in the matter.

List for further consideration on 03.07.2023.

A copy of this order be forwarded to Chief Secretaries of all the States/UTs by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

November 15, 2022  
O.A. No 392/2022  
A

  
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

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संदर्भ सं०  
Ref. No

H93573 /सी-1/NGT-158/2023

दिनांक

Date - 15/05/2023

To,  
The Registrar,  
National Green Tribunal,  
Principal Bench,  
New Delhi.  
E-mail : judicial-ngt@gov.in

Sub.: Report in compliance to direction issued by Hon'ble NGT on dated 15.11.2022 in matter of OA No. 392/2022, Prasoon Pant & Anr. Vs. Union of India & Ors.

Sir,

That in compliance of the orders dated 15.11.2022 passed by the Hon'ble National Green Tribunal, New Delhi in OA No. 392/2022, Prasoon Pant & Anr. Vs. Union of India & Ors., the report of the status of compliance as on 30-04-2023 is annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal for perusal.

Encl:- As above.

Yours Sincerely

(Vivek Roy)

Chief Environmental Officer,  
Circle-1

Copy to:

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/ NGT, New Delhi for perusal and necessary action please.
3. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.
4. Regional Officer, UPPCB, Greater Noida.

Chief Environmental Officer,  
Circle-1

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,  
लखनऊ - 226010  
दूरभाष : 0522-2720828, 2720831  
फैक्स : 0522-2720764, 2720676  
ई-मेल : info@uppcb.com  
वेबसाइट : www.uppcb.com

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T.C.-12 V, Vibhuti Khand, Gomti Nagar,  
Lucknow - 226 010  
Phone : 0522-2720828, 2720831  
Fax : 0522-2720764, 2720676  
E-mail : info@uppcb.com  
Website : www.uppcb.com

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**Compliance Report**

**In**

**Original Application No. 392/2022**

**Prasoon Pant & Anr.**

*Versus*

**Union of India & Ors.**

**Order Date – 15.11.2022**

  
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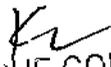
Report in compliance to direction issued by Hon'ble NGT on dated 15.11.2022 in matter of OA No. 392/2022, Prasoon Pant & Anr. Vs. Union of India & Ors.

**1. Brief background**

Hon'ble NGT on dated 15.11.2022 in matter of OA No. 392/2022, Prasoon Pant & Anr. Vs. Union of India & Ors. has passed following order: -

".....11. Following the above order, we issue directions for sealing of all illegally operating bore wells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State-PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate.

12. The joint Committee may also consider the data and view point of the PPs, if any, filed. We also direct that while granting consents, requirement of installing digital water metres connected to central servers may be laid down. Concerned establishment may be required to furnish an 'Appraisal report' with regard to the quantity of ground water available for extraction in the area and replenishment measures proposed by the concerned establishment such as rain water harvesting, sewage treatment, use of treated sewage. Such Appraisal report may be duly verified by the State PCB by an appropriate mechanism.

  
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Such project proponents may also undertake measures to compensate environment, particularly augmenting water quantity and improve water quality by afforestation, education and other measures which may be mentioned in the consent conditions and NOCs for extraction of ground water. Further, in respect of establishments having water supply from the local bodies and also extracting ground water, there should be separate digital metres in respect of both sources.

13. We also direct the concerned statutory regulators to look into and regulate use of potable water for non-contact purposes for which non potable water can be used to augment availability of potable water for drinking. If consents/NOCs are not applied for within one month, the establishments may be closed by the State PCB. If filed, such applications may be examined within next one month.

14. The States other than Uttar Pradesh may also take necessary action on the subject by issuing necessary SOP through their Water Resources Departments and State PCBs within one month from today. The activities which need to replace use of potable water may be listed and mentioned in consents.

15. Report of status of compliance as on 30.04.2023 may be filed by the UP State PCB, after compiling the relevant data from the concerned District Magistrates by 15.05.2023 by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

16. Other directions in the order dated 17.10.2022 in O.A. No.438/2018 to the extent applicable to present context may also be filed. The joint Committee may continue the work of inspection of the remaining projects and adopt the same course of action as in the present matter and cover the actions taken in the next report.

Any person aggrieved by this order will be free to move this Tribunal, if not satisfied with the approach of the Committee in the matter. "

  
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## 2. Action taken Report:-

### I. Summary:-

1. All 63 projects to whom letter dated 07.09.2022 was issued for procuring information pertaining to source of water, quantity of water requirement and NOC from CGWB/SGWB, have been inspected by the Joint Committee.
2. Out of 63 projects, in 41 projects illegal bore wells have been indentified during inspections, in which Committee formed under Chairmanship of ADM(E), Gautam buddh Nagar vide letter dated 30-11-2022 (a copy of which is annexed as Annexure -1) in continuation to the previously formed committee vide letter dated 18.07.2022, has sealed bore wells in 12 projects and 10 projects have dismantled their bore wells, 03 projects have obtained NOC for ground water abstraction and rest 16 projects have submitted their representation to District Magistrate, Gautam buddh Nagar, regarding insufficient water supply/no water supply by Authority (a copy of which is annexed as Annexure-2).
3. As per the decision taken in the Joint Committee meeting dated 16.01.2023 regarding representation of PPs, further action has to be taken by GNIDA to provide water in required quantity or UPGWD to comply with U. P. ground water act, 2019, minutes of meeting is annexed as Annexure-3.
4. In compliance of Hon'ble NGT order dated 15.11.2022, regarding deposition of Floor level compensation (0.5% of project cost as directed by Hon'ble NGT) for illegal extraction of ground water, notices have been issued by Regional office, UPPCB, Greater Noida, to concerning 41 projects for the same. Further, again directions have been issued to 38 projects for deposition of Interim/ Floor Level Compensation by UPPCB based upon the project cost available with UPPCB. No data of 03 projects

  
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pertaining to the cost of the projects is available with UPPCB. However, UPPCB has requested GNIDA to provide data regarding the cost of the projects and also has addressed it to Nodal officer UPGWD Gautam buddh Nagar vide its letter dated 18.04.2023 in continuation to the communication received from CGWB via email dated 18.04.2023, the copies of which are annexed as Annexure- 4 & 5.

5. Further, UPPCB has initiated action under Water (Prevention and Control of Pollution) Act, 1974 against 29 projects show cause has been issued by the State Board. Apart from this, Show Cause Notices for imposition of Environmental Compensation as per CPCB guidelines to the tune of approximate Rs 2.21 Crores have also been issued.
6. In compliance of Hon'ble NGT order dated 15.11.2022, UPPCB vide its letter dated 03.04.2023 has requested to U.P. Ground Water Department to take legal action against defaulter projects under Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 also. A copy of the same is annexed as Annexure- 6.
7. Summary of the Status in tabular form regarding action taken against projects with illegal water abstraction and defaulter found under the provisions of Water Act is being given in table 1 and 2 as below:-

**Status of action against illegal water abstraction**

**Table-1**

Total number of projects	No. of Projects in which Bore well found	Bore well sealed by Joint Committee	Bore well dismantled	Not sealed	Project having valid NOC for Ground water abstraction	No. of Show Cause notices issued for deposition of interim/ floor compensation
63	41	12	10	19 *	03	38**

\* 03 Project having valid NOC for Ground water abstraction & 16 projects have submitted representation before Joint Committee.

\*\* 03 Projects have not provided any information regarding project cost although Show Cause Notices have been issued against these 03 projects also.

  
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Status of compliance of Water Act (CTE/CTO)Table-2

Total number of projects	No. of projects having CTE/ valid CTO	Construction work is closed since long time due to its own reasons	Show Cause Notice issued under the provisions of Water Act	Show cause Notice under process	Amount of Show Cause Notices issued for imposition of EC as per CPCB guidelines (In Crores)
63	30	02	29	2	2.21

II. In compliance to the order passed on dated 15.11.2022, rest 30 projects have also been inspected apart from the earlier 33 Projects by the Joint Committee. The status of which is annexed as Annexure-7.

**III. Assessment of Final Compensation:-**

In compliance of Hon'ble NGTs order dated 15-11-2022 regarding assessment of final compensation CGWB has nominated its representative vide letter dated 31 January, 2023 for assessment of final compensation in coordination with UPGWD, UPPCB and District Administration. CGWA has also asked for data such as period of EC comprising number of days, consumption of ground water per day, total cost of project area and name of block area, regarding which Regional Office, UPPCB, Greater Noida has written vide letter dated 18-04-2023 to U.P. Groundwater enclosing the list of 41 projects to provide the data for the assessment of final compensation. Final Compensation is proposed to be assessed and imposed by the Joint Committee as per the directions of Hon'ble NGT.

**IV. Further Actions**

- i) U.P. Pollution Control Board is undertaking further strict actions against the defaulters to ensure the compliance of Hon'ble NGTs order date 15-11-2022 under Water and Air Act provisions.

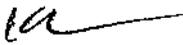
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Imposition of Environmental Compensation as per CPCB's guidelines is also under process against the defaulters as it shall act as a deterrent for continuation of violation of Air and Water Act provisions.

- ii) Final Compensation is proposed to be assessed and imposed by the Joint Committee as per the directions of Hon'ble NGT.

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## कार्यालय जिलाधिकारी, गौतमबुद्धनगर

107

पत्रांक 1073 / NUT-54 / 2022

दिनांक : 30/11/22

कार्यालय आदेश

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0- 392/2022 प्रसून पंत व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 15.11.2022 (प्रति संलग्न) के अनुपालन हेतु जिलाधिकारी महोदय, गौतमबुद्धनगर की टिप्पणी दिनांक 24.11.2022 के अनुक्रम में अधोहस्ताक्षरी के साथ निम्न अधिकारियों की संयुक्त समिति गठित की जाती है-

1.	अपर मुख्य कार्यपालक अधिकारी, ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा नामित अधिकारी, जो विशेष कार्याधिकारी स्तर से निम्न न हो
2.	नोडल अधिकारी, उ0प्र0 भू-गर्भ जल विभाग, गौतमबुद्धनगर
3.	क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा
4.	सहायक अभियन्ता, लघु सिंचाई विभाग, गौतमबुद्धनगर

उक्त समिति को निर्देशित किया जाता है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0- 392/2022 में पारित आदेश दिनांक 15.11.2022 का अनुपालन तथा मा0 अधिकरण द्वारा वांछित आख्या के सम्बन्ध में आवश्यक कार्यवाही सुनिश्चित किया जाये।

संलग्नक: यथोपरि।

अपर जिलाधिकारी (प्रशासन)  
गौतमबुद्धनगर

प्रतिलिपि:

1. जिलाधिकारी महोदय, गौतमबुद्धनगर को सूचनार्थ सादर प्रेषित।
2. अपर मुख्य कार्यपालक अधिकारी, ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण को इस अनुरोध के साथ कि संयुक्त समिति हेतु सदस्य नामित करने का कष्ट करें।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा को अनुपालन हेतु।
4. नोडल अधिकारी, उ0प्र0 भू-गर्भ जल विभाग, गौतमबुद्धनगर को अनुपालन हेतु।
5. सहायक अभियन्ता, लघु सिंचाई विभाग, गौतमबुद्धनगर को अनुपालन हेतु।

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कार्यालय

जिलाधिकारी

गौतमबुद्धनगर।

पत्रांक : 462/एन0जी0टी0-54/22/ओ0ए0न-392/2022

दिनांक 18/07/2022

## कार्यालय आदेश

मा0 एन0जी0टी0, नई दिल्ली में योजित OA No-392/2022 Prasoan Pant & Anr Versus Union Of India & Ors में पारित आदेश दिनांक 05.07.2022, का मुख्य अंश निम्नवत है:-

".....1. Grievance in this application is against illegal extraction of ground water by the builders operating in Noida, impleaded as respondent Nos. 09 to 48 - Gaursons Or Gaur Bullder, ACE GROUP, Trident Embassy, Eros Sampoonam, Coco County, ATS Rhapsody, Anstha Greens, Mahagun Builders, ATS Infrastructure Ltd., Nirala Estate, Gulshan Bellina, Paramount Emotions, Capital Athens, Apex Golf Avenue, La Residentia, Arihant Arden, Stellar Jeevan, Divyansh Flora, Galaxy Group, Lucky Palm Valley, Sikka Kaanya Greens, Bulland Elevates, Supertech, Ajinom Group, Cherry County, Mangalya Ophira, Aims Green Avenue, VVIP Meridian, Vihaan Villas, Sindhuja Greens, Patel Newtown, Novel Valley, JNC The Park, Emenox La Solara, JM Florence, Annatra Homes, Panelsheef Hytalsh, Samridhi Grand Avenue, Katan Pearls and Rajbars Residency at NOIDA. According to the applicants, the statutory authorities have failed to prevent illegal extraction of ground water for commercial purposes resulting in depletion of ground water level in the area identified as 'overexploited' as per assessment of the CGWA.

In view of above, we consider it appropriate to require a Joint Committee of CPCB, State PCB and District Magistrate, NOIDA to verify facts and furnish an action taken report in the matter within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If any adverse material is found by the Committee, the affected parties may be put to notice of these proceedings and a copy of report be furnished to the said parties for their response, if any, before the next date"

List for further consideration on 11.10.2022

प्रकरण भूगर्भ जल निष्कर्षण से सम्बन्धित है। उपरोक्त Original Application में उल्लिखित विलिडिंग परियोजनाओं की जाँच हेतु निम्न अधिकारियों की संयुक्त समिति गठित की जाती है:-

1.	मुख्य विकास अधिकारी, गौतमबुद्धनगर।	अध्यक्ष
2.	मुख्य कार्यपालक अधिकारी, ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा नामित अधिकारी जो विशेष कार्यधिकारी स्तर से निम्न न हो।	सदस्य
3.	नोडल अधिकारी उ0प्र0 भूगर्भ जल विभाग, गौतमबुद्धनगर।	सदस्य
4.	सहायक अभियन्ता, लघु सिंचाई विभाग, गौतमबुद्धनगर।	सदस्य
5.	क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड ग्रेटर नोएडा।	सदस्य-सचिव

उपरोक्त मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा दिनांक 05.07.2022 को पारित आदेश के अनुपालन में Original Application में उल्लिखित विलिडिंग परियोजनाओं का संयुक्त समिति द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा नामित अधिकारी के साथ स्थलीय निरीक्षण कर नियमानुसार कार्यवाही करते हुए आख्या अधीहस्ताक्षरी एवं मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में नियमानुसार दाखिल किया जाना सुनिश्चित किया जाए, जिससे कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों का ससमय अनुपालन सुनिश्चित हो सके।

(सुहास एल0वाइ0)  
जिलाधिकारी  
गौतमबुद्धनगर

प्रतिलिपि: निम्नलिखित को अनुपालनार्थ एवं आवश्यक कार्यवाही हेतु।

1. मुख्य कार्यपालक अधिकारी, ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण को इस अनुरोध के साथ कि संयुक्त निरीक्षण हेतु अधिकारी नामित करने का कष्ट करें।
2. मुख्य विकास अधिकारी, गौतमबुद्धनगर।
3. सदस्य सचिव केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली।
4. मुख्य पर्यावरण अधिकारी (गृह-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
5. नोडल अधिकारी उ0प्र0 भूगर्भ जल विभाग, गौतमबुद्धनगर।
6. सहायक अभियन्ता, लघु सिंचाई विभाग, गौतमबुद्धनगर।
7. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा।

जिलाधिकारी  
गौतमबुद्धनगर

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7.	Rajhans Residency, GH-6B, sector -1, Greater Noida, G.B. Nagar.	Bore well could not be sealed by the Joint Committee. As per representation submitted by PP, supply has been provided by GNIDA and around 200 families are residing in project.
8.	Lucky Palm Valley, Khasra No. 784, Vill-Bisrakh, Sector 1, Greater Noida, West, behind Stellar Jeovan, G.B.Nagar.	Bore well could not be sealed by the Joint Committee. As per representation, no water supply has been provided by GNIDA and around 200 families are residing in project.
9.	Mywoods Phase-1,2&3, GH 04, Sector 16C, Gaur City 2, Greater Noida, G.B.Nagar.	Bore well could not be sealed by the Joint Committee. As per representation submitted by PP, water supply provided by GNIDA is insufficient with respect to required quantity for 4000 families in project.
10.	Gaur City-1, GH-01, Sector-4, Greater Noida West, G.B.Nagar.	As per information provided by PP, 07 operational Tubewells/Borewells are established by GNIDA and no ground water abstraction is being done by PP itself.
11.	Gaur City-2, GH-01, Sector-16C, Greater Noida West, G.B.Nagar.	As per information provided by PP, 06 operational Tubewells/Borewells are established by GNIDA and no ground water abstraction is being done by PP itself.

उक्त परियोजनाओं के प्रत्यावेदन का विषय जलापूर्ति के सम्बन्ध में है, जो प्राधिकरण से सम्बन्धित प्रकरण है। अतः उक्त परियोजनाओं के प्रत्यावेदनो की छायाप्रति संलग्न कर इस अनुरोध के साथ प्रेषित है कि मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 के अनुपालन में परियोजनाओं के प्रत्यावेदनो का निस्तारण किये जाने हेतु प्राधिकरण के सक्षम अधिकारी को निर्देशित करने का कष्ट करें। संलग्नक: यथोपरि।

भवदीय,

  
(राजेश्याम)  
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य कार्यपालक अधिकारी महोदय, ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण, ग्रेटर नोएडा।
2. जिलाधिकारी महोदय, गौतमबुद्धनगर।
3. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. विधि अधिकारी-प्रथम, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

  
29/01/23  
क्षेत्रीय अधिकारी

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क्षेत्रीय कार्यालय

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : [rogreaternoidea@uppcb.in](mailto:rogreaternoidea@uppcb.in), फोन/फैक्स: 0120-232102

सन्दर्भ संख्या :

1799 / MGT-54/22

दिनांक : 24/3/23

सेवा में,

अपर मुख्य कार्यपालक अधिकारी (हाउसिंग),  
ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण,  
ग्रेटर नोएडा।

**विषय:** मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पत्र व अन्य बनावत यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा वेस्ट क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 दायर की गयी है, जो वर्तमान में विचाराधीन है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त ओ0ए0 में परियोजनाओं द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level....."

".....The joint Committee may also consider the data and view point of the PPs, if any, filed....."

उपरोक्त आदेश के अनुपालन हेतु संयुक्त समिति द्वारा कुल 63 परियोजनाओं में फेज-1 के अन्तर्गत 33 परियोजनाओं के निरीक्षण के दौरान प्राप्त 11 प्रत्यावेदन को आपको नियमानुसार निस्तारण किये जाने हेतु इस कार्यालय के पत्रांक 1276/एन0जी0टी0-54/22 दिनांक 09.01.2023 को अग्रसारित किये गये हैं। अग्रेतर फेज-2 के अन्तर्गत 30 परियोजनाओं में निरीक्षण एवं स्थापित बोरवेल्ल्स/सबमसेबल पम्प के सिलिंग के दौरान 03 परियोजनाओं द्वारा जिलाधिकारी महोदय को सम्बोधित एवं आपको पृष्ठांकित प्रत्यावेदन प्रेषित किये गये हैं एवं 02 परियोजनाओं द्वारा मौखिक अवगत कराया गया, जो निम्नानुसार है:-

क्रम संख्या	परियोजना का नाम व पता	प्रत्यावेदन के मुख्य अंश
1.	M/s Bulland Elevates, GH-03A, Sector-16C, Greater Noida West, G.B. Nagar.	Bore well could not be sealed by the Joint Committee. As per representative, no water supply has been provided by GNIDA and around 100 families are residing in project but no written representation has submitted.
2.	M/s Noval Velly (M/s AKJ real infra Pvt Ltd), Khasara No. 288,290,299,302, village-sahberi, near sector- 16B, Greater Noida west, G.B. Nagar.	Bore well could not be sealed by the Joint Committee. As per representative, no water supply has been provided by GNIDA and around 100 families are residing in project but no written representation has submitted.
3.	M/s Galaxy Blue Sapphire Plaza, Plot no. C-3, Sector-4, Greater Noida west, G.B. Nagar.	Bore well could not be sealed by the Joint Committee. As per representation submitted by PP, no water supply has been provided by GNIDA and it is a commercial mall, which is operational.
4.	M/s Galaxy Diamond Plaza, Plot no. C-01A, Sector-4, Greater Noida west, G.B. Nagar.	Bore well could not be sealed by the Joint Committee. As per representation submitted by PP, no water supply has been provided by GNIDA and it is a commercial mall, which is operational.

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5.	M/s ACE Divino, GH-14A, Sector-1, Greater Noida West, G.B. Nagar.	Bore well could not be sealed by the Joint Committee. As representation submitted by PP, no water supply has been provided by GNIDA and around 500 families are residing in project.
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उक्त परियोजनाओं के प्रत्यावेदन का विषय जलापूर्ति के सम्वन्ध में है, जो प्राधिकरण से सम्वन्धित प्रकरण है। अतः उक्त परियोजनाओं के प्रत्यावेदनो की छायाप्रति संलग्न कर इस अनुरोध के साथ प्रेषित है कि मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 के अनुपालन में परियोजनाओं के प्रत्यावेदनो का निस्तारण किये जाने हेतु प्राधिकरण के सक्षम अधिकारी को निर्देशित करने का कष्ट करें। संलग्नक: यथोपरि।

भवदीय,



(राधेश्याम)  
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनाार्थ सादर प्रेषित।

1. मुख्य कार्यपालक अधिकारी महोदया, ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण, ग्रेटर नोएडा।
2. जिलाधिकारी महोदय, गौतमबुद्धनगर।
3. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. विधि अधिकारी-प्रथम, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।



23/3/23  
क्षेत्रीय अधिकारी

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क्षेत्रीय कार्यालय

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoeda@uppcb.in, फोन/फैक्स 0120-232107

सन्दर्भ संख्या

1415/1461-54/22

दिनांक 19/11/23

सेवा में,

1. अपर मुख्य कार्यपालक अधिकारी  
ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण, ग्रेटर नोएडा
2. हाइड्रोलॉजिस्ट, उ०प्र० भू-गर्भ जल विभाग, गौतमबुद्धनगर।
3. सहायक अभियन्ता, लघु सिंचाई विभाग, गौतमबुद्धनगर।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 15.11.2022 के अनुपालन में सम्बन्ध बैठक की कार्यवृत्त के सम्बन्ध में।

महोदय,

उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। आप अवगत है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 15.11.2022 के अनुपालन में मुख्य विकास अधिकारी महोदय, गौतमबुद्धनगर की अध्यक्षता में दिनांक 16.01.2023 को प्रातः 11.00 बजे विकास भवन सभागार में बैठक सम्पन्न हुई थी।

उक्त बैठक की कार्यवृत्त संलग्न कर इस अनुरोध के साथ प्रेषित है कि कार्यवृत्त में उल्लिखित बिन्दुओं पर अपने विभाग से सम्बन्धित नियमानुसार कार्यवाही करने का कष्ट करें एवं कृत कार्यवाही की आख्या से इस कार्यालय को भी अवगत करायें।

संलग्न: यथोपरि।

भवदीय

(संक्षेप)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनाार्थ सादर प्रेषित।

1. जिलाधिकारी महोदय, गौतमबुद्धनगर।
2. मुख्य विकास अधिकारी महोदय, गौतमबुद्धनगर।
3. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ,

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मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 392/2022 प्रसून पंत एवं अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 15.11.2022 के अनुपालन में प्राप्त प्रत्यावेदनो के निस्तारण सम्बन्धी सम्पन्न बैठक दिनांक 16.01.2023 की कार्यवृत्त।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 392/2022 प्रसून पंत एवं अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 15.11.2022 के प्रासंगिक अंश निम्नवत् हैं-

".....The joint Committee may also consider the data and view point of the PPs, if any, filed....."

उपरोक्त आदेश के अनुपालन में मेसर्स गौर ग्रुप द्वारा अपने 04 प्रोजेक्ट्स (गौर सिटी-1, गौर सिटी-2, गौर सौन्दर्यम एवं गौर सिटी मॉल) एवं अन्य परियोजना प्रस्तावको (सूची संलग्न) द्वारा भू-गर्भ जल निष्कर्षण के सम्बन्ध में जिलाधिकारी महोदय के समक्ष अपना स्पष्टीकरण/प्रत्यावेदन प्रेषित किया गया है। प्राप्त स्पष्टीकरण/प्रत्यावेदन के निस्तारण हेतु मुख्य विकास अधिकारी महोदय की अध्यक्षता में विकास भवन सभागार में दिनांक 16.01.2023 को बैठक आयोजित की गयी। बैठक में उपरिथत अधिकारियों का विवरण निम्नवत् है:-

1. मुख्य विकास अधिकारी, गौतमबुद्धनगर।
2. श्रीमती अंकिता राय, हाईड्रोजोलिस्ट, उ0प्र0 भू-गर्भ जल विभाग, गौतमबुद्धनगर।
3. श्री चेताराम सिंह, वरिष्ठ प्रबंधक, ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण।
4. श्री रंजीत सिंह, सहायक पर्यावरण अभियंता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा।
5. श्री हिमांशू गौतम, सहायक अभियंता, लघु सिंचाई विभाग, गौतमबुद्धनगर।
6. श्री विवेक कुमार, सहायक पर्यावरण अभियंता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा।

सर्व प्रथम उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 392/2022 प्रसून पंत एवं अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 15.11.2022 के अनुपालन में परियोजनाओं द्वारा प्रेषित प्रत्यावेदनों के तथ्यों के विषय में अध्यक्ष महोदय को अवगत कराया गया। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के सम्बन्ध में लिये गये निर्णय निम्नानुसार है:-

1. कतिपय परियोजना प्रस्तावकों के प्रत्यावेदनों में अंकित कार्पोरेट इन्डिटी समिति द्वारा दी गयी आख्या में अंकित कार्पोरेट इन्डिटी से भिन्न है। संयुक्त समिति द्वारा अंकित सूचना निरीक्षण के समय उपलब्ध करायी गयी मौखिक सूचना के आधार पर होने के कारण त्रुटीपूर्ण प्रतीत होती है। परियोजनाओं द्वारा प्रस्तुत किये गये अभिलेखों का समिति ने अवलोकन किया तथा सहमति व्यक्त की गयी कि परियोजना प्रस्तावकों के प्रत्यावेदनों के अनुसार आख्या के कार्पोरेट इन्डिटी में संशोधन किया जाये। जो निम्नानुसार है-

पूर्व प्रेषित आख्या के अनुसार	संशोधित आख्या के अनुसार
Gaur City-2, Gaursons Promoters Pvt. Ltd., Gaur city-2, plot no- GH-01, sector-16C, Gr. Noida	Gaur City-2, GH-01, sector-16C, Gr. Noida (M/s Gaursons Promoter Private Limited)
Gaur Saundaryam, Gaursons Realty Pvt. Ltd.,	Gaur Saundaryam, GH-05C, Techzone-IV,

Gaur Saundaryam, Plot No- GH-05C, Teehzone-IV, Gr. Noida	Gr. Noida (M/s Gaursons Realty Pvt. Ltd)
Gaur City Mall, Gaursons Hi-Tech Infrastructure Pvt. Ltd., Plot No. C-1B/GH-01, sector-4, Gr. Noida	Gaur City Mall, C-1B/GH-01, sector-4, Gr. Noida (M/s Gaursons Hi-Tech Infrastructure Pvt. Ltd).
Gaur City-1, Gaursons Hi-Tech Infrastructure Pvt. Ltd., GH-01, Gaur City-1, Sector-4, Gr. Noida	Gaur City-1, GH-01, Sector-4, Gr. Noida (M/s Gaursons Hi-Tech Infrastructure Pvt. Ltd)

(कार्यवाही-उ०प्र० भू-गर्भ जल विभाग/ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण/उ०प्र० प्रदूषण नियंत्रण बोर्ड/लघु सिंचाई विभाग)

2. मा० एन०जी०टी० में प्रेषित आख्या दिनांक 07.10.2022 के तालिका-1 में क्रम संख्या-1 पर उल्लेखित परियोजना गौर सिटी मॉल के स्थान पर वीवीआईपी होम्स/मेरेडियन का नाम, पता एवं बोरवेल/सबमर्सिबल पम्प संशोधित किये जाने हेतु संयुक्त समिति द्वारा सहमति व्यक्त की गयी।

पूर्व प्रेषित आख्या के अनुसार	संशोधित आख्या के अनुसार
Gaur City Mall (Promoters-M/s Gaursons Promoters (P) Ltd), Gaur City-1, Sector-4, Greater Noida West, G.B. Nagar	M/s VVIP Home /Meridian (Promoter-Solitaire Infra home Pvt Ltd), GC-03K/ GH-03, Sector-16C, Greater Noida, Gautam Budh Nagar

(कार्यवाही-उ०प्र० भू-गर्भ जल विभाग/ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण/उ०प्र० प्रदूषण नियंत्रण बोर्ड/लघु सिंचाई विभाग)

3. परियोजना प्रस्तावक के प्रत्यावेदन में सीवेज शोधन एवं शोधन के उपरान्त नॉन कान्टेक्ट पर्पोजेज (फ्लशिंग, गार्डनिंग आदि) के उपयोग हेतु दिये गये तथ्यों की जाँच समिति द्वारा किये जाने हेतु महोदय द्वारा निर्देशित किया गया।

(कार्यवाही-उ०प्र० भू-गर्भ जल विभाग/ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण/उ०प्र० प्रदूषण नियंत्रण बोर्ड/लघु सिंचाई विभाग)

4. संयुक्त समिति द्वारा सहमति व्यक्त की गयी कि परियोजना प्रस्तावकों द्वारा प्रेषित स्पष्टीकरण/प्रत्यावेदन के सम्बन्ध में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा जलापूर्ति हेतु निर्गत बीजक/भुगतान की प्रति को प्राधिकरण द्वारा जलापूर्ति किये जाने के साक्ष्य के रूप में माना जाये।

(कार्यवाही-उ०प्र० भू-गर्भ जल विभाग/ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण/उ०प्र० प्रदूषण नियंत्रण बोर्ड/लघु सिंचाई विभाग)

5. संयुक्त समिति द्वारा सहमति व्यक्त की गयी कि परियोजना प्रस्तावक (मेसर्स गौर ग्रुप के 04 परियोजनाओं) द्वारा प्रेषित प्रत्यावेदन दिनांक 09.12.2022 में उल्लिखित केन्द्रीय भूगर्भ जल बोर्ड/उ०प्र० भूगर्भ जल विभाग में भूगर्भ जल निष्कर्षण हेतु प्रेषित अनापत्ति प्रमाण पत्र सम्वन्धी आवेदन की जाँच/निष्कर्ष उ०प्र० भूगर्भ जल विभाग द्वारा कर लिया जाये एवं विस्तृत आख्या प्रेषित की जाये।

(कार्यवाही-उ०प्र० भू-गर्भ जल विभाग)

प्राप्त प्रत्यावेदनो का विवरण निम्नवत् है:-

1. मेसर्स गौर सिटी-1, जी०एच०-01, सेक्टर-4, ग्रेटर नोएडा।

उक्त परियोजना प्रस्तावक द्वारा प्रेषित स्पष्टीकरण/प्रत्यावेदन दिनांक 09.12.2022 एवं 04.01.2023 के तथ्यों एवं आंकड़ों के दृष्टिगत पूर्व निरीक्षण के दौरान परियोजना परिसर में पाये गये कुल 18 बोरवेल के प्रयोजन की गहन जाँच



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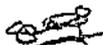
परियोजना के अधिकृत प्रतिनिधि श्री रोहित शर्मा, सी0ई0ओ0, गौर ग्रुप की उपस्थिति में समिति द्वारा दिनांक 04.01.2023 को किया गया। परियोजना प्रतिनिधि के अनुसार परियोजना परिसर के गौर सिटी-1 में 07 ट्यूबवेल ग्रेटर नोएडा आद्योगिक विकास प्राधिकरण द्वारा प्रयोग किये जा रहे हैं। उक्त ट्यूबवेल से गौर सिटी-1 का कोई सम्बन्ध नहीं है। संयुक्त समिति के नवीनतम निरीक्षण दिनांक 04.01.2023 के दौरान परियोजना मेसर्स गौर सिटी-1 के कुल 18 बोरवेल में से कुल 11 बोरवेल में पम्प एवं विद्युत आपूर्ति की कोई व्यवस्था स्थापित नहीं पायी गयी। इस सम्बन्ध में परियोजना के अधिकृत प्रतिनिधि श्री रोहित शर्मा, सी0ई0ओ0, गौर ग्रुप द्वारा अवगत कराया गया कि परियोजना के स्थल की प्रारम्भिक जाँच/जीयोटेक्नीकल इनवेस्टीगेशन हेतु कुछ बोरवेल बनाये गये थे। प्राधिकरण द्वारा जलदोहन हेतु विकसित किये गये ट्यूबवेल/बोरवेल के अतिरिक्त अन्य बोरवेल में परियोजना द्वारा किसी भी बोरवेल में स्टेनर (जाली) व पम्प स्थापित नहीं किया गया है और न ही अवैध जल दोहन किया गया है। परियोजना द्वारा प्रेषित स्पष्टीकरण/प्रत्यावेदन दिनांक 09.12.2022, 04.01.2023 एवं 11.01.2023 सम्बन्ध में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा कार्यवाही किया जाना अपेक्षित है।

(कार्यवाही- ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण)

## II. मेसर्स गौर सिटी-2, जी0एच0-01, सेक्टर-16सी, ग्रेटर नोएडा।

उक्त परियोजना प्रस्तावक द्वारा प्रेषित स्पष्टीकरण/प्रत्यावेदन दिनांक 09.12.2022 एवं 04.01.2023 के तथ्यों एवं आंकड़ों के दृष्टिगत पूर्व निरीक्षण के दौरान परियोजना परिसर में पाये गये कुल 25 बोरवेल के प्रयोजन की गहन जाँच परियोजना के अधिकृत प्रतिनिधि श्री रोहित शर्मा, सी0ई0ओ0, गौर ग्रुप की उपस्थिति में समिति द्वारा दिनांक 04.01.2023 को किया गया। परियोजना प्रतिनिधि के अनुसार परियोजना परिसर के गौर सिटी-2 में 06 ट्यूबवेल ग्रेटर नोएडा आद्योगिक विकास प्राधिकरण द्वारा प्रयोग किये जा रहे हैं। उक्त ट्यूबवेल से गौर सिटी-2 का कोई सम्बन्ध नहीं है। संयुक्त समिति के नवीनतम निरीक्षण दिनांक 04.01.2023 के दौरान परियोजना मेसर्स गौर सिटी-2 के कुल 25 बोरवेल में से कुल 19 बोरवेल में पम्प एवं विद्युत आपूर्ति की कोई व्यवस्था स्थापित नहीं पायी गयी। इस सम्बन्ध में परियोजना के अधिकृत प्रतिनिधि श्री रोहित शर्मा, सी0ई0ओ0, गौर ग्रुप द्वारा अवगत कराया गया कि परियोजना के स्थल की प्रारम्भिक जाँच/जीयोटेक्नीकल इनवेस्टीगेशन हेतु कुछ बोरवेल बनाये गये थे। प्राधिकरण द्वारा जलदोहन हेतु विकसित किये गये ट्यूबवेल/बोरवेल के अतिरिक्त अन्य बोरवेल में परियोजना द्वारा किसी भी बोरवेल में स्टेनर (जाली) व पम्प स्थापित नहीं किया गया है और न ही अवैध जल दोहन किया गया है। परियोजना द्वारा प्रेषित स्पष्टीकरण/प्रत्यावेदन दिनांक 09.12.2022, 04.01.2023 एवं 11.01.2023 सम्बन्ध में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा कार्यवाही किया जाना अपेक्षित है।

(कार्यवाही- ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण)





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**III. मेसर्स गौर सौन्दर्यम, जी0एच0-05सी, टेकजोन-4, ग्रेटर नोएडा।**

उक्त परियोजना प्रस्तावक द्वारा प्रेषित स्पष्टीकरण/प्रत्यावेदन दिनांक 09.12.2022 एवं 31.12.2022 के तथ्यों एवं आंकड़ों के दृष्टिगत पूर्व निरीक्षण के दौरान परियोजना परिसर में पाये गये कुल 09 बोरवेल्स के प्रयोजन की गहन जाँच परियोजना के अधिकृत प्रतिनिधि श्री रोहित शर्मा, सी0ई0ओ0, गौर ग्रुप की उपस्थिति में समिति द्वारा दिनांक 31.12.2022 को किया गया। निरीक्षण के दौरान परियोजना के प्रतिनिधि द्वारा परियोजना में स्थापित 01 बोरवेल/सबमर्सिबल से भू-गर्भ जल निष्कर्षण हेतु उ0प्र0 भू-गर्भ जल विभाग द्वारा प्रदत्त अनुमति की प्रति उपलब्ध करायी गयी है। संयुक्त समिति के नवीनतम निरीक्षण दिनांक 31.12.2022 के दौरान परियोजना मेसर्स गौर सौन्दर्यम के कुल 09 बोरवेल्स में से 08 बोरवेल्स में पम्प एवं विद्युत आपूर्ति की कोई व्यवस्था स्थापित नहीं पायी गयी। इस सम्बन्ध में परियोजना के अधिकृत प्रतिनिधि श्री रोहित शर्मा, सी0ई0ओ0, गौर ग्रुप द्वारा अवगत कराया गया कि परियोजना के स्थल की प्रारम्भिक जाँच/जीयोटेक्नीकल इनवेस्टीगेशन हेतु कुछ बोरवेल्स बनाये गये थे। परियोजना द्वारा मात्र 01 बोरवेल/सबमर्सिबल का प्रयोग नियमानुसार उ0प्र0 भू-गर्भ जल विभाग से एन0ओ0सी0 प्राप्त कर किया जा रहा है एवं उक्त के अतिरिक्त किसी भी बोरवेल्स में स्टेनर (जाली) व पम्प स्थापित नहीं किया गया है और न ही अवैध जल दोहन किया गया है। परियोजना द्वारा प्रेषित स्पष्टीकरण/प्रत्यावेदन दिनांक 09.12.2022, 31.12.2022 एवं 11.01.2023 सम्बन्ध में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा कार्यवाही किया जाना अपेक्षित है।

(कार्यवाही- ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण)

**IV. मेसर्स गौर सिटी मॉल, सी-1बी/जी0एच0-1, सेक्टर-4, ग्रेटर नोएडा।**

उक्त परियोजना प्रस्तावक द्वारा प्रेषित स्पष्टीकरण/प्रत्यावेदन दिनांक 09.12.2022 एवं 31.12.2022 के तथ्यों एवं आंकड़ों के दृष्टिगत पूर्व निरीक्षण के दौरान परियोजना परिसर में पाये गये 01 बोरवेल के प्रयोजन की गहन जाँच परियोजना के अधिकृत प्रतिनिधि श्री रोहित शर्मा, सी0ई0ओ0, गौर ग्रुप की उपस्थिति में समिति द्वारा दिनांक 31.12.2022 को किया गया। संयुक्त समिति के नवीनतम निरीक्षण दिनांक 31.12.2022 के दौरान परियोजना के प्रतिनिधि द्वारा परियोजना में स्थापित 01 बोरवेल/सबमर्सिबल से भू-गर्भ जल निष्कर्षण हेतु उ0प्र0 भू-गर्भ जल विभाग द्वारा प्रदत्त एन0ओ0सी0/अनुमति की प्रति उपलब्ध करायी गयी है। परियोजना द्वारा प्रेषित स्पष्टीकरण/प्रत्यावेदन दिनांक 09.12.2022 एवं 31.12.2022 सम्बन्ध में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा कार्यवाही किया जाना अपेक्षित है।

(कार्यवाही- ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण)

**V. मेसर्स गैलेक्सी वेगा, जी0एच0-08सी, टेकजोन-4, ग्रेटर नोएडा।**

उक्त परियोजना द्वारा प्रेषित प्रत्यावेदन दिनांक 24.12.2022 में उल्लेख किया गया है कि परियोजना में कुल जल खपत के सापेक्ष वर्तमान में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा पर्याप्त मात्रा में पानी की सप्लाई नहीं की जा रही है, जिस कारण परियोजना के अन्तःवासियों के पेयजल की आवश्यकतापूर्ति





हेतु भू-गर्भ जल का प्रयोग किया जा रहा है। प्राधिकरण द्वारा आवश्यक जलापूर्ति सुनिश्चित किये जाने की दशा में ही परियोजना में बोरवेल/सबमर्सिबल आवश्यक नहीं होगा। परियोजना द्वारा प्रेषित प्रत्यावेदन दिनांक 24.12.2022 के सम्बन्ध में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा कार्यवाही किया जाना आपेक्षित है।  
(कार्यवाही- ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण)

**VI. मेसर्स दिव्यांश फ्लोरा, प्लॉट नं०-3एच/जी0एच0-01, सेक्टर-16सी, गौर सिटी-2, ग्रेटर नोएडा।**

उक्त परियोजना द्वारा प्रेषित प्रत्यावेदन दिनांक 27.12.2022 में उल्लेख किया गया है कि परियोजना में कुल जल खपत 2.5 लाख ली०/दिन के सापेक्ष वर्तमान में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा 75,000 ली०/दिन पानी की सप्लाई की जा रही है, जिस कारण परियोजना के अन्तःवासियों के पेयजल की आवश्यकतापूर्ति हेतु भू-गर्भ जल का प्रयोग किया जा रहा है। प्राधिकरण द्वारा आवश्यक जलापूर्ति सुनिश्चित किये जाने की दशा में ही परियोजना में बोरवेल/सबमर्सिबल आवश्यक नहीं होगा। परियोजना द्वारा प्रेषित प्रत्यावेदन दिनांक 27.12.2022 के सम्बन्ध में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा कार्यवाही किया जाना आपेक्षित है।

(कार्यवाही- ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण)

**VII. मेसर्स महागुन माईवुड, जी0एच0-04, सेक्टर-16सी, ग्रेटर नोएडा।**

उक्त परियोजना द्वारा प्रेषित प्रत्यावेदन दिनांक 27.12.2022 में उल्लेख किया गया है कि परियोजना में कुल जल खपत 22 लाख ली०/दिन के सापेक्ष वर्तमान में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा 2 लाख ली०/दिन पानी की सप्लाई की जा रही है, जिस कारण परियोजना के अन्तःवासियों के पेयजल की आवश्यकतापूर्ति हेतु भू-गर्भ जल का प्रयोग किया जा रहा है। प्राधिकरण द्वारा आवश्यक जलापूर्ति सुनिश्चित किये जाने की दशा में ही परियोजना में बोरवेल/सबमर्सिबल आवश्यक नहीं होगा। परियोजना द्वारा प्रेषित प्रत्यावेदन दिनांक 27.12.2022 के सम्बन्ध में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा कार्यवाही किया जाना आपेक्षित है।

(कार्यवाही- ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण)

**VIII. मेसर्स महागुन मंत्रा-1, जी0एच0-01/बी, सेक्टर-10, ग्रेटर नोएडा।**

उक्त परियोजना द्वारा प्रेषित प्रत्यावेदन दिनांक 15.12.2022 में उल्लेख किया गया है कि परियोजना में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा पानी की सप्लाई नहीं की जा रही है, जिस कारण परियोजना के अन्तःवासियों के पेयजल की आवश्यकतापूर्ति हेतु भू-गर्भ जल का प्रयोग किया जा रहा है। प्राधिकरण द्वारा आवश्यक जलापूर्ति सुनिश्चित किये जाने की दशा में ही परियोजना में बोरवेल/सबमर्सिबल आवश्यक नहीं होगा। परियोजना द्वारा प्रेषित प्रत्यावेदन दिनांक 15.12.2022 के सम्बन्ध में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा कार्यवाही किया जाना आपेक्षित है।

(कार्यवाही- ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण)



**IX. मेसर्स लॉ रेसीडेन्सिया, जी0एच0-06ए, टेकजोन-4, ग्रेटर नोएडा।**

उक्त परियोजना द्वारा प्रेषित प्रत्यावेदन दिनांक 24.12.2022 में उल्लेख किया गया है कि परियोजना में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा पानी की सप्लाई नहीं की जा रही है, जिस कारण परियोजना के अन्तःवासियों के पेयजल की आवश्यकतापूर्ति हेतु भू-गर्भ जल का प्रयोग किया जा रहा है। प्राधिकरण द्वारा आवश्यक जलापूर्ति सुनिश्चित किये जाने की दशा में ही परियोजना में बोरवेल/सबमर्सिबल आवश्यक नहीं होगा। परियोजना द्वारा प्रेषित प्रत्यावेदन दिनांक 24.12.2022 के सम्बन्ध में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा कार्यवाही किया जाना आपेक्षित है।

(कार्यवाही- ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण)

**X. मेसर्स अपेक्स गोल्फ एवेन्यू, जी0एच0-03, स्पोटस सिटी-1, एडज्वाइनिंग टेकजोन-4, ग्रेटर नोएडा।**

उक्त परियोजना द्वारा प्रेषित प्रत्यावेदन दिनांक 28.12.2022 में उल्लेख किया गया है कि परियोजना में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा पानी की सप्लाई नहीं की जा रही है, जिस कारण परियोजना के अन्तःवासियों के पेयजल की आवश्यकतापूर्ति हेतु भू-गर्भ जल का प्रयोग किया जा रहा है। प्राधिकरण द्वारा आवश्यक जलापूर्ति सुनिश्चित किये जाने की दशा में ही परियोजना में बोरवेल/सबमर्सिबल आवश्यक नहीं होगा। परियोजना द्वारा प्रेषित प्रत्यावेदन दिनांक 28.12.2022 के सम्बन्ध में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा कार्यवाही किया जाना आपेक्षित है।

(कार्यवाही- ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण)

**XI. मेसर्स वीवीआईपी होम्स/मेरेडियन, जी0सी0-03के/जी0एच0-03, सेक्टर-16सी, ग्रेटर नोएडा।**

उक्त परियोजना द्वारा प्रेषित प्रत्यावेदन दिनांक 28.12.2022 में उल्लेख किया गया है कि परियोजना में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा पानी की सप्लाई नहीं की जा रही है, जिस कारण परियोजना के अन्तःवासियों के पेयजल की आवश्यकतापूर्ति हेतु भू-गर्भ जल का प्रयोग किया जा रहा है। प्राधिकरण द्वारा आवश्यक जलापूर्ति सुनिश्चित किये जाने की दशा में ही परियोजना में बोरवेल/सबमर्सिबल आवश्यक नहीं होगा। परियोजना द्वारा प्रेषित प्रत्यावेदन दिनांक 28.12.2022 के सम्बन्ध में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा कार्यवाही किया जाना आपेक्षित है।

(कार्यवाही- ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण)

**XII. मेसर्स राजहंस रेसीडेन्सी, जी0एच0-06बी, सेक्टर-1, ग्रेटर नोएडा।**

उक्त परियोजना द्वारा प्रेषित प्रत्यावेदन दिनांक 30.12.2022 में उल्लेख किया गया है कि परियोजना में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा पानी की सप्लाई नहीं की जा रही है, जिस कारण परियोजना के अन्तःवासियों के पेयजल की आवश्यकतापूर्ति हेतु भू-गर्भ जल का प्रयोग किया जा रहा है। प्राधिकरण द्वारा आवश्यक जलापूर्ति सुनिश्चित किये जाने की दशा में ही परियोजना में

बोरवेल/सदमर्सिबल आवश्यक नहीं होगा। परियोजना द्वारा प्रेषित प्रत्यावेदन दिनांक 30.12.2022 के सम्बन्ध में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा कार्यवाही किया जाना अपेक्षित है।

(कार्यवाही- ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण)

6. परियोजनाओं द्वारा प्रेषित प्रत्यावेदनो में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा जल आपूर्ति न कराने अथवा पर्याप्त मात्रा में उपलब्ध न कराने के कारण भू-गर्भ जल निष्कर्षण किया जाना अवगत कराया गया है। संयुक्त समिति द्वारा सहमति व्यक्त की गयी कि परियोजनाओं में स्थापित बोरवेल/सदमर्सिबल पम्प के सीलिंग के दौरान प्राप्त प्रत्यावेदनो का विषय परियोजना के अन्तःवासियो के पेयजल की आवश्यकतापूर्ति के सम्बन्ध में है, जो ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण से सम्बन्धित प्रकरण है। संयुक्त समिति द्वारा सहमति व्यक्त की गयी कि प्रश्नगत परियोजनाओं से प्राप्त समस्त प्रत्यावेदनो को ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा समयान्तर्गत नियमानुसार निस्तारण कर लिया जाये।

(कार्यवाही- ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण)

7. परियोजना प्रस्तावक मेसर्स गौर ग्रुप द्वारा प्रेषित स्पष्टीकरण/प्रत्यावेदन दिनांक 31.12.2022 में उल्लिखित परियोजना गौर सिटी-1 एवं गौर सिटी-2 के स्थल पर संचालित ट्यूबवेल्स के संचालन एवं स्वामित्व का सत्यापन के सम्बन्ध में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा कार्यवाही किया जाना अपेक्षित है। संयुक्त समिति द्वारा सहमति व्यक्त की गयी कि गौर ग्रुप के प्रत्यावेदनो को ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा समयान्तर्गत नियमानुसार निस्तारण कर लिया जाये। अग्रेतर संयुक्त समिति द्वारा सहमति व्यक्त की गयी कि उ0प्र0 भू-गर्भ जल विभाग को ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा संचालित समस्त ट्यूबवेल्स की भू-गर्भ जल निष्कर्षण हेतु एन0ओ0सी0 आवेदन/निर्गमन की कार्यवाही पूर्ण कर ली जाये।

(कार्यवाही- ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण/उ0प्र0 भू-गर्भ जल विभाग)

8. परियोजना प्रस्तावक मेसर्स गौर ग्रुप द्वारा प्रेषित स्पष्टीकरण/प्रत्यावेदन दिनांक 09.12.2022 के क्रम में संयुक्त समिति द्वारा सहमति व्यक्त की गयी कि गौर ग्रुप के 04 प्रोजेक्ट्स (गौर सिटी-1, गौर सिटी-2, गौर सौन्दर्यम एवं गौर सिटी मॉल) द्वारा प्रेषित प्रत्यावेदन दिनांक 09.12.2022 में परियोजना के निर्माण के दौरान किये गये जलापूर्ति हेतु वेन्डर मेसर्स ब्रासिंग इफ्रास्ट्रक्चर प्रा0लि0, याजियाबाद द्वारा प्रेषित अभिलेखों/गेट पास/चालान की जाँच कर ली जाये कि उक्त फर्म द्वारा दिये गये गेट पास/चालान के अनुसार एस0टी0पी0 में शोधित जल की उपलब्धता फर्म के पास थी अथवा नहीं एवं तदानुसार नियमानुसार कार्यवाही सुनिश्चित कर लिया जाये।

(कार्यवाही- ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण)

9. परियोजना प्रस्तावक मेसर्स गौर ग्रुप द्वारा प्रेषित स्पष्टीकरण/प्रत्यावेदन दिनांक 11.01.2023 में अप्रयोज्य बोरवेल्स के सम्बन्ध में जीयोटेक्नीकल इनवेस्टीगेशन के साक्ष्य के रूप में मेसर्स विश्वेश्वरय्या कन्सल्टेन्सी, रोहिणी, दिल्ली द्वारा तैयार की गयी रिपोर्ट की प्रति प्रस्तुत की गयी है, उक्त की जाँच हेतु संयुक्त समिति द्वारा सहमति व्यक्त की गयी कि गौर ग्रुप के 03 प्रोजेक्ट्स (गौर सिटी-1, गौर सिटी-2

एवं गौर सौन्दर्यम) द्वारा प्रेषित प्रत्यावेदन दिनांक 11.01.2023 में प्रेषित जीयोटेक्नीकल इनवेस्टीगेशन रिपोर्ट को ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा जाँच कर लिया जाये।

(कार्यवाही- ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण)

10. संयुक्त समिति द्वारा सहमति व्यक्त की गयी कि ग्रेटर नोएडा वेस्ट क्षेत्र में स्थापित परियोजनाओं से जनित घरेलू सीवेज हेतु सीवर लाइन एवं शुद्धिकरण हेतु स्थापित किये जाने वाले कॉमन एस0टी0पी0 का निर्माण ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा यथाशीघ्र पूर्ण किया जाये।

(कार्यवाही- ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण)

11. गौर सिटी-1, गौर सिटी-2 एवं गौर सौन्दर्यम में स्थापित बोरवेल्स के समन्वय में महोदय द्वारा उ0प्र0 भू-गर्भ जल विभाग को निर्देशित किया गया कि भविष्य में गौर ग्रुप की परियोजनाओं में स्थापित समस्त बोरवेल्स का समय-समय पर औचक निरीक्षण किया जाये।

(कार्यवाही- मेसर्स गौर ग्रुप की परियोजनाओं/ उ0प्र0 भू-गर्भ जल विभाग)

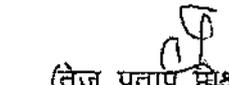
12. अन्त में अध्यक्ष महोदय द्वारा उ0प्र0 प्रदूषण नियंत्रण बोर्ड को निर्देशित किया गया कि उपरोक्त वर्णित परियोजनाओं के प्रत्यावेदनो में वर्णित तथ्यों पर प्रभावी कार्यवाही करने एवं प्रत्यावेदनो के निस्तारण करने हेतु परियोजनाओं के प्रत्यावेदनो को ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण को एक सप्ताह के अन्दर अग्रसारित कर दिया जाये तथा सभी विभागो द्वारा उपरोक्त बिन्दुओं पर नियमानुसार अनुपालन किया जाये।

(कार्यवाही- उ0प्र0 भू-गर्भ जल विभाग/ ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण/ उ0प्र0 प्रदूषण नियंत्रण बोर्ड )

अन्त में सभी का धन्यवाद व्यक्त करते हुए बैठक का समापन किया गया।

  
(राधेश्याम)

क्षेत्रीय अधिकारी  
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,  
ग्रेटर नोएडा।

  
(तेज प्रताप मिश्र)  
मुख्य विकास अधिकारी  
गौतमबुद्धनगर।  
17/11/2023

कार्यालय मुख्य विकास अधिकारी,  
गौतमबुद्धनगर

पत्रांक 1405/MGF/54/22

दिनांक 18/11/23

प्रतिलिपि:

1. जिलाधिकारी महोदय, गौतमबुद्धनगर को सादर अवलोकनार्थ प्रेषित।
2. सम्बन्धित विभाग/अधिकारियों को अनुपालनार्थ प्रेषित।

  
मुख्य विकास अधिकारी  
गौतमबुद्धनगर।  
17/11/2023

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2141

क्षेत्रीय कार्यालय

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ANNEXURE-4

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स. 0120-232102

सन्दर्भ संख्या : 1124/NG-1-54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स इको विलेज-3 (प्रमोटर- मेसर्स सुपरस्टेक लि0),  
प्लॉट नं0- जी0एच0-03, सेक्टर-16बी,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं0 1038/एनजीटी-54/2022 दिनांक 17.11.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 02 बोरवेल (क्षमता 15 एचपी प्रत्येक) स्थापित किये गये हैं। इस सम्बन्ध में उ0प्र0 भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयवधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनाार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी

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मुख्यालय- टी0सी0- 12 वी, विभूति खण्ड, गोमती नगर, लखनऊ- 226010, वेब साइट- www.uppcb.com

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2142 क्षेत्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नः

123

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स. 0120-232102

सन्दर्भ संख्या : 1123/N&T-54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स अजनारा ली गार्डन,  
प्लॉट नं०- जी०एच०-०२, सेक्टर-१६बी,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं० 1037/एनजीटी-54/2022 दिनांक 17.11.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ०प्र० भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 02 बोरवेल (क्षमता 7.5 एचपी प्रत्येक) स्थापित किये गये हैं। इस सम्बन्ध में उ०प्र० भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयवधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

05/12/22  
क्षेत्रीय अधिकारी

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2143 क्षेत्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogcaternoida@uppcb.in, फोन/फैक्स. 0120-232102

सन्दर्भ संख्या : 1122/NGT-54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स एस एसपायर (प्रमोटर-मेसर्स एस इन्फ्रासिटी डेवलपर्स प्रा0लि0)  
प्लॉट नं0-जीएच-05बी, सेक्टर-1,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

21/12

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं0 773/एनजीटी-54/2022 दिनांक 26.09.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 02 बोरवेल (क्षमता 10 एचपी प्रत्येक) स्थापित किये गये हैं। इस सम्बन्ध में उ0प्र0 भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयवधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)  
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

05/12/22  
क्षेत्रीय अधिकारी

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क्षेत्रीय कार्यालय

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## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स. 0120-232102

संदर्भ संख्या : 1121/NG-T-54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स एस सिटी (प्रमोटर-मेसर्स एस इंफ्रासिटी डेवलपर्स प्रा0लि0)  
प्लॉट नं0- जीएच-01, सेक्टर-1,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं0 772/एनजीटी-54/2022 दिनांक 26.09.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ0प्र0 भू-गर्म जल विभाग की अनुमति प्राप्त किये बिना 01 बोरवेल (क्षमता 5 एचपी) स्थापित किये गये हैं। इस सम्बन्ध में उ0प्र0 भू-गर्म जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयवधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी

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क्षेत्रीय कार्यालय

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स. 0120-232102

संदर्भ संख्या : 1120 / NGT-54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स गौर सिटी-1 (प्रमोटर्स-मेसर्स गौरसंस प्रमोटर्स प्रा0लि0),  
प्लॉट नं0- जी0एच0-01, सेक्टर-4,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं0 771/एनजीटी-54/2022 दिनांक 26.09.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 18 बोरवेल स्थापित किये गये हैं। इस सम्बन्ध में उ0प्र0 भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)  
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

05/12/22  
क्षेत्रीय अधिकारी

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DOE (Work) Communication System to project/letter/Pollution

मुख्यालय- टी0सी0- 12 वीं, विभूति खण्ड, गोमती नगर, लखनऊ- 226010, वेब साइट- www.uppcb.com

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क्षेत्रीय कार्यालय

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## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स. 0120-232102

संदर्भ संख्या : 1119/NG&amp;T-54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स गौर सिटी-2 (प्रमोटर्स-मेसर्स गौरसंस प्रमोटर्स प्रा0लि0),  
सेक्टर-16सी, ग्रेटर नोएडा वेस्ट,  
गौतमबुद्धनगर।

u.s. 22

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं0 770/एनजीटी-54/2022 दिनांक 26.09.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 25 बोरवेल स्थापित किये गये हैं। इस सम्बन्ध में उ0प्र0 भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राजेश शर्मा)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी

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क्षेत्रीय कार्यालय

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## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogrenternoida@uppcb.in, फोन/फैक्स. 0120-232102

सन्दर्भ संख्या : 1118/NGT-54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स गौर सौन्दर्यम (प्रमोटर्स-मेसर्स गौरसंस प्रमोटर्स प्रा0लि0),  
प्लॉट नं0-जीएच-05सी, सेक्टर-टेकजोन-4,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

जि.डी.

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं0 769/एनजीटी-54/2022 दिनांक 26.09.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 09 बोरवेल स्थापित किये गये हैं। इस सम्बन्ध में उ0प्र0 भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयवाधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)  
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

05/12/22  
क्षेत्रीय अधिकारी

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मुख्यालय- टी0सी0- 12 वी, विनूति खण्ड, गोमती नगर, लखनऊ- 226010, वेब साइट- www.uppcb.com

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क्षेत्रीय कार्यालय

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स: 0120-232102

सम्बन्ध संख्या :

1117/NGR-T-54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स पंचशील हाईनेस, (प्रमोटर-मेसर्स पंचशील विल्डटेक प्रा0लि0),  
प्लॉट नं0-जीएच-08ए, सेक्टर-01,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं0 784/एनजीटी-54/2022 दिनांक 26.09.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत करना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 02 बोरवेल (क्षमता 20 एचपी प्रत्येक) स्थापित किये गये हैं। इस सम्बन्ध में उ0प्र0 भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)  
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी

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2149 क्षेत्रीय कार्यालय

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogrenternoida@uppcb.in, फोन/फैक्स, 0120-232102

संदर्भ संख्या :

1116/NGT 54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स राजहंस रेजिडेन्सी, (प्रमोटर-मेसर्स राजहंस इंफाटेक प्रा0लि0),  
प्लॉट नं0-जीएच-06बी, सेक्टर-01,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

i. A. S. R.

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं0 785/एनजीटी-54/2022 दिनांक 26.09.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ0प्र0 भू-गर्म जल विभाग की अनुमति प्राप्त किये बिना 02 बोरवेल (क्षमता 7.5 एचपी प्रत्येक) स्थापित किये गये हैं। इस सम्बन्ध में उ0प्र0 भू-गर्म जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)  
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

05/12/22  
क्षेत्रीय अधिकारी

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2150 क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स. 0120-232102

सन्दर्भ संख्या : 1115/NGT/54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स ला रेजिडेन्सिया, (प्रमोटर-मेसर्स ला रेजिडेन्सिया डेवलेपर्स प्रा0लि0),  
प्लॉट नं0-जीएच-06ए, सेक्टर-टेकजोन-4,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

दिनांक

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं0 787/एनजीटी-54/2022 दिनांक 26.09.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 02 बोरवेल (क्षमता 18 एचपी व 1.5 एचपी) स्थापित किये गये हैं। इस सम्बन्ध में उ0प्र0 भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)  
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी

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क्षेत्रीय कार्यालय

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : roggreaternoidea@uppcb.in, फोन/फैक्स: 0120-232102

संदर्भ संख्या :

1114/NGT-54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स हैप्पी ट्रेल, (प्रमोटर-मेसर्स एटीएस होमव्लाफ्ट/मेसर्स श्रीधारा इंफास्टेक प्रा0लि0),  
प्लॉट नं0-जीएच-02ए, सेक्टर-10,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं0 788/एनजीटी-54/2022 दिनांक 26.09.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 02 बोरवेल (क्षमता 5 एचपी प्रत्येक) स्थापित किये गये हैं। इस सम्बन्ध में उ0प्र0 भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

.....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अंत: मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)  
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी



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क्षेत्रीय कार्यालय

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## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogrenternoida@uppcb.in, फोन/फैक्स. 0120-232102

सन्दर्भ संख्या :

1113/NGT-54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स गैलेक्सी वेजा, (प्रमोटर-मेसर्स गैलेक्सी इंफ्रास्ट्रक्चर प्रा0लि0),  
प्लॉट नं0-जीएच-08एसी, सेक्टर-टेकजोन-4,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगरविषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य  
बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के  
अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं0 786/एनजीटी-54/2022 दिनांक 26.09.2022 का संदर्भ  
ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में  
योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश  
दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा  
निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति  
प्राप्त किये बिना 01 बोरवेल (क्षमता 10 एचपी) स्थापित किये गये हैं। इस सम्बन्ध में उ0प्र0 भू-गर्भ जल  
विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु  
आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय  
हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में  
दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-".....Following the above order, we issue directions for sealing of all illegally operating borewells  
and recovery of compensation for illegal extraction of ground water in the past considering the cost of such  
water with deterrent element and the cost of replenishing ground water level. In absence of clear data  
on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project  
cost of the PPs, apart from remedial action for future. The PPs may deposit compensation  
with the respective District Magistrates and the State PCB within one month from today,  
failing which the District Magistrate will be free to take coercive measures including filing  
of theft cases against the projects extracting ground water without permission and stopping  
the ongoing projects. Final compensation may be assessed by the joint Committee comprising of  
Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh  
Pollution Control Board and the District Magistrate....."अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर  
इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित  
समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम) क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी

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क्षेत्रीय कार्यालय

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## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स. 0120-232102

सन्दर्भ संख्या :

1112 / NGT-54 / 22

दिनांक : 05/12/22

सेवा में,

मेसर्स सिक्का काम्या ग्रीन्स, (प्रमोटर-मेसर्स सिक्का इंफाटेक प्रा0लि0),  
प्लॉट नं0-जीएच-02बी, सेक्टर-10,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं0 B47/एनजीटी-54/2022 दिनांक 28.09.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 02 बोरवेल (क्षमता 2 एचपी प्रत्येक) स्थापित किये गये हैं। इस सम्बन्ध में उ0प्र0 भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भयदीय

  
(राधेश्याम)  
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

  
क्षेत्रीय अधिकारी

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क्षेत्रीय कार्यालय

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## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्सियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rograternoida@uppcb.in, फोन/फैक्स: 0120-232102

संदर्भ संख्या :

1111/NGT-54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स लक्की पॉम वैली,  
खसरा नं०-784, ग्राम-बिसरख, सेक्टर-1, स्टेलर जीवन के पीछे,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

सहोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं० 781/एनजीटी-54/2022 दिनांक 26.09.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ०प्र० भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 17 बोरवेल (क्षमता 1.5 एचपी प्रत्येक) स्थापित किये गये हैं। इस सम्बन्ध में उ०प्र०-भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथापरि।

भवदीय

(राधेश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी

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क्षेत्रीय कार्यालय

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## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन / फैक्स : 0120-232102

संदर्भ संख्या :

1110/NGT-54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स दिव्यांस फ्लोरा (प्रमोटर-मेसर्स अपैक्स डेवलपर्स प्रा0लि0),  
प्लॉट नं0-जीएच-11, सेक्टर-1,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

in hand

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं0 780/एनजीटी-54/2022 दिनांक 26.09.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु 30प्र0 भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 01 बोरवेल (क्षमता 5 एचपी) स्थापित किये गये हैं। इस सम्बन्ध में 30प्र0 भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)  
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), 30प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

05/12/22  
क्षेत्रीय अधिकारी

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क्षेत्रीय कार्यालय

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## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स. 0120-232102

सन्दर्भ संख्या : 1109/NGT-54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स अपैक्स गोल्फ अवेन्यू (प्रमोटर-मेसर्स अपैक्स डेवलपर्स प्रा०लि०),  
प्लॉट नं०-जीएच-11, सेक्टर-1,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं० 779/एनजीटी-54/2022 दिनांक 26.09.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ०प्र० भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 02 बोरवेल (क्षमता 3 एचपी व 5 एचपी) स्थापित किये गये हैं। इस सम्बन्ध में उ०प्र० भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयवाधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

05/12/22  
क्षेत्रीय अधिकारी

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क्षेत्रीय कार्यालय

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## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कामप्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स. 0120-232102

सन्दर्भ संख्या : 1108/ N.G.T. 54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स कैपिटल अथेना (प्रमोटर-मेसर्स कैपिटल इंफ्राहोम्स प्रा0लि0),  
प्लॉट नं0-जीएच-12ए-2, सेक्टर-1,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

u.s. 22

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं0 778/एनजीटी-54/2022 दिनांक 26.09.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 02 बोरवेल (क्षमता 3 एचपी व 1.5 एचपी) स्थापित किये गये हैं। इस सम्बन्ध में उ0प्र0 भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सावर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी

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क्षेत्रीय कार्यालय

139

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कामप्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स: 0120-232102

संदर्भ संख्या :

1107/NGT-54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स एटीएस डेस्टीनायर (प्रमोटर-मेसर्स एटीएस इंफ्रास्ट्रक्चर लि0)  
प्लॉट नं0-जीएच-14ए, सेक्टर-1,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

in/ise

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं0 777/एनजीटी-54/2022 दिनांक 26.09.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ0प्र0 भू-गर्म जल विभाग की अनुमति प्राप्त किये बिना 01 बोरवेल (क्षमता 10 एचपी) स्थापित किये गये हैं। इस सम्बन्ध में उ0प्र0 भू-गर्म जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

  
(राधेश्याम)  
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

  
क्षेत्रीय अधिकारी

TRUE COPY

A 3E1166 Environmental Survey report for Project for P. J. J. J.

मुख्यालय- टी0सी0- 12 वी, विनूति खण्ड, गोमती नगर, लखनऊ- 226010, वेब साईट- www.uppcb.com

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क्षेत्रीय कार्यालय

140

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कामप्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स. 0120-232102

सन्दर्भ संख्या :

1106/NGT-54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स महागुन मंत्रा-1 (प्रमोटर-मेसर्स महागुन इण्डिया प्रा0लि0)  
प्लॉट नं0-जीएच-01/बी. सेक्टर-10,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

जि०

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं0 776/एनजीटी-54/2022 दिनांक 26.09.2022 का संदर्भ ग्रहण करना चाहे। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 01 बोरवेल (क्षमता 7.5 एचपी) स्थापित किये गये हैं। इस सम्बन्ध में उ0प्र0 भू-गर्भ जल विभाग से आवश्यक अनुमति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी

TRUE COPY



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क्षेत्रीय कार्यालय

141

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीट-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogreternoida@uppcb.in, फोन/फैक्स. 0120-232102

सन्दर्भ संख्या : 1105/NGT-54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स महागुन माईबुड-फेज-1 व 2 (प्रमोटर-मेसर्स महागुन इण्डिया प्रा0लि0)  
प्लॉट नं0-जीएच-04, सेक्टर-18सी,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

i.A.52

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं0 775/एनजीटी-54/2022 दिनांक 26.09.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 05 बोरवेल (क्षमता 10 एचपी के तीन एवं 7.5 एचपी के दो) स्थापित किये गये हैं। इस सम्बन्ध में उ0प्र0 भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयवाधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

  
(राधेश्याम)  
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

  
क्षेत्रीय अधिकारी

TRUE COPY



2161

क्षेत्रीय कार्यालय

142

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppecb.in, फोन/फैक्स, 0120-232102

संदर्भ संख्या : 1104/NGT-54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स कोको काउन्टी (प्रमोटर-मेसर्स शिरजा रियल स्टेट सल्यूशन प्रा०लि०)  
प्लॉट नं०-जीएच-03सी, सेक्टर-10,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

3.1.22

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं० 774/एनजीटी-54/2022 दिनांक 26.09.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अद्यतन कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ०प्र० भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 01 बोरवेल (क्षमता 7.5 एचपी) स्थापित किये गये हैं। इस सम्बन्ध में उ०प्र० भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी

TRUE COPY







2164 क्षेत्रीय कार्यालय

145

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉर्पोरेट कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogrenternoida@uppcb.in, फोन/फैक्स: 0120-232102

संदर्भ संख्या : 1101/NRGT/54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स एटीएस इन्फ्रास्ट्रक्चर लि० (एटीएस रेपसोडी)  
प्लॉट नं०- जीएच-12/1, सेक्टर-1,  
ग्रेटर नोएडा, गौतमबुद्धनगर।

i/s

विषय. मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में रोजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषय का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ०प्र० भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 01 बोरवेल स्थापित किया गया है। इस सम्बन्ध में उ०प्र० भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको निरीक्षण के समय निर्देशित किया था, परन्तु आप द्वारा उक्त निर्देश का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी

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क्षेत्रीय कार्यालय

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## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogcaternoida@uppcb.in, फोन/फैक्स: 0120-232102

संदर्भ संख्या :

1100/N6T-54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स महागुन मंत्रा-2,  
प्लॉट नं०- जीएच-01/ए, सेक्टर-10,  
ग्रेटर नोएडा, गौतमबुद्धनगर।

i.A+22

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषय का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ०प्र० भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 01 बोरवेल (क्षमता 5 एचपी) स्थापित किया गया है। इस सम्बन्ध में उ०प्र० भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको निरीक्षण के समय निर्देशित किया था, परन्तु आप द्वारा उक्त निर्देश का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राजेश चंद्रा)  
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी

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क्षेत्रीय कार्यालय

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## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स, 0120-232102

संदर्भ संख्या :

1099/NGT 54/22

दिनांक : 05/12/22

सेवा में,

मेसर्स वीवीआईपी होम्स, (मेसर्स रॉल्लिटेयर इंपाहोम प्रा० लि०)  
प्लॉट नं०-जी०सी०-०३के/जीएच-०३, सेक्टर-१६सी,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

4/1/22

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं० 956/एनजीटी-54/2022 दिनांक 01.10.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ०प्र० भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 02 बोरवेल (क्षमता 7.5 एचपी व 10 एचपी) स्थापित किये गये हैं। इस सम्बन्ध में उ०प्र० भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)  
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी

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क्षेत्रीय कार्यालय

149

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स: 0120-232102

सन्दर्भ संख्या : 1200/1141-54/2-17

दिनांक : 20/12/22

सेवा में,

मेसर्स सिंधुजा ग्रीन्स (प्रमोटर-मेसर्स होम टॉपर प्रा0लि0),  
ग्राम-वेदपुरा, सेक्टर-10,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

*in/...*

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

सहोदय,

उपरोक्त विषय का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 01 बोरवेल (क्षमता 03 एचपी) स्थापित किया गया है। इस सम्बन्ध में उ0प्र0 भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको निरीक्षण के समय निर्देशित किया था, परन्तु आप द्वारा उक्त निर्देश का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के वृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

*[Signature]*

(राधेश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

*[Signature]*

क्षेत्रीय अधिकारी

*in/...*

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क्षेत्रीय कार्यालय

150

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीट-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स: 0120-232102

सन्दर्भ संख्या : 1200/NC/F-54/22-16

दिनांक : 20/12/22

सेवा में,

मेसर्स एम्स ग्रीन एवेन्यू (प्रमोटर-मेसर्स एम्स गोल्फ टाउन डेवलपर्स प्रा0लि0),  
प्लॉट नं0-जी0एच0-04, सेक्टर-4,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

in/12/22

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषय का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 01 बोरवेल (क्षमता 10 एचपी) स्थापित किया गया है। इस सम्बन्ध में उ0प्र0 भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको निरीक्षण के समय निर्देशित किया था, परन्तु आप द्वारा उक्त निर्देश का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 को छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

20/12/22  
क्षेत्रीय अधिकारी

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मुख्यालय- टी0सी0- 12 वी, विभूति खण्ड, गोमती नगर, लखनऊ- 226010, वेब साइट- www.uppcb.com





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क्षेत्रीय कार्यालय

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स: 0120-232102

सन्दर्भ संख्या : 1200/NGT-54/22/14

दिनांक : 20/11/22

सेवा में,

मेसर्स गैलेक्सी ब्लू सफायर (प्रमोटर-जी०एल०डी० इंफ्रा प्रोजेक्ट्स प्रा०लि०),  
प्लॉट नं०-सी-03, सेक्टर-4,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषय का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ०प्र० भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 01 बोरवेल (क्षमता 10 एचपी) स्थापित किया गया है। इस सम्बन्ध में उ०प्र० भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको निरीक्षण के समय निर्देशित किया था, परन्तु आप द्वारा उक्त निर्देश का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी

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मुख्यालय- टी०सी०- 12 वी, विमूति खण्ड, गौमती नगर, लखनऊ- 226010, वेब साइट- www.uppcb.com



2172

क्षेत्रीय कार्यालय

153

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स, 0120-232102

संदर्भ संख्या :

1200/NGT-54/2022-13

दिनांक : 20/11/22

सेवा में,

मेसर्स गैलेक्सी डायमण्ड प्लाजा (प्रमोटर-एस्टोरायड शेल्टर्स होम्स प्रा०लि०),  
प्लॉट नं०-सी-01ए, सेक्टर-4,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषय का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ०प्र० भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 02 बोरवेल (क्षमता 10 एचपी व 7.5 एचपी) स्थापित किया गया है। इस सम्बन्ध में उ०प्र० भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको निरीक्षण के समय निर्देशित किया था, परन्तु आप द्वारा उक्त निर्देश का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयवधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)

0/2 क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

0/2 क्षेत्रीय अधिकारी

u/w



2173 क्षेत्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स. 0120-232102

संदर्भ संख्या : 12.001/NGT-F-54/22/12

दिनांक : 20/11/22

सेवा में,

मेसर्स गैलेक्सी रॉयल (प्रमोटर-पृथ्वीलोक बिल्डवेल प्रा0लि0),  
प्लॉट नं0-जीएच-03, सेक्टर-16सी, गौर सिटी-2,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

4/1/22

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषय का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 01 बोरवेल (क्षमता 5 एचपी) स्थापित किया गया है। इस सम्बन्ध में उ0प्र0 भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको निरीक्षण के समय निर्देशित किया था, परन्तु आप द्वारा उक्त निर्देश का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयवधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी



2174

क्षेत्रीय कार्यालय

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स 0120-232102

सन्दर्भ संख्या : 200/NGT-54/2021

दिनांक : 20/11/2022

सेवा में,

मेसर्स ऐस डिवार्डनो (प्रमोटर-स्टारसिटी रियल स्टेट प्रा0लि0),  
प्लॉट नं0-जीएच-14ए, सेक्टर-1,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

u/na

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषय का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 01 बोरवेल (क्षमता 10 एचपी) स्थापित किया गया है। इस सम्बन्ध में उ0प्र0 भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको निरीक्षण के समय निर्देशित किया था, परन्तु आप द्वारा उक्त निर्देश का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयवधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनाार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी

TRUE COPY



2175

क्षेत्रीय कार्यालय

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा 156

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स: 0120-232102

सन्दर्भ संख्या :

1211 / NGP-54/22

दिनांक : 23/11/22

सेवा में,

मेसर्स एस एसपायर (Ace Aspire)  
प्लॉट नं०- GH-02A, TechZone-4,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं० 773/एनजीटी-54/2022 दिनांक 26.09.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अद्यतत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समर्थ पाया गया है कि परियोजना में जल आपूर्ति हेतु उ०प्र० भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 02 बोरवेल (क्षमता 10 एचपी प्रत्येक) स्थापित किये गये हैं। इस सम्बन्ध में उ०प्र० भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with detergent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयवाधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)

क्षेत्रीय अधिकारी

bc

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी

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क्षेत्रीय कार्यालय

157

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स: 0120-232102

सन्दर्भ संख्या :

1214/HGT-54/22

दिनांक : 23/11/22

सेवा में,

मेसर्स इको विलेज-3 (Ecovillage-III),  
प्लॉट नं०-GH-06, Sector 16B,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं० 1038/एनजीटी-54/2022 दिनांक 17.11.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ०प्र० भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 02 बोरवेल (क्षमता 15 एचपी प्रत्येक) स्थापित किये गये हैं। इस सम्बन्ध में उ०प्र० भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयवधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी

TRUE COPY

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क्षेत्रीय कार्यालय

158

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कामप्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन / फैक्स. 0120-232102

सन्दर्भ संख्या : 1557/ NLT-54/2023

दिनांक 09/02/23

सेवा में,

मेसर्स नोबेल वैली (प्रमोटर- मेसर्स ए0के0जे0 रियल इन्फ्रा प्रा0लि0),  
खसरा नं0- 288, 290, 299, 302, ग्राम शाहबेरी,  
निकट सेक्टर-16बी, ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं0 1213/एनजीटी-54/22 दिनांक 23.12.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना प्रत्येक विला में 0.5 एचपी क्षमता के बोरवेल स्थापित किये गये हैं। इस सम्बन्ध में उ0प्र0 भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)  
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी

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क्षेत्रीय कार्यालय

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स: 0120-232102

संदर्भ संख्या : 1556 / NUT-54 / 2023

दिनांक : 09/02/23

सेवा में,

मेसर्स अजनारा होम्स  
प्लॉट नं०- जी०एच०-०३, सेक्टर-१६बी,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं० 1212/एनजीटी-54/22 दिनांक 23.12.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ०प्र० भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 01 बोरवेल (क्षमता 7.5 एचपी) स्थापित किया गया है। इस सम्बन्ध में उ०प्र० भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(राधेश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी

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EMERGENCY SAVOT/Leads For EC Noted. Incr

मुख्यालय- टी०सी०- 12 बी, विभूति खण्ड, गौतमी नगर, लखनऊ- 226010, वेब साईट- www.uppcb.in

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क्षेत्रीय कार्यालय

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## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogrenternoida@uppcb.in, फोन/फैक्स. 0120-232102

संदर्भ संख्या : 1555/NMT-54/2023

दिनांक : 09/02/23

सेवा में,

मेसर्स जे०एन०बी० ड पार्क (प्रमोटर- मेसर्स जी०आर०सी० कंस्ट्रक्शन प्रा०लि०),  
प्लॉट नं०- जी०एच०-1सी, सेक्टर-16सी,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं० 1209/एनजीटी-54/22 दिनांक 23.12.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ०प्र० भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 01 बोरवेल (क्षमता 1.5 एचपी) स्थापित किया गया है। इस सम्बन्ध में उ०प्र० भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

09/02/23  
(राधेश्याम)  
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनाार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी

TRUE COPY



2180 क्षेत्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, वीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स: 0120-232102

सन्दर्भ संख्या : 1554 / NMT-54 / 2023

दिनांक : 09/02/23

सेवा में,

मेसर्स विहान ग्रीन,  
प्लॉट नं०- जी०एच०-15सी, सेक्टर-1,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं० 1208/एनजीटी-54/22 दिनांक 23.12.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ०प्र० भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 01 बोरवेल (क्षमता 7.5 एचपी) स्थापित किया गया है। इस सम्बन्ध में उ०प्र० भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

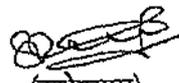
आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं० 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

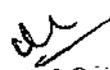
भवदीय

  
(राधेश्याम)  
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

  
09/02/23  
क्षेत्रीय अधिकारी

  
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2181 क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogcreaternojd@uppcb.in, फोन/फैक्स. 0120-232102

सन्दर्भ संख्या : 1553/NWT-54/2023

दिनांक : 09/02/23

सेवा में,

मेसर्स बुलन्द एलीवेट्स,  
प्लॉट नं०- जी०एच०-०३ए, सेक्टर-१८सी,  
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० ३९२/२०२२ प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक ०५.०७.२०२२ एवं १५.११.२०२२ के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं० १२१०/एनजीटी-५४/२२ दिनांक २३.१२.२०२२ का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० ३९२/२०२२ प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक ०५.०७.२०२२ के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु ३०प्र० भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना ०१ बोरवेल (क्षमता ७.५ एचपी) स्थापित किया गया है। इस सम्बन्ध में ३०प्र० भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको पूर्व में निर्देशित किया जा चुका है, परन्तु आप द्वारा उक्त निर्देशों का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अवैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं० ३९२/२०२२ प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक १५.११.२०२२ को पारित आदेश के मुख्य अंश निम्नानुसार हैं-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक १५.११.२०२२ की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयावधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

  
09/02/23  
(राधेश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

- मुख्य पर्यावरण अधिकारी (वृत्त-१), ३०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
- अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

  
09/02/23  
क्षेत्रीय अधिकारी

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- 119/2022/C-1/एन0जी0टी0-158/पर्या0क्षति0/2023

Date: 11/11/2022

सेवा में,

पंजीकृत

सूची संलग्न-38 परियोजना।

विषय:-मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 392/2022 में पारित आदेश दिनांक 15.11.2022 के अनुपालन में परियोजना के विरुद्ध Interim/floor level Compensation जमा किये जाने के सम्बन्ध में।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 392/2022 में पारित आदेश दिनांक 15.11.2022 के सुसंगत अंश निम्नवत् है:-

“...Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate.....”

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 392/2022 में पारित आदेश दिनांक 15.11.2022 के अनुपालन में परियोजना को क्षेत्रीय कार्यालय द्वारा परियोजना की कुल लागत का 0.5 प्रतिशत Interim/floor level Compensation जमा किये जाने हेतु नोटिस प्रेषित किया गया है, जिसका प्रतिकृति प्राप्त नहीं है एवं न ही आपके द्वारा Interim/floor level Compensation जमा किये जाने की सूचना इस कार्यालय में प्राप्त है।

क्षेत्रीय कार्यालय द्वारा प्रेषित विवरण अनुसार परियोजना की कुल लागत सूची में अंकित है। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 392/2022 में पारित आदेश दिनांक 15.11.2022 के अनुपालन में परियोजना की कुल लागत का 0.5 प्रतिशत Interim/floor level Compensation जमा किये जाने हेतु निर्देश पारित हैं।

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उपरोक्त के दृष्टिगत सूचीबद्ध 38 परियोजनाओं को मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 392/2022 में पारित आदेश दिनांक 15.11.2022 के अनुपालन में कुल लागत का 0.5 प्रतिशत Interim/floor level Compensation जमा किये जाने हेतु निर्देशित किया जाता है की Interim/floor level Compensation को बोर्ड के खाते में 15 दिन के अन्दर जमा कराया जाये।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,

(विवेक राय)

मुख्य पर्यावरण अभियन्ता, वृत्त-1

*(Handwritten signature)*

**प्रतिलिपि:-**

1. जिलाधिकारी, गौतमबुद्धनगर को इस आशय के साथ प्रेषित कि मा0 एन0जी0टी0 के उक्त आदेश के अनुपालन में परियोजना पर अधिरोपित Interim/floor level Compensation जमा न किये जाने की दशा में मा0 एन0जी0टी0 के आदेश के अनुरूप परियोजना के विरुद्ध कार्यवाही करने का कष्ट करें।
2. वरिष्ठ कोषाधिकारी, कोषागार, गौतमबुद्धनगर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा को इस निर्देश के साथ प्रेषित कि अधिरोपित Interim/floor level Compensation को बोर्ड के खाते में जमा कराया जाना सुनिश्चित कर अनुपालन आख्या प्रेषित करें।

मुख्य पर्यावरण अभियन्ता, वृत्त-1

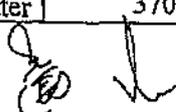
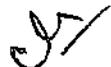
*(Handwritten signature)*

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S. No.	Name and Address of the Project	Project Cost in ₹. (As per record)	Interim/ floor level compensa- tion in ₹. r. (0.5%)
1	Aastha Greens (AASTHA INFRA CITY LIMITED) Plot No-03, GH-04 Sector-04, Greater Noida, Uttar	324.27	1.62
2	ACE Aspire (Promoter- M/S Ideal Realtech Pvt Ltd.), GH-02A, Techzone-4, Greater Noida West	277.58	1.38
3	ACE City (IDEAL REALTECH PVT LTD), GH-01, Sector-01, Greater Noida .	783	3.91
4	Ace Divino (STARCITY REAL ESTATES PRIVATE LIMITED) Plot No. GH-14A, Sector-01, Greater Noida	661	3.3
5	Aims Green Avenue (Aims Golf Town Developers Private Limited), Phase-I, Plot No-4, GH-04, Greater Noida (West), Gautam Budh Nagar	326.3	1.63
6	Ajnara Homes (APV Realty Ltd.) Plot No. GH-03, Sector-16B, Greater West, Uttar Pradesh	369.62	1.84
7	Ajnara Le Garden (Ajnara Realtech Limited), GH-02, Sector-16B, Greater Noida West, Uttar Pradesh	203.0016	1.01
8	Apex Golf Avenue (FLORAL REALCON PRIVATE LIMITED), GH-03/SC-1, Adjoining TechZone, Gr.	210.2317	1.05
9	ATS Destinaire (Promoter- M/s Starcity Real Estates Pvt. ltd.), GH-14, Sector-1, Gr. Noida	634.18	3.17
10	ATS Home Craft (Happy Trails), (Shridhara Infratech (P) Ltd), GH-02A, sector-10, Gr. Noida	464	2.32
11	ATS Rhapsody (Promoter- DAR Housing Limited) GH-12/1, Sector-1, Gr. Noida	415.93	2.07
12	Bulland Elevates (BULLAND BUILDTECH PVT LTD.), Plot No GH-3A, Sector-16C, Greater Noida,	284.55	1.42
13	Capital Athena (CAPITAL INFRATECHOMES PRIVATE LIMITED), GH-12A-2, Sector-01, Gr.	350	1.75
14	Coco county (Promoter- M/s SHIRJA REAL ESTATE SOLUTIONS PVT LTD), GH-03C, sector-	262.95	1.31
15	Divyansh Flora (Promoter M/s Divyansh Infra hight (P) Ltd.), Plot No. -03H/GH-01, sector-16C, Gaur City-	128	0.64
16	Ecovillage III (SUPERTECH LIMITED), Plot No. GH-06, Sector 16B, Greater Noida, Uttar Pradesh	479.4973	2.39
17	Galaxy Blue Sapphire (GLD INFRA PROJECTS PRIVATE LIMITED) Plot No. C-03, Sector 4, Greater Noida, Gautam Budh nagar	726.5	3.63
18	Galaxy Diamond Plaza (ASTEROID SHELTERS HOMES PVT LTD) Plot no. C-01 A, Sector 4, Greater Noida, ,GAUTAM BUDH NAGAR	277.66	1.38

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19	Galaxy Royale (PRITHVEELINK BUILDWELL PRIVATE LIMITED), Plot No. GH-03, Sector-16C, Gaur City 2, Greater Noida, Uttar Pradesh	190.42	0.952
20	Galaxy Vega, (Promoter- M/s Panchtatva Promoter (P) Ltd.), GH-08C, Sector-Techzone-IV, Gr. Noida	63.304	0.316
21	Gaur City Mall, Plot No.C-1B/ GH-01, sector-4, Gr. Noida	652	3.26
22	Gaur City-1, GH-01, Sector-4, Gr. Noida	800	4
23	Gaur City-2, GH-01, sector-16C, Gr. Noida	1320	6.6
24	Gaur Saundaryam, Plot No- GH-05C, Techzone-IV, Gr. Noida	581	2.9
25	Gulshan Bellina (GULSHAN HOMZ PRIVATE LIMITED), Plot No GH-02/A, Sector 16, Vaidpura, Greater Noida, Uttar Pradesh	465.37	2.32
26	JM Florence (J.M. HOUSING LTD), Plot No. DV-GH-09C, Sector-Techzone-4, Gr. Noida west.	449.05	2.24
27	JNC The Park (JNC Construction Pvt. Ltd.), GH-1C, Sector-16 C, Greater Noida, District- Gautam Buddha	266.9475	1.33
28	La Residentia (Promoter- M/s La Residentia Developer Pvt. Ltd), GH-06A, sector-Techzone-4, Gr.	542.83	2.71
29	Mahagun Maantra-1, (Promoter- M/s Dhanya Promoters Pvt.) Ltd. GH-01/B, sector-10, Gr. Noida.	177.41	0.887
30	Mahagun Maantra-2 ( Hebe Infrastructure Pvt Ltd), GH-01/A, sector-10, Gr. Noida	205.83	1.02
31	Mahagun mywood (Phase-1, Phase-2, Phase-3) M/s Mahagun (India) Pvt. Ltd., GH-04, sector-16, Gr.	463	2.31
32	Mangalya Ophira (MANGALYA BUILDTECH PRIVATE LIMITED), Plot no GH-16F, Sector-1, Greater Noida West, Gautam Budh Nagar	67.75	0.338
33	Neo Town (M/s Patel Advance JV.) Plot No.GH-03, Sector-Techzone-4, Gr. Noida west.	670.41	3.35
34	Panchsheel Hynish (Panchsheel Buildtech Pvt. Ltd), GH-08A, Sector-1, Gr. Noida west.	405.24	2.02
35	Rajhans Residency, (Rajhans Infratech (p) ltd.), GH-06B, Sector-01, Gr. Noida west.	127.88	0.639
36	Sikka Kammya Green (Promoter- M/s Sikka Infratech (p) ltd.), GH-02B, sector-10, Gr. Noida	230.28	1.15
37	Vihaan Green (Vihaan Developers Pvt. Ltd.), Plot No-GH-15C, Sector I, Greater Noida, Uttar Pradesh	117	0.585
38	VVIP Home /Meridian (Promoter- Solitaire Infra home Pvt Ltd), GC-03K/ GH-03, Sector-16C, Greater	370	1.85

  
  
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संदर्भ सं०

Ref H88622/IC-1/NET-158/2023

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

## UTTAR PRADESH POLLUTION CONTROL BOARD

दिनांक

Date - 7-2-23

सेवा में,

महत्वपूर्ण/मा० एनजीटी प्रकरण

1. जिलाधिकारी  
गौतमबुद्ध नगर।

2. निदेशक  
केन्द्रीय भूमि जल बोर्ड, उत्तरी क्षेत्र,  
भूजल भवन, सेक्टर-बी, सीतापुर रोड  
योजना, अलीगंज लखनऊ  
(दूरभाष-9452985988) (ई-मेल rdnr-  
cgwa@nic.in)

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या- 392/2022 प्रसून पन्त व अन्य बनाम यूनियन आफ इण्डिया व अन्य में पारित आदेश दिनांक 15.11.2022 का अनुपालन कराये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या- 392/2022 प्रसून पन्त व अन्य बनाम यूनियन आफ इण्डिया व अन्य में पारित आदेश दिनांक 15.11.2022 का संदर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न)। मा० अधिकरण द्वारा पारित आदेश को अनुपालन में मुख्यतः निम्नानुसार कार्यवाही की जानी है:-

- बिना अनुमति के संचालित दोरवेल जिनके द्वारा अवैध रूप से भूजल दोहन किया जा रहा है की सीलिंग की कार्यवाही की जानी है।
- संबंधित इकाइयों द्वारा Interim compensation प्रोजेक्ट लागत की 0.5 प्रतिशत के बराबर होगा, संबंधित जिलाधिकारी/उ०प्र० प्रदूषण नियंत्रण बोर्ड के माध्यम से एक माह में जमा किया जाना है। अनुपालन न करने वाली इकाइयों के विरुद्ध कार्यवाही जिसके अन्तर्गत परियोजनाओं के खिलाफ चोरी के मामले दर्ज करना तथा बिना भूजल दोहन की अनुमति के चल रही परियोजनाओं को रोकना शामिल है, की जाएगी।
- केन्द्रीय भूमि जल बोर्ड, उ०प्र० प्रदूषण नियंत्रण बोर्ड एवं जिलाधिकारी की समिति द्वारा समस्त दोषी परियोजनाओं के विरुद्ध Final compensation की गणना संबंधी कार्यवाही की जानी है।
- राज्य बोर्ड से जल एवं वायु सहमति प्रदान करते समय डिजिटल वाटर मीटर की स्थापना करते हुए सेन्ट्रल सर्वर से उसे जोड़ने की प्रमुख शर्त अधिरोपित की जाएगी, जिसका अनुपालन प्रतिष्ठानों द्वारा सुनिश्चित किया जाएगा।
- परियोजना द्वारा भूजल दोहन की मात्रा के संबंध में एक अप्रोजल रिपोर्ट भी प्रस्तुत की जानी है, जिसमें संबंधित क्षेत्र में निष्कर्षण हेतु उपलब्ध भूगर्भ जल की मात्रा एवं उसके पुनः रिचार्ज हेतु अपनाये जाने वाले उपाय यथा: रेन वाटर हार्वेस्टिंग, सीवेज ट्रीटमेंट एवं ट्रांटेड सीवेज के पुनः उपयोग आदि सम्मिलित हो, को बोर्ड की समिति द्वारा सत्यापित किया जाएगा।
- संबंधित इकाइयों द्वारा पर्यावरण की भरपाई के उपाय भी करना है जैसे भूगर्भ जल की मात्रा में वृद्धि और बनीकरण द्वारा पानी की गुणवत्ता में सुधार, शिक्षा और अन्य उपाय आदि। स्थानीय निकायों से भी पानी की आपूर्ति वाले प्रतिष्ठानों द्वारा पृथक-पृथक रूप से डिजिटल मीटर होने चाहिए दोनों स्रोतों पर।

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,  
लखनऊ - 226 010  
दूरभाष : 0522-2720828, 2720831  
फैक्स : 0522-2720764, 2720676  
ई-मेल : info@uppcb.com  
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,  
Lucknow - 226 010  
Phone : 0522-2720828, 2720831  
Fax : 0522-2720764, 2720676  
E-mail : info@uppcb.com  
Website : www.uppcb.com

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- गैर-संपर्क उद्देश्यों के लिए पीने योग्य पानी के उपयोग को विनियमित किया जाना है।
  - जिन प्रतिष्ठानों द्वारा राज्य बोर्ड से जल एवं वायु सहमति 01 माह के अन्दर प्राप्त नहीं जाएगी, उनके विरुद्ध जल/वायु अधिनियम के आज्ञापक प्राविधानों के अन्तर्गत बन्दी की कार्यवाही की जाएगी।
- उपरोक्त के अनुपालन में आपसे अनुरोध है कि मा0 एन0जी0टी0 के आदेशों का अनुपालन सुनिश्चित कराये जाने तथा अनुपालन की अद्यवधिक आख्या राज्य बोर्ड को पाक्षिक रूप से प्रेषित कराने हेतु संबंधित अधिकारी को निर्देशित करने का कष्ट करें। ज्ञातव्य है कि 30.04.2023 तक की अनुपारान आख्या मा0 एन0जी0टी0 में दिनांक 15.05.2023 तक राज्य बोर्ड के माध्यम से वाखिल की जानी है। उक्त के अतिरिक्त ओ.ए. सं. 438/2018 के अन्तर्गत मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 17.10.2022 वर्तमान संदर्भ में लागू होगा।
- संलग्नक:- उपरोक्तानुसार।

भवदीय,

A

१) (अजय कुमार शर्मा)  
सदस्य सचिव



प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. अपर मुख्य कार्यपालक अधिकारी, ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण, ग्रेटर नोएडा।
2. निदेशक, उ0प्र0 भूगर्भ जल विभाग, 9वां तल, इन्दिरा भवन, अशोक मार्ग, लखनऊ।  
(upgwd.in@gmail.com)
3. मुख्य अभियंता/विभागाध्यक्ष, लघु सिंचाई विभाग, उ0प्र0, तृतीय तल, जवाहर भवन, लखनऊ।
4. श्री जगदम्बा प्रसाद, केन्द्रीय भूमि जल बोर्ड, उत्तरी क्षेत्र, भूजल भवन, सेक्टर-बी, सीतापुर रोड योजना, अलीगंज लखनऊ (ई-मेल rdnr-ogwa@nic.in)।
5. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा को इस निर्देश के साथ कि संबंधित विभागों से समन्वय स्थापित कर मा0 एन0जी0टी0 के आदेशों का रुसमय अनुपालन सुनिश्चित कराये।
6. विधि अधिकारी, द्वितीय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

A

१) सदस्य सचिव




TRUE CO.



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स: 0120-232102

सन्दर्भ संख्या :

5P / 1167-54/23

दिनांक : 18/4/23

सेवा में,

हाइड्रोलॉजिस्ट/नोडल अधिकारी,  
उ०प्र० भूगर्भ जल विभाग,  
गौतमबुद्धनगर।

ANNEXURE- 5

**विषय:** मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Prasoon Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 15.11.2022 के अनुपालन के सम्बन्ध में।

कृपया उपरोक्त विषयक केन्द्रीय भूगर्भ जल बोर्ड, लखनऊ के ई-मेल दिनांक 18.04.2023 (प्रति संलग्न) का सन्दर्भ ग्रहण करने का कष्ट करें। तत्क्रम में केन्द्रीय भूगर्भ जल बोर्ड, लखनऊ द्वारा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Prasoon Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 15.11.2022 के अनुपालन हेतु प्रश्नगत परियोजनाओं में निम्न बिन्दुओं पर सूचना चाही गयी है:-

1. Period of EC from which date at which date (nos of days).
2. Ground Water in per day consumption in cubic meter.
3. Total coast of project areas.
4. Name of block area etc.

अतः उपरोक्त के दृष्टिगत मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Prasoon Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 15.11.2022 के अनुपालन हेतु प्रश्नगत परियोजनाओं के सम्बन्ध में उक्त सूचनाएं केन्द्रीय भूगर्भ जल बोर्ड, लखनऊ एवं इस कार्यालय को उपलब्ध कराने का कष्ट करें, जिससे दोषी परियोजनाओं के विरुद्ध अग्रिम कार्यावाही की जा सके।

संलग्नक: यथोपरि।

भवदीय

18/4/23  
(राधेश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि:

1. जिलाधिकारी महोदय, गौतमबुद्धनगर को सूचनार्थ सादर प्रेषित।
2. अपर मुख्य कार्यपालक अधिकारी (हाउसिंग), ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण को इस अनुरोध के साथ प्रेषित की विन्दु संख्या-3 पर वर्णित संलग्न सूची में अंकित परियोजनाओं की लागत से सम्बन्धित सूचना को संकलित कर प्रेषित किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।
3. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

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क्षेत्रीय अधिकारी

## Name and Address of the Project

1	Aastha Greens Plot No-03, GH-01 Sector-01, Greater Noida, Uttar Pradesh
2	ACE Aspire (Promoter- Ideal Realties Pvt Ltd.), GH-02A, Tech Zone-1, Greater Noida West
3	ACE City, GH-01, Sector-01, Greater Noida
4	Ace Divino Plot No. GH-14A, Sector-01, Greater Noida (As per CTO)
5	Aims Green Avenue, Phase-1, Plot No-1, GH-01, Greater Noida (West), Gautam Budh Nagar
6	Ajnara Homes Plot No. GH-03, Sector-16B, Greater West, Uttar Pradesh
7	Ajnara Le Garden GH-02, Sector-16B, Greater Noida West, Uttar Pradesh
8	Apex developers Ltd., Apex Golf Avenue, GH-01, Sector-1, Gr. Noida west
9	ATS Destinaire (Promoter- Starcity Real Estates Pvt. Ltd.), GH-11, Sector-1, Gr. Noida
10	ATS Home Craft (Happy Trails), Shridhara Infotech (P) Ltd., GH-02A, sector-10, Gr. Noida
11	ATS Rhapsody (Promoter- DAR Housing Limited) GH-12/1, Sector-1, Gr. Noida
12	Bulland Elevates, Plot No GH-3A, Sector-16C, Greater Noida, Gautam Budh nagar
13	Capital Athena, Capital Athena, GH-12A-2, Sector-01, Gr. Noida
14	Coco county (Promoter- SHIRJA REAL ESTATE SOLUTIONS PVT LTD), GH-03C, sector-10, Gr. Noida
15	Divyansh Flora (Promoter Divyansh Infra high (P) Ltd.), Plot No.-03H/GH-01, sector-16C, Gaur City-2, Gr. Noida
16	Ecovillage III Plot No. GH-06, Sector 16B, Greater Noida, Uttar Pradesh
17	Galaxy Blue Sapphire (GLD INFRA PROJECTS PRIVATE LIMITED) Plot No. C-03, Sector 4, Greater Noida, Gautam Budh nagar
18	Galaxy Diamond Plaza (ASTEROID SHELTERS HOMES PVT LTD) Plot no. C-01 A, Sector 4, Greater Noida, GAUTAM BUDH NAGAR
19	Galaxy Royale Plot No. GH-03, Sector-16C, Gaur City 2, Greater Noida, Uttar Pradesh
20	Galaxy Vega, (Promoter- Panchtatva Promoter (P) Ltd.), GH-08C, Sector-Techzone-IV, Gr. Noida west.
21	Gaur City Mall, Plot No.C-1B/ GH-01, sector-4, Gr. Noida
22	Gaur City-1, GH-01, Sector-4, Gr. Noida
23	Gaur City-2, GH-01, sector-16C, Gr. Noida
24	Gaur Saundaryam, Plot No- GH-05C, Techzone-IV, Gr. Noida
25	Gulshan Bellina, Plot No GH-02/A, Sector 16, Vaidpura, Greater Noida, Uttar Pradesh
26	JM Florence (JM Housing Ltd), Plot No. DV-GH-09C, Sector-Techzone-4, Gr. Noida west.
27	JNC The Park, GH-1C, Sector-16 C, Greater Noida, District- Gautam Buddha Nagar
28	La Residentia (Promoter- La Residentia Developer Pvt. Ltd), GH-06A, sector-Techzone-4, Gr. Noida
29	Lucky Plum Velly; Khasra No. 784, Vill-Bisrakh, near Stellar jeevan, Sector-1, Gr. Noida west.
30	Mahagun Maantra-1, (Promoter- Dhanya Promoters Pvt.), Ltd. GH-01/B, sector-10, Gr. Noida.
31	Mahagun Maantra-2, GH-01/A, sector-10, Gr. Noida
32	Mahagun mywood (Phase-1, Phase-2, Phase-3) Mahagun (India) Pvt. Ltd., GH-04, sector-16, Gr. Noida
33	Mangalya Ophira, Plot no GH-16F, Sector-1, Greater Noida West, Gautam Budh Nagar
34	Neo Town ( Patel Infrastructure Pvt. Ltd.) Plot No.GH-03, Sector-Techzone-4, Gr. Noida west.
35	Novel Valley (AKG Infra Pvt. Ltd.,) Khasra No. 288, 290, 299, 302, Village Shahberi, Near Sector-16B, Greater Noida
36	Panchsheel Hynish, GH-08A, Sector-1, Gr. Noida west.
37	Rajhans Residency, Rajhans Infotech (p) Ltd., GH-06B, Sector-01, Gr. Noida west.
38	Sikka Kammya Green (Promoter- Sikka Infotech (p) Ltd.), GH-02B, sector-10, Gr. Noida
39	Sindhua Greens Village- Vaidpura, Near Sector-1, Greater Noida, Uttar Pradesh
40	Vihaan Villas (Vihaan Green) Plot No-GH-15C, Sector 1, Greater Noida, Uttar Pradesh
41	VVIP Home /Meridian (Promoter- Solitaire Infra home Pvt Ltd), GC-03K/ GH-03, Sector-16C, Greater Noida, Gautam Budh Nagar

RO Greater Noida &lt;rogreaternoida@uppcb.in&gt;

O.A. so. 392/2022 Praseon pant &amp; Anr. Union of India &amp; Ors.

CEO 1 <ceo1@uppcb.in>  
 To: RO Greater Noida <rogreaternoida@uppcb.in>

18 April 2023 at 10:50

----- Forwarded message -----

From: JAGDAMBA PRASAD <jprasad-cgwb@gov.in>  
 Date: Tue, 18 Apr, 2023, 10:14  
 Subject: Fwd. O.A. so. 392/2022 Praseon pant & Anr. Union of India & Ors.  
 To: ceo1 <ceo1@uppcb.in>, <rogreaternoida@uppcb.in>, ms <ms@uppcb.in>  
 Cc: RD CGWB NR Lucknow <rdnr-cgwb@nic.in>, Rahul Kumar <kumar.rahul-cgwb@gov.in>

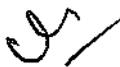
Sir,

In reference to your letter no H91885/C-1/no-158/2023 dated 12.04.23 and earlier mail dated 09.02.2023 regarding assessment of final compensation, no required data have been provided, neither joint inspection report of committee has been sent so far

to nominated member of CGWB Shri Rahul Kumar, AHG, CGWB NR Lucknow. ( 8409341461, kumar.rahul-cgwb@gov.in )

Again it is requested to kindly send joint inspection report along with required data collected by the joint committee as - Period of EC from which date to which date (nos of days), Ground Water in per day consumption in cubic meter, total coast of project area, Name of block area etc. to nominated member Shri Rahul Kumar, AHG, CGWB NR Lucknow. ( 8409341461, kumar.rahul-cgwb@gov.in ). Further a meeting may please be called among the joint committee members in online /off line mode for assessment of final compensation so that confusion and doubts may be cleared in above subject meter.

With Regards  
 Jagdamba Prasad  
 Sc-D

  
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क्षेत्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, पंजाब नगर  
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स 0170 2321024

संख्या संख्या : 1760 /MGT-54/n

दिनांक : 13/3/23

सेवा में

मा0 न्यायालय प्रकरण/समयबद्ध

नोडल अधिकारी/हाइड्रोलॉजिस्ट,  
उ0 प्र0 भूगर्भ जल विभाग,  
गौतमबुद्धनगर।

विषय:- मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या 392/2022 प्रसून पंत व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दि0 15.11.2022 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या 392/2022 प्रसून पंत व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 15.11.2022 का सदर्थ ग्रहण करना चाहें (संलग्नक-1)। उक्त के संबंध में अवगत कराना है कि मा0 अधिकरण द्वारा पारित अपने आदेश में अनधिकृत रूप से भूगर्भ जल का दोहन करने वाली निर्माण परियोजनाओं पर परियोजनाओं की लागत का 0.5 प्रतिशत Interim/Floor level Compensation अधिरूपित करने हेतु स्पष्ट आदेश पारित किया गया है। Interim/floor level Compensation जमा नहीं किये जाने की दशा में सम्बन्धित परियोजनाओं के विरुद्ध जल के चोरी का परिचाय दायर कराया जाना है। मा0 न्यायालय द्वारा पारित आदेश दिनांक 15.11.2022 के मुख्य अंश निम्नानुसार है-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of their cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

मा0 न्यायालय द्वारा पारित उक्त आदेश के अनुपालन में सभी निर्माण परियोजनाओं का निरीक्षण संयुक्त समिति द्वारा कर लिया गया है। जिन परियोजनाओं में अज्ञेय रूप से भूगर्भ जल निष्कर्षण हेतु बोरवेल स्थापित पाये गये थे, उन सभी परियोजनाओं को आदेश का अनुपालन सुनिश्चित करने हेतु मा0 न्यायालय के आदेश की छायाप्रति प्रेषित कर दिया गया है (संलग्नक-2)।

... अ.प्र. सं. 2

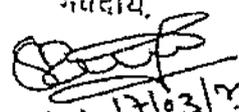
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अमेर और जिलाधिकारी महोदय को कार्यालय आवगत मगगा 1073/  
एनओसीओ-51, 2022 दिनांक 30.11.2022 द्वारा पठित संयुक्त समिति द्वारा प्रदत्त निर्माण-  
परियोजनाओं में स्थापित कोरवेल को शील/डिस्कॉन्ट कर दिया गया है तथा ऊक्त कार्यवाही अभी  
चक्रवर्ती है (संलग्नक-3)।

अस्तित्व तिथि तक किसी भी निर्माण परियोजना द्वारा Interim/floor level  
Compensation जमा किये जाने की सूचना इस कार्यालय को प्राप्त नहीं हुई है। आप अवगत ही  
है कि अतः रूप से भूगर्भ जल का दोहन करने वाली निर्माण परियोजनाओं के विरुद्ध दिनांक  
30.05.2023 तक कृत कार्यवाही सम्बन्धी अनुपालन आख्या मा0 न्यायालय नं0 रागभ दिनांक  
15.05.2023 से पूर्व दाखिल किया जाना है, जिस हेतु राज्य बोर्ड को नोटल अधिकारी नामित किया  
गया है।

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुए आपसे अनुरोध है कि अवैध रूप से भूगर्भ-जल  
का दोहन करने वाली सभी निर्माण परियोजनाओं पर मा0 न्यायालय के आदेशानुसार Interim/  
floor level Compensation जमा किये जाने हेतु आवश्यक कार्यवाही करने का कष्ट करें एवं  
अनुपालन नहीं किये जाने की दशा में तदानुसार सम्बन्धित दोषी परियोजनाओं के विरुद्ध जल कं  
बोरी का परिवाद दायर कराते हुए अनुपालन आख्या इस कार्यालय को समय से प्रेषित करने का  
कष्ट करें, जिससे कि अनुपालन आख्या मा0 न्यायालय में दिनांक 15.05.2023 से पूर्व दाखिल की  
जा सकें।

संलग्नक:- यथोपरि।

भक्तदीप,  
  
13/03/23  
(राधेश्याम)  
क्षेत्रीय अधिकारी

पृ0सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ सादर प्रेषित-

1. जिलाधिकारी महोदय, गौतमबुद्धनगर।
2. मुख्य पर्यावरण अधिकारी (वृत्त-1), महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. अपर जिलाधिकारी (प्रशासन) महोदय, गौतमबुद्धनगर।

  
क्षेत्रीय अधिकारी

  
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# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogrenternoida@uppcb.in, फोन/फैक्स- 0120-4259329

सन्दर्भ संख्या : 13 / 1467-54/23  
सेवा में,

दिनांक : 3/4/23

हाइड्रोलॉजिस्ट/नोडल अधिकारी,  
उओप्रओ भू-गर्भ जल विभाग,  
गौतमबुद्धनगर।

ANNEXURE- 6

माओ न्यायालय प्रकरण  
अतिमहत्वपूर्ण

विषय: माओ राष्ट्रीय हरित अधिकरण में योजित ओओएओ संख्या 392/2022 प्रसून पन्त व अन्य वनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 15.11.2022 के अनुपालन के सम्वन्ध में।

महोदया,

कृपया उपरोक्त विषयक इस कार्यालय के पत्र दिनांक 17.03.2023 के अनुक्रम में अपने पत्रांक 230/भूओजोविओखओगौओबुओनओ/अधि-19/गौतमबुद्धनगर दिनांक 29.03.2023 का सन्दर्भ ग्रहण करने का कष्ट करें। ज्ञातव्य है कि उओप्रओ प्रदेश शासन के विधायी अनुभाग-1 के गजट संख्या 1468/79-वि-1-19-1(क)-14-19 दिनांक 07.08.2019 द्वारा उत्तर प्रदेश भू-गर्भ जल (प्रबंधन और विनियमन) अधिनियम, 2019 के चैप्टर-8 की धारा 39(1) में निम्नानुसार प्राविधानित है-

### CHAPTER-VIII OFFENCES AND PENALTIES

39. (1) If any commercial, industrial, infrastructural and bulk user of groundwater or any drilling agency,-

(a) Contravenes or fails to comply with any of the provisions of this Act or any rule made there under except provisions described under chapter-V; or

(b) obstructs the Appropriate Authorities or any other person authorized by the State Ground Water Management and Regulatory Authority to exercise any of the powers under this Act, shall be punishable with fine which shall not be less than two lakh rupees which may extend up to five lakh rupees or imprisonment which shall not be less than six month and which may extend to one year or with both, in case of first offence.

इसी प्रकार अधिनियम की धारा 41(1) में विधिक कार्यवाही किये जाने को निम्नानुसार प्राविधानित किया गया है-

(1) An offence punishable under sub Clause (i) of clause (b) of Compounding of sub-section (1) of section 39 may be compounded on the application of the accused before or after the institution of the prosecution by such officers as may be notified by the State Government after imposing fifty percent of minimum fine prescribed for the offences as compounding fee along with the minimum prescribed fine :

उपरोक्त तथ्यों से स्पष्ट होता है कि उओप्रओ भू-गर्भ जल विभाग द्वारा अवैध भू-जल दोहन के प्रकरणों में आर्थिक दण्ड के साथ-साथ विधिक कार्यवाही प्राविधानित है।

अतः आपसे पुनः अनुरोध है कि माओ राष्ट्रीय हरित अधिकरण में योजित ओओएओ संख्या 392/2022 प्रसून पन्त व अन्य वनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 15.11.2022 में उल्लिखित परियोजनाओं जिनमें अवैध भू-जल दोहन किया गया है अथवा किया जा रहा है, उन परियोजनाओं के विरुद्ध नियमानुसार जल की थोरी हेतु प्रथम सूचना रिपोर्ट अथवा परिवाद दायर किये जाने हेतु आवश्यक कार्यवाही करते हुये दिनांक 30.04.2023 तक की कृत कार्यवाही सम्बन्धी आख्या इस कार्यालय को प्रेषित करने का कष्ट करें जिससे की सूचना संकलित कर माओ अधिकरण के समक्ष दिनांक 15.05.2023 तक प्रेषित की जा सके।

(राधेश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: 1. जिलाधिकारी महोदय, गौतमबुद्धनगर को सूचनार्थ सादर प्रेषित।

2. मुख्य पर्यावरण अधिकारी (वृत्त-1), उओप्रओ प्रदूषण नियंत्रण बोर्ड लखनऊ को सूचनार्थ सादर प्रेषित।

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क्षेत्रीय अधिकारी

nd  
ers, ponds,  
ells, etc

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Bhoos-Garbh Jal (Prabandhan Aur Vinlyaman) Adhinlyam, 2019 (Uttar Pradesh Adhinlyam Sankhya 13 of 2019) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 5, 2019. The Laghu Sihal Evam Bhoos-Garbh Jal Anubhag-1 is administratively concerned with the said Adhinlyam.

**THE UTTAR PRADESH GROUND WATER  
(MANAGEMENT AND REGULATION) ACT, 2019**

(U.P. Act no. 13 of 2019)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

*to provide for protecting, conserving, controlling and regulating ground water to ensure its sustainable management in the State, both quantitatively and qualitatively, especially in stressed rural and urban areas, and for matters connected therewith or incidental thereto.*

WHEREAS uncontrolled and rapid extraction of ground water has resulted in alarming situation of declining ground water levels and depletion of ground water reservoirs in many parts of the State, both in rural and urban areas;

AND WHEREAS groundwater, being the single most important source of water for domestic, agricultural and industrial uses, is the backbone of drinking water, food and livelihood security in rural and urban areas;

AND WHEREAS a serious groundwater crisis prevails due to excessive overdraft and groundwater contamination;

AND WHEREAS development of ground water is the need of the State, its management, control and regulation specially in over-exploited and critical areas is also the need of the hour for protection and preservation of this precious resource;

AND WHEREAS it is also expedient to provide for conservation, protection and development of ground water resources for the purpose of proper augmentation/recharge of ground water in stressed areas and to prevent ground water pollution by maintaining or restoring wholesomeness of ground water quality thereof in the State;

AND WHEREAS the equitable and environmentally sound regulation of groundwater can contribute to tackling some of the most important challenges of our times, including climate change;

AND WHEREAS water is unitary in nature, requiring the integration of surface water and groundwater, has integral links to land and vegetation and has an intricate relationship with rainwater (through natural recharge);

AND WHEREAS groundwater in its natural state is a common pool resource and the Supreme Court of India has applied the public trust doctrine to groundwater, in recognition that private property rights in groundwater are inappropriate given the emerging status, conflicts and dynamics of groundwater;

AND WHEREAS the State Government has, after careful examination of all related aspects, decided that it is expedient and necessary in the public interest to manage and regulate the extraction and use of ground water judiciously in any form and also to conserve and protect ground water in the stressed areas of the State and that shall be accorded the highest priority in both planning and management;

AND WHEREAS a new legal framework (with norms, principles, procedures and institutions suitable to address contemporary and imminent challenges) is required to ensure the qualitative and quantitative sustainability of groundwater resources and equity in groundwater use;

AND WHEREAS the State Government has, after careful examination of all related aspects, decided that in the public interest the first right to use of ground water would be for drinking, domestic and cattle

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Revival and  
Rejuvenation of  
rivers, ponds,  
wells, etc.

34. The Appropriate Authorities shall work for revival and rejuvenation of rivers, ponds, wells, etc. in every village. Appropriate Authorities shall develop and execute efficient plans to conserve such rivers, ponds, wells, etc.

## CHAPTER-VII

### IMPACT ASSESSMENT AND TRANSPARENCY

Impact  
Assessment

35. (1) It shall be the duty of the Appropriate Authorities to undertake impact assessment of both social and environment aspects of such activities to be implemented in the area of their jurisdiction in accordance to the provisions of this Act.

(2) The process of impact assessment shall include short-term and cumulative impact assessment, may be in the following fields and specifically:-

- (a) Impact on right to water for life;
- (b) Impact on drinking water sources;
- (c) Impact on quality and quantity of groundwater;
- (d) Impact on agricultural production;
- (e) Impact on the ecosystem including rivers and water bodies;
- (f) Impact on land use.

Transparency  
Systems

36. (1) It shall be the duty of the Appropriate Authorities in the area of their jurisdiction to create an effective and citizen-friendly transparency.

(2) The minimum content, periodicity, and other details of the information to be put out proactively.

(3) All requests for information within a district shall be fulfilled within reasonable period.

Duties of  
proactive  
disclosure

37. (1) The Appropriate Authorities with respect to the area of their jurisdiction shall proactively disclose information;

(2) It shall be the duty of the appropriate body to disseminate the records in such a manner that any person can understand the information easily. This obligation shall also include the dissemination of information in a consolidated and summarized form.

Information to be  
kept in Public  
Domain

38. Information on the Impact Assessment of such activities taken up under this Act in section 35 shall be placed on internet for access by public.

## CHAPTER-VIII

### OFFENCES AND PENALTIES

Offences and  
penalties

39. (1) If any commercial, industrial, infrastructural and bulk user of groundwater or any drilling agency,-

(a) contravenes or fails to comply with any of the provisions of this Act or any rule made there under except provisions described under chapter V or

(b) obstructs the Appropriate Authorities or any other person authorized by the State Ground Water Management and Regulatory Authority to exercise any of the powers under this Act shall be punishable with fine which shall not be less than two lakh rupees which may extend up to five lakh rupees or imprisonment which shall not be less than six month and which may extend to one year or with both, in case of first offence.

(c) repeats the offence after conviction thereof under sub-clause (b), such user shall be deemed to be guilty of second offence and shall be punished with fine which shall be double the amount of fine awarded to him or her, in addition to imprisonment awarded to him or her under the said sub-clause. Besides, the authorisation/no-objection certificate granted to him under this Act shall be

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(2) Any commercial, industrial, infrastructural and bulk user of ground water who contravenes any of the provisions provided under sub-section (2) of section 26, section 27, section 28 and section 29, shall be liable for punishment, -

(a) with imprisonment for a term which shall not be less than two years but which may extend to three years with fine which shall not be less than five lakh rupees but which may extend to ten lakh rupees, in case of first offence;

(b) with imprisonment for a term which shall not be less than five years but which may extend to seven years with fine which shall not be less than ten lakh rupees but which may extend to twenty-lakh rupees, if the offence is committed by a person who has previously been convicted for the offence referred to in clause (a).

(3) Any supplier of water (other than Government drinking water supply schemes) who supplies or causes to be supplied groundwater which fails to meet the quality standard prescribed under any law for the time being in force shall be punished with fine which shall not be less than two lakh rupees and which may extend to five lakh rupees.

(4) Whoever being an owner of a building liable for installation of a system for harvesting rainwater to recharge groundwater as per the sanctioned drawing, design and guidelines issued by any of the Development Authority or any other authority having power to sanction drawing, fails to do so, shall be punished in such manner and with such punishment as may be prescribed.

40. (1) Whenever an offence under this Act has been committed by a company, every person who at the time of the commission of offence was in charge of, or was responsible to the company for the conduct of the business of the company, shall be deemed to be guilty of the offence;

Offences  
by Companies

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence;

EXPLANATION : For the purpose of this section -

(1) "Company" means anybody corporate and includes a firm or other association or individuals; and

(2) "Director", in relation to a firm, means a partner in the firm.

41. (1) An offence punishable under sub clause (i) of clause (b) of sub-section (1) of section 39 may be compounded on the application of the accused before or after the institution of the prosecution by such officers as may be notified by the State Government after imposing fifty per cent of minimum fine prescribed for the offence as compounding fee along with the minimum prescribed fine.

Compounding of  
offences

Provided that the remedy for compounding shall be available for the first offence only.

(2) Every officer referred to in sub-section (1) shall exercise the power to compound an offence subject to the direction, control and supervision of the State Government.

(3) Every application for the compounding of an offence shall be made in such form and in such manner as may be prescribed.

(4) Where any offence is compounded before the institution of any prosecution, no prosecution shall be instituted in relation to such offence, against the offender in relation to whom the offence is so compounded.

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Interim report in compliance to direction issued by Hon'ble NGT on dated 15.11.2022 in matter of OA No. 392/2022, Prasoon Pant & Anr. Vs. Union of India & Ors.

In compliance to the order passed on dated 06.07.2022 by Hon'ble Tribunal's, The Joint Committee constituted by District Magistrate, Gautam Buddh Nagar visited 33 group housing projects out of 63 and action taken report has been filed on dated 07.10.2022 to the Hon'ble Tribunal.

Further, The main contents about rest projects of Hon'ble NGT order dated 15.11.2022 in matter of OA No. 392/2022, Prasoon Pant & Anr. Vs. Union of India & Ors. is as following: -

"The joint Committee may continue the work of inspection of the remaining projects and adopt the same course of action as in the present matter and cover the action taken in the next report."

In compliance of above order, rest 30 projects have been inspected by the Joint Committee. Summary of these projects are presented below:-

Sr. No.	Name and Address of Project	Date of Inspection	Constructed /Under Construction	Bore well Installed/ Not Installed	Main observations found during Visit
1	Ecovillage-II, Plot No. GH-01, Sector -16B, Greater Noida, Uttar Pradesh	16.11.2022	Completed	Not Installed	Project has not installed flow meter on water source provided by GNIDA and during inspection no record is being maintained for water consumption.
2	Ecovillage III, Plot No. GH-06, Sector 16B, Greater Noida, Uttar Pradesh	16.11.2022	Under Construction	02 Nos. (15 HP+15 HP) Installed	a. Project has not installed flow meter on water source provided by GNIDA and during inspection no record is being maintained for water consumption. b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP. c. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
3.	Ajnara Le Garden, GH-02, Sector-16B, Greater Noida West, Uttar Pradesh	16.11.2022	Under Construction	02 Nos. (7.5 HP+7.5 HP)	a. Project has not installed flow meter on water source provided by GNIDA and during inspection no record is being maintained for water consumption. b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP. c. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
4.	ATS Kabana High (DAR Infra Ventures Pvt. Ltd.), Plot No-C-01, SECTOR -04, Haibatpur, Greater Noida, Uttar Pradesh	16.12.2022	Under Construction	Not Installed	Project has maintained records regarding water consumption in construction i.e. water tanker procured from STP

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5.	ATS Homekraft Nobility, Plot No. 1/GH-04, Sector 4, Greater Noida, Uttar Pradesh	15.12.2022	Under Construction	Not Installed	Project has maintained regarding water consumption in construction i.e. water tanker procured from STP.
6.	Galaxy Plaza, CS-04/GH-01, Sector-4, Greater Noida West, Gautam Budh nager	15.12.2022	Completed	Not Installed	Project has not installed flow meter on water source provided by GNIDA and during inspection no record is being maintained for water consumption.
7.	Galaxy Diamond Plaza (ASTEROID SHELTERS HOMES PVT LTD), Plot no. C-01 A, Sector 4, Greater Noida, U.P. GAUTAM BUDH NAGAR	15.12.2022	Completed	02 Nos. (10 HP+7.5 HP)	a. Project has not installed flow meter on water source provided by GNIDA and during inspection no record is being maintained for water consumption. b. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
8.	Galaxy Shoppe, Plot No-GC-3/GH-03, Sector 16C, Gaucity-2 Greater Noida, Uttar Pradesh	15.12.2022	Completed	Not Installed	Project has not installed flow meter on water source provided by GNIDA and during inspection no record is being maintained for water consumption.
9.	Galaxy Blue Sapphire (GLD INFRA PROJECTS PRIVATE LIMITED), Plot No. C-03, Sector 4, Greater Noida, Gautam Budh nager	15.12.2022	Completed	01 Nos. (10 HP)	a. Project has not installed flow meter on water source provided by GNIDA and during inspection no record is being maintained for water consumption. b. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
10.	Aastha Greens, Plot No-03, GH-04 Sector-04, Greater Noida, Uttar Pradesh	16.12.2022	Completed	01 Nos. (5 HP)	a. Project has not installed flow meter on water source provided by GNIDA and during inspection no record is being maintained for water consumption. b. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
11.	Gulshan Bellina, Plot No GH-02/A, Sector 16, Vaidpura, Greater Noida, Uttar Pradesh	16.12.2022	Completed	01 Nos. (7.5 HP) NOC issued	a. Project has not installed flow meter on water source provided by GNIDA and during inspection no record is being maintained for water consumption. b. Ground water abstraction is being done by project proponent with obtaining statutory permission from U.P. Ground Water Department and record is being maintained.
12.	North Avenue-II, Plot No-GC-3/GH-03, Sector 16C, Gaucity-2 Greater Noida, Uttar Pradesh	16.12.2022	Completed	Not Installed	Project has not installed flow meter on water source provided by GNIDA and during inspection no record is being maintained for water consumption.
13.	Ace Divino, Plot No GH-14A, Sector-01, Greater Noida (As per CTO)	17.12.2022	Completed	01 Nos. (10 HP)	Ground water abstraction is being done by project proponent with obtaining statutory permission from U.P. Ground Water Department and record is being maintained.

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14.	Galaxy Royale, Plot No. GH-03, Sector-16C, Gaur City 2, Greater Noida, Uttar Pradesh	17.12.2022	Completed	01 Nos. (5 HP)	Project has not installed flow meter on water source provided by GNIDA and during inspection no record is being maintained for water consumption.
15.	Mangalya Ophira, Plot no GH-16F, Sector-1, Greater Noida West, Gautam Budh Nagar	17.12.2022	Under Construction	01 Nos. (1.6 HP)	a. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP. b. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
16	Altus Green Avenue Phase-1, Plot No-4, GH-04, Greater Noida (West), Gautam Budh Nagar	17.12.2022	Completed	01 Nos. (10 HP)	a. Project has not installed flow meter on water source provided by GNIDA and during inspection no record is being maintained for water consumption. b. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
17	Amastra Homes (Nandi Infratech Pvt Ltd). GH 02C Sector 10, Greater Noida	17.12.2022	Completed	Not Installed	Project has not installed flow meter on water source provided by GNIDA and during inspection no record is being maintained for water consumption.
18	Sports Village, Plot No. SC -02, KP- 5 of Sector 27, Greater Noida, Uttar Pradesh	19.12.2022	Under Construction	Not Installed	Work closed since last 5 years.
19	Ajara Sports City Plot No. SC -02, KP- 5 of Sector 27, Greater Noida, Uttar Pradesh	19.12.2022	Under Construction	Not Installed	Work closed since last 5 years.
20	Sindhuja Greens, Village- Vaidpura, Near Sector-1, Greater Noida, Uttar Pradesh	19.12.2022	Under Construction	01 Nos. (3 HP)	a. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP. b. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
21	Samridhi Grand Avenue, Plot No-GH09D, Sector- TechZone - IV, Greater Noida West, Gautam Budh nagar	19.12.2022	Completed	Not Installed	Project has not installed flow meter on water source provided by GNIDA and during inspection no record is being maintained for water consumption.
22	Ratan Pearls, Plot No GH -01, Sector-16, Greater Noida, Gautam Budh nagar	19.12.2022	Completed	Not Installed	Project has not installed flow meter on water source provided by GNIDA and during inspection no record is being maintained for water consumption.
23	ATB Dolce Phase 2 (Domus Greens Pvt. Ltd.), Plot No. GH-12A, Sector Zeta- I, Greater Noida, Uttar Pradesh	22.12.2022	Under Construction	Not Installed	Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP.

A. K.

M. J.

J. S.

24	Galaxy North Avenue, Plot No-GC-3/GH-01, Sector 4, Greater Noida, Uttar Pradesh	22.12.2022	Completed	Not installed	Project has not installed flow meter on water source provided by GNIDA and during inspection no record is being maintained for water consumption
25.	Builand Elevates, Plot No GH-3A, Sector-18C, Greater Noida, Gautam Budh nagar	22.12.2022	Under Construction	01 Nos (7.5 HP)	a. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP. b. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained
26.	Ajnara Homes , Plot No. GH-03, Sector-16B, Greater West, Uttar Pradesh	22.12.2022	Under Construction	01 Nos (7.5 HP)	a. Project has not installed flow meter on water source provided by GNIDA and during inspection no record is being maintained for water consumption. b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP. c. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
27.	Vihaan Villas (Vihaan Green), Plot No-GH-15C, Sector 1, Greater Noida, Uttar Pradesh	22.12.2022	Under Construction	01 Nos (7.5 HP)	a. Project has not installed flow meter on water source provided by GNIDA and during inspection no record is being maintained for water consumption. b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP. c. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
28.	Novel Valley (AKJ Real Infra Pvt. Ltd.), Khasra No. 288, 290, 299, 302, Village-Shahberi, Near Sector-16B, Greater Noida	22.12.2022	Completed	0.5 HP in each villa	Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
28.	JNC The Park, GH-1C, Sector-16 C, Greater Noida, District- Gautam Buddha Nagar	22.12.2022	Under Construction	01 Nos (1.5 HP)	a. Project has not installed flow meter on water source provided by GNIDA and during inspection no record is being maintained for water consumption. b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP. c. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.

30.	Emanox La Solara , GH 04 Sector 16, Greater Noida, Gautam Budh nagar	22.12.2022	Under Construction	Not Installed	a. Project has not installed flow meter on water source provided by GHIDA and during inspection no record is being maintained for water consumption. b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP.
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**Recommendation of the Joint Committee:**

Hon'ble NGT on dated 15.11.2022 in this matter has passed following order: -

".....11. Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate."

In view of above, The Joint Committee is in the view that action of sealing illegal operating borewells/Submersible Pump and environmental compensation should be imposed as per Hon'ble NGT order dated 15.11.2022 (0.5% of the project cost of the PPs apart from remedial action for future).

Report is being submitted for kind consideration and necessary action.

*(31/01/2023)*  
(Ranjeet Singh)  
Asstt. Environment Engineer,  
UP Pollution Control Board,  
Greater Noida

*(Ankita Rai)*  
(Ankita Rai)  
Hydrologist,  
UP Ground Water Department,  
Gautam Buddha Nagar

*(Himanshu Gautam)*  
(Himanshu Gautam),  
Assistant Engineer,  
Minor Irrigation,  
Gautam Buddha Nagar.

*(31/11/2023)*  
(Chetram Singh)  
Sr Manager,  
Greater Noida Industrial  
Development Authority.

*(31/11/2023)*  
Chief Development Officer,  
Gautam Buddha Nagar

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उत्तर प्रदेश प्रदूषण नियंत्रण  
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ क्र. 96623  
Ref 1C-1/AMT-ISO/2023

दिनांक  
Date 30/6/23

To,

E-mail

The Registrar General  
Principal Bench  
Hon'ble Natinal Green Tribunal  
Faridkot House, Copernicus Marg, New Delhi.  
E-mail : judicial-ngt@gov.in

**Sub:- Supplementary compliance report in Original Application No. 392/2022  
Prasoon Pant & Anr. Versus Union of India and Ors.**

Sir,

That in compliance of the orders dated 15-11-2023 passed by the Hon'ble National Green Tribunal, New Delhi in O.A. No. 392/2022 Prasoon Pant & Anr. Versus Union of India and Ors., the supplementary Compliance Report is annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal for perusal.

**Encl: As Above.**

Yours Sincerely

(Vivek Roy)

Chief Environmental Officer,  
Circle-1

**Copy to:**

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri. Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
3. Law Officer-1, U.P. Pollution Control Board, Lucknow for information.
4. Regional Officer, UPPCB, Greater Noida.

Chief Environmental Officer,  
Circle-1

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,  
लखनऊ - 226 010  
दूरभाष : 0522-2720828, 2720831  
फैक्स : 0522-2720764, 2720676  
ई-मेल : info@uppcb.com  
वेबसाइट : www.uppcb.com

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Phone : 0522-2720828, 2720831  
Fax : 0522-2720764, 2720676  
E-mail : info@uppcb.com  
Website : www.uppcb.com

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**Supplementary Compliance Report**

**In**

**Original Application No. 392/2022**

**Prasoon Pant & Anr.**

*Versus*

**Union of India & Ors.**

**Order Date – 15.11.2022**

  
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**Supplementary Compliance Report In Original Application  
No. 392/2022 Prasoon Pant & Anr. Versus Union of India &  
Ors**

UPPCB has earlier filed compliance report vide letter dated 15.05.2023 in context of aforesaid case and OA 392/2022 Prasoon Pant & Anr. Versus Union of India & Ors. In continuation to earlier actions, further actions have been undertaken as under:-

**1. Actions taken by UPPCB**

Out of 63 projects, construction work of 02 projects is closed due to their own reasons since long time. Out of 61 projects, 36 projects have valid CTE/CTO. UPPCB has issued show cause notices under provisions of Water Act and Air Act to the rest 25 defaulting projects at present. Further, prosecution is also proposed against these defaulting units, if they fail to obtain CTO and remained non-compliant.

**2. Actions taken by CGWA**

CGWA has calculated final compensation as per data provided by UPPCB and Greater Noida Authority pertaining to 41 defaulter projects in compliance of OA no. 392/2022 Prasoon Pant & Anr. Vs Union of India & Ors vide email dated 30.06.2023. UPPCB Noida has sent the proposal of imposition of final compensation as assessed by CGWA to the joint committee vide its letter dated 30.06.2023 for approval of the proposal so that final compensation can be imposed and defaulter units be put to notice regarding it in compliance to Hon'ble NGT order dated 15.11.2022 (Copies attached as **Annexure-1**).

  
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क्षेत्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमशियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in. फोन/फैक्स- 0120-2321024

सन्दर्भ संख्या : 387/N4T-54/2023

दिनांक . 30/6/2023

सेवा में,

1. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।
2. वरिष्ठ प्रबन्धक (जल/सीवर), ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण, ग्रेटर नोएडा।
3. हाईड्रोलॉजिस्ट, उ0प्र0 भू-गर्भ जल विभाग, गौतमबुद्धनगर।

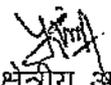
विषय: मा0 एनजीटी में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य वनाम यूनियन ऑफ इण्डिया में पारित आदेश दिनांक 15.11.2022 के अनुपालन में प्रश्नगत परियोजनाओं के विरुद्ध Final Compensation अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश का अनुपालन सुनिश्चित कराये जाने हेतु जिलाधिकारी महोदय के कार्यालय आदेश दिनांक 02.06.2023 द्वारा गठित संयुक्त समिति को प्रश्नगत परियोजनाओं पर Final Compensation की गणना किये जाने हेतु निर्देशित किया गया है। तत्क्रम में अवगत कराना है कि केन्द्रीय भू-गर्भ जल बोर्ड द्वारा प्रश्नगत परियोजनाओं पर Final Compensation की गणना सहित सूची प्रेषित की गयी है, जो कि अनुमोदन की कार्यवाही हेतु आपको प्रेषित की जा रही है, जिससे मा0 अधिकरण के आदेश के अनुपालन में प्रश्नगत परियोजनाओं को Final Compensation की नोटिस निर्गत की जा सके।

भवदीय

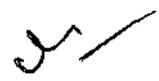
संलग्नक: यथोक्त।

  
कृते क्षेत्रीय अधिकारी

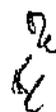


प्रतिलिपि:

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।
2. सहायक भूजल वैज्ञानिक, केन्द्रीय भू-गर्भ जल बोर्ड, लखनऊ को सूचनार्थ।

  
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कृते क्षेत्रीय अधिकारी



S. No.	Name and Address of the Project	Project Cost in Cr. (As per UPPCB record)	Criteria for assessment of Project cost	As per Environmental Clearance (Fresh Water Requirement) (RLD) Water consumption	Date of Map Approval/Sanction date from GNIDA Start date from	Date of verification by joint committee to close date	Total number of days	No. of Years	Assessment of Environment Compensation as per CGWA guideline September 2020
1	2	3	4	5	6	7	8	9	10
1	Aastha Greens (AASTHA INFRACITY LIMITED) Plot No-03, GH-04 Sector-04, Greater Noida, Uttar Pradesh	324.27	CA Certificate	201	25 May 2013	23 March 2023	3589	9.8	81156262.5
2	ACE Aspire (Promoter- M/S Ideal Realtch Pvt Ltd.), GH-02A, TechZone-4, Greater Noida West	277.58	CA Certificate	304	30 January 2013	14 December 2022	3605	9.9	123291000
3	ACE City (IDEAL REALTECH PVT LTD), GH-01, Sector-01, Greater Noida	783	CA Certificate	663	02 January 2017	30 December 2022	2188	6.0	163197450
4	Ace Divino (STARCITY REAL ESTATES PRIVATE LIMITED) Plot No. GH-14A, Sector-01, Greater Noida	661	CA Certificate	510	29 June 2015	22 March 2023	2823	7.7	161869625
5	Aims Green Avenue (Aims Golf Town Developers Private Limited), Phase-1, Plot No-4, GH-04, Greater Noida (West), Gautam Budh Nagar	326.3	CA Certificate	813	14 March 2011	23 March 2023	4392	12.0	401703300
6	Ajnara Homes (APV Realty Ltd.) Plot No. GH-03, Sector-16B, Greater West, Uttar Pradesh	369.62	CA Certificate	0	01 November 2010	16 February 2023	4490	12.3	0
7	Ajnara Le Garden (Ajnara Realtch Limited), GH-02, Sector-16B, Greater Noida West (Phase-1, Tower D,E,F,G)	203.0016	CA Certificate	0	29 November 2017	16 February 2023	1905	5.2	0
8	Apex Golf Avenue (FLORAL REALCON PRIVATE LIMITED), GH-03/SC-1, Adjoining TechZone, Gr. Noida west (Tower A,B,C,D,E & 6 Villas)	210.2317	CA Certificate	220	22 May 2015	28 December 2022	2777	7.6	68730750
9	ATS Destinaire (Promoter- M/s Starcity Real Estates Pvt. Ltd.), GH-14, Sector-1, Gr. Noida	634.18	CA Certificate	361	30 June 2015	14 December 2022	2724	7.5	110628450
10	ATS Home Craft (Happy Trails), (Shridhan Inftratech (P) Ltd.), GH-02A, sector-10, Gr. Noida	464	As per CTO application form	367	23 March 2018	24 December 2022	1737	4.8	57373110
11	ATS Rhapsody (Promoter- DAR Housing Limited) GH-12/1, Sector-1, Gr. Noida	415.93	CA Certificate	217	06 March 2017	14 December 2022	2109	5.8	51485962.5
12	Bulland Elevates (BULLAND BUILDTECH PVT LTD.), Plot No GH-3A, Sector-16C, Greater Noida, Gautam Budh nagar	284.55	CA Certificate	195	13 January 2015	20 February 2023	2960	8.1	43290000
13	Capital Atrium (CAPITAL INFRATECHOMES PRIVATE LIMITED), GH-12A-2, Sector-01, Gr. Noida	350	As per CTO application form	329	27 February 2013	10 January 2023	3604	9.9	133393050
14	Coco county (Promoter- M/s SHIRJA REAL ESTATE SOLUTIONS PVT LTD), GH-03C, sector-10, Gr. Noida	262.95	As per CTO application form	236	13 January 2017	15 December 2022	2162	5.9	57401100
15	Divyansh Flora (Promoter M/s Divyansh Infra hight (P) Ltd.), Plot No- 03H/GH-01, sector-16C, Gaur City-2, Gr. Noida	128	As per Rera application form	147	23 May 2013	27 December 2022	3505	9.6	38642625
16	Ecovillage III (SUPERTECH LIMITED), Plot No. GH-06, Sector 16B, Greater Noida, (Phase-1, 10 Towers only)	479.4973	CA Certificate	982	08 September 2014	16 February 2023	3083	8.4	340594425
17	Galaxy Blue Sapphire (GLD INFRA PROJECTS PRIVATE LIMITED) Plot No. C-03, Sector 4, Greater Noida, Gautam Budh nagar	726.5	CA Certificate	385	12 December 2017	22 February 2023	1898	5.2	82207125
18	Galaxy Diamond Plaza (ASTEROID SHELTERS HOMES PVT LTD) Plot no. C-01 A, Sector 4, Greater Noida, GAUTAM BUDH NAGAR	277.66	CA Certificate	134	07 June 2016	22 February 2023	2451	6.7	24632550
19	Galaxy Royale (PRITHVEELINK BUILDWELL PRIVATE LIMITED), Plot No. GH-03, Sector-16C, Gaur City 2, Greater Noida, Uttar Pradesh	190.42	CA Certificate	137	24 July 2013	23 March 2023	3529	9.7	36260475
20	Galaxy Vega, (Promoter- M/s Panchtatva Promoter (P) Ltd.), GH-08C, Sector-Techzone-IV, Gr. Noida west (Tower F, G and Convenient Shopping Centre)	63.304	CA Certificate	292	27 June 2013	24 December 2022	3467	9.5	113880950

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21	Gaur City Mall, Plot No.C-1B/ GH-01, sector-4, Gr. Noida	652	CA Certificate	It was informed by PP that project has obtained permission from UPGWD for abstraction of ground water through 01 bore well, copy of same is attached		31 December 2022		0.0	0
22	Gaur City-1, GH-01, Sector-4, Gr. Noida	122.8	As per project letter	1. As per information provided by PP, 07 operational Tubewells/ Borewells are established by GNIDA and no ground water abstraction is being done by PP itself. 2. During joint visit it was found that out of total 18 bore wells, 11 bore wells (not energized) were found without pump and electricity supply. It was informed by PP that all these bore wells were used for Geotechnical Investigation i.e. to obtain information on the physical properties of soil earthworks and foundations at initial ground stage of project		04 January 2023		0.0	0
23	Gaur City-2, GH-01, sector-16C, Gr. Noida	473	As per project letter	1. As per information provided by PP, 06 operational Tubewells/ Borewells are established by GNIDA and no ground water abstraction is being done by PP itself. 2. During joint visit it was found that out of total 25 bore wells, 19 bore wells (not energized) were found without pump and electricity supply. It was informed by PP that all these bore wells were used for Geotechnical Investigation i.e. to obtain information on the physical properties of soil earthworks and foundations at initial ground stage of project		04 January 2023		0.0	0
24	Gaur Saundaryam, Plot No- GH-05C, Techzone-IV, Gr. Noida	581	CA Certificate	1. It was informed by PP that project has obtained permission from UPGWD for abstraction of ground water through 01 bore well, copy of same is attached. 2. During joint visit it was found that out of total 09 bore wells, 08 bore wells (not energized) were found without pump and electricity supply. It was informed by PP that all these bore wells were used for Geotechnical Investigation i.e. to obtain information on the physical properties of soil earthworks and foundations at initial ground stage of project		31 December 2022		0.0	0
25	Gulshan Bellina (GULSHAN HOMZ PRIVATE LIMITED), Plot No GH-02/A, Sector 16, Greater Noida	465.37	CA Certificate	It was informed by PP that project has obtained permission from UPGWD for abstraction of ground water through 01 bore well, copy of same is attached		22 February 2023		0.0	0
26	JM Florence (J.M. HOUSING LTD), Plot No. DV-GH-09C, Sector-Techzone-4, Gr. Noida west.	449.05	CA Certificate	445	04 September 2013	24 December 2022	3398	9.3	170112375

*or*  
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27	JNC The Park (JNC Construction Pvt. Ltd.), GH-1C, Sector-16 C, Greater Noida, District- Gautam Buddha Nagar	266.9475	CA Certificate	307	13 April 2011	20 February 2023	4331	11.9	149581912.5
28	La Residentia (Promoter- M/s La Residentia Developer Pvt. Ltd), GH-06A, sector-Techzone-4, Gr. Noida	1150	As per Rera application form		14 March 2011	24 December 2022	4303	11.8	0
29	Lucky Plum Velly, Khassa No. 784, Vill-Bismakh, near Stellar jeevan, Sector-1, Gr. Noida west.	Not Available in office record	-			30 December 2022		0.0	0
30	Mahagun Maantra-1, (Promoter- M/s Dhanya Promoters Pvt.), Ltd. GH-01/B, sector-10, Gr. Noida.	177.41	CA Certificate	173	24 October 2013	15 December 2022	3339	9.1	43323525
31	Mahagun Maantra-2 ( Hebe Infrastructure Pvt Ltd), GH-01/A, sector-10, Gr. Noida	205.83	CA Certificate	306	24 June 2013	24 December 2022	3470	9.5	119454750
32	Mahagun mywood (Phase-1, Phase-2, Phase-3) M/s Mahagun (India) Pvt. Ltd., GH-04, sector-16, Gr. Noida	463	CA Certificate	1171	09 March 2011	27 December 2022	4311	11.8	908672580
33	Mangalya Ophira (MANGALYA BUILDTech PRIVATE LIMITED/SOLARIS INFRA PROJECTS PVT LTD ), Plot no GH-16F, Sector-i, Greater Noida West, Gautam Budh Nagar	67.75	CA Certificate	286	27 January 2014	23 February 2023	3314	9.1	106627950
34	Neo Town (M/s Patel Advance JV.) Plot No.GH-03, Sector-Techzone-4, Gr. Noida west. (Phase-1)	670.41	CA Certificate	624	04 March 2011	14 December 2022	4303	11.8	302070600
35	Novel Valley (AKG Infra Pvt. Ltd.) Khassa No. 288, 290, 299, 302, Village Shahberi, Near Sector-16B, Greater Noida	Not Available in office record	-			22 February 2023		0.0	0
36	Panchsheel Hynish (Panchsheel Buildtech Pvt. Ltd), GH-08A, Sector-1, Gr. Noida west.	405.24	CA Certificate	289	13 October 2010	28 December 2022	4459	12.2	144973237.5
37	Rajhans Residency, (Rajhans Infratch (p) ltd.), GH-06B, Sector-01, Gr. Noida west.	127.88	CA Certificate	242	31 December 2013	30 December 2022	3286	9.0	89461350
38	Sikka Kainmya Green (Promoter- M/s Eco Green Buildtech (p) ltd.), GH-02B, sector-10, Gr. Noida	230.28	CA Certificate	276	24 December 2014	15 December 2022	2913	8.0	90448650
39	Sindhujia Greens Village- Vaidpura, Near Sector-10, Greater Noida, Uttar Pradesh	Not Available in office record	-			22 March 2023		0.0	0
40	Vihaan Green (Vihaan Developers Pvt. Ltd.), Plot No-GH-15C, Sector 1, Greater Noida, Uttar Pradesh	117	As per CTO application form	96	27 July 2011	22 March 2023	4256	11.7	30643200
41	VVIP Home /Meridian (Promoter- Solitaire Infra home Pvt Ltd), GC-03K/ GH-03, Sector-16C, Greater Noida, Gautam Budh Nagar (Phase-1 & Phase-2)	370	As per Rera application form	385	30 December 2013	28 December 2022	3285	9.0	142281562.5
									2297651693

- Note**
- \* During inspection of joint committee, water meters were not installed on borewells for calculation of total quantum of groundwater abstraction in the projects, due to which it is not possible to calculate the quantum of actual groundwater abstraction. Due to non-availability of data of actual water consumption in the projects, hence fresh water consumption mentioned in the environmental clearance of the projects available on records can be taken as the basis.
  - \* The information regarding the date of installation of borewell in the project is not available and not any evidence has provided by the projects regarding the same. Hence the date of map passed by the Greater Noida Industrial Development Authority can be considered as the basis.
  - \* 06 projects, out of total 41 projects, no information regarding water consumption and borewell installation etc. is available in the records, which are mentioned at serial numbers 6, 7, 28, 29, 35, 39.

TRUE COPY

**Subject: Fwd: Fwd: Regarding Hon'ble NGT Matter. O.A NO- 392/2022**

messages

AGDAMBA PRASAD <jprasad-cgwb@gov.in>

Fri, Jun 30, 2023 at 2:42 PM

To: ceo1 <ceo1@uppcb.in>, rogreaternoida <rogreaternoida@uppcb.in>

Cc: RD CGWB NR Lucknow <rdnr-cgwb@nic.in>, Rahul Kumar <kumar.rahul-cgwb@gov.in>

Sir,

In reference to trailing mail, the assessment of Environmental Compensation (EC) as per existing CGWA guideline (September 2020) for your needful action.

The same has been calculated as per data provided by UPPCB Greater Noida/ recommendation of committee members pertaining to 41 infrastructure projects in compliance of OA no. 392 / 2022 Prasoon Pant Vs Union of India & Ors.

With Regards

Jagdamba Prasad Scientist -D Central Ground Water Board, Ministry of Jal Shakti, Govt. of India, Northern Region, Lucknow Pin code- 226021

----- Forwarded Message -----

From: JAGDAMBA PRASAD <jprasad-cgwb@gov.in>

To: RD CGWB NR Lucknow <rdnr-cgwb@nic.in>

Sent: Wed, 28 Jun 2023 16:40:24 +0530 (IST)

Subject: Fwd: Fwd: Regarding Hon'ble NGT Matter. O.A NO- 392/2022

Sir,

If approved, it may be sent to CEO and RO UPPCB for filing of case

Jagdamba Prasad, Scientist -D Central Ground Water Board, Ministry of Jal Shakti, Govt. of India, Northern Region, Lucknow Pin code- 226021

----- Forwarded Message -----

From: Rahul Kumar <kumar.rahul-cgwb@gov.in>

To: JAGDAMBA PRASAD <jprasad-cgwb@gov.in>

Cc: RD CGWB NR Lucknow <rdnr-cgwb@nic.in>

Sent: Wed, 28 Jun 2023 15:51:43 +0530 (IST)

Subject: Fwd: Regarding Hon'ble NGT Matter. O.A NO- 392/2022

Sir,

In reference to the trailing mail Please find the corrected attached sheet for EC Calculation O.A NO-392/2022.

Regards

Rahul Kumar

AHG

----- Forwarded Message -----

From: "JAGDAMBA PRASAD" <jprasad-cgwb@gov.in>

To: "Rahul Kumar" <kumar.rahul-cgwb@gov.in>

Cc: "RD CGWB NR Lucknow" <rdnr-cgwb@nic.in>

Sent: Wednesday, June 28, 2023 3:05:00 PM

Subject: Fwd: Regarding Hon'ble NGT Matter. O.A NO- 392/2022

Sir,

PFA of Assessment of EC against 41 no builders as per existing guideline of CGWA -September 2020 for kind needful action.

Further, it is suggested that check it thoroughly, before further communication to RO GB Nagar as per briefly discussion today with you.

This may be sent today for file of the case by UPPCB on 30.6.23

----- Forwarded Message -----

From: "JAGDAMBA PRASAD" <jprasad-cgwb@gov.in>

To: "Rahul Kumar" <kumar.rahul-cgwb@gov.in>

Subject: Re: Regarding Hon'ble NGT Matter. O.A NO- 392/2022

RAHUL KUMAR

Assistant Hydrogeologist

Central Ground Water Board,

  
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 41 Project Water Consumption for CGWB \_ EC.xlsx  
25K

EO 1 <ceo1@uppcb.in>

Fri, Jun 30, 2023 at 4:09 PM

cc: dmgbn@nic.in

cc: kumar.rahul-cgwb@gov.in, jprasad-cgwb@gov.in, rdnr-cgwb@nic.in, RO Greater Noida <rogreaternoida@uppcb.in>

Sir,

Please find enclosed herewith the assessment of Environmental Compensation (EC) as calculated by CGWA pertaining to 41 infrastructure projects in compliance of OA no. 392 / 2022 Prasoan Pant Vs Union of India & Ors. You are requested to put the assessment of Environmental Compensation (EC) before the Joint Committee for further necessary action.

[Quoted text hidden]

--



Chief Environmental Officer (C-1)

/ Nodal NCAP,

U.P. Pollution Control Board,

TC-12V, Vibhuti Khand, Gomti Nagar,

Lucknow-226010 – U.P.

E-mail: ceo1@uppcb.in;

Website: www.uppcb.com

 41 Project Water Consumption for CGWB \_ EC.xlsx  
25K



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Item No. 03

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 392/2022  
(I.A. No. 625/2023, I.A. No. 626/2023,  
I.A. No. 747/2023 & I.A. No. 748/2023)

Prasoon Pant &amp; Anr.

Applicant(s)

Versus

Union of India &amp; Ors.

Respondent(s)

Date of hearing: 08.12.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Rahul Choudhary &amp; Ms. Shreepurna Dasgupta, Advs.

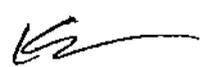
Respondent(s): Mr. Daleep Dhyani, Adv. for UPPCB (Through VC)  
Mr. Zeeshan Hashmi, Mr. Ankit Parashar, Mr. Kashif Zafar, Advocates for  
R - 10  
Mr. A.K. Chaudhary, Ms. Meena Yadav, Ms Manisha Suri, Mr. Nishikant  
Singh, Advs. in I.A No. 626/2022  
Ms. S. Bhardwaj, Mr. A.K. Shukla, Mr. Rudrashish Bhardwaj, Advocates  
for R - 36

**ORDER**

1. This original application has brought before us complaint that indiscriminate withdrawal of ground water has been carried out by various builders at their construction projects at Greater Noida Extension in District Gautam Buddha Nagar, Uttar Pradesh.

2. This Tribunal constituted a Committee to submit a factual report which has submitted its report in which it has made inspection at 63 group housing projects and found violations in 33 group housing projects.

3. State Pollution Control Board (hereinafter referred to as 'SPCB'), however, has given a list of 41 such projects where according to it ground

  
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water has been extracted illegally without permission of competent authority.

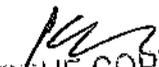
4. Record also shows that Tribunal earlier allowed SPCB to proceed against the defaulters by imposing environmental compensation under the relevant Statutes and such further action as permissible in law.

5. Today, learned Counsel are appearing on behalf of Respondents No. 10, 13 and 36 and stated that notices were not issued to them and they are adversely affected by the order passed by Tribunal. We find from the record that by order dated 05.07.2022 joint Committee itself was directed to serve the affected parties, if any adverse material is found, with the notice of these proceeding so that they may file response. The Committee informed that it served notice on project proponents except M/s. Gaursons (through Gaursons Hi-Tech Infrastructure Private Limited) i.e. Respondent No. 9, but today learned Counsel appearing for some project proponents disputed it and said that they have not been served.

6. It appears that no formal notice has been issued by Tribunal to all the project proponents who may be affected by the ultimate order of Tribunal.

7. Let notices be issued to all respondents, except those who are already represented, to enable them to file their response within two weeks from the date of receipt of notice.

8. Learned Counsels appearing for Respondents No. 10, 13 and 36 stated that they have filed IAs and they claim that environmental compensation demanded from them by SPCB is illegal.

  
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9. From the order passed by this Tribunal earlier, we find that this Tribunal has reminded SPCB to discharge its statutory obligations of taking appropriate action in accordance with law and no direction against any individual has been given.

10. Against orders passed by SPCB with regard to imposition demand of environmental compensation, it is not disputed that appeal lies under the provisions of relevant statutes and respondents-applicants may avail such remedy as available to them against such orders. We make it clear that none of our earlier order is final in respect of imposing any individual liability upon any individual respondent, since all the orders are interlocutory and require SPCB to discharge its statutory obligation in accordance with law.

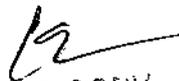
11. We also make it clear that it is also open to concerned respondents to take all possible issues before Tribunal after filing their response.

12. List on 18.01.2024.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

December 08, 2023  
Original Application No. 392/2022  
(I.A. No. 625/2023, I.A. No. 626/2023,  
I.A. No. 747/2023 & I.A. No. 748/2023)  
DV

  
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
 PRINCIPAL BENCH AT NEW DELHI  
 ORIGINAL APPLICATION 392 OF 2022

**IN THE MATTER OF:**

PRASOON PANT &amp; ANR.

... APPLICANTS

VERSUS

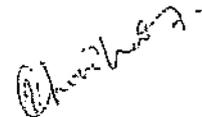
UNION OF INDIA &amp; ORS.

... RESPONDENTS

**INDEX**

S.NO.	PARTICULARS	PG.NO.
1.	Response to the Compliance Report filed by the UPPCB dated 15.05.2023 and Supplementary Compliance Report dated 30.06.2023 On Behalf Of the Applicants	
2.	VAKALATNAMA	

**THROUGH**

**RITWICK DUTTA**

**RAHUL CHOUDHARY  
ADVOCATES**

COUNSELS FOR THE APPLICANT

N-73, Lower Ground Floor

Greater Kailash-I,

New Delhi- 110048

Phone:- 9312407881

Email:- [dclaw160@gmail.com](mailto:dclaw160@gmail.com)

PLACE: NEW DELHI

DATE:- 12.07.2023

**TRUE COPY**

## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION 392 OF 2022

**IN THE MATTER OF:**

PRASOON PANT &amp; ANR.

... APPLICANTS

VERSUS

UNION OF INDIA &amp; ORS.

... RESPONDENTS

**RESPONSE TO THE COMPLIANCE REPORT FILED BY THE JOINT COMMITTEE DATED 15.05.2023 AND SUPPLEMENTARY COMPLIANCE REPORT DATED 30.06.2023 ON BEHALF OF THE APPLICANTS**

**MOST RESPECTFULLY SHOWETH:**

1. That the above titled application was filed raising the grievance of illegal extraction of ground water by the builders operating in Noida, particularly forty named in the array of parties as respondent Nos. 09 to 48 which have total 63 projects. The Applicant submitted that the statutory authorities have failed to prevent illegal extraction of ground water for commercial purposes resulting in depletion of ground water level in the area identified as 'overexploited' as per assessment of the CGWA. That vide order dated 05.07.2022, the Tribunal constituted a joint Committee of CPCB, State PCB and District Magistrate, NOIDA to verify facts and furnish an action taken report in the matter. It was directed that if any adverse material is found by the Committee, the affected parties may be put to notice of these proceedings and a copy of report be furnished to the said parties for their response, if any, before the next date.
2. That accordingly, the Joint Committee had filed its report dated 07.10.2022 after field verification. Field verification was undertaken for 33 group housing projects out of 63 projects wherein only 25 projects were found drawing water illegally. It had recommended dismantling of bore wells set up without permission, levy of compensation for illegal withdrawal of ground water in accordance with



Notification dated 24.09.2020 of Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation, Central Ground Water Authority, Government of India. The Joint Committee had further recommended for the Project Proponent to maintain proper log book regarding the source and quantity of water consumption. Further, it was recommended that the under construction projects should use only STP treated water.

3. That thereafter, the matter was heard on 15.11.2022 wherein this Hon'ble Tribunal directed for the sealing of all illegal operating bore wells and recovery of interim/floor level compensation of 0.5% of the project cost from the Project Proponents for the illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. The Joint Committee was further directed to consider the data and view point of the Project Proponents, if any filed. Further, the Report of status of compliance was also directed to be filed by the UP State PCB.
4. That accordingly, the UPPCB filed its compliance report on 15.05.2023 on behalf of the Joint Committee, as required by the order of this Hon'ble Tribunal dated 15.11.2022 wherein it had observed that out of remaining 30 projects (from the total 63 projects), 16 were illegally drawing groundwater summing up to total 41 projects illegally extracting groundwater. The Joint Committee issued notices to all the defaulting units and imposed interim compensation totaling to about Rs. 76 crores on 38 builders out of 41 (**Pg No. 291-292 of Report dt. 15.05.2023**). In this, Lucky Palm Valley project, Novel Valley and Sindhuja Greens Village were not included for interim compensation nor included for final compensation due to lack of records.
5. That thereafter, a supplementary compliance report dated 30.06.2023 was filed wherein the final compensation for the 41 defaulting projects was calculated by the Joint Committee. The final compensation levied were only for 38 out of 41 defaulting projects which totaled to about Rs. 230 cr.



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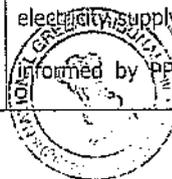
**Objections To The Compliance Report Dated 15.05.2023 And  
Supplementary Compliance Report Dated 30.06.2023:**

6. That the Applicants would like to raise the following objections to the compliance report dated 15.05.2023 and supplementary compliance report dated 30.06.2023:
7. That the supplementary compliance report dated 30.06.2023 had mentioned calculation of final compensation by the Joint Committee for the 41 defaulting projects as required by the order dated 15.11.2022 passed by this Hon'ble Tribunal. However, the Joint Committee did not calculate the total compensation on the projects (Pg. 313 of Paperbook) given in the table below with reasons mentioned by them. The Applicants submit their objections to the reasoning provided in the Reports:

S.N	Name and Address of Project	Interim compensation levied or not (As per pg. 291-292 of paperbook)	Reason for not levying compensation (as mentioned in the Report)	Objections of the Applicants
1	Ajnara Homes (APV Realty Ltd.) Plot No. GH-03, Sector-16B, Greater West, Uttar Pradesh	Yes- Rs. 1.84 cr.	No records available regarding water consumption and borewell installation	It is not a valid ground from exemption of the calculation of the environmental compensation for the extraction of groundwater
2	Ajnara Le Garden (Ajnara Realtech Limited), GH-02, Sector-16B, Greater Noida West (Phase-1, Tower D,E,F,G)	Yes- Rs. 1.01cr.	No records available regarding water consumption and borewell installation	It is not a valid ground from exemption of the calculation of the environmental compensation for the



				extraction of groundwater
3	Gaur City Mall, Plot No.C-1B/ GH-01, sector-4, Gr. Noida	Yes- Rs. 3.26 cr.	It was informed by PP that the project has obtained permission from UPGWD for abstraction of ground water through 01 bore well, copy of same is attached	1. No copy of the NOC granted to the project has been attached. Further, the NOC granted to the project is violating Section 12 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 which prohibits any new well for commercial, industrial, infrastructural and bulk use within the notified areas.
4	Gaur City-1, GH-01, Sector-4, Gr. Noida	Yes- Rs. 4 cr.	1. As per information provided by PP, 07 operational Tubewells/ Borewells are established by GNIDA and no ground water abstraction is being done by PP itself. 2. During joint visit it was found that out of total 18 bore wells, 11 bore wells (not energized) were found without pump and electricity supply. It was informed by PP that all	The report had failed to mention whether GNIDA had indeed installed bore wells in the premises of the said projects of the Project Proponents or not. However, in fact, if the GNIDA had indeed installed bore wells at Gaur Builder projects then whether these were exclusively meant for



			these bore wells were used for Geotechnical Investigation i.e. to obtain information on the physical properties of soil earthworks and foundations at initial ground stage of project	consumption by Gaur Builder projects have not been explained in the report along with water consumption data for all such operational bore wells.
5	Gaur City-2, GH-01, sector-16C, Gr. Noida	Yes- Rs. 6.5 cr.	<p>1. As per information provided by PP, 06 operational Tubewells/ Borewells are established by GNIDA and no ground water abstraction is being done by PP itself.</p> <p>2. During joint visit it was found that out of total 25 bore wells, 19 bore wells (not energized) were found without pump and electricity supply. It was informed by PP that all these bore wells were used for Geotechnical Investigation i.e. to obtain information on the physical properties of soil earthworks and foundations at initial ground stage of project</p>	<p>The report had failed to mention whether GNIDA had indeed installed bore wells in the premises of the said projects of the Project Proponents or not.</p> <p>However, in fact, If the GNIDA had indeed installed bore wells at Gaur Builder projects, then whether these were exclusively meant for consumption by Gaur Builder projects have not been explained in the report along with water consumption data for all such operational bore wells.</p>



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6	Gaur Saundaryam, Plot No- GH-05C, Techzone-IV, Gr. Noida	Yes- Rs. 2.9 cr.	1. It was informed by PP that project has obtained permission from UPGWD for abstraction of ground water through 01 bore well, copy of same is attached.  2. During joint visit it was found that out of total 09 bore wells, 08 bore wells (not energized) were found without pump and electricity supply. It was informed by PP that all these bore wells were used for Geotechnical Investigation i.e. to obtain information on the physical properties of soil earthworks and foundations at initial ground stage of project	1. No copy of the NOC from the UPGWD has been annexed in the report.
7	Gulshan Bellina (GULSHAN HOMZ PRIVATE LIMITED), Plot No GH-02/A, Sector 16, Greater Noida	Yes- Rs. 2.32 cr.	It was informed by PP that project has obtained permission from UPGWD for abstraction of ground water through 01 bore well, copy of same is attached	No copy of the NOC from the UPGWD has been annexed in the report.
8	La Residentia (Promoter- M/s La Residentia Developer Pvt. Ltd), GH 06A,sector-	Yes- Rs. 2.71 cr.	No information provided	It is not a valid ground from exemption of the calculation of the environmental compensation for the



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	Techzone-4, Gr. Noida			extraction of groundwater
9	Lucky Palm Valley, Khasra No. 784, Vill- Bisrakh, near Stellar jeevan, Sector-1, Gr. Noida west.	No- reason not mentioned	Not Available in office record	It is not a valid ground from exemption of the calculation of the environmental compensation for the extraction of groundwater
10	Novel Valley (AKG Infra Pvt. Ltd.), Khasra No. 288, 290, 299, 302, Village Shahberi, Near Sector-16B, Greater Noida	No- reason not mentioned	Not Available in office record	It is not a valid ground from exemption of the calculation of the environmental compensation for the extraction of groundwater
11	Sindhurja Greens Village- Vaidpura, Near Sector-10, Greater Noida, Uttar Pradesh	No- reason not mentioned	Not Available in office record	It is not a valid ground from exemption of the calculation of the environmental compensation for the extraction of groundwater

**I. No exemption could have been granted to the Project Proponents**

based on lack of available records:

8. That 6 out of 41 defaulting projects mentioned under Sr. No. 1, 2, 8-11 (Item no.s 6, 7, 28, 29, 35 & 39 of the Supplementary Compliance Report dt. 30.06.2023) from the above-mentioned table, namely Anjana Homes, Anjana Le Garden, La Residentia, Lucky Palm Valley, Novel Valley and Sindhurja Greens,



respectively, were exempted from the total calculation of the final compensation due to lack of records available regarding water consumption and bore well installation, etc. It was stated at the end of the table of the Supplementary Compliance Report (**Pg No. 315 of Paperbook**) that *"06 projects, out of total 41 projects, no information regarding water consumption and bore well installation etc. is available in the records, which are mentioned at serial numbers 6, 7, 28, 29, 35, 39."* Therefore, no environmental compensation were calculated for these projects.

9. That the Applicants submit that it is not a valid ground from exempting the said projects from imposing environmental compensation to the said 6 defaulting projects violating the law.

**II. Joint Committee has not conducted independent verification that the bore wells installed at the site of projects by Gaur Builders were by GNIDA:**

10. That the projects in Sr. No. 4, 5 and 6 of the above-mentioned table, namely Gaur City-1, Gaur City-2 and Gaur Saundaryam, respectively, whose project proponent is Gaur Builders (Respondent No. 9), were exempted from the calculation of environmental compensation on the ground that the number of bore wells found in their projects were installed by the Greater Noida Industrial Development Authority (GNIDA) itself and not by the project proponents.
11. That the Applicants humbly submit that while exempting Gaur Builder projects from calculation of environmental compensation which has numerous bore wells in their premises, the Joint Committee had failed to conduct independent verification that whether GNIDA had indeed installed bore wells in the premises of the said projects of the Project Proponents or not. Rather, the Committee has relied upon the representations sent by the Respondent No. 9 in the meeting held by the Joint Committee dated 16.01.2023 for the disposal of representations received from the Project Proponents, in compliance of order by this Hon'ble Tribunal dated 15.11.2022 (**pg. 241-243 of the Paperbook**).



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12. That if in fact, if the GNIDA had indeed installed bore wells at Gaur Builder projects, then whether these were exclusively meant for consumption by Gaur Builder projects have not been explained in the report.

**III. NOC to Gaur City Mall granted contravenes Section 12 of UP Ground Water Act, 2019:**

13. That in Sr. 3, 6 and 7 of the previously mentioned table, taken from the supplementary compliance report dated 30.06.2023, projects Gaur City Mall, Gaur Saundaryam and Gulshan Belina, respectively, have claimed to be shown that they have obtained the relevant NOC from the UP Groundwater Department. However, the Report has failed to annex the said NOC to corroborate that the projects have obtained the NOC.
14. That the NOC granted to Gaur City Mall is in violation of Section 12 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 which prohibits any new well for commercial, industrial, infrastructural and bulk use within the notified areas. The relevant portion of Section 12 is reiterated below:

*12. (1) No person or group of persons or institution or agency or establishment shall construct/sink any new well for Commercial, Industrial, Infrastructural and Bulk use Including construction of borings/tube-wells under Government Schemes within the Notified areas, except Government schemes for drinking water supplies and tree plantations. If anyone contravenes the provisions of this sub-section, he or she will be liable for punishment under Chapter-VIII. Such ban shall continue till the area is denotified by the State Government on advice of Uttar Pradesh State Ground Water Management and Regulatory Authority on the basis of new Ground Water Resource Estimation Report or significant improvement in declining trend of urban ground water levels after seeking approval from the State Government. (2) Extraction, sale and supply of raw/unprocessed/untreated ground water in Notified Areas by a person or class of persons or institution or agencies or any other establishment for the purpose of commercial/bulk uses will not be allowed and such an act will be punishable under Chapter-VIH. For ensuring and achieving sustainability of ground water resources in the Notified areas, Ground Water Security Plans shall be prepared for systematic implementation in such manner as may be prescribed.*

15. It is submitted that the said project is located in Bisrakh block of Greater Noida which is considered to be an 'Over-Exploited' block as categorized by the Central Ground Water Board (CGWB) in its Assessment of Blocks 2020. Further, it is also a 'Notified' block as per classification of the UP State. Therefore, the said NOC



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granted to the Gaur City mall contravenes Section 12 of the UP Ground Water Act, 2019 which the Joint Committee has failed to note in its reports.

**IV. Violation of GNIDA to provide water supply to the projects:**

15. That the Report dated 15.05.2023 of the Joint Committee had annexed two letters dated 09.01.2023 and 24.03.2023 (**Page No.s 235-238 of Paperbook**) which had mentioned that the bore wells of total 14 projects could not be sealed with the reasons stated that no water supply was being provided by the GNIDA which is violative of Section 6(1)(e) of the UP Industrial Area Development Act, 1976.
16. That the Section 6 of the UP Industrial Area Development Act, 1976 states the functions of the Authorities under which Section 6(1)(e) mentions providing amenities as one of the functions of the Authority. Here, the term 'amenities' have been defined under Section 2(a) of the said Act, which includes 'water supply' as one of the amenities. The relevant portion of Section 2(a) and Section 6(1)(e) is reproduced below:

Section 2(a):

*"Amenities' include roads, **water supply**, street lighting and power supply, sewerage, drainage, collection treatment and disposal of industrial waste and town refuse and such other community facilities, services or conveniences as the State Government may, by notification, specify to be an amenity for the purposes of this Act:*

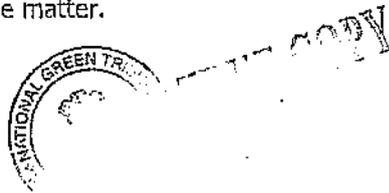
Section 6(1)(e):

*6. (1) The object of the Authority shall be to secure the planned development of the industrial development area.*

...

*(e) to provide amenities;"*

17. That it is clear from the above, that the onus of providing water supply from construction, completion and habitation is upon the GNIDA through its own resources. From the aforesaid, the GNIDA is duty-bound to provide water supply to the residents and to housing projects at the time of sanctioning such projects. Therefore, considering the sensitivity of the issue, the response from the GNIDA is crucial for the proper adjudication of the matter.



**V: All the illegally operating bore wells must be sealed effective immediately:**

18. That according to the order dated 15.11.2022, this Hon'ble Tribunal had directed for all the illegally operating bore wells to be sealed. The relevant portion from the said order is reproduced below:

*"11. Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. ..."*

19. That according to the Compliance Report dated 15.05.2023, it is stated that the Committee has sealed 12 projects out of 41 illegally operating projects. Further, 10 projects have dismantled their bore wells, 03 projects have obtained NOC for ground water abstraction and rest 16 projects have submitted their representation to District Magistrate, Gautam Buddh Nagar, regarding insufficient water supply/no water supply by Authority (**Page No. 229 of Paperbook**). The relevant portion of the Report is reiterated below:

*"2. Out of 63 projects, in 41 projects illegal bore wells have been identified during inspections, in which Committee formed under Chairmanship of ADM(E), Gautam buddh Nagar vide letter dated 30-11-2022 (a copy of which is annexed as Annexure -1) in continuation to the previously formed committee vide letter dated 18.07.2022, has sealed bore wells in 12 projects and 10 projects have dismantled their bore wells, 03 projects have obtained NOC for ground water abstraction and rest 16 projects have submitted their representation to District Magistrate, Gautam buddh Nagar, regarding insufficient water supply/no water supply by Authority (a copy of which is annexed as Annexure-2)."*

That therefore, the Applicants humbly submit that apart from levying EC on all violating projects, illegal bore wells not sealed so far should be sealed immediately



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in compliance of order of this Hon'ble Tribunal dated 15.11.2022 and in the interest of protecting further depletion of groundwater in the area.

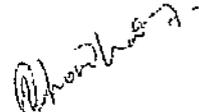
**VI. Compensation imposed on the defaulting projects:**

15. That the Applicants humbly submit that there is no valid ground for exempting the 11 afore-mentioned projects from environmental compensation if the interim compensation has already been levied on such projects. Further, it has not been made clear in the Supplementary Report whether the projects have paid the interim environmental compensation or not.
16. That apart from the above submissions, the Applicants submit that the current action taken on orders of the Hon'ble Tribunal be extended to all private developers in Gr Noida/Noida who are illegally extracting groundwater at construction & post-completion stage.
17. That therefore, the Hon'ble Tribunal, in the interest of justice may consider the above submissions and objections on behalf of the Applicants for further adjudication of the matter.

THROUGH



RITWICK DUTTA



RAHUL CHOUDHARY  
ADVOCATES

COUNSELS FOR THE APPLICANT

N-73, Lower Ground Floor

Greater Kailash-I,

New Delhi- 110048

Phone:- 9312407881

Email:- [dclaw160@gmail.com](mailto:dclaw160@gmail.com)

Place:- New Delhi

Dated:- 12.07.2023



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# DEVENDRA KUMAR

208

All Kinds of Building Material & Earth Movers  
 Add.: VIII- Jewar, Greater Noida, West Gautam Budh Nagar (U.P.)

No 01

Date 10/12/17

M/S. Trident Technologies Pvt Ltd  
 Plot No. 5B, Sec. 11, G.Noida Dist.

No.	Particulars	Qty	Rate	Rs. Amount	P.
	STP water lift for 1000 STP plant to Trident Embassy for 1000 1/3/17 to 31/7/17				
	Total tank = 106 Tank/1000 RS month = 931 Tank	931 No	300/-	279300/-	

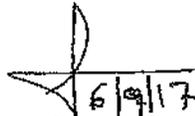
Rs. in words. Two Lac Sixty Nine  
 Thousand Three Hundred only.

Total 279300/-  
 For DEVENDRA KUMAR  
 E. & O. E. Auth. Signatory

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NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITYSTATEMENT OF ISSUING TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123 FOR MONTHS MARCH TO JULY-2017

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	TREATED WATER PURCHASED	PERIOD OF STATEMENT		TREATED WATER LIFTED QTY.	BALANCE QTY	STP LOCATION
1	1502	29.07.16	27	M/S TRIDENT INFRAHOUSES PVT. LTD.	GH-5B, SECTOR-01, GR.NOIDA	50000.00	10000 KL	11.03.2017	14.03.2017	545 KL	0	123
2	1559	08.05.17	30	M/S TRIDENT INFRAHOUSES PVT. LTD.	GH-05B, SEC-01, GR. NOIDA	50000.00	10000 KL	16.05.2017	31.07.2017	4100 KL	5890 KL	123
<b>TOTAL</b>						<b>100000.00</b>	<b>20000 KL</b>			<b>4645 KL</b>	<b>5890 KL</b>	

  
JE 6/9/17

  
DA 6/7/17

  
APE (V)

  
PE (Jal) Revenue

  
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2229

HARE KRISHNA  
Bill/Cash Memo

Mob. 9971548649

# DEVENDRA KUMAR

210

All Kinds of Building Material & Earth Movers

Add.: Vill- Jewar, Greater Noida, West Gautam Budh Nagar (U.P.)

Bill No. 02

Date: 26/02/18

M/S Trident Infracon Pvt. Ltd.  
Site Plot No. 05B Sector-1 G.M.

No.	Particulars	Qty	Rate	Rs. Amount	P.
1-	TREATED WATER CSTP 01/08/2017 to 28/11/2017	5890kl			
		1178 Tanker	@ 300/-	3,53,400/-	
Rs. in words.....					
			Total	3,53,400/-	
E. & O. E.			For DEVENDRA KUMAR Auth. Signatory		

*[Signature]*  
26/02/18

*[Signature]*  
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**NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY**  
**STATEMENT OF TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123 MONTHS OF AUGUST TO NOVEMBER-2017**

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	TREATED WATER PURCHASED	PERIOD OF STATEMENT		TREATED WATER LIFTED QTY.	BALANCE QTY.	STP LOCATION
1	1459	05.05.17	30	M/S TRIDENT INFRAHOMES PVT LTD	GH-05B, SEC-01, GR NOIDA	50000.00	10000 KL	01.08.2017	29.11.2017	5840 KL	NIL	

*Amrady*

JE

*DA*

DA

*7/2/18*

APE

PE (Jal) Revenue

*16*  
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2231

HARE KRISHNA  
Bill/Cash Memo

Mob. 9971548649

# DEVENDRA KUMAR

Q12

All Kinds of Building Material & Earth Movers

Add.: VIII- Jewar, Greater Noida, West Gautam Budh Nagar (U.P.)

Bill No 04

Date 02/05/18

MIS Trident Infrahomes Pvt. Ltd.

No.	Particulars	Qty	Rate	Rs. Amount	P.
	STP treated water (4715 KL)	943 Tanks	300/-	2,82,900/-	

2,82,900/-  


Rs. in words Two lakh - eighty two thousand seven hundred only.

Total 2,82,900/-

For DEVENDRA KUMAR

E. & O. E.

  
Auth. Signatory

  
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213

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITYSTATEMENT OF TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123 MONTHS OF DECEMBER-2017 TO MARCH-2018

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	TREATED WATER PURCHASED	PERIOD OF STATEMENT		TREATED WATER LIFTED QTY.	BALANCE QTY.	STP LOCATION
1	1581	18.01.18	32	M/S TRIDENT INFRAHOMES PVT LTD	GH-05B, SEC-01, GR. NOIDA	50000.00	10000 KL	20.01.2018	31.03.2018	4715 KL	5285 KL	123



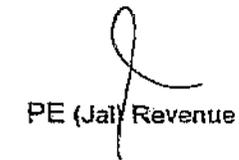
JE



DA 2014



APE



PE (Jal) Revenue



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# DEVENDRA KUMAR

219

All Kinds of Building Material & Earth Movers

Add.: VIII- Jewar, Greater Noida, West Gautam Budh Nagar (U.P.)

Bill No **05**

Date: 12/09/2018

M/S Trident Infrastructure Pvt. Ltd.

No.	Particulars	Qty	Rate	Rs. Amount	P.
11	277 Treated water (5285 KL)	1057 Tankers	300/-	3,17,100/-	
Rs. in words <u>Three Lacs Seventeen Thousand and</u> <u>one hundred and eighty only</u>			Total	3,17,100/-	

E. & O. E.

For DEVENDRA KUMAR

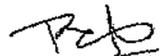
*Devendra Kumar*  
 Auth. Signatory

*Devendra Kumar*  
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**NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY**  
**STATEMENT OF SEWAGE TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123 FROM JANUARY TO JULY-2018**

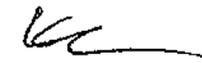
S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	SEWAGE TREATED WATER PURCHASED QTY.	PERIOD OF STATEMENT		SEWAGE TREATED WATER LIFTED QTY.	SEWAGE TREATED WATER BALANCE QTY.	STP LOCATION
1	1581	18.01.18	32	M/S TRIDENT INFRAOMIES PVT LTD	GH-05B SEC-01. GR. NOIDA	50000.00	10000 KL	20.01.2018	31.07.2018	10000 KL	NIL	123

  
Asstt. Manager

  
D.A. 29/8/18

  
Manager

Sr. Manager (Jsn) Revenue

  
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216

HARE KRISHNA  
Bill/Cash Memo

Mob. 9971548649

# DEVENDRA KUMAR

All Kinds of Building Material & Earth Movers

Add.: Vill. Jewar, Greater Noida, West Gautam Budh Nagar (U.P.)

Bill No 06

Date: 2/12/14

M/S. Trident Infracones Pvt. Ltd.

No.	Particulars	Qty	Rate	Rs. Amount	P.
11	STP treated water lifted 3 Months (46600L)	932 Tank	3000/-	2746000/-	
Rs. in words. Two lac seventy nine Thousand six hundred only.			Total	2,74,600/-	

E. & O. E.

For DEVENDRA KUMAR

Auth. Signatory

S.No.	1
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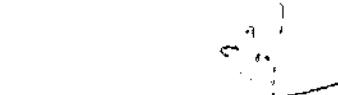
**NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY****STATEMENT OF SEWAGE TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123 FROM AUGUST TO OCTOBER-2018**

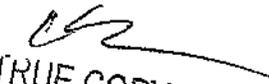
S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	SEWAGE TREATED WATER PURCHASED QTY.	PERIOD OF STATEMENT		SEWAGE TREATED WATER LIFTED QTY.	SEWAGE TREATED WATER BALANCE QTY.	STP LOCATION
1	1648	31.07.18	33	M/S TRIDENT INFRAHOMES PVT. LTD.	GH-05B, SECTOR-01, GR. NCIDA	50000.00	10000 KL	01.08.2018	31.10.2018	4660 KL	2040 KL	123

  
Asstt. Manager

  
D.A.

  
Manager

  
Sr. Manager (Jal) Revenue

  
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To  
Regional Officer,  
UP Pollution Control Board,  
Gautam Budh Nagar,  
Greater Noida, U.P

Date: 04/03/2022

Subject - Submission of Periodic Monitoring Reports (Quarterly) (Air, water) for the Group Housing Project " Trident Embassy" established by M/s Trident Infra Homes Private Limited located at Plot.-5-B, Sector-1, Greater Noida, U.P.

Ref No.:

CTO (Air) NOC: 116016/U PPCB/GreaterNoida(U PPCBRO)/CTO/air/GREATER NOIDA/2020 Dated: 01/02/2021

CTO (Water) NOC: 116066/U PPCB/GreaterNoida(U PPCBRO)/CTO/ water/GREATER NOIDA/2020 Dated: 26/01/2021

Respected Sir,

We are hereby submitting the analysis reports on the basis of samples collected from the Group Housing Project of M/s Trident Infra Homes Pvt. Ltd in the month of February, 2022. The enclosed reports manifest the proper functioning of operational plant & machinery at the site as all the parameters are under the prescribed limits of CPCB.

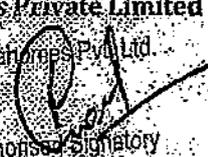
Kindly consider the same.

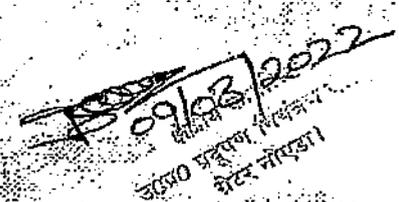
Thanking you,

Regards,

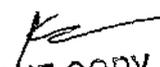
For Trident Infra Homes Private Limited

For Trident Infra Homes Pvt. Ltd.

  
Authorized Signatory  
(Authorized Signatory)

  
09/03/2022  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
ग्रेटर नोएडा

TRIDENT INFRAHOMES PRIVATE LIMITED  
Corporate Office : H-5B Sector-63 Noida 201301

  
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# ARIHANT ANALYTICAL LABORATORY PVT. LTD.

AN ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 (OHSAS) CERTIFIED LABORATORY

272, Phase-IV, Sec-57, HSIIDC, Kundli, Sonapat-131028 (Haryana)

Ph. : 7082301442, 9250014551 Email : aalkundli@gmail.com

Website : www.aalkundli.com

## TEST CERTIFICATE

Page 1 of 1

<b>Issued To:</b>	<b>M/s Apjinka Solutions &amp; Technologies Pvt. Ltd.</b> A-48, Ground Floor, Tapovan Building, Sector-64, Noida - 201 301 (UP)	<b>Report No.</b>	AAL WQT-20220226002
<b>Sample Description:</b>	One Sample described as STP Inlet Water, was received.	<b>Date of Receiving:</b>	26/02/2022
<b>Name of Project:</b>	M/s Trident Infrahomes Pvt. Ltd. Plot No. 5B, Sector-1, Greater Noida Dist. GB Nagar (UP)	<b>Date of Starting:</b>	26/02/2022
		<b>Date of Completion:</b>	02/03/2022
		<b>Date of Reporting:</b>	02/03/2022
		<b>Sample Quantity:</b>	1 Ltr
		<b>Sample Packing Condition:</b>	Plastic Bottle
		<b>Sample Collected By:</b>	AAL

### TEST RESULT

S. No.	Test parameters	Unit	Results	Testing Method
1	pH Value		6.81	IS 3025(P-11)-1983
2	Total Dissolved Solids	mg/l	1360.0	IS 3025(P-16)-1984
3	Total Suspended Solids	mg/l	132.0	IS 3025(P-17)-1984
4	Oil & Grease	mg/l	3.6	IS 3025(P-39)-2021
5	Biochemical Oxygen Demand (BOD - 3 days at 27°C)	mg/l	108.0	IS 3025(P-44)-1993
6	Chemical Oxygen Demand (COD)	mg/l	317.0	IS 3025(P-58)-2006

**\*\*End of Report\*\***

**Ashutosh Srivastava**  
(SR. ANALYST)  
Authorised Signatory

- Note: 1. The Result Indicated above refer to the tested sample and listed test parameters only, endorsement of products is neither inferred nor implied.  
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## TEST CERTIFICATE

Page 1 of 1

<b>Issued To:</b>	M/s Aplinka Solutions & Technologies Pvt. Ltd. A-48, Ground Floor, Tapovan Building, Sector-64, Noida - 201 301 (UP)	<b>Report No.</b>	AAL WQT-20220226003
<b>Sample Description:</b>	One Sample described as STP Outlet Water, was received.	<b>Date of Receiving:</b>	26/02/2022
<b>Name of Project:</b>	M/s Trident Infrahomes Pvt. Ltd. Plot No.5B, Sector-1, Greater Noida Dist. GB Nagar (UP)	<b>Date of Starting:</b>	26/02/2022
		<b>Date of Completion:</b>	02/03/2022
		<b>Date of Reporting:</b>	02/03/2022
		<b>Sample Quantity:</b>	1 Litre
		<b>Sample Packing Condition:</b>	Plastic Bottle
		<b>Sample Collected By:</b>	AAL

### TEST RESULT

S. No.	Test parameters	Unit	Results	Limits as per Environment (Protection) Rules, 1986 Schedule-VI for General Standard of Inland Surface Water	Testing Method
1	pH Value		7.67	5.5 - 9.0	IS 3025(P-11)-1983
2	Total Dissolved Solids	mg/l	752.0		IS 3025(P-16)-1984
3	Total Suspended Solids	mg/l	18.0	100 Max.	IS 3025(P-17)-1984
4	Oil & Grease	mg/l	<2.0	10 Max.	IS 3025(P-39)-2021
5	Biochemical Oxygen Demand (BOD - 3 days at 27°C)	mg/l	15.5	30 Max.	IS 3025(P-44)-1993
6	Chemical Oxygen Demand (COD)	mg/l	73.0	250 Max.	IS 3025(P-58)-2006

\*\*End of Report\*\*

Ashutosh Srivastava  
(SR ANALYST)  
Authorised Signatory

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Page 1 of 1

**Issued To:** M/s Aplinka Solutions & Technologies Pvt. Ltd.  
A-48, Ground Floor, Tapovan Building, Sector-64,  
Noida - 201 301 (UP)

**Report No.** AAL/ENV-20220226001

**Sample Description:** D G Stack Emission  
**Date of Monitoring:** 26/02/2022  
**Name of Project:** M/s Trident Infrahomes Pvt. Ltd.  
Plot No.5B, Sector-1, Greater Noida  
Dist. GB Nagar (UP)

**Date of Receiving:** 26/02/2022  
**Date of Starting:** 26/02/2022  
**Date of Completion:** 02/03/2022  
**Date of Reporting:** 02/03/2022  
**Sampling Done By:** AAL

## TEST RESULT

Plant/Section	D G Section
Stack Identification	Stack Attached to D G
Source of Emission	D G Set
Capacity	625 KVA
Type of Stack	Metal
Diameter of Stack	300mm
Height of Stack from Ground Level	85m
Height from Roof Level	2m
Height at Which Sampling Port	85m
Product Manufacturing	Residential Society
Type of Fuel Used	HSD
Normal Operating Schedule	As per requirement
Duration of Monitoring	30 min.
Emission Control (if any)	Nil
<b>Observations</b>	
Ambient Temperature (°C)	24
Stack Temperature (°C)	217
Velocity (m/s)	12.9
Quantity of emission (Nm <sup>3</sup> /hr.)	1943.3

S. No.	Test Parameter	Unit	Results	Limits as per EPA 1986	Test Methods
1	Particulate Matter (as PM)	g/kw-hr	0.13	≤ 0.2	IS 11255(P-1)-1985
2	Sulphur Dioxide (as SO <sub>2</sub> )	g/kw-hr	0.27	NS	IS 11255(P-2)-1985
3	Oxides of Nitrogen + Hydrocarbon (as NO <sub>x</sub> +HC)	g/kw-hr	1.18	≤ 4.0	IS 11255(P-7)-2005 + AAL/SOP/ENV-020
4	Carbon Monoxide (as CO)	g/kw-hr	0.65	≤ 3.5	IS 13270-1992

**\*\*End of Report\*\***

Dr. D.R. Sharma  
Gen. Manager (Q&T)  
Authorised Signatory

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## TEST CERTIFICATE

Page 1 of 1

Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.  
A-48, Ground Floor, Tapovan Building, Sector-64,  
Noida - 201 301 (UP)

Report No. AAL ENV-20220226002

Date of Receiving: 26/02/2022

Date of Starting: 26/02/2022

Sample Description: D G Stack Emission

Date of Completion: 02/03/2022

Date of Monitoring: 26/02/2022

Date of Reporting: 02/03/2022

Name of Project: M/s Trident Infrahomes Pvt. Ltd.,  
Plot No.5B, Sector-1, Greater Noida  
Dist. GB Nagar (UP)

Sampling Done By: AAL

## TEST RESULT

Plant/Section	: D.G Section
Stack Identification	: Stack Attached to D G
Source of Emission	: D G Set
Capacity	: 1010 KVA
Type of Stack	: Metal
Diameter of Stack	: 300mm
Height of Stack from Ground Level	: 85m
Height from Roof Level	: 2m
Height at Which Sampling Port	: 85m
Product Manufacturing	: Residential Society
Type of Fuel Used	: HSD
Normal Operating Schedule	: As per requirement
Duration of Monitoring	: 30 min.
Emission Control (if any)	: Nil
<b>Observations</b>	
Ambient Temperature (°C)	: 24
Stack Temperature (°C)	: 273
Velocity (m/s)	: 14.3
Quantity of emission (Nm <sup>3</sup> /hr.)	: 1933.3

S. No.	Test Parameter	Unit	Results	Limits as per EPA 1986	Test Methods
1	Particulate Matter (as PM) At 15% O <sub>2</sub>	mg/Nm <sup>3</sup>	61.6	75	IS 11255(P-1)-1985
2	Sulphur Dioxide (as SO <sub>2</sub> )	mg/Nm <sup>3</sup>	17.5	NS	IS 11255(P-2)-1985
3	Oxide of Nitrogen (as NO <sub>x</sub> ) At 15% O <sub>2</sub>	ppmv	341.5	710	IS 11255(P-7)-2005
4	Carbon Monoxide (as CO) At 15% O <sub>2</sub>	mg/Nm <sup>3</sup>	71.4	150	IS 13270-1992
5	Non Methane Hydrocarbon (as C) At 15% O <sub>2</sub>	mg/Nm <sup>3</sup>	38.2	100	AAL/SOP/ENV-020

NS\* Not Specified

\*\*End of Report\*\*

Dr. D.R. Sharma  
Gen. Manager (Q&T)  
Authorised Signatory

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To  
Regional Officer,  
UP Pollution Control Board,  
Gautam Budh Nagar,  
Greater Noida, U.P

Date:

Subject - Submission of Periodic Monitoring Reports (Quarterly) (Air, water) for the Group Housing Project " Trident Embassy" established by M/s Trident Infra Homes Private Limited located at Plot.-5-B, Sector-1, Greater Noida, U.P.

Ref No.:

CTO (Air) NOC: 116016/UPPCB/GrèaterNoida(UPPCBRO)/CTO/air/GREATER NOIDA/2020 Dated: 01/02/2021

CTO (Water) NOC: 116066/UPPCB/GreaterNoida(UPPCBRO)/CTO/ water/GREATER NOIDA/2020 Dated: 26/01/2021

Respected Sir,

We are hereby submitting the analysis reports on the basis of samples collected from the Group Housing Project of M/s Trident Infra Homes Pvt. Ltd in the month of May, 2022. The enclosed reports manifest the proper functioning of operational plant & machinery at the site as all the parameters are under the prescribed limits of CPCB.

Kindly consider the same.

Thanking you,

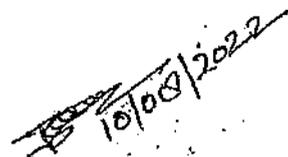
Regards,

For Trident Infra Homes Private Limited

Trident Infra Homes Pvt. Ltd.

  
Auth. Sign.

(Authorised Signatory)



TRIDENT INFRAHOMES PRIVATE LIMITED

Corporate Office: H-58, Ground Floor, Sector-63, Noida - 201301, Uttar Pradesh (India)  
Registered Office: 910, Prakashdeep Building, 7 Tolstoy Marg, New Delhi - 110001 (India)

  
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2243

224

**CHEMICAL****ANALYSIS LAB**NABL ACCREDITED, ISO 9001:2015 CERTIFIED TESTING LABORATORY  
ISO/IEC : 17025:2017

B-32, Shyam Park Ext.  
(Near Lal Chand School) Sahibabad  
Ghaziabad (NCR)  
Mob.: 9911777525, 8800646952  
Email: labchemi@yahoo.in  
Web: www.dpsgs.biz

**TEST REPORT**

Description of Sample: - DG Stack for 625 KVA  
N./J.W.:- Group Housing Project "Trident Embassy"  
Sample Collection from:- Plot no- 5B, Sector I, Greater Noida, U.P.201301  
Sample Collected & Submitted by:- Client Representative  
Issued to:-

M/s Trident Infrahomes Pvt. Ltd.

Report No.: -CAL/A/144(113)/2022  
Date of Report: - 24/05/2022  
Date of Analysis: - 17/05-24/05/2022  
Date of Collection: - 16/05/2022

S.No.	Parameters	Units	Test Value	Limits as per EPA Act. 1986	Test Method
1.	Particulate Matter	g/kw-hr	0.12	0.2 Max.	IS 11255 (Part-1)
2.	Sulphur Dioxide	mg/Nm <sup>3</sup>	14.9	-	IS 11255 (Part-2)
3.	NOx +HC	g/kW-hr	2.3	4.0 Max.	IS 11255 (Part-7)/ GC-FID
4.	Carbon monoxide (as CO)	g/kw-hr	0.89	3.5 Max.	USEPA Method No. 10

Authorized Signatory  
Quality Manager

\*\*\*END OF REPORT\*\*\*

**Note:**

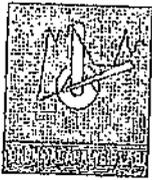
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# CHEMICAL ANALYSIS LAB

NABL ACCREDITED, ISO 9001:2015 CERTIFIED TESTING LABORATORY  
ISO/IEC : 17025:2017

B-32, Shyam Park Ext.  
(Near Lal Chand School) Sahibabad  
Ghaziabad (NCR)  
Mob.: 9911777525, 8800646952  
Email: labchemi@yahoo.in  
Web: www.dpsgs.biz

## TEST REPORT

Description of Sample: - DG Stack for 1010 KVA

N.O.W.: - Group Housing Project "Trident Embassy"

Sample Collection from: - Plot no- 5B, Sector 1, Greater Noida, U.P.201301

Sample Collected & Submitted by: - Client Representative

Issued to:-

M/s Trident Infrahomes Pvt. Ltd.

Report No.: -CAL/A/144(114)/2022

Date of Report: - 24/05/2022

Date of Analysis: - 17/05-24/05/2022

Date of Collection: - 16/05/2022

Sr.No.	Parameters	Units	Test Value	Limits as per EPA Act. 1986	Method of Test
1	Particulate Matter (15% O <sub>2</sub> Correction)	mg/Nm <sup>3</sup>	32.5	75	IS 11255 (Part-1)
2	Sulphur Dioxide	mg/Nm <sup>3</sup>	28.54	Not Specified	IS 11255 (Part-2)
3	Nitrogen Dioxide (15% O <sub>2</sub> Correction)	ppmv	229.76	710	IS 11255 (Part-7)
4	Carbon monoxide (as CO) (15% O <sub>2</sub> Correction)	mg/Nm <sup>3</sup>	76.18	150	USEPA Method No. 10
5	Non-Methane Hydrocarbon (NMHC) (15% O <sub>2</sub> Correction)	mg Nm <sup>3</sup>	18.58	100	GC-FID

Authorized Signatory

Quality Manager

\*\*\*END OF REPORT\*\*\*



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ISO/IEC : 17025:2017

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(Near Lal Chand School) Sahibabad  
Ghaziabad (NCR)  
Mob.: 9911777525, 8800646952  
Email: labchemi@yahoo.in  
Web: www.dpsgs.biz

## TEST REPORT

Description of sample: - STP (Outlet Water) 475 KLD  
N.O.W.:- Group Housing Project "Trident Embassy"  
Sample Collection from:- Plot no- 5B, Sector I, Greater Noida,  
U.P.201301  
Sample Collected & Submitted by:- Client Representative  
Issued to:-

M/s Trident Infrahomes Pvt. Ltd.

Report No.: -CAL/A/144(116)/2022  
Date of Report: - 24/05/2022  
Date of Analysis: - 17/05-24/05/2022  
Date of Collection: - 16/05/2022

Sr. No.	Test Parameters	Unit	Test value	Requirement as per CPCB Guideline (Inland Surface water)	Test Method
1.	pH	-	6.9	5.5-9.0	IS :3025 Pt 11-1983
2.	Chemical Oxygen Demand (COD)	mg/l	81	250	IS: 3025Pt 58-2006
3.	Biochemical Oxygen Demand (BOD)	mg/l	24	30	IS: 3025Pt 44-1993
4.	Total Suspended Solid (TSS)	mg/l	29	100	IS: 3025Pt 17-1984
5.	Oil & Grease	mg/l	<2.0	10	IS :3025 Pt 39-1991

Authorized Signatory  
Quality Manager

\*\*\*END OF REPORT\*\*\*



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Email: labchemi@yahoo.in  
Web: www.dpsgs.biz

## TEST REPORT

Description of sample: - STP (Inlet Water) 475 KLD  
N.O.W.: - Group Housing Project "Trident Embassy"  
Sample Collection from: - Plot no- 5B, Sector 1, Greater Noida,  
U.P. 201301  
Sample Collected & Submitted by: - Client Representative  
Issued to:-

M/s Trident Infrahomes Pvt. Ltd.

Report No.: - CAI/A/144(115)/2022  
Date of Report: - 24/05/2022  
Date of Analysis: - 17/05-24/05/2022  
Date of Collection: - 16/05/2022

Sr. No.	Test Parameters	Unit	Test value	Test Method
1.	pH	-	7.1	IS :3025 Pt 11-1983
2.	Chemical Oxygen Demand (COD)	mg/l	525	IS: 3025Pt 58-2006
3.	Biochemical Oxygen Demand (BOD)	mg/l	174	IS: 3025Pt 44-1993
4.	Total Suspended Solid (TSS)	mg/l	124	IS: 3025Pt 17-1984
5.	Oil & Grease	mg/l	4.2	IS :3025 Pt 39-1991

Authorized Signatory  
Quality Manager

\*\*\*END OF REPORT\*\*\*



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**TRIDENT**  
REALTY  
BUILDING THE NATION

**To**  
Regional Officer,  
UP Pollution Control Board,  
Gautam Budh Nagar,  
Greater Noida, U.P

**Date:**

**Subject - Submission of Periodic Monitoring Reports (Quarterly) (Air, water) for the Group Housing Project " Trident Embassy" established by M/s Trident Infra Homes Private Limited located at Plot-5-B, Sector-1, Greater Noida, U.P.**

**Ref No.:**

CTO. (Air) NOC: 116016/U PPCB/GreaterNoida(U PPCBRO)/CTO/air/GREATER NOIDA/2020 Dated: 01/02/2021

CTO (Water) NOC: 116066/U PPCB/GreaterNoida(U PPCBRO)/CTO/ water/GREATER NOIDA/2020 Dated: 26/01/2021

Respected Sir,

We are hereby submitting the analysis reports on the basis of samples collected from the Group Housing Project of M/s Trident Infra Homes Pvt. Ltd in the month of July, 2022. The enclosed reports manifest the proper functioning of operational plant & machinery at the site as all the parameters are under the prescribed limits of CPCB.

Kindly consider the same.

Thanking you,

Regards,

**For Trident Infra Homes Private Limited**

Trident Infra Homes Pvt. Ltd.

Auth. Sign.

(Authorised Signatory)

*[Handwritten Signature]*  
 BOARD MEMBER  
 UP POLLUTION CONTROL BOARD  
 GAUTAM BUDDH NAGAR  
 GREATER NOIDA

TRIDENT INFRAHOMES PRIVATE LIMITED

Corporate Office: H-58, Ground Floor, Sector-63, Noida - 201301, Uttar Pradesh (India)

Registered Office: 310, Prakashdeep Building, 7 Tolstoy Marg, New Delhi - 110001 (India)



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Ph. : 7082301442, 9250014551 Email : aalkundli@gmail.com

Website : www.aalkundli.com

## TEST CERTIFICATE

Page 1 of 1

<b>Issued To:</b>	M/s Aplinka Solutions & Technologies Pvt. Ltd. A-48, Ground Floor, Tapovan Building, Sector-64, Noida - 201 301 (UP)	<b>Report No.</b>	AAL ENV-20220707001
<b>Sample Description:</b>	D G Stack Emission.	<b>Date of Receiving:</b>	07/07/2022
<b>Date of Monitoring:</b>	07/07/2022	<b>Date of Starting:</b>	07/07/2022
<b>Name of Project:</b>	M/s Trident Infrahomes Pvt. Ltd, Plot No.5B, Sector-1, Greater Noida Dist. GB Nagar (UP)	<b>Date of Completion:</b>	12/07/2022
		<b>Date of Reporting:</b>	12/07/2022
		<b>Sampling Done By:</b>	AAL

### TEST RESULT

Plant/Section	D G Section
Stack Identification	Stack Attached to D G
Source of Emission	D G-Set
Capacity	625 KVA
Type of Stack	Metal
Diameter of Stack	300mm
Height of Stack from Ground Level	85m
Height from Roof Level	2m
Height at Which Sampling Port	85m
Product Manufacturing	Residential Society
Type of Fuel Used	HSD
Normal Operating Schedule	As per requirement
Duration of Monitoring	30 min.
Emission Control (if any)	Nil

### Observations

Ambient Temperature (°C)	37
Stack Temperature (°C)	292
Velocity (m/s)	16.5
Quantity of emission (Nm <sup>3</sup> /hr.)	21557

S. No.	Test Parameter	Unit	Results	Limits as per EPA 1986	Test Methods
1	Particulate Matter (as PM)	g/kw-hr	0.15	≤ 0.2	IS 11255(P-1)-1985
2	Sulphur Dioxide (as SO <sub>2</sub> )	g/kw-hr	0.22	NS	IS 11255(P-2)-1985
3	Oxides of Nitrogen + Hydrocarbon (as NO <sub>x</sub> +HC)	g/kw-hr	1.51	≤ 4.0	IS 11255(P-7)-2005 AAL/SOP/ENV-02C
4	Carbon Monoxide (as CO)	g/kw-hr	0.72	≤ 3.5	IS 13270-1992

\*\*\*End of Report\*\*\*

**Amtesh Kumar**  
**(SR ANALYST)**  
Authorised Signatory

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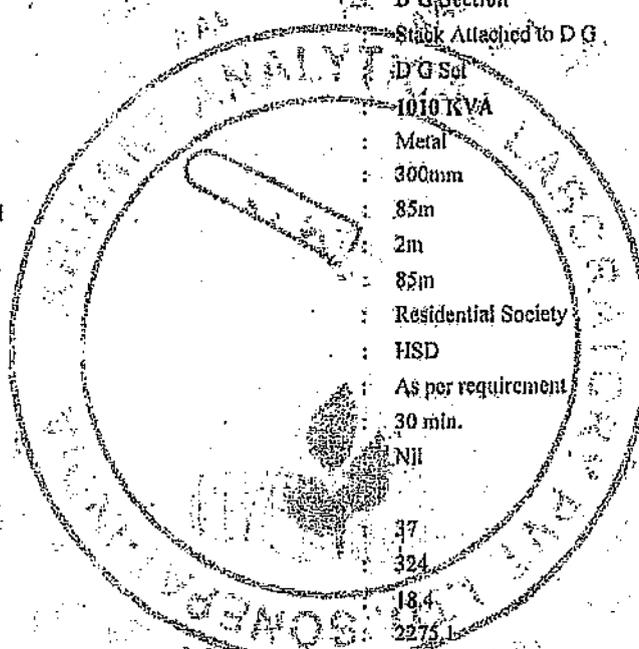
## TEST CERTIFICATE

Page 1 of 1

<b>Issued To:</b>	M/s Aplinka Solutions & Technologies Pvt. Ltd. A-48, Ground Floor, Tapovan Building, Sector-64, Noida - 201 301 (UP)	<b>Report No.</b>	AAL ENV-20220707002
<b>Sample Description:</b>	D G Stack Emission	<b>Date of Receiving:</b>	07/07/2022
<b>Date of Monitoring:</b>	07/07/2022	<b>Date of Starting:</b>	07/07/2022
<b>Name of Project:</b>	M/s Trident Infrahomes Pvt. Ltd. Plot No.5B, Sector-1, Greater Noida Dist. GB Nagar (UP)	<b>Date of Completion:</b>	12/07/2022
		<b>Date of Reporting:</b>	12/07/2022
		<b>Sampling Done By:</b>	AAL

### TEST RESULT

<b>Plant/Section</b>	D G Section
<b>Stack Identification</b>	Stack Attached to D G
<b>Source of Emission</b>	D G Set
<b>Capacity</b>	1010 KVA
<b>Type of Stack</b>	: Metal
<b>Diameter of Stack</b>	: 300mm
<b>Height of Stack from Ground Level</b>	: 85m
<b>Height from Roof Level</b>	: 2m
<b>Height at Which Sampling Port</b>	: 85m
<b>Product Manufacturing</b>	: Residential Society
<b>Type of Fuel Used</b>	: HSD
<b>Normal Operating Schedule</b>	: As per requirement
<b>Duration of Monitoring</b>	: 30 min.
<b>Emission Control (if any)</b>	: Nil
<b>Observations</b>	
<b>Ambient Temperature (°C)</b>	37
<b>Stack Temperature (°C)</b>	324
<b>Velocity (m/s)</b>	18.4
<b>Quantity of emission (Nm<sup>3</sup>/hr.)</b>	2275



S. No.	Test Parameter	Unit	Results	Limits as per EPA-1986	Test Methods
1	Particulate Matter (as PM <sub>10</sub> ) At 15% O <sub>2</sub>	mg/Nm <sup>3</sup>	68.5	75	IS 11255(P-1)-1985
2	Sulphur Dioxide (as SO <sub>2</sub> )	mg/Nm <sup>3</sup>	22.6	NS	IS 11255(P-2)-1985
3	Oxide of Nitrogen (as NO <sub>x</sub> ) At 15% O <sub>2</sub>	ppmv	391.5	710	IS 11255(P-7)-2005
4	Carbon Monoxide (as CO) At 15% O <sub>2</sub>	mg/Nm <sup>3</sup>	79.5	150	IS 13270-1992
5	Non Methane Hydrocarbon(as.C) At 15% O <sub>2</sub>	mg/Nm <sup>3</sup>	46.4	100	AAL/SOP/ENV-020

\*\*End of Report\*\*

Amit Kumar  
(SR ANALYST)  
Authorised Signatory

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Issued To:	M/s Aplinka Solutions & Technologies Pvt. Ltd. A-48, Ground Floor, Tapovan Building, Sector-64, Noida - 201 301 (UP)	Report No.	AAL WQT-20220707022
Sample Description:	One Sample described as, STP Inlet Water, was received.	Date of Receiving:	07/07/2022
		Date of Starting:	07/07/2022
Name of Project:	M/s Trident Infralimos Pvt. Ltd. Plot No.5B, Sector-1, Greater Noida Dist. GB Nagar (UP)	Date of Completion:	12/07/2022
		Date of Reporting:	12/07/2022
		Sample Quantity:	1 Litre
		Sample Packing Condition:	Plastic Bottle
		Sample Collected By:	AAL

### TEST RESULT

S. No.	Test parameters	Unit	Results	Testing Method
1	pH Value		7.36	IS 3025(P-11)-1983
2	Total Dissolved Solids	mg/l	1540	IS 3025(P-16)-1984
3	Total Suspended Solids	mg/l	1490	IS 3025(P-17)-1984
4	Oil & Grease	mg/l	3.2	IS 3025(P-39)-2021
5	Biochemical Oxygen Demand (BOD - 3 days at 27°C)	mg/l	114.0	IS 3025(P-44)-1993
6	Chemical Oxygen Demand (COD)	mg/l	346.0	IS 3025(P-58)-2006

\*\*End of Report\*\*

Ashutosh Srivastava  
(SR. ANALYST)  
Authorised Signatory

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Issued To:	M/s Aplinka Solutions & Technologies Pvt. Ltd. A-48, Ground Floor, Tapovan Building, Sector-64, Noida - 201 301 (UP)	Report No.	AAL WQT-20220707023
Sample Description:	One Sample described as STP Outlet Water, was received.	Date of Receiving:	07/07/2022
		Date of Starting:	07/07/2022
Name of Project:	M/s Trident Infrahomes Pvt. Ltd. Plot No.5B, Sector-1, Greater Noida Dist. GB Nagar (UP)	Date of Completion:	12/07/2022
		Date of Reporting:	12/07/2022
		Sample Quantity:	1 Litre
		Sample Packing Condition:	Plastic Bottle
		Sample Collected By:	AAL

### TEST RESULT

S. No.	Test parameters	Unit	Results	Limits as per Environment (Protection) Rules, 1986 Schedule-VI General Standard for Discharge of Polluted Surface Water	Testing Method
1	pH Value		7.53	5.5 - 9.0	IS 3025(P-11)-1983
2	Total Dissolved Solids	mg/l	816		IS 3025(P-16)-1984
3	Total Suspended Solids	mg/l	22.0	100 Max.	IS 3025(P-17)-1984
4	Oil & Grease	mg/l	<2.0	10 Max.	IS 3025(P-39)-2021
5	Biological Oxygen Demand (BOD) - 3 days at 27°C	mg/l	17.0	30 Max.	IS 3025(P-44)-1993
6	Chemical Oxygen Demand (COD)	mg/l	84.0	250 Max.	IS 3025(P-58)-2006

\*\*End of Report\*\*

Ashutosh Srivastava  
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Page 1 of 1

<p><b>Issued To:</b> M/s Aplinka Solutions &amp; Technologies Pvt. Ltd. A-48, Sector-64, Noida - 201 301 (UP)</p> <p><b>Sample Description:</b> One Sample described as STP Inlet Water, was received.</p> <p><b>Name of Project:</b> M/s Trident Infrahomes Pvt. Ltd. Plot No.5B, Sector-1, Greater Noida Dist. GB Nagar (UP)</p>	<p><b>Report No.</b> AAL WQT-20220929001</p> <p><b>Date of Receiving:</b> 29/09/2022</p> <p><b>Date of Starting:</b> 29/09/2022</p> <p><b>Date of Completion:</b> 03/10/2022</p> <p><b>Date of Reporting:</b> 03/10/2022</p> <p><b>Sample Quantity:</b> 1 Litre</p> <p><b>Sample Packing Condition:</b> Plastic Bottle</p> <p><b>Sample Collected By:</b> AAL</p>
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### TEST RESULT

S.No.	Test parameters	Unit	Results	Testing Method
1	pH Value		7.24	IS 3025(P-11)-1983
2	Total Dissolved Solids	mg/l	1710	IS 3025(P-16)-1984
3	Total Suspended Solids	mg/l	1620	IS 3025(P-17)-1984
4	Oil & Grease	mg/l	3.6	IS 3025(P-39)-2021
5	Biochemical Oxygen Demand (BOD) -3 days at 27°C	mg/l	127.0	IS 3025(P-44)-1993
6	Chemical Oxygen Demand (COD)	mg/l	383.0	IS 3025(P-58)-2006

\*\*End of Report\*\*

Ashutosh Srivastava  
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<b>Issued To:</b>	M/s Aplika Solutions & Technologies Pvt. Ltd. A-48, Sector-64, Noida - 201 301 (UP)	<b>Report No.</b>	AAL WQT-20220929002
<b>Sample Description:</b>	One Sample described as STP Outlet Water, was received.	<b>Date of Receiving:</b>	29/09/2022
<b>Name of Project:</b>	M/s Trident Infrahomes Pvt. Ltd. Plot No. SB, Sector-1, Greater Noida Dist. GB Nagar (UP)	<b>Date of Starting:</b>	29/09/2022
		<b>Date of Completion:</b>	03/10/2022
		<b>Date of Reporting:</b>	03/10/2022
		<b>Sample Quantity:</b>	1 Litre
		<b>Sample Packing Condition:</b>	Plastic Bottle
		<b>Sample Collected By:</b>	AAL

### TEST RESULT

S. No.	Test parameters	Unit	Results	Limits as per Environment (Protection) Rules, 1986 Schedule-VI General Standard for Discharge Effluent Surface Water	Testing Method
1	pH Value		7.48	5.5 - 9.0	IS 3025(P-11)-1983
2	Total Dissolved Solids	mg/l	1020	NS	IS 3025(P-16)-1984
3	Total Suspended Solids	mg/l	26.0	100 Max.	IS 3025(P-17)-1984
4	Oil & Grease	mg/l	<2.0	10 Max.	IS 3025(P-39)-2021
5	Biochemical Oxygen Demand (BOD - 3 days at 27°C)	mg/l	19.5	30 Max.	IS 3025(P-44)-1993
6	Chemical Oxygen Demand (COD)	mg/l	197.0	250 Max.	IS 3025(P-58)-2006

NS-Not Specified

\*\*End of Report\*\*

**Ashutosh Srijastava**  
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Page 1 of 1

**Issued To:** M/s Aplinka Solutions & Technologies Pvt. Ltd.  
A-48, Sector-64,  
Noida - 201 301 (UP)

**Report No.** AAL ENV-20220929001

**Sample Description:** D G Stack Emission

**Date of Receiving:** 29/09/2022

**Date of Monitoring:** 28/09/2022

**Date of Starting:** 29/09/2022

**Name of Project:** M/s Trident Infrahomes Pvt. Ltd.  
Plot No.5B, Sector-1, Greater Noida  
Dist: GB Nagar (UP)

**Date of Completion:** 03/10/2022

**Date of Reporting:** 03/10/2022

**Sampling Done By:** AAL

### TEST RESULT

<b>Plant/Section</b>	D G Section
<b>Stack Identification</b>	Stack Attached to D/G
<b>Source of Emission</b>	D.G Set
<b>Capacity</b>	625 KVA
<b>Type of Stack</b>	Metal
<b>Diameter of Stack</b>	300mm
<b>Height of Stack from Ground Level</b>	85m
<b>Height from Roof Level</b>	2m
<b>Height at Which Sampling Port</b>	85m
<b>Product Manufacturing</b>	Residential Society
<b>Type of Fuel Used</b>	HSD
<b>Normal Operating Schedule</b>	As per requirement
<b>Duration of Monitoring</b>	30 min.
<b>Emission Control (if any)</b>	Nil
<b>Observations</b>	
<b>Ambient Temperature (°C)</b>	32
<b>Stack Temperature (°C)</b>	265
<b>Velocity (m/s)</b>	15.3
<b>Quantity of emission (Nm<sup>3</sup>/hr.)</b>	2099.2

S.No.	Test Parameter	Unit	Results	Limits as per EPA 1986	Test Methods
1	Particulate Matter (as PM)	g/kw-hr	0.13	≤0.2	IS 11255(P-1)-1985
2	Sulphur Dioxide (as SO <sub>2</sub> )	g/kw-hr	0.19	NS	IS 11255(P-2)-1985
3	Oxides of Nitrogen + Hydrocarbon (as NO <sub>x</sub> +HC)	g/kw-hr	1.49	≤4.0	IS 11255(P-7)-2005 + AAL/SOP/ENV-020
4	Carbon Monoxide (as CO)	g/kw-hr	0.63	≤3.5	IS 13270-1992

NS=Not Specified

\*\*End of Report\*\*

*Amitesh Kumar*  
(SR. ANALYST)  
Authorised Signatory

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Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.  
A-48, Sector-64,  
Noida - 201 301 (UP)

Report No. AAL ENV-20220929002

Date of Receiving: 29/09/2022

Date of Starting: 29/09/2022

Date of Completion: 03/10/2022

Date of Reporting: 03/10/2022

Sampling Done By: AAL

Sample Description: D/G Stack Emission

Date of Monitoring: 28/09/2022

Name of Project: M/s Trident Infrahomes Pvt. Ltd.  
Plot No.5B, Sector-1, Greater Noida  
Dist. GB Nagar (UP)

### TEST RESULT

Plant/Section	D/G Section
Stack Identification	Stack Attached to D/G
Source of Emission	D/G Sst
Capacity	1010 KVA
Type of Stack	Metal
Diameter of Stack	300mm
Height of Stack from Ground Level	85m
Height from Roof Level	2m
Height at Which Sampling Port	85m
Product Manufacturing	Residential Society
Type of Fuel Used	HSD
Normal Operating Schedule	As per requirement
Duration of Monitoring	30 min.
Emission Control: (if any)	Nil
<b>Observations</b>	
Ambient Temperature (°C)	32
Stack Temperature (°C)	28
Velocity (m/s)	17.5
Quantity of emission (Nm <sup>3</sup> /hr.)	2306.8

S. No.	Test Parameter	Unit	Results	Limits as per EPA 1986	Test Methods
1	Particulate Matter (as PM <sub>10</sub> ) At 15% O <sub>2</sub>	mg/Nm <sup>3</sup>	61.7	75	IS 11255(P-1)-1985
2	Sulphur Dioxide (as SO <sub>2</sub> )	mg/Nm <sup>3</sup>	26.3	NS	IS 11255(P-2)-1985
3	Oxide of Nitrogen (as NO <sub>x</sub> ) At 15% O <sub>2</sub>	ppmv	384.5	710	IS 11255(P-7)-2005
4	Carbon Monoxide (as CO) At 15% O <sub>2</sub>	mg/Nm <sup>3</sup>	71.2	150	IS 13270-1992
5	Non Methane Hydrocarbon (as C) At 15% O <sub>2</sub>	mg/Nm <sup>3</sup>	38.5	100	AAL/SOP/ENV-020

NS-Not Specified

\*\*End of Report\*\*

Amlesh Kumar  
(SR. ANALYST)  
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To,  
The Regional Officer,  
UP Pollution Control Board,  
Gautam Budh Nagar,  
Greater Noida, U.P.

Date: 06.02.2023

Subject - Submission of Quarterly Monitoring Reports (Air & Water) for the Group Housing Project "Trident Embassy" established by M/s Trident Infra Homes Private Limited located at Plot -5 B, Sector-1, Greater Noida, U.P.

Ref No.:

CTO (Air) NOC: 116016/UPPCB/GreaterNoida(UPPCBRO)/CTO/air/GREATER NOIDA/2020 Dated: 01/02/2021

CTO (Water) NOC: 116066/UPPCB/GreaterNoida(UPPCBRO)/CTO/ water/GREATER NOIDA/2020 Dated: 26/01/2021

Respected Sir,

We are hereby submitting the analysis reports on the basis of samples collected from the Group Housing Project of M/s Trident Infra Homes Pvt. Ltd in the month of December, 2022. The enclosed reports manifest the proper functioning of operational plant & machinery at the site as all the parameters are under the prescribed limits of CPCB.

Kindly consider the same.

Thanking you,

Regards,

For Trident Infra Homes Private Limited  
For Trident Infrahomes Private Limited

(Authorised Signatory) Director

केन्द्रीय कार्यालय,  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,  
गौतम बुद्ध नगर,  
ग्रेटर नोएडा

2/5/23

TRIDENT INFRAHOMES PRIVATE LIMITED

Corporate Office: 2nd Floor, DLP Centre, Sansad Marg, New Delhi - 110001 (India)

Registered Office: 310, Prakashdeep Building, 7 Tolstoy Marg, New Delhi - 110001 (India)



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Page 1 of 1

<b>Issued To:</b>	M/s Aplinka Solutions & Technologies Pvt. Ltd. A-48, Sector-64, Noida - 201 301 (UP)	<b>Report No.</b>	AAL WQT-20221207013
<b>Sample Description:</b>	One Sample described as STP Inlet Water, was received.	<b>Date of Receiving:</b>	07/12/2022
<b>Name of Project:</b>	M/s Trident Infrahomes Pvt. Ltd. Plot No. 5B, Sector-1, Greater Noida Dist. GB Nagar (UP)	<b>Date of Starting:</b>	07/12/2022
		<b>Date of Completion:</b>	12/12/2022
		<b>Date of Reporting:</b>	12/12/2022
		<b>Sample Quantity:</b>	1 Litre
		<b>Sample Packing Condition:</b>	Plastic Bottle
		<b>Sample Collected By:</b>	AAL

### TEST RESULT

S. No.	Test parameters	Unit	Results	Testing Method
1	pH Value		7.32	IS 3025(P-11)-1983
2	Total Dissolved Solids	mg/l	1340	IS 3025(P-16)-1984
3	Total Suspended Solids	mg/l	178.0	IS 3025(P-17)-1984
4	Oil & Grease	mg/l	4.4	IS 3025(P-39)-2021
5	Biochemical Oxygen Demand (BOD - 3 days at 27°C)	mg/l	115.0	IS 3025(P-44)-1993
6	Chemical Oxygen Demand (COD)	mg/l	352.0	IS 3025(P-58)-2005

\*\*End of Report\*\*

Dr. D. R. SHARMA  
Gen. Manager (Q&T)  
Authorised Signatory

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# ARIHANT ANALYTICAL LABORATORY PVT. LTD.

AN ISO 9001:2015, ISO 14001:2004, ISO 45001:2018 CERTIFIED LABORATORY

272, Phase-IV, Sec-57, HSIDC, Kundli, Sonapat-131028 (Haryana)

Ph. : 7082301442, 9250014551 Email : aalkundli@gmail.com

Website : www.aalkundli.com

## TEST CERTIFICATE

Page 1 of 1

<b>Issued To:</b>	M/s Aplinka Solutions & Technologies Pvt. Ltd. A-48, Sector-64, Noida - 201 301 (UP)	<b>Report No.</b>	AAL WQT-20221207014
<b>Sample Description:</b>	One Sample described as STP Outlet Water, was received.	<b>Date of Receiving:</b>	07/12/2022
<b>Name of Project:</b>	M/s Trident Infrathomes Pvt. Ltd. Plot No.5B, Sector-1, Greater Noida Dist. GB Nagar (UP)	<b>Date of Starting:</b>	07/12/2022
		<b>Date of Completion:</b>	12/12/2022
		<b>Date of Reporting:</b>	12/12/2022
		<b>Sample Quantity:</b>	1 Litre
		<b>Sample Packing Condition:</b>	Plastic Bottle
		<b>Sample Collected By:</b>	AAL

### TEST RESULT

S. No.	Test parameters	Unit	Results	Limits as per Environment (Protection) Rules, 1986 Schedule-VI General Standard for Discharge Inland Surface Water	Testing Method
1	pH Value		7.51	8.5 - 9.0	IS 3025(P-11)-1983
2	Total Dissolved Solids	mg/l	782	NS	IS 3025(P-16)-1984
3	Total Suspended Solids	mg/l	22.0	100 Max.	IS 3025(P-17)-1984
4	Oil & Grease	mg/l	<2.0	10 Max.	IS 3025(P-39)-2021
5	Biochemical Oxygen Demand (BOD - 3 days at 27°C)	mg/l	17.0	30 Max.	IS 3025(P-44)-1993
6	Chemical Oxygen Demand (COD)	mg/l	83.0	250 Max.	IS 3025(P-58)-2006

NS-Not Specified

\*\*End of Report\*\*

*[Signature]*  
**Dr. D.A. SHARMA**  
 Gen. Manager (C&T)  
 Authorised Signatory

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**TRIDENT**  
REALTY

BUILDING THE NATION

To,  
The Regional Officer,  
UP Pollution Control Board,  
Gautam Budh Nagar,  
Greater Noida, U.P.

Date:

Subject - Submission of Quarterly Monitoring Reports (Air & Water) for the Group Housing Project "Trident Embassy" established by M/s Trident Infra Homes Private Limited located at Plot. - 5 B, Sector-1, Greater Noida, U.P.

Ref No.:

CTO (Air) NOC: 116016/UPPCB/GreaterNoida(UPPCBRO)/CTO/air/GREATER NOIDA/2020 Dated: 01/02/2021

CTO (Water) NOC: 116066/UPPCB/GreaterNoida(UPPCBRO)/CTO/ water/GREATER NOIDA/2020 Dated: 26/01/2021

Respected Sir,

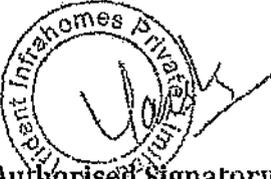
We are hereby submitting the analysis reports on the basis of samples collected from the Group Housing Project of M/s Trident Infra Homes Pvt, Ltd in the month of March, 2023. The enclosed reports manifest the proper functioning of operational plant & machinery at the site as all the parameters are under the prescribed limits of CPCB.

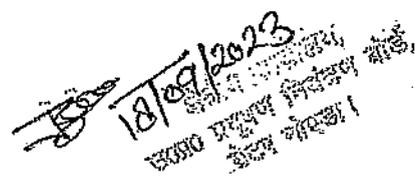
Kindly consider the same.

Thanking you,

Regards,

For Trident Infra Homes Private Limited

  
(Authorised Signatory)

  
18/09/2023  
13000 DLF Centre, Sansad Marg, New Delhi - 110001  
7 Tolstoy Marg, New Delhi - 110001

TRIDENT INFRA HOMES PRIVATE LIMITED

Corporate Office: 2nd Floor, DLF Centre, Sansad Marg, New Delhi - 110001 (India)

Registered Office: 310, Prakashdeep Building, 7 Tolstoy Marg, New Delhi - 110001 (India)

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# ARIHANT ANALYTICAL LABORATORY PVT. LTD.

AN ISO 9001:2015, ISO 14001:2004, ISO 45001:2018 CERTIFIED LABORATORY

272, Phase-IV, Sec-57, HSIIDC, Kundli, Sonapat-131028 (Haryana)

Ph. : 7082301442, 9250014551 Email : aalkundli@gmail.com

Website : www.aalkundli.com

## TEST CERTIFICATE

Page 1 of 1

<b>Issued To:</b>	M/s Aplinka Solutions & Technologies Pvt. Ltd. A-48, Sector-64, Noida - 201 301 (UP)	<b>Report No.</b>	AAL WQT-20230306002
<b>Sample Description:</b>	One Sample described as STP Inlet Water, was received.	<b>Date of Receiving:</b>	06/03/2023
<b>Name of Project:</b>	M/s Trident Infrahomes Pvt. Ltd. Plot No.5B, Sector-1, Greater Noida Dist. GB Nagar (UP)	<b>Date of Starting:</b>	06/03/2023
		<b>Date of Completion:</b>	11/03/2023
		<b>Date of Reporting:</b>	11/03/2023
		<b>Sample Quantity:</b>	1 Litre
		<b>Sample Packing Condition:</b>	Plastic Bottle
		<b>Sample Collected By:</b>	AAL

### TEST RESULT

S. No.	Test parameters	Unit	Results	Testing Method
1	pH Value		7.19	IS 3025(P-11)-1983
2	Total Dissolved Solids	mg/l	1631	IS 3025(P-16)-1984
3	Total Suspended Solids	mg/l	179.0	IS 3025(P-17)-1984
4	Oil & Grease	mg/l	4.4	IS 3025(P-39)-2021
5	Biochemical Oxygen Demand (BOD - 3 days at 27°C)	mg/l	129.0	IS 3025(P-44)-1993
6	Chemical Oxygen Demand (COD)	mg/l	408.0	IS 3025(P-58)-2006

\*\*End of Report\*\*

Ashutosh Srivastava  
(SR. ANALYST)  
Authorised Signatory

Note: 1. The Result Indicated above refer to the tested sample and listed test parameters only, endorsement of products is neither inferred nor implied.

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## TEST CERTIFICATE

Page 1 of 1

<b>Issued To:</b>	M/s Aplinka Solutions & Technologies Pvt. Ltd, A-48, Sector-64, Noida - 201 301 (UP)	<b>Report No.</b>	AAL WQT-20230306003
<b>Sample Description:</b>	One Sample described as STP Outlet Water, was received.	<b>Date of Receiving:</b>	06/03/2023
<b>Name of Project:</b>	M/s Trident Infrahomes Pvt. Ltd, Plot No.5B, Sector-1, Greater Noida Dist. GB Nagar (UP)	<b>Date of Starting:</b>	06/03/2023
		<b>Date of Completion:</b>	11/03/2023
		<b>Date of Reporting:</b>	11/03/2023
		<b>Sample Quantity:</b>	1 Litre
		<b>Sample Packing Condition:</b>	Plastic Bottle
		<b>Sample Collected By:</b>	AAL

## TEST RESULT

S. No.	Test parameters	Unit	Results	Limits as per Environment (Protection) Rules, 1986 Schedule-VI General Standard for Discharge Inland Surface Water	Testing Method
1	pH Value		7.63	5.5 - 9.0	IS 3025(P-11)-1983
2	Total Dissolved Solids	mg/l	1110	NS	IS 3025(P-16)-1984
3	Total Suspended Solids	mg/l	21.0	100 Max.	IS 3025(P-17)-1984
4	Oil & Grease	mg/l	<2.0	10 Max.	IS 3025(P-39)-2021
5	Biochemical Oxygen Demand (BOD - 5 days at 27°C)	mg/l	17.5	30 Max.	IS 3025(P-44)-1983
6	Chemical Oxygen Demand (COD)	mg/l	86.0	250 Max.	IS 3025(P-58)-2006

NS-Not Specified

\*\*End of Report\*\*

Ashutosh Srivastava  
(SR. ANALYST)  
Authorised Signatory

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Ph. : 7082301442, 9250014551 Email : aalkundli@gmail.com

Website : www.aalkundli.com

## TEST CERTIFICATE

Page 1 of 1

Issued To: M/s Aplinks Solutions & Technologies Pvt. Ltd.  
A-48, Sector-64,  
Noida - 201 301 (UP)

Report No. AAL ENV-20230306001

Date of Receiving: 06/03/2023

Date of Starting: 06/03/2023

Date of Completion: 11/03/2023

Date of Reporting: 11/03/2023

Sampling Done By: AAL

Sample Description: D G Stack Emission

Date of Monitoring: 06/03/2023

Name of Project: M/s Trident Infrahomes Pvt. Ltd.  
Plot No.5B, Sector-1, Greater Noida  
Dist. GB Nagar (UP)

### TEST RESULT

Plant/Section	D G Section
Stack Identification	Stack Attached to D G
Source of Emission	D G Set
Capacity	625 KVA
Type of Stack	Metal
Diameter of Stack	300mm
Height of Stack from Ground Level	85m
Height from Roof Level	2m
Height at Which Sampling Port	85m
Product Manufacturing	Residential Society
Type of Fuel Used	HSD
Normal Operating Schedule	As per requirement
Duration of Monitoring	30 min.
Emission Control (if any)	Nil
<b>Observations</b>	
Ambient Temperature (°C)	29
Stack Temperature (°C)	252
Velocity (m/s)	14.8
Quantity of emission (Nm <sup>3</sup> /hr.)	1978.4

S. No.	Test Parameter	Unit	Results	Limits as per EPA 1986	Test Methods:
1	Particulate Matter (as PM)	g/kw-hr	0.14	≤ 0.2	IS 11255(P-1)-1985
2	Sulphur Dioxide (as SO <sub>2</sub> )	g/kw-hr	0.22	NS	IS 11255(P-2)-1985
3	Oxides of Nitrogen + Hydrocarbon (as NO <sub>x</sub> +HC)	g/kw-hr	1.57	≤ 4.0	IS 11255(P-7)-2005 + AAL/SOP/ENV-029
4	Carbon Monoxide (as CO)	g/kw-hr	0.69	≤ 3.5	IS 13270-1992

\*\*End of Report\*\*

Anil Kumar  
(SR. ANALYST)  
Authorised Signatory

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## TEST CERTIFICATE

Page 1 of 1

<b>Issued To:</b>	M/s Aplinka Solutions & Technologies Pvt. Ltd. A-48, Sector-64, Noida - 201 301 (UP)	<b>Report No.</b>	AAL ENV-20230306002
<b>Sample Description:</b>	D G Stack Emission	<b>Date of Receiving:</b>	06/03/2023
<b>Date of Monitoring:</b>	06/03/2023	<b>Date of Starting:</b>	06/03/2023
<b>Name of Project:</b>	M/s Trident Infrahomes Pvt. Ltd. Plot No.5B, Sector-1, Greater Noida Dist. GB Nagar (UP)	<b>Date of Completion:</b>	11/03/2023
		<b>Date of Reporting:</b>	11/03/2023
		<b>Sampling Done By:</b>	AAL

### TEST RESULT

Plant/Section	: D G Section
Stack Identification	: Stack Attached to D G
Source of Emission	: D G Set
Capacity	: 1010 KVA
Type of Stack	: Metal
Diameter of Stack	: 300mm
Height of Stack from Ground Level	: 85m
Height from Roof Level	: 2m
Height at Which Sampling Port	: 85m
Product Manufacturing	: Residential Society
Type of Fuel Used	: HSD
Normal Operating Schedule	: As per requirement
Duration of Monitoring	: 30 min.
Emission Control (if any)	: Nil
<b>Observations</b>	
Ambient Temperature (°C)	: 28
Stack Temperature (°C)	: 265
Velocity (m/s)	: 16.3
Quantity of emission (Nm <sup>3</sup> /hr.)	: 2219.4

S. No.	Test Parameter	Unit	Results	Limits as per EPA 1986	Test Methods
1	Particulate Matter (as PM) At 15% O <sub>2</sub>	mg/Nm <sup>3</sup>	54.1	75	IS 11255(P-1)-1985
2	Sulphur Dioxide (as SO <sub>2</sub> )	mg/Nm <sup>3</sup>	20.7	NS	IS 11255(P-2)-1985
3	Oxide of Nitrogen (as NO <sub>x</sub> ) At 15% O <sub>2</sub>	ppmv	390.6	710	IS 11255(P-7)-2005
4	Carbon Monoxide (as CO) At 15% O <sub>2</sub>	mg/Nm <sup>3</sup>	65.4	150	IS 13270-1992
5	Non Methane Hydrocarbon (as C) At 15% O <sub>2</sub>	mg/Nm <sup>3</sup>	31.2	100	AAL/SOP/ENV-020

NS=Not Specified

**\*\*End of Report\*\***

*(Signature)*  
**(SR. ANALYST)**  
 Authorised Signatory

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*(Signature)*  
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# TRIDENT REALTY

BUILDING THE NATION

To,  
The Regional Officer,  
UP Pollution Control Board,  
Gautam Budh Nagar,  
Greater Noida, U.P.

Date:

Subject - Submission of Quarterly Monitoring Reports (Air & Water) for the Group Housing Project "Trident Embassy" established by M/s Trident Infra Homes Private Limited located at Plot - 5 B, Sector - 1, Greater Noida, U.P.

Ref No.:

CTO (Air) NOC: 116016/UPPCB/GreaterNoida(UPPCBRO)/CTO/air/GREATER NOIDA/2020 Dated: 01/02/2021

CTO (Water) NOC: 116066/UPPCB/GreaterNoida(UPPCBRO)/CTO/ water/GREATER NOIDA/2020 Dated: 26/01/2021

Respected Sir,

We are hereby submitting the analysis reports on the basis of samples collected from the Group Housing Project of M/s Trident Infra Homes Pvt. Ltd. in the month of June 2023. The enclosed reports manifest the proper functioning of operational plant & machinery at the site as all the parameters are under the prescribed limits of CPCB.

Kindly consider the same.

Thanking you,

Regards,

For Trident Infra Homes Private Limited



(Authorised Signatory)

18/06/2023  
2023  
SECRET

TRIDENT INFRA HOMES PRIVATE LIMITED

Corporate Office: 2nd Floor, DLF Centre, Sansad Marg, New Delhi - 110001 (India)

Registered Office: 310, Prakashdeep Building, 7 Tolstoy Marg, New Delhi - 110001 (India)



# NOIDA TESTING LABORATORIES

(An ISO 9001:2015, ISO 45001:2018 (OH&S) Certified & NABL Accredited Laboratory)  
 MOEF & CC (Ministry of Environment, Forest & Climate Change) CPCB Recognized Laboratory  
 Phone: 91-9113611642, 8510081921, 7503031145, 8978705721, 7503031146, 9999794369

## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Stack Emission	ST-050623-07	10/06/2023

Issued To : Trident Embassy  
 Project Proponent : M/s Trident Infrahomes Pvt. Ltd.  
 Location : Plot No. 5B, Sector-1, Greater Noida, UP

### SAMPLING & ANALYSIS DATA

Sample drawn on : 05/06/2023  
 Sample description : Stack Emission  
 Sampling Time : 30 minutes  
 Sampling Plan & Procedure : SOP/SE/09  
 Analysis Duration : 06/06/2023 09/06/2023  
 Stack Temperature (°C) : 348  
 Source of Emission : Stack Attached to DG No. - 01  
 Make : Cummins  
 Capacity : 1010 KVA  
 Type of Fuel used : HSD  
 Fuel Consumption : 10-15 lph  
 Operating Load : Normal  
 Type of Stack : Metal circular  
 Diameter of Stack (inch) : 11.8  
 Height of Stack from Ground level (feet) : 279  
 Average Velocity of Flue Emission (m/s) : 15.44

### TEST RESULT

S.N.	Parameter	Test Method	Results	Units	Emission limit
1.	Particulate Matter (PM) (at 15% O <sub>2</sub> Corr.)	IS:11255(Part-1)	54.6	mg/Nm <sup>3</sup>	75.0
2.	Sulphur dioxide (SO <sub>2</sub> )	IS:11255(Part-2)	BDL (DL-5.0)	mg/Nm <sup>3</sup>	NS
3.	Oxide of Nitrogen (NOx) (at 15% O <sub>2</sub> Corr.)	IS:11255(Part-7)	390.3	ppmv	710
4.	Carbon monoxide (as CO) (at 15% O <sub>2</sub> Corr.)	IS: 13270	70.5	mg/Nm <sup>3</sup>	150
5.	Non Methane Hydrocarbon (C) (at 15% O <sub>2</sub> Corr.)	By GC	18.2	mg/Nm <sup>3</sup>	100

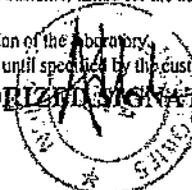
#### Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the Laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY

*Heptel*

AUTHORIZED SIGNATORY



*U*  
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Laboratory: Gt. 20, Sector-11, Noida, Gautam Buddha Nagar - 201301

Branch Office

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E: noida.laboratory@gmail.com, info@noidalabs.com | W: www.noidalabs.com



# NOIDA TESTING LABORATORIES

(An ISO 9001:2015, ISO 15001:2016 (QMS) Certified & NABL Accredited Laboratory)  
 MoEF & CC (Ministry of Environment, Forest & Climate Change) CPCB Recognized Laboratory  
 ☎ 011-9513611642, 8510081021, 7509031145, 8502870572, 7509031146, 9990794369

## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Stack Emission	ST-050623-08	10/06/2023

Issued To : Trident Embassy  
 Project Proponent : M/s Trident Infrahomes Pvt. Ltd  
 Location : Plot No. 5B, Sector-1, Greater Noida, UP

### SAMPLING & ANALYSIS DATA

Sample drawn on : 05/06/2023  
 Sample description : Stack Emission  
 Sampling Time : 30 minutes  
 Sampling Plan & Procedure : SOP/SE/09  
 Analysis Duration : 06/06/2023 to 09/06/2023  
 Stack Temperature (°C) : 290  
 Source of Emission : Stack Attached to DG No. - 02  
 Make : Cummins  
 Capacity : 625 KVA  
 Type of Fuel used : HSD  
 Fuel Consumption : 10-15 lph  
 Operating Load : Normal  
 Type of Stack : Metal circular  
 Diameter of Stack (inch) : 11.8  
 Height of Stack from Ground level (feet) : 279  
 Average Velocity of Flue Emission (m/s) : 14.59

### TEST RESULT

S.N.	Parameter	Test Method	Results	Units	EPA 1986/CPCB Norms
1.	Particulate Matter (PM)	IS:11255(Part-1)	0.134	g/kw-hr	0.2
2.	Sulphur dioxide (SO <sub>2</sub> )	IS:11255(Part-2)	7.88	g/kw-hr	Limit not specified
3.	Nitrogen dioxide (NO <sub>x</sub> + HC)	IS:11255(Part-7)/ USEPA Method No.10	2.56	g/kw-hr	≤ 4.0
4.	Carbon monoxide (as CO)	USEPA Method No.10	0.39	g/kw-hr	3.5

#### Notes:

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CHECKED BY

AUTHORIZED SIGNATURE

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Laboratory : G-20, Sector-117, NOIDA, Gautam Budh Nagar, 201301

Branch Office

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E: noida\_labs@yahoo.com, info@noidalabs.com, W: www.noidalabs.com



# NOIDA TESTING LABORATORIES

(An ISO-9001:2015, ISO 45001:2018 (OHS) Certified & NABL Accredited Laboratory)  
 MoEF & CC (Ministry of Environment, Forest & Climate Change), CPCB Recognized Laboratory  
 Phone: 91-9313611642, 8510081921, 1503031045, 8527870572, 7508031146, 9999794369

## TEST CERTIFICATE

Issued To: M/s Trident Infrahomes Pvt. Ltd.

Address: Plot No. 5B, Sector-1, Greater Noida, UP

Report Code : WW-050623-02  
 ULR No. : TC681423000013773 F  
 Test Report of : Waste Water  
 Service Request No : NTL/SRF/06/23-019  
 Service Request Date : 03/06/2023  
 Report Issue Date : 10/06/2023

### SAMPLING & ANALYSIS DATA

Sample Received On : 05/06/2023  
 Sample Collected By : NTL  
 Sample Description : STP Inlet  
 Sample Quantity/Packing detail : 1 lt/Plastic Cane  
 Weather Conditions : Normal  
 Analysis Duration : 05/06/2023 to 10/06/2023

### TEST RESULTS

S. No.	Parameter	Test Method	Results	Units
1.	pH	IS:3025(Part-11):1983	6.98	-
2.	Total Suspended Solid	IS:3025(Part-17):1984	110	mg/l
3.	Chemical Oxygen Demand (as O <sub>2</sub> )	APHA 5220 B:2005	552.0	mg/l
4.	Biological Oxygen Demand (as O <sub>2</sub> ) (3 days at 27°C)	IS:3025(Part-44):1993	210.0	mg/l
5.	Total Dissolved Solid	IS:3025IS:(Part-16)	718	mg/l
6.	Oil & Grease	IS:3025 IS:(Part-39)	3.8	mg/l

#### Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Checked BY

AUTHORIZED SIGNATORY

TRUE COPY

Laboratory - G-1-20, Sector-17, NOIDA, Gautam Budh Nagar - 201301

Branch Office

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

Email: noidalaboratory@gmail.com, info@noidalabs.com, W: www.noidalabs.com



# NOIDA TESTING LABORATORIES

(An ISO 9001:2015, ISO 45001:2018 (OH&S) Certified & NABL Accredited Laboratory)  
 MoEF & CC (Ministry of Environment, Forest & Climate Change) DLPCB Recognized Laboratory  
 Phone: 9015611642, 8510081924, 7503031115, 8527370572, 7503031116, 9900704560

## TEST CERTIFICATE

Issued To: M/s Trident Infrahomes Pvt. Ltd.

Address: Plot No. 5B, Sector-1, Greater Noida, UP.

Report Code : WW-050623-01  
 ULR No. : TC681423000013772 F  
 Test Report of : Waste Water  
 Service Request No : NTL/SRF/06/23-018  
 Service Request Date : 03/06/2023  
 Report Issue Date : 10/06/2023

### SAMPLING & ANALYSIS DATA

Sample Received On : 05/06/2023  
 Sample Collected By : NTL  
 Sample Description : STP Outlet  
 Sample Quantity/Packing detail : 1 lt/Plastic Cane  
 Weather Conditions : Normal  
 Analysis Duration : 05/06/2023 to 10/06/2023

TEST RESULTS					
S. No.	Parameter	Test Method	Results	Units	Limits as per CPCB norms
1.	pH	IS:3025(Part-11):1983	7.28	-	5.5-9.0
2.	Total Suspended Solid	IS:3025(Part-17):1984	16.4	mg/l	100
3.	Chemical Oxygen Demand (as O <sub>2</sub> )	APHA 5220 B:2005	53.8	mg/l	250
4.	Biological Oxygen Demand (as O <sub>2</sub> ) (3 days at 27°C)	IS:3025(Part-44):1993	17.2	mg/l	30
5.	Total Dissolved Solid	IS:3025IS:(Part-16)	560	mg/l	NS
6.	Oil & Grease	IS:3025IS:(Part-39)	<2.0	mg/l	10

### Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY

AUTHORIZED SIGNATORY

TRUE COPY

Laboratory: GT-20, Sector-117, NOIDA, Gautam, Budh Nagar, 201301

Branch Office

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E: noida\_laboratory@gmail.com, info@noidalabs.com, W: www.noidalabs.com

2269 ANNEXURE - R/10 (Copy)

250



Greater Noida Industrial Development Authority

\* GREATER NOIDA CITY - PLANNED WITH AN URGESSION \*

(https://investgnida.in/Home.aspx)

Tuesday 19-Mar-2024 10:3

Allottee Name : M/S. TRIDENT INFRAHOMES PVT.

Allotment No : BRS03/1000

Department : Buil

1 of 1 Find | Next

Online Payment Receipt



GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

PLOT NO. 01, SECTOR KNOWLEDGE, PARK IV, GREATER NOIDA CITY,  
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)

Fax: 0120-2326334/2326145 Ph.: 0120-2326335/6/7/2326150/1/2/3/4/5

Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

Allottee Detail

Allotment Number: BRS03/1000002  
GST Number: 09AADCT6111F2ZJ  
Name of Allottee: M/S. TRIDENT INFRAHOMES PVT. LTD.  
Scheme Code: BRS03/10  
Plot/Flat No.: GH-05B  
Sector: SECTOR-01  
Plot Size: 30480  
Telephone No. for Communication: 9350481692  
Email- ID: tridentinfrahomes@gmail.com

Payment Detail

Payment Received At: IDFC BANK  
Payment Mode: Net Banking  
Payment Transaction No: TRN7052382594  
Payment Date: 12-10-2023 12:51PM

Name of Code(Pay Type)	Date & Time	Deposit Amount (in Rs.)
Water Bill - Water Bill	12-10-2023 12:51PM	1812918.78
	CGST (9%):	0.00
	SGST(9%):	0.00
	Grand Total:	1812918.78

SCHEDULE OF CHARGES :

- 1. Payment subject to realization.
- 2. Bank charges as applicable.

Receiving Authority of Bank

Bank Seal

(This is Computer generated statement and does not require a signature)

19/03/2024 10:39 AM

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Tuesday 19-Mar-2024 10:42

Allottee Name : M/S. TRIDENT INFRAHOMES PVT.

Allotment No : BR503/1000002

Department : Building

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Online Payment Receipt



## GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

PLOT NO. 01, SECTOR KNOWLEDGE, PARK IV, GREATER NOIDA CITY,  
GREATER NOIDA DISTRICT GAUTAM BUDDH NAGAR, (U.P.)  
Fax: 0120-2326334/2326145 Ph.: 0120-2326335/6/7/2326150/1/2/3/4/5  
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

**Allottee Detail**

**Allotment Number:** BR503/1000002  
**GST Number:** 09AADCT6111F2ZJ  
**Name of Allottee:** M/S. TRIDENT INFRAHOMES PVT. LTD.  
**Scheme Code:** BR503/10  
**Plot/Flat No.:** GH-05B  
**Sector:** SECTOR-01  
**Plot Size:** 30480  
**Telephone No. for Communication:** 9350481692  
**Email- ID:** tridentinfrahomes@gmail.com

**Payment Detail**

**Payment Received At:** IDFC BANK  
**Payment Mode:** Net Banking  
**Payment Transaction No:** TRN1615287987  
**Payment Date:** 17-02-2023 11:39AM

Name of Code(Pay Type)	Date & Time	Deposit Amount (in Rs.)
Water Bill - Water Bill	17-02-2023 11:39AM	1742458.92
	CGST (9%):	0.00
	SGST(9%):	0.00
	<b>Grand Total:</b>	<b>1742458.92</b>

**SCHEDULE OF CHARGES :**

1. Payment subject to realization.
2. Bank charges as applicable.

Receiving Authority of Bank

Bank Seal

(This is Computer generated statement and does not require a signature)

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2271



Greater Noida Industrial Development Authority

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(https://investgnida.in/Home.aspx)

252

Tuesday 19-Mar-2024 10:4

Allottee Name : M/S. TRIDENT INFRAHOMES PVT.

Allotment No : BRS03/1000

Department : Buil

1 of 1 Find | Next

Online Payment Receipt



## GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

PLOT NO. 01, SECTOR KNOWLEDGE, PARK IV, GREATER NOIDA CITY,  
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)  
Fax: 0120-2326334/2326145 Ph.: 0120-2326335/6/7/2326150/1/2/3/4/5  
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

**Allottee Detail**

**Allotment Number:** BRS03/1000002  
**GST Number:** 09AADCT6111F2ZJ  
**Name of Allottee:** M/S. TRIDENT INFRAHOMES PVT. LTD.  
**Scheme Code:** BRS03/10  
**Plot/Flat No.:** GH-05B  
**Sector:** SECTOR-01  
**Plot Size:** 30480  
**Telephone No. for Communication:** 09350481692  
**Email- ID** tridentinfrahomes@gmail.com

**Payment Detail**

**Payment Received At:** IDFC BANK  
**Payment Mode:** Net Banking  
**Payment Transaction No:** TRN7894287974  
**Payment Date:** 17-02-2023 11:15AM

Name of Code(Pay Type)	Date & Time	Deposit Amount (in Rs.)
Water Bill - Water Bill ( SAC CODE :0)	17-02-2023 11:15AM	1500000.00
	<b>CGST (9%):</b>	0.00
	<b>SGST(9%):</b>	0.00
	<b>Grand Total:</b>	1500000.00

**SCHEDULE OF CHARGES :**

1. Payment subject to realization.
2. Bank charges as applicable.

Receiving Authority of Bank

Bank Seal

(This is Computer generated statement and does not require a signature)

19/03/2024 10:42 AM

  
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